

LOK SABHA DEBATES

(English Version)

Eleventh Session
(Fourteenth Lok Sabha)



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LOK SABHA DEBATES

LOK SABHA

Tuesday, August 21, 2007/Sravana 30, 1929 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

...(Interruptions)

[English]

MR. SPEAKER : Kindly take your seat.

...(Interruptions)

OBITUARY REFERENCES

MR. SPEAKER : Hon. Members, I have to inform the House of the sad demise of two of our former colleagues, Shri Dilip Chakravarty and Shri Sat Pal Kapur.

Shri Dilip Chakravarty was a member of the Sixth Lok Sabha from 1977 to 1979, representing Calcutta South Parliamentary Constituency of West Bengal.

An able parliamentarian, Shri Chakravarty was a member of the Committee on Estimates during 1978-79, Court of the Jawaharlal Nehru University from 1977 to 1979 and Consultative Committee constituted under the Nagaland State Legislature (Delegation of Powers) Act, 1976.

A well known social and Political worker Shri Chakravarty participated in the Students' Movement in Bengal and Assam in 1935. He also participated in the Quit India Movement, 1942. He actively participated in the Goa Liberation movement.

Shri Chakravarty was a teacher by profession. An active votary of the teaching fraternity, he was the founder-member and General Secretary of the Assam College Teachers' Association. He also served as General Secretary and thereafter, as President of West Bengal

College and University Teachers' Association. He was the member, Guwahati University Court from 1953 to 1956; Calcutta University Senate during 1961 and Calcutta University Syndicate during 1968. A multi-faceted personality Shri Chakravarty evinced keen interest in Indology, philately and actively worked for promotion of sports.

Shri Dilip Chakravarty passed away on 14 June, 2007 at Bilaspur, Chhattisgarh at the age of 84, after brief illness.

Shri Sat Pal Kapur was a member of the Fifth Lok Sabha from 1971 to 1977, representing Patiala Parliamentary Constituency of Punjab.

Earlier, Shri Kapur was elected a member of the Punjab Legislative Assembly in 1967.

An able parliamentarian, Shri Kapur was a member of the Committee on Government Assurances during 1972; Rules Committee during 1974; Business Advisory Committee from 1975 to 1977; Consultative Committee constituted under the Punjab State Legislature (Delegation of Powers) Act, 1971 and Consultative Committee constituted under the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.

Shri Kapur played active role in the movement for merger of the princely States of Faridkot and Patiala with the province of Punjab during 1947-48.

A well-known socialist and a trade unionist, Shri Kapur established the first Trade Union in Patiala and helped further organize a network of trade unions throughout Patiala and East Punjab States Union (PEPSU). He was the General Secretary, Trade Union Council (Hind Mazdoor Panchayat) in 1949. He was elected President of Trade Union Council during 1952. He was also closely associated with INTUC from 1956 to 1958.

A conscientious social reformist, Shri Kapur played a pioneering role in tenancy reforms struggle in villages of the erstwhile Patiala State Region and was actively associated with tenancy land reforms movements in

different capacities from 1949 to 1955. He took keen interest in organization of co-operative movement in schools and villages. He worked hard for the rural uplift and for the removal of the social malaise of untouchability.

A widely travelled person, Shri Kapur was member of Indian Parliamentary delegation to Romania and Hungary during 1973. He was also nominated as a member of the Executive Committee of the Indian Parliamentary Group from 1974 to 1975.

Shri Sat Pal Kapur Passed away on 19 July, 2007 at Patiala, Punjab at the age of 76.

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

The Members then stood in silence for a short while.

...(Interruptions)

[English]

SHRI BASU DEB ACHARIA (Bankura) : Sir, today it has appeared...(Interruptions)

MR. SPEAKER : It has become very difficult to run this House. Please listen. I have got one notice for suspension of the Question Hour from Prof. Vijay Kumar Malhotra.

...(Interruptions)

MR. SPEAKER : I take it that the matter is the alleged statement or remarks made by our Ambassador in the USA.

...(Interruptions)

[Translation]

MR. SPEAKER : Please sit down. It does behave you when you sit and not when you stand.

...(Interruptions)

PROF. VIJAY KUMAR MALHOTRA (South Delhi) : Please listen to me at least...(Interruptions)

[English]

SHRI RUPCHAND PAL (Hooghly) : Sir, I have also given a notice on this...(Interruptions)

MR. SPEAKER : You are so much upset that you did not give notice in time.

...(Interruptions)

MR. SPEAKER : Please listen. We have got information from the Government. A statement, which the hon. Minister of External Affairs wishes to make, is before me. In the statement, there has been a denial of this report. Since, all of you are agitated on the same issue, let the hon. Minister of External Affairs make his statement.

...(Interruptions)

PROF. VIJAY KUMAR MALHOTRA : Sir, please allow me to speak now...(Interruptions)

STATEMENT BY MINISTER*

- (I) Purported comments of the Indian Ambassador to United States of America (USA) on the 'Indo-US civil nuclear energy cooperation agreement' during an interview with Mr. Aziz Hanifa of Rediff India Abroad

MR. SPEAKER : Let the hon. Minister make his statement. After all, we cannot act only on the newspaper report.

...(Interruptions)

*Also placed in Library. See No. L.T. 6748/2007.

MR. SPEAKER : Do not record even one word.

...(Interruptions)*

MR. SPEAKER : After his statement, if you have anything to say, you can say.

...(Interruptions)

MR. SPEAKER : On the basis of an imaginary alleged statement, you cannot go on holding the House to ransom.

...(Interruptions)

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : Sir, after listening to my statement, they can speak...(Interruptions)

MR. SPEAKER : After hearing the Minister's statement, you can speak.

...(Interruptions)

MR. SPEAKER : What are you doing? You have become the most indisciplined now-a-days. After listening to the Minister's statement, if you have anything to say, you can say, and I will permit you to say that.

...(Interruptions)

[Translation]

MR. SPEAKER : If you have to say anything you can say after he concludes. You assume everything.

...(Interruptions)

[English]

MR. SPEAKER : Now, the hon. Minister.

SHRI PRANAB MUKHERJEE : Mr. Speaker, Sir, Members would have seen reports in the Press today about a purported statement by our Ambassador in

*Not recorded.

Washington about the consideration of the India-US bilateral civil nuclear energy cooperation agreement. I have contacted our Ambassador who has informed me that certain comments, either deliberately or through misunderstanding, were published by the Correspondent. The Correspondent has also misquoted our Ambassador in several respects.

I have asked our Ambassador to issue a clarification. These comments, if made by our Ambassador, and reported correctly, are totally unwarranted and unacceptable. In democracy, there will always be dissension and divergence of opinions. Nobody can accuse others who hold divergent views. I regret the alleged comments which have hurt the feelings of the hon. Members. Most respectfully I would like to submit this.

(Interruptions)

[English]

MR. SPEAKER : Now, Shri L.K. Advani.

(Interruptions)

SHRI GURUDAS DASGUPTA (Punskura) : Sir, the Ambassador should be removed...(Interruptions)

[Translation]

MR. SPEAKER : Please speak one by one.

(Interruptions)

MR. SPEAKER : What is the matter with you.

[English]

You are behaving like irresponsible people. I am sorry to say that. The Minister has placed entirely the Government's stand on this. He has already said that it is unwarranted if it has been said. He has denied it in the statement. You wait for this. Can you behave like this in anticipation?

...(Interruptions)

SHRI KINJARAPU YERRANNAIDU (Srikakulam) : Sir, it is very shameful...*(Interruptions)*

MR. SPEAKER : If he has said that, I shall take action. Parliament is not so powerless. Please sit down. Only one newspaper, not even a news agency, has reported.

Now, Shri L.K. Advani.

SHRI L.K. ADVANI (Gandhinagar) : Mr. Speaker, Sir, so far as the Government's stand is concerned, I have no complaint. But I would like this House to know and to have the full text of the interview that has been given to this particular channel, namely, Rediffnews, because simply denying and saying: "It is not exactly what I have said" would not be enough. Many people may have been shocked to hear that MPs, who have been opposing this deal, have been described as 'headless chickens'...*(Interruptions)*

MR. SPEAKER : Hon. Leader of the Opposition, let us wait for the text.

SHRI L.K. ADVANI : Yes, yes.

MR. SPEAKER : I would allow you at that time. Let it be confirmed.

SHRI L.K. ADVANI : I would urge the Leader of the House that let the house be given the full text of the interview that the Ambassador has given. After that, we will make a considered comment on it; and then demand whatever action we think appropriate.

MR. SPEAKER : That is fair enough.

...*(Interruptions)*

SHRI BASU DEB ACHARIA (Bankura) Sir...*(Interruptions)*

[Translation]

MR. SPEAKER : It is enough.

...*(Interruptions)*

[English]

MR. SPEAKER : Let the statement come.

...*(Interruptions)*

MR. SALIM (Calcutta-North East) : Sir, this interview was carried in worldwide web site www.rediffnews. So, it is not the question of 'let the copy come.' It is already circulated in the world! The comments are made. This is a systematic design, I am telling you, Sir...*(Interruptions)*

MR. SPEAKER : You are speaking without my permission. No; I would not allow this anymore. We cannot react on the basis of newspaper report unless it is authenticated.

...*(Interruptions)*

MR. SPEAKER : No; sorry.

Q.No. 121 : Shrimati Karuna Shukla

...*(Interruptions)*

[Translation]

SHRIMATI KARUNA SHUKLA (Janjgir) : Q.No. 121...*(Interruptions)*

MR. SPEAKER : What is happening to you?

...*(Interruptions)*

[English]

MR. SPEAKER : I do not understand; you are behaving irresponsibly.

...*(Interruptions)*

MR. SPEAKER : He has said that.

...*(Interruptions)*

MR. SPEAKER : Do not record one word.

...(Interruptions)*

MR. SPEAKER : No; I cannot allow this.

...(Interruptions)

MR. SPEAKER : Go on; nothing is being recorded.

...(Interruptions)*

MR. SPEAKER : Hon. Members, please cooperate. It has already been said by the hon. Minister of External Affairs that "these comments, if made by our Ambassador, and reported correctly, are totally unwarranted and unacceptable." And, I have given you my word that I shall take action against it. What more can be done now?

...(Interruptions)

MR. SPEAKER : Do not record anything else.

...(Interruptions)*

MR. SPEAKER : Do not record even one word.

...(Interruptions)*

MR. SPEAKER : Let the country see what is happening in the House.

...(Interruptions)

MR. SPEAKER : I have assured you that I would take action; the Parliament of India is not that powerless at all. Nobody can go scot-free. Already the Minister has condemned it, if it is found to have been said. We never take action on a newspaper report unless it is authenticated.

...(Interruptions)

*Not recorded.

MR. SPEAKER : No, I will not allow this. I cannot devalue this House.

...(Interruptions)

[Translation]

SHRI HARIN PATHAK (Ahmedabad) : Sir, please protect the house...(Interruptions)

MR. SPEAKER : I am saying it for protection only.

...(Interruptions)

[English]

MR. SPEAKER : Your leader has spoken. I appreciate the stand taken by the hon. Leader of the Opposition. He has rightly asked for a full copy of the statement, and after that, he said, he reserves his right. I have considered that. I will give opportunity to everybody after the statement comes, and you see that.

...(Interruptions)

MR. SPEAKER : No, I am sorry. It seems that you are not willing to work.

The House stands adjourned till 11.30 a.m.

11.15 hrs.

The Lok Sabha then adjourned till thirty minutes past Eleven of the Clock.

11.30 hrs.

The Lok Sabha re-assembled at thirty minutes past Eleven of the Clock.

[MR. SPEAKER in the Chair]

...(Interruptions)

[English]

MR. SPEAKER : You are not prepared to allow the House to run.

...(Interruptions)

MR. SPEAKER : Are you prepared to allow the House to run or not?

...(Interruptions)

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Export of Handicrafts to USA

*121. SHRIMATI KARUNA SHUKLA :
SHRI PANKAJ CHOWDHARY :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the USA has decided to withdraw the Generalised System of Preference being provided to items of Indian Handicrafts including gold ornaments and brass lamps;

(b) if so, the details thereof;

(c) whether the exporters associated with these industries are likely to be adversely affected by the said decision;

(d) if so, whether the Government has taken up this matter with the USA; and

(e) if so, the reaction of the USA Government thereon?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH) : (a) Yes, Sir.

(b) The Generalised System of Preferences (GSP) of the US is a unilateral scheme for providing preferential duty-free treatment for more than three thousand products

of 136 designated beneficiary developing and least developed countries, with a view to promoting economic growth in the developing world. A review is carried out periodically by the US to assess whether the GSP benefits should continue for the products of a particular beneficiary country. In modifying the GSP list of products from a beneficiary country, the following factors are inter alia considered, which are called competitive need limits:-

- (i) the total exports of a product from a particular beneficiary country should not account for 50% or more of the value of total US imports of that particular product, and
- (ii) the total exports of a product from a particular country should not exceed a certain value, which was set at US\$ 125 million for 2006.

Under certain circumstances, the US can grant competitive need limit waiver for a product of a particular country. After the latest review, GSP benefits were withdrawn by the US with effect from 1 July 2007 for gold ornaments and brass lamps exported from India. GSP benefits have also been withdrawn for certain products from other countries such as Brazil, Thailand, Philippines, Turkey, Jordan, Kazakhstan, Cote d'Ivoire etc.

(c) With the withdrawal of GSP benefits, a Most Favoured Nation (MFN) import duty of 5.5% on gold ornaments and 3.9% on brass lamps would be levied in the US for imports from India. Duty free access under the GSP helped enhance the competitive advantage of these two products in the US market.

(d) and (e) Yes, Sir. Prior to the withdrawal of GSP benefits, the Government had represented before the United States Trade Representative (USTR) for the continuation of GSP benefits inter alia on the grounds of the adverse implications for large numbers of workers employed in the concerned sectors. A petition had been filed in the office of the USTR with regard to jewellery and

non electric lamps on 5 September 2006. In addition, the Government had raised the issue in the India-US Trade Policy Forum meeting in April, 2007. According to the US guidelines, India can seek restoration of GSP benefits on a particular product, if Indian exports of that product to the US fall below the competitive need limit parameters set by the US in a subsequent year.

[English]

Upgradation of Handicrafts Skills of Tribals

*122. SHRI NAVEEN JINDAL : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the marketing facilities created for the sale of tribal handicrafts;

(b) the income generated through the sale of tribal handicrafts during the last three years, year-wise;

(c) the steps taken to upgrade the skills of the tribals; and

(d) the extent to which their income has increased as a result thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH) : (a) The Tribal Cooperative Marketing Development Federation of India Ltd. (TRIFED) has the responsibility of marketing development of tribal products including tribal handicrafts. TRIFED has taken the following steps in this regard:-

- TRIFED has established 41 outlets in different cities of the country. Out of these, 20 outlets are its own. At 21 other outlets stock is being sold on consignment basis in association with State level Organizations/Agencies.
- TRIFED organises a National Tribal Craft Expo every year called the 'Aadishilp' at New Delhi where tribal artisans are invited to participate and market their produce. A State-level 'Aadishilp' was also held at Dehradun, Uttaranchal.

— In addition, TRIFED provides tribal artisans the opportunity for participating in exhibitions/events at various places like Dilli Haat for marketing their products and also participates in domestic as well as international exhibitions/events to promote tribal products.

— TRIFED initiated a new concept of organizing Tribal Artisan Mela (TAM) as an exercise to reach tribals located in interior tribal areas and source tribal art and craft directly from the tribal artisans/group of artisan. As per this initiative, TRIFED in association with State Governments/organizations invites tribal artisans to an exhibition area where they bring their items.

(b) The income generated through the sale of tribal handicrafts during the last three years, year-wise, is as under:-

Year	Sale (Rs. Lakhs)
2004-05	68.17
2005-06	162.56
2006-07	353.66 (Provisional)

(c) Under the scheme 'Baba Saheb Ambedkar Hastshilp Vikas Yojana (AHVY)' sponsored by the Office of the Development Commissioner (Handicrafts), Minister of Textiles, TRIFED had taken the following steps to upgrade the skills of tribals:-

- Conducted Skill Upgradation Training (SUT) and Design and Technical Development Workshop (DTDW) for tribal artisans in the States of West Bengal and Assam.
- Conducted a Refresher Training (advanced) for tribal artisans on Kantha embroidery, Textile batik and Leather Crafts in West Bengal.

(d) As a result of skill upgradation, many artisans in West Bengal have increased their sales almost from zero to Rs. 4.80 lakhs during 2005-06 and have even received District and State-level awards.

In Assam, the income of artisans, after six months training, has reached Rs. 1.00 lakh, when prior to training their products were not acceptable by the market. Likewise bamboo artisans have increased their sales in excess of Rs. 30,000/- within six months of completion of training.

National Council for Teacher Education

*123. SHRIMATI NEETA PATERIYA :

SHRI ANANDRAO VITHOBA ADSUL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government has appointed a committee to look into the functioning of NCTE;

(b) if so, the details of the recommendations made by the said committee and the action taken thereon; and

(c) if it is decided to close down NCTE the details of alternative arrangements for undertaking the work of the Council?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) to (c) Yes, Sir. A Review Committee under the Chairmanship of Shri Sudeep Banerjee, the then Advisor, Ministry of Human Resource Development, was appointed to conduct an in-depth study of the National Council for Teacher Education (NCTE), New Delhi and its Regional Offices. The Government is taking further action on the recommendations of the Committee.

Implementation of Sarva Shiksha Abhiyan

*124. SHRI G.M. SIDDESWARA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether some State Governments have not achieved the targets fixed under the Sarva Shiksha Abhiyan;

(b) if so, the details thereof and the reason therefor; and

(c) the details of any irregularities reported from the States under Sarva Shiksha Abhiyan?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) and (b) The Sarva Shiksha Abhiyan programme is an ongoing programme. Some of the States lagging behind in performance are Bihar and Manipur in civil works for school infrastructure; and West Bengal, Bihar and Jharkhand in teacher recruitment.

(c) Recently School Education Department, Government of Andhra Pradesh reported that an amount of Rs. 14,98,03,378/- under District Primary Education Programme (DPEP) / Sarva Shiksha Abhiyan (SSA) had been diverted to unauthorized bank accounts by the concerned Assistant Accounts Officer of the State Project Office. The State Government has taken strict action in instituting a judicial enquiry; investigations by the State CID and suspension of three accounts officials alongwith transfer of another three accounts personnel from the State Project Office. The Government of India has asked the Comptroller and Auditor of India to carry out a special audit of accounts pertaining to the DPEP and SSA for the period 2000-01 till date in Andhra Pradesh.

[Translation]

Import-Export

*125. SHRI MAHAVIR BHAGORA:

SHRI JYOTIRADITYA M. SCINDIA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the growth of exports from India has slowed down while imports have registered an

increasing trend during the current year in comparison to the last year;

(b) if so, the details thereof alongwith the reasons therefor, sector-wise and commodity-wise; and

(c) the steps taken to reverse the trend in favour of India's trade balance and to boost the export performance of the country, sector-wise and commodity-wise?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH) : (a) and (b) Provisional trade data available for the first quarter of the current financial year (April-June) 2007-08 shows that export growth decelerated to 18 per cent in dollar terms compared with a growth of 23 per cent during the comparable period of last year. (The slowing down of export growth was even more pronounced during this period in Re. terms at 7 per cent compared with 29 per cent in the previous year). Imports, on the other hand, increased by 34 per cent in dollar terms during the first quarter of the current year compared with 19 per cent last year.

According to sector-wise/commodity-wise data available in Quick Estimates brought out by the Directorate General of Commercial Intelligence and Statistics (DGCI&S), there was a negative growth in export of a large number of items including RMG of all Textiles, Cotton Yarn Fabrics Made-ups etc., Plastic and Linoleum, Marine Products, Carpet, Fruits and Vegetables, Handicrafts excluding hand-made Carpets, Cashew, etc. The sectors/commodities which recorded a high growth of import during the same period included Gold and Silver, Electronic Goods, Machinery - Electrical and Non-electrical, Pearls, Precious and Semi-Precious stones, Transport Equipment, Iron and Steel, Organic and Inorganic Chemicals, etc.

(c) The Government had constituted a committee to assess the impact of Rupee appreciation on exports and to suggest measures to maintain India's export competitiveness. The committee has made a series of

recommendations for immediate relief to the exporters. The Government has announced a relief package to exporters comprising enhanced Duty Entitlement Passbook (DEPB) rates, reduction in Export Credit Guarantee Corporation (ECGC) premium, release of Rs. 600 crore for clearing all arrears of terminal excise duty and Central Sales tax reimbursement, enhancement of duty drawback rates and reduction in interest rates on pre and post shipment credit.

[English]

Militant Activities in North Eastern Region

*126. SHRI HITEN BARMAN :

SHRI MANI CHARENAMAI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of militant groups of North Eastern Region who have signed ceasefire agreement with the Government, State-wise;

(b) whether the Government is assisted by some foreign countries to resolve the issue;

(c) if so, the details thereof;

(d) whether a large number of incidents of violation of ceasefire has come to notice of the Government;

(e) if so, the details of the persons killed, injured or kidnapped while the ceasefire remained operative; and

(f) the further steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) Government of India have signed Cease fire/Suspension of Operations (SoO) agreements with National Socialist

Council of Nagaland (Issac/Muivah) (NSCN (IM)) and National Socialist Council of Nagaland (Khaplang) (NSCN (K)) in Nagaland; United Peoples' Democratic Solidarity (UPDS), Dima Haram Daogah (DHD) and National Democratic Front of Boroland (NDFB) in Assam; and, Achik National Volunteer Council (ANVC) in Meghalaya.

(b) and (c) No, Sir.

(d) Violations of the ground rules by various groups, such as moving with arms and not staying in camps, inter-factional violence, support to other militant groups, reported acquisition of arms and recruitment of cadres, etc. have been observed.

(e) The number of persons reportedly kidnapped and killed in activities attributable to the above mentioned group are given in the table below:-

Head	2005	2006	2007 (upto July 31)
Civilians killed	121	56	32
Security Forces personnel killed	1	7	1
Persons kidnapped	72	139	72

Most of these incidents are related to inter-faction and inter group violence. The details of persons injured are not Centrally maintained.

(f) Implementation of the Cease fire/SoO agreements is being reviewed regularly through meeting of the Joint Monitoring Groups set up for this purpose, and action is being taken on a continuing basis to ensure that violations do not occur. This includes action to see that the cadres of these groups move into camps, sharing of intelligence and continuous review of deployment and joint operations including action as per law when cadres of these groups are found indulging in criminal activities.

Foreign Funds to NGOS

*127. SHRI PRABHUNATH SINGH :
SHRI KINJARAPU YERRANNAIDU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of the quantum of foreign funds received by Non-Governmental Organisations (NGOs) during each of the last three years;

(b) the number of NGOs which have not submitted their annual accounts as prescribed under the law;

(c) whether the Government has received a large number of complaints about diversion of foreign funds by NGOs/organisations;

(d) if so, the details thereof and the action taken against NGOs/organisations, NGO-wise and State-wise; and

(e) the measures taken by the Government to strengthen the monitoring of receipt and utilisation of foreign contribution by NGOs/organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) The amount of foreign contribution received by the associations under the Foreign Contribution (Regulation) Act [FCRA], 1976 during the last three years is as below:-

Year	Amount (Rs. in Crores)
2003-2008	5105.50
2004-2005	6256.68
2005-2006	7877.57

(b) The number of associations which did not submit the statutory annual returns of receipt and

utilization of foreign contribution during the last three years is as below:-

Year	No. of associations
2003-04	11206
2004-05	11781
2005-06	13574

(c) and (d) 8673 associations, which did not submit annual returns continuously for three years i.e. 2001-02, 2002-03 and 2003-04, have been placed under prior permission category. The State-wise number of associations placed under prior permission category is enclosed as statement. The State-wise list of associations by name placed under prior permission category is available on the MHA's website- (<http://mha.nic.in/fore.htm>).

In addition, on the basis of the complaints received and inquiries, 38 associations have been prohibited from receiving foreign contribution, 24 associations have been placed in the prior permission category and accounts of 11 associations have been frozen. A list of associations against which action has been taken for violation of various provisions of the Act, is available on MHA's website: (<http://mha.nic.in/fore.htm>). 16 cases have been referred to CBI for detailed investigations for FCRA violations.

(e) A facility of online submission of statutory annual returns relating to receipt and utilisation of foreign contribution has been introduced, which would not only facilitate NGOs in filing their annual returns thereby enhancing compliance to the reporting provisions but would also help in better monitoring of receipt and utilisation of foreign contribution. A Bill, namely, the Foreign Contribution (Regulation) Bill, 2006 has already been introduced in the Rajya Sabha on 18-12-2006, wherein there are inter alia provisions for strengthening the monitoring mechanism.

Statement

The State-wise list of the associations placed under prior permission category due to non-submission of annual returns for consecutive three years i.e. 2001-02, 2002-03 and 2003-04

Sl. No.	State	Total number of Association placed under prior permission category
1	2	3
1.	Andhra Pradesh	1277
2.	Assam	91
3.	Bihar	340
4.	Gujarat	359
5.	Kerala	749
6.	Madhya Pradesh	172
7.	Tamil Nadu	944
8.	Maharashtra	974
9.	Karnataka	632
10.	Orissa	434
11.	Punjab	44
12.	Rajasthan	187
13.	Uttar Pradesh	732
14.	West Bengal	669
15.	Jammu and Kashmir	38
16.	Nagaland	45
17.	Haryana	68

1	2	3
18.	Himachal Pradesh	52
19.	Manipur	222
20.	Tripura	11
21.	Meghalaya	24
22.	Sikkim	7
23.	Delhi	441
24.	Andman and Nicobar Islands	1
25.	Dadra and Nagar Haveli	3
26.	Goa (Daman and DIU)	42
27.	Pondicherry	17
28.	Chandigarh	14
29.	Mizoram	14
30.	Arunahal Pradesh	11
31.	Chhattisgarh	17
32.	Jharkhand	17
33.	Uttaranchal	25

[Translation]

Rehabilitation of Tsunami Victims

*128. SHRI RAMDAS ATHAWALE :
SHRI BHUVANESHWAR PRASAD MEHTA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of Tsunami victims rehabilitated so far, State-wise and Union Territory-wise;

(b) whether cases of physical and mental exploita-

tion of Tsunami victims particularly of women have been reported to the Government;

(c) if so, the details thereof, State-wise and Union Territory-wise; and

(d) the steps taken by the Government to rehabilitate the Tsunami victims and to protect their lives and property in the Tsunami prone coastal areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) to (d) The Tsunami struck Indian coastline on 26th December 2004 affecting a population of 26.63 lakhs in 1396 villages in the States of Tamil Nadu, Kerala and Andhra Pradesh and Union Territories of Andaman and Nicobar Islands (ANI) and Pondicherry (now Puducherry). It caused extensive damage to the infrastructure and also loss of lives and livelihood.

For immediate relief, a special package of Rs. 3644.05 crore named as "Rajiv Gandhi Rehabilitation Package" (RGRP) for Tsunami affected areas was approved to provide assistance for immediate relief and response, revival of fishery and agriculture sectors, construction of temporary (intermediate) shelters and repair/restoration of infrastructure besides special relief to orphans, un-married girls above 18 years of age, widows and disabled persons and ex-gratia payment to the next of kin of dead persons. Under the RGRP, affected persons/families in Andhra Pradesh (11670), Kerala (42500), Tamil Nadu (29700), Puducherry (44000) and ANI (10624) were provided immediate relief consisting of ex-gratia payment to the next of kin of dead persons, food, water, medicine and other household articles. About 6.47 lakh persons were moved to safer places and kept in 930 relief camps. 44859 temporary/intermediate shelters were constructed to house the affected persons.

After the completion of rescue and relief phase, focus shifted to long-term rehabilitation and reconstruction. The Government approved a Tsunami Reconstruction

Programme (TRP) at an estimated cost of Rs. 9870.25 crore (later revised to Rs. 9822.10 crore) to be implemented over a period of four years from 2005-06 to 2008-09. An amount of Rs. 1776.62 crore from RGRP pertaining to elements of long term reconstruction has been

included in TRP. The TRP includes reconstruction activities in different sectors such as housing, fisheries, agriculture and livelihood, roads and bridges and other infrastructure. The progress made in the rehabilitation of affected persons till 31.03.2007 is as under:-

Sectors	State	Total	Progress achieved
Housing (Houses constructed/ nearing completion) (number of houses)	Andaman and Nicobar Islands	9797	1409
	Puducherry	7567	3035
	Tamil Nadu	116157	44137
	Andhra Pradesh	481	481
	Kerala	13640	4055
Livelihood in Fisheries (number of boats repaired/replaced)	Andaman and Nicobar Islands	2141	1958
	Puducherry	7892	7892
	Tamil Nadu	37728	37728
	Andhra Pradesh	11394	10395
	Kerala	3989	1885
Livelihood in Agriculture (area reclaimed in hectares)	Andaman and Nicobar Islands	8069	4087
	Puducherry	1145	845.18
	Tamil Nadu	8845.172	8845.172
	Andhra Pradesh	Nil	Nil
	Kerala	2151	Various livelihood/ reclamation schemes in progress

None of the Tsunami affected States/UT has reported any case of physical and mental exploitation of Tsunami victims particularly of women.

To protect life and property of people in the Tsunami

prone areas, it has been decided to set up an early warning system of Tsunami in Indian National Centre for Ocean Information System (INCOIS), Hyderabad. This is scheduled to be completed by September, 2007.

Further, under the guidelines of TRP, construction of houses has to be in conformity with building codes for earthquakes/cyclone resistant structures and the houses have to be insured against different types of hazards for a period of 10 years. In addition, 52569 vulnerable houses in Tamil Nadu and 9605 vulnerable houses in Kerala have been approved for relocation/reconstruction under TRP.

[English]

SAARC Conference on Human Trafficking

*129. SHRI KISHANBHAI V. PATEL:
SHRI SUGRIB SINGH:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a conference of SAARC countries on human trafficking was held in the recent past;

(b) if so, the details of the various issues discussed therein;

(c) the details of remedial measures suggested by various countries; and

(d) the details of decisions taken during the said conference to check the trafficking of women and children and for the economic development of women in the region?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) Yes, Sir. The First Meeting of the Regional Task Force to implement the SAARC Convention relating to Trafficking in Women and Children and Promotion of Child Welfare was held in New Delhi on 26th July, 2007.

(b) The detailed issues discussed by the delegates of the SAARC countries related to factors responsible for trafficking in women and children for prostitution; the implementation mechanisms; the Development of comprehensive schemes relating to prevention, protection and

prosecution; Strengthening of monitoring; Information dissemination in local language; Capacity building of stakeholders; Harmonization of legislations; Cooperation of NGOs; and Various coordination measures between border control authorities to ensure Transit and Repatriation; and the need to Develop a framework of information exchange.

(c) The remedial measures suggested for the various issues relating to Trafficking in Women and Children by the delegates related to drawing upon the expertise of the SAARC countries and involving NGOs and Civil Societies in the endeavour, harmonization of national legislations among the SAARC Member States, developing a SAARC Directory of resources on the subject including information on the authorities responsible for the repatriation of victims of trafficking, developing uniform toll free numbers to the assistance to the victims in the region.

(d) The decisions taken during the meeting were:-

(i) The SAARC Member States would exchange information on best practices by the respective Governments, NGOs and members of the civil society to combat trafficking;

(ii) It was decided to develop a Standard Operating Procedure to implement various provisions of the Convention; and

(iii) The Government of India offered to conduct relevant training programmes aimed at capacity building for the stake holders of the SAARC Member States.

Foreign Universities

*130. SHRI L. RAJAGOPAL :
SHRI CHENGARA SURENDRAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the foreign universities operating in the country in partnership with domestic educational institutions;

(b) whether the Government has conducted any study on the functioning of these universities;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (d) In the absence of any regulatory mechanism, no authentic information is available with the Government about foreign universities operating in the country. At present, only the All India Council for Technical Education (AICTE) has framed regulations, which were last revised in the year 2005, for the entry and operations of foreign universities in India imparting technical education. A legislative proposal for regulating the entry and operations of foreign educational institutions is under consideration of the Government.

Demand of Indian Coffee

*131. SHRI P.C. GADDIGOUDAR:

SHRI M. SHIVANNA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the demand for Indian coffee is declining in the international market during the last three years;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government to improve the demand of Indian coffee in the international market?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH) : (a) and (b) No, Sir. There has been no decline in the export of coffee in last 3 years

as the following figures would show. In 2006-07, the exports have surpassed the previous best of 2,46,908 MTs in 2001.

Year	Quantity In MTs	Value In US \$ (million)
2004-05	2,11,765	294.63
2005-06	2,01,555	352.93
2006-07	2,48,804	453.47

(c) To boost the export of coffee, the Government of India, through the Coffee Board, is taking various steps like carrying major communication initiative in key overseas markets to enhance the image of Indian coffee as well as to improve market share, participation in important overseas trade fairs involving exporters and grower exporters, organizing Buyer-seller meets and cupping sessions involving Indian exporters and overseas buyers in key markets. To improve the demand of Indian coffee in the international market, emphasis is being given to quality upgradation through the following initiatives:-

(i) During the Xth Plan period, Coffee Board implemented a quality upgradation programme under its scheme Support for Small Grower Sector, wherein 20% subsidy was extended to small growers to set up quality upgradation infrastructure like (a) pulper cum washers at farm level to prepare washed coffee (b) establishing pucca drying yards to dry coffees to desired levels and (c) construction of store houses to keep the produce in an appropriate manner.

(ii) The Board has been actively involved in training the growers for preparation of good quality coffee through Farmers Participatory Method programmes.

- (iii) The Board has been supporting formation of Self Help Groups among small growers to encourage them for quality coffee preparation by taking up processing, storing and marketing of their coffees through community approach.
- (iv) The Board organizes Flavour of India-Fine cup award cupping competition on annual basis, which is adjudged by international quality experts to select the best quality coffees produced in the country. The winning coffees get good recognition in the international markets and also fetch attractive premiums.
- (v) During the XIth Plan also Board has proposed to continue the above activities to improve the quality and demand of Indian coffee by providing appropriate financial and technical support.

Land Rights to Tribals

*132. SHRI JASUBHAI DHANABHAI BARAD :
SHRI SURESH PRABHAKAR PRABHU :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Government proposes to provide to the tribals land rights, power to manage forests and protection of their intellectual property rights over bio-diversity as reported in the Hindustan Times dated July 9, 2007;

(b) if so, the details in this regard; and

(c) the time by when a final decision is likely to be taken in this regard?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH) : (a) to (c) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forests Rights) Act, 2006, enacted by the Parliament, already recognises

the forest rights of forest dwelling Scheduled Tribes and other traditional forest dwellers over forest land for habitation or for self-cultivation for livelihood; right to protect re-generate or conserve or manage any community forest resource, which they have been traditionally protecting and conserving for sustainable use; and right to access to bio-diversity and community right to intellectual property and traditional knowledge related to bio-diversity and cultural diversity.

The news item in the Hindustan Times dated July 9, 2007, referred to in the question, refers to the draft "Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2007" framed by the Ministry of Tribal Affairs for carrying out the provisions of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forests Rights) Act, 2006. The Ministry of Tribal Affairs has pre-published these Rules in the Gazette of India on 19.6.2007 for seeking comments and suggestions from the public and other stakeholders before the same are finalised. The proposed Rules are draft Rules and to be finalised as per the established procedure taking views and comments received from the public into consideration. The process for notification of the aforesaid Act and Rules for implementation is underway and as such no time frame can be indicated.

[Translation]

Text Books of National Council of Educational Research and Training

*133. SHRI RASHEED MASOOD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Comptroller and Auditor General of India (CAG) has detected a case of bungling to the tune of rupees one crore in the publication of text books by National Council of Educational Research and Training (NCERT);

(b) if so, the details thereof alongwith the action taken in this regard;

(c) the measures taken by the Government to check the recurrence of such practices in NCERT; and

(d) the action taken against the persons funds guilty?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) and (b) No, Sir. However, the Comptroller and Auditor General of India (C and AG) in its Union Audit Report (Regularity Audit Report No. 3 of 2007) for the period 2005-06 observed that delay in procurement process of paper for National Council of Educational Research and Training (NCERT) textbooks for the year 2005-06 resulted in extra expenditure of Rs. 1.04 crores in NCERT.

The Finance Committee of NCERT had taken a decision to procure certain quantities of text paper and cover paper on 2.9.2004, but the Directorate General of Supplies and Disposals (DGS and D) rate contract expired on 13.9.2004, and Hindustan Paper Corporation Limited (HPC), a public sector undertaking, did not agree to supply paper at old rates, despite persuasive efforts by NCERT and Ministry of Human Resource Development.

(c) NCERT has taken corrective steps including institutionalization of a system of open tender, timely finalisation of procurement process, and close monitoring to avoid delay.

(d) The delay in procurement of paper resulting in higher cost was circumstantial and systemic and not due to ulterior motive or fault of any single individual.

[English]

Exchange Programme with Foreign Universities

*134. SHRI ABU AYES MONDAL : Will the Minister

of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the government has permitted the Indian Universities to start 'exchange-programme' with foreign Universities; and

(b) if so, the State-wise details of such empowered Universities?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) and (b) Higher Education Institutions are autonomous, and with effect from, August, 2004 are free to enter into MoU with foreign educational institutions for academic exchange activities. As per existing guidelines/instructions on procedure to be observed by Indian universities for signing of MoU with foreign universities, the central universities and institutions deemed universities are not required to take any permission either from the Ministry of Human Resource Development or the University Grants Commission. The earlier guidelines issued by this Ministry on 02.05.2003 to the effect that State Universities could enter into MoU with foreign universities only with the prior clearance of their respective State Government, were withdrawn vide Office Memorandum dated 20.08.2004, with a view of not interfering with the autonomy of the institutions of higher learning.

[Translation]

Activities of Naxalites

*135. SHRI KIREN RIJUJU :
SHRI SAJJAN KUMAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of police personnel alongwith naxals killed/injured/kidnapped during naxal activities during each of the last three years including current year till-date, State/ Union Territory-wise;

(b) the details of sophisticated weapons and methods used by the naxalites; and

(c) the details of action taken to tackle the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (c) The number of police personnel and naxalites killed in the last three years and in the current year till 14.08.07, as per information available, in as under:-

State	Police personnel killed				Naxalites killed			
	2004	2005	2006	2007 (upto 14.8.07)	2004	2005	2006	2007 (upto 14.8.07)
Andhra Pradesh	6	22	10	2	47	161	133	25
Jharkhand	41	27	43	7	18	7	20	9
Chhattisgarh	8	47	84	134	14	32	74	54
Bihar	5	24	5	18	1	11	6	2
Maharashtra	6	24	3	1	2	3	19	4
Orissa	4	1	4	2	—	3	14	6
Uttar Pradesh	17	—	—	—	—	4	4	1
Madhya Pradesh	—	1	—	—	1	—	—	—
West Bengal	13	1	8	—	1	—	2	—
Karnataka	—	6	—	1	—	4	—	2
Total	100	153	157	165	84	225	272	103

As per available reports, naxalites are also using Improvised Explosive Devices (IEDs) / landmines and sophisticated weapons.

Law and order is a State subject and it is primarily the responsibility of the State Governments to take effective action to check and contain the activities of the Naxalites. However, the Central Government is substantially supplementing the efforts and resources of the State Governments to deal with the problem. 33 Battalions of Central

Para Military Forces are currently deployed on anti-naxalite duties for assisting the State Police Forces; 29 Indian Reserve Battalions have been sanctioned for raising by different States; under the Scheme for Modernization of State Police Forces, assistance for modern weaponry, latest communication equipment, mobility and other infrastructure is being provided; various other elements of security related expenditure are also being reimbursed by the Central Government; and the training needs of State Police Forces

are being supplemented through the Central Para Military Forces and the Bureau of Police Research and Development. Assistance from the Defence Forces is also being provided to the States in the areas of equipment, training and rescue operations.

The States have also been urged to expeditiously fill up existing vacancies in their Police Forces, raise the India Reserve Battalions sanctioned by the Central Government and optimally utilize the Central forces made available to them and the Central assistance for modernization of police forces. In addition, the State Government have also been urged to ensure effective implementation of a large number of Schemes related to development to improve conditions in the affected areas.

[English]

Funds for Technical Education

*136. SHRI IQBAL AHMED SARADGI :
SHRI M. RAJA MOHAN REDDY :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the recommendations made by the Central Advisory Board of the Education Committee on Financial, Higher and Technical Education for allocating a certain percentage of GDP for education; and

(b) the time by when a final decision in this regard is likely to be taken by the Government?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) and (b) The Central Advisory Board of Education (CABE) Committee on Financing of Higher and Technical Education, has suggested that the total public expenditure of the Central and State Government should be six per cent of the Gross National Product, (GNP), for balanced development of all levels of education. As a thumb rule, 25% of total allocation, which would work out to 1.5 per cent of the

GNP, should be spent on higher and technical education taken together with approximately 1% for higher education and 0.5% for the technical education. Subject to finalization of the XIth Plan, a substantial increase in public outlays is envisaged.

Entertainment Industry

*137. SHRI RAYAPATI SAMBASIVA RAO :
SHRI M. APPADURAI :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the details of the various incentives extended to the entertainment industry during each of the last three years;

(b) the details of the increase in revenue earned by the entertainment industry during each of the last three years;

(c) whether there is any Board to co-ordinate with the entertainment industry for the purpose of resolving their problems;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the steps taken/proposed to be taken to resolve the problems of entertainment industry?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) (i) The entertainment industry has been receiving continuous support from the Government of India. The salient policy incentives received by the sector in earlier years are as follows:-

In 1988, Ministry of Information and Broadcasting granted the status of "Industry" to the film sector, in September 2000, entertainment industry, including film, was declared as an approved industrial activity for institutional and commercial loans, Foreign Direct

Investment Policy in the film sector was liberalised in 2002 with FDI being permissible upto 100% investment on automatic route.

Government of India has earlier provided several fiscal incentives to bring the film sector at par with the Information Technology sector by including a new section under the Income Tax Act to provide upto 100% deduction for companies and individuals in the entertainment sector exporting software, extending tax holiday for setting up multiplexes outside municipal limits, reduction of customs duty on cinematographic cameras, projectors and certain related equipment used by the film industry and exempting audio CDs from excise duty in order to deter piracy of music. During 2007-08 fiscal budget, for projects on Digital cinema, basic import duty has been reduced to 7.5% from 10%. The Government has also exempted cinema distributed through satellite means from Service Tax.

To boost its export potential, the Government in partnership with industry associations has been actively supporting film industry to participate in international film markets, such as Cannes, American Film Market, etc. A film market is being held alongside the International Film Festival of India to attract foreign and domestic buyers. The Directorate of Film Festivals holds the International Film Festival of India each year and participates regularly in film festivals in India and abroad.

Government permits concessional customs duty for temporary import of film related equipment and exempts Indian and foreign films to be shown in non-commercial film festivals from censorship certification.

(ii) No direct incentive has been extended to the Broadcasting industry during the last three years. However, some policy initiatives have been undertaken which facilitated the growth of the Broadcasting industry. These are as follows:-

- (1) Government to India for the first time opened up the FM Radio sector for private participation

in the year 1999 by adopting a policy. However, the policy had limited success and only 21 channels could be operationalised under the FM policy Phase-I. The main reason for its limited success was that the licence fee was decided on the basis of open auction. Taking into account the recommendations of the Amit Mitra Committee and TRAI, as well as other relevant factors, a new policy for expansion of FM Radio Broadcasting Services through private agencies was notified on 13th July, 2005. The new policy provides for permission on the basis of one time entry fee and annual fee as revenue share in contrast with the earlier fixed annual license fee regime. It also permits a total foreign investment level of 20% in the applicant company. It also permits the licencees of Phase-I to migrate to Phase-II regime. As a result of the new policy initiative out of a total of 337 channels put on bid in the year 2005-2006 a total of 245 channels were successfully bid. As of now 87 channels are already in operation and the remaining are expected to be operationalised by the end of March, 2008.

- (2) **Uplinking policy initiatives:** In the year 2003 only FDI, upto 26% was permitted in News and Current Affairs TV channels. This also was modified subsequently in December, 2005 to allow FII investment to be included alongwith FDI in the overall cap of 26%. The Ku band of frequencies was also opened up for uplinking of television channels alongwith the C-band already permitted. In addition, the downlinking policy was notified which permitted a total foreign investment level upto 100% in the applicant company and provided for a regulatory regime for the foreign broadcasters to streamline their investments in India.

- (b) This Ministry does not maintain any record regarding revenue earned by the Entertainment Industry.

However, as per FICCI Pricewaterhouse Coopers report, the revenue earned by the entertainment sector is estimated as follows:-

	2004	2005	2006
	(Rs. in million)		
Entertainment Sector	66,600	75,100	91,700**

**tentative figures.

(c) and (d) No Sir, there is no Board to coordinate with the entertainment industry. However, Telecom Regulatory Authority of India constituted under the TRAI Act 1997 has been designated as the regulator for broadcasting services. Apart from various roles assigned to TRAI with respect to the problems of service providers Telecom Disputes Settlement and Appellate Tribunal has also been designated to adjudicate disputes between the Government and the service providers and also between two or more service providers.

(e) Regarding the film industry, as per the Union List of the Constitution of India, the Union Government can sanction/certify cinematograph films for exhibition. Other areas regarding cinema are in the State List. However the Ministry itself takes on the role of facilitator in the matter and has taken a number of steps to address the problems being faced by the Industry. Some of the steps are as follows:-

- (i) Constitution of Five Core Groups, comprising of representatives from the Film Industry, to look into different aspects/problems being faced including taxation and duties applicable to the film sector. The recommendations of the Core Groups are under examination and implementation.
- (ii) This Ministry organizes State Information Ministers' Conference (SIMCON) to bring to the notice of the State Governments about the

problems being faced by the Entertainment Industry.

- (iii) The National Film Development Corporation, a public sector undertaking under this Ministry provides limited funding for films and oversees the integrated growth of the film industry in tune with the objectives of National Economic Policy.
- (iv) Audio-visual co-production agreements have been signed with Republic of Italy, United Kingdom, Germany, France and Brazil.
- (v) In order to strengthen piracy related laws, a proposal for enactment of Optical Disc Law is being drafted. It is envisaged that the Optical Disc Law, as and when enacted, would be able to contain video piracy to a large extent. Moreover, the requests received from the industry for amendment of the Copyright Act have been forwarded to the Ministry of Human Resources Development, which is the nodal Ministry for Copyright matters.
- (vi) In order to provide funds to the Film Industry to promote Indian films abroad, Government of India has requested the stakeholders of the entertainment industry on 6th March, 2006 to consider the desirability of setting up of an Export Promotion Council / Forum for the film and television sector in terms of the guidelines of Deptt. of Commerce.

Assistance to Weavers

*138. SHRI GIRIDHARI YADAV :
SHRI G. KARUNAKARA RADDY:

Will the Minister of TEXTILES be pleased to state :

- (a) whether weavers in some parts of the country are forced to leave their traditional weaving occupation and are migrating to other places for their livelihood;

(b) if so, the details thereof;

(c) the details of financial package proposed/ finalised by the Government for handloom / weaving sector; and

(d) the other measures taken/proposed to be taken to assist weavers?

THE MINISTER OF TEXTILES (SHRI SHANKERSINH VAGHELA): (a) No such report has been received from any of the States.

(b) Does not arise.

(c) The salient features of the financial package recommended for the handloom sector by the High Level Committee under the Chairmanship of Managing Director, National Bank for Agriculture and Rural Development (NABARD), which is under consideration of the Government, are as under:-

- (i) Restructuring/Categorization of Primary Handloom Weavers Cooperative Societies (PHWCSs) as viable, potentially viable and non-viable units. Broad parameters for categorizing the PWCS have been evolved.
- (ii) Cleansing of the balance sheet of Apex and Primary Weavers Cooperative Societies (viable and potentially viable) with adequate fund support from Government.
- (iii) Organization of weavers outside the cooperative fold/members of non-viable/defunct PWCSs/Weavers in areas of weak cooperative structure into Handloom Weavers Group (HWGs) in handloom clusters adopting the concept of Joint Liability Group.
- (iv) Waiver of overdue interest and overdue loans of Weavers/PWCSs/Apex Societies as on 31st March, 2006.
- (v) Financing the credit needs of handloom

weavers/societies at 7% rate of interest with interest subvention to NABARD and banks from Government of India.

- (vi) Establishment of a "Handloom Development and Equity Fund (HDEF)" in NABARD for providing equity, promotional and development support to agencies connected with the handloom sector. Government of India may provide an initial contribution of Rs.50.00 crore. NABARD may make initial contribution of Rs. 10 crores and annual contributions as decided by the Board of Directors. Other banks and State Governments would also be requested to contribute to the fund later.
- (vii) Master weavers have to be brought into the system by recognizing their role as catalyst for weavers' development and arrangements to be made to finance them through banks.
- (viii) An MOU to be signed by the major stakeholders, viz, Government of India, State Government and NABARD.

(d) The Office of the Development Commissioner for Handlooms, Ministry of Textiles is implementing a number of schemes to provide financial assistance to the eligible handloom agencies to enhance production, productivity and efficiency of the handloom sector and to enhance the income and socio-economic status of the weavers by upgrading their skills and providing infrastructural input and marketing support. The main developmental schemes implemented during X Plan Period were Deen Dayal Hathkargha Pratsahan Yojana (DDHPY), Integrated Handloom Training Project, Marketing Promotion Programme, Mill Gate Price Scheme, Workshed-cum-Housing Scheme, Weavers' Welfare Scheme and Handloom Export Scheme. Besides, Integrated Handloom Cluster Development Scheme (IHCD), Mahatma Gandhi Bunkar Bima Yojna and Health Insurance Scheme were launched in the year 2005-06 and Handloom Mark was launched in the year 2006-07.

During the 11th Five year plan, following schemes are proposed for development of handloom sector:-

- (i) Integrated Handloom Development Scheme
- (ii) Marketing and Export Promotion Scheme
- (iii) Handloom Weavers' Comprehensive Welfare Scheme
- (iv) Mill Gate Price Scheme
- (v) Diversified Handloom Development Scheme

Comprehensive National Tribal Policy

*139. SHRI RUPCHAND MURMU :
SHRI HEMMAL MURMU :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Government proposes to prepare a comprehensive tribal policy to ensure protection, all round development, welfare and empowerment of tribals etc. in the country;

(b) if so, the details thereof and the time-frame fixed for it; and

(c) the details of stake holders from various sections of the society being consulted before finalization of such policy?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH) : (a) Yes, Sir.

(b) Ministry of Tribal Affairs has formulated a draft National Tribal Policy, 2007 in order to address the issues concerning tribals viz. lower Human Development Index, poor infrastructure, diminishing control over the natural resource base, persistent threats of eviction from their natural habitat, exclusion from mainstream society, inequality in distribution of wealth and opportunities, non-empowerment, and inadequate implementation of

Constitutional provisions, and to ensure their active and informed participation in development. Action has already been initiated for finalization of the draft Policy as per laid down procedure. No time frame can be fixed at this stage.

(c) The draft policy was widely publicized through print and electronic media and placed on the Ministry's website for seeking comments from the general public in July 2006. The copies of the Policy were also sent for the consultation to the Central Ministers, Ministries/Departments of the Government of India, State Governments, UT Administrations, research institutions, and to various stakeholders including academicians, anthropologists, tribal associations, non-governmental organizations, social activists, business community/association and experts working for the welfare of tribal people. On the basis of comments received from various stakeholders, the draft has been formulated.

Indecent Telecast by Private Channels

*140. SHRI MOHAN RAWALE :
SHRI HARIBHAU RATHOD :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the details of private channels found engaged in telecasting vulgar, derogatory and violence related programmes/advertisements/serials, during each of the last three years, till date;

(b) whether any action has been taken/proposed to be taken by the Government against them under the Cable Television Network (Regulation) Act, 1995 and the rules framed by the Government to deal with such cases; and

(c) if so, the details thereof during each of the last three years?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING

(SHRI PRIYA RANJAN DASMUNSI) : (a) Details of Television channels found engaged in such activities of telecasting vulgar, derogatory and violence related programmes/advertisements/serials etc. are given in the enclosed Statement-I.

(b) and (c) Yes, Sir. Details of Show-cause notices issued and action taken under Cable Television Network (Regulation) Act, 1995 and rules framed thereunder to deal with such cases are given in the enclosed Statement-II.

Statement-I

Year-wise list of TV channels found engaged in activities of telecasting vulgar, derogatory and violence related programmes/advertisements

Sl.No.	Name of the Channel
1	2
Year 2004-05	
1.	MH1
2.	ETC
3.	Channel [V]
4.	B4U
5.	Balle Balle
6.	a-Punjabi Channel
7.	Cine World
8.	ITV
9.	MTV
10.	Zee News
11.	India TV

1	2
Year 2005-06	
12.	India TV
13.	Fashion TV
14.	India TV
15.	Zoom Channel
16.	Trendz TV (Zee Telefilms Ltd.)
17.	Star One Channel
18.	NDTV
19.	Sahara TV
20.	Astha Channel
21.	Asianet Global
22.	Kairali Channel
23.	B4U Channel
24.	CNBC Aawaz Channel
25.	SABe TV
26.	Zoom Channel
27.	Star Utsav Channel
28.	Zee Gujrati Channel
29.	Zee Bangala
30.	Zee Cinema
31.	Zee TV
32.	Star One Channel
33.	Jaya TV

1	2
34.	Sony Entertainment Channel
35.	Sahara One
36.	In Digital Channel
37.	TEJA TV
38.	Zee Gujrati Channel/ Zee TV
39.	FTV
40.	Channel 7
41.	Maa TV
42.	Zoom Channel
43.	ETC
44.	MTV
45.	Zee News
46.	Star One
Year 2006-07	
47.	MH1 Channel
48.	ETC Hindi/Punjabi
49.	Channel [V]
50.	B4U
51.	Zee Music
52.	Baile Balle
53.	S.S. Music
54.	MTV
55.	B4U

1	2
56.	HBO
57.	Ten Sports Channel
58.	Sahara Samay
59.	MTV
60.	Zoom Channel
61.	Channel 7
62.	Sahara Samay Bihar Channel
63.	ETV Bangla
64.	Sun TV
65.	NDTV
66.	Total TV
67.	AXN
68.	Channel [V]
69.	Yo Music
70.	Zee Telugu
71.	Vh 1
72.	Star Plus
73.	FTV
74.	Asianet Channel
75.	India TV Channel
76.	Sony Max Channel
77.	Rashtriya Sahara
78.	IBN7

1	2	1	2
79.	NEO Sports Channel	86.	Zee News
80.	Star Plus Channel	87.	Star News
81.	IBN7	88.	Zee News
82.	Sahara Samay	89.	Star News
83.	CNN IBN	90.	Zee Marathi
84.	Aaj Tak	91.	India TV
85.	Headlines Today	92.	IBN7

Statement-II*Show Cause Notices issued to channels*

S. No.	Name of the Channel	Reasons for issue of SCN	Date of SCN issued	Action Taken
1	2	3	4	5
1.	MH1	A SCN was issued for telecasting songs "Kabhi Aar Kabhi Par", "Bin Tere Sanam", "Leke Pehla Pehla Pyaar", "Meri Beri Ke Ber"	18.10.2004	Final order has been issued warning them to be more careful in future and directing them to ensure that only films/films songs/ film trailers/re-mix songs/music video songs or albums or its promos, which are certified 'U' by CBFC are telecast. They were further directed to run a scroll on their channel round the clock for three days "Ministry of I and B issues a warning to channel for violating Programme Code. The channel assures to be more careful in future" and submit the recording of the same to this Ministry in CD format as a proof of compliance. Channel complied. Matter Closed.
2.	ETC	A SCN was issued for telecasting songs "Bin Tere Sanam", "Chadati Jawani", "Kabhi Aar Kabhi Paar", "Leke Pehla Pehla Pyar", "Meri Beri Ke Ber".	18.10.2004	-do-

1	2	3	4	5
3.	Channel [V]	SCN was issued for telecasting songs "Chadati Jawani"	18.10.2004	-do-
4.	B4U	SCN was issued for telecasting songs "Kabhi Aar Kabhi Paar", "Bin Tere Sanam", "Leke Pehla Pehla Pyaar"	18.10.2004	-do-
5.	Balle Balle	SCN was issued for telecasting songs "Chadati Jawani", "Kabhi Aar Kabhi Paar", "Meri Beri Ke Ber", "Bin Tere Sanam", "Leke Pehla Pehla Pyaar",	18.10.2004	-do-
6.	a-Punjabi Channel	SCN was issued for telecasting songs "Kabhi Aar Kabhi Paar"	18.10.2004	Matter Closed
7.	Cine World	A SCN was issued to Cine World for telecasting an adult movie on 26.11.2004.	23.12.2004	The uplinking permission was temporarily withdrawn for a period of 30 days and prohibited from transmission on DTH Service vide dated 24.03.2005. Matter Closed.
8.	ITV	SCN was issued for telecasting songs "Leke Pehla Pehla Pyaar, Kabhi Aar Kabhi Par, Kanta Laga, Meri Beri Ke Ber, Chadati Jawani, Bin Tere Sanam"	02.02.2005	Final order has been issued warning them to be more careful in future. and directing them to ensure that only films/films songs/ film trailers/re-mix songs/music video songs or albums or its promos, which are certified 'U' by CBFC are telecast. They were further directed to run a scroll on their channel round the clock for three days "Ministry of I and B issues a warning to channel for violatiing Programme Code. The channel assures to be more careful in future" and submit the recording of the same to this Ministry in CD format as a proof of compliance. Channel complied. Matter Closed.
9.	MTV	SCN was issued for telecasting songs "Leke Pehla Pehla Pyaar, Kabhi Aar Kabhi Par, Kanta Laga, Meri Beri Ke Ber, Chadati Jawani, Bin Tere Sanam"	02.02.2005	-do-

1	2	3	4	5
10.	Zee News	A SCN issued to Zee News Channel for telecasting a programme titled "Kal Kapal Mahakal" in violation of Programme Code, Rule 6(1) (i), (j) (k) (o) and 6(5)	09.02.2005	Final order issued dated 22.06.2006 warning channel to be more careful in future and also run a scroll for three days for a period 24.06.2006 to 27.06.2006. The channel complied with the order. Matter Closed.
11.	India TV	A SCN issued to India TV for telecasting a programme on private activities of MPs and MLAs telecast on 27.02.2005 in violation of Programme Code, Rule 6(1), (a), (d), (k) and (o)	23.03.2005	India TV Channel has regretted the lapse. A warning has been issued to India TV for violation of the Programme Code and has been asked to be more cautious in future. Matter Closed.
12.	Inc.a TV	A SCN issued to India TV for telecasting news on sexual involvement of priest of the Swaminarayan Temple telecast at 9.00 p.m. on 16.03.2005 in violation of Programme Code, Rule 6(1), (a), (d), (k) and (o) and Rule 6(5)	19.05.2005	-do-
13.	Fashion TV	A SCN was issued to FTV for telecasting several programmes which are violative of the Programme Code and condition No. 5.1 of the DTH License Agreement.	25.05.2005	Final order issued on 13.04.2006. Matter Closed.
14.	India TV	SCN issued for telecasting advertisement titled "Roop Amrit"	11.08.2005	Final warning issued on 10.04.2006. Matter Closed.
15.	Zoom Channel	SCN issued for telecasting a programme titled "Dangerous" telecast from Monday to Thursday at 11.00 p.m.	11.08.2005	Final under submission for a decision.
16.	Trendz TV (Zee Telefilms Ltd.)	SCN issued for telecasting programmes namely 'Lingerie Show' etc.	11.08.2005	Final under submission

1	2	3	4	5
17.	Star One Channel	SCN issued for telecasting advertisement of undergarments "Gen-X"	12.08.2005	Warning issued on 21.09.2005 Matter Closed.
18.	NDTV	SCN issued for telecasting advertisement of undergarments titled "Gen-X" and "FrenchieX".	12.08.2005	-do-
19.	Sahara TV	SCN issued for telecasting advertisement of undergarments "Gen-X"	12.08.2005	-do-
20.	Astha Channel	SCN issued for telecasting advertisement of "Roop Amrit"	16.09.2005	Final order issued on 10.04.2006 to the channel directing them not to telecast/re-telecast the advertisement and strictly adhere to the Advertising Code prescribed under the Cable Act. Matter Closed.
21.	Asianet Global	-do-	16.09.2005	-do-
22.	Kairali Channel	-do-	16.09.2005	-do-
23.	B4U Channel	-do-	16.09.2005	-do-
24.	CNBC Awaaz Channel	-do-	16.09.2005	-do-
25.	SABe TV	-do-	16.09.2005	-do-
26.	Zoom Channel	-do-	16.09.2005	-do-
27.	Star Utsav Channel	-do-	16.09.2005	-do-
28.	Zee Gujrati Channel	-do-	16.09.2005	-do-
29.	Zee Bangala	-do-	16.09.2005	-do-
30.	Zee Cinema	SCN issued for telecasting advertisement of "Roop Amrit"	16.09.2005	Final order issued on 10.04.2006 to the channel directing them not to telecast/re-telecast the advertisement. Matter Closed.
31.	Zee TV	-do-	16.09.2005	-do-
32.	Star One Channel	-do-	16.09.2005	-do-

1	2	3	4	5
33.	Jaya TV	-do-	21.09.2005	-do-
34.	Sony Entertainment Channel	-do-	21.09.2005	-do-
35.	Sahara One	-do-	21.09.2005	-do-
36.	In Digital Channel	For telecasting an adult film "Khawahish" on 27.9.2005	30.09.2005	Final order issued dated 12.07.2006 asking channel to be careful in future. Matter Closed.
37.	TEJA TV	For telecasting a programme "Kamasutra"	19.10.2005	Final order issued giving warning and direction to the channel to run a scroll for three days. The channel has complied with the order and sent a copy of CD containing the recording of the scroll. Matter Closed.
38.	Zee Gujrati Channel/ Zee TV	For telecasting programme "Item Bomb"	19.10.2005	Final order issued on 3.4.06 to channel directing them not to telecast/re-telecast the advertisement. Matter Closed.
39.	FTV	For telecasting obscene programme on 09.12.05.	13.12.2005	An advisory has been issued to FTV advising them to be more careful in future telecasting such content and appreciate local concerns and cultural contexts. Matter Closed.
40.	Channel 7	For telecasting of a news item regarding an incident involving followers of Radhasoami Satsang, Dayal Bagh Agra	26.12.2005	Channel 7 apologized if they has hurt the feeling of any community. The letter from Channel 7 was sent to Radhasoami Satsang, who vide letter dated 18.2.2006 informed that since the channel had expressed regret, they intend not to proceed further in. the matter. Matter Closed.
41.	Maa TV	For telecasting programmes titled "Kamasutra", "Manmadha Samrajyam", "Samaram Samayam" and "Sarasm"	29.12.2005	Secy. I and B on 17.04.2007 approved not to proceed the matter further. Matter Closed.

1	2	3	4	5
42.	Zoom Channel	For telecasting trailers of "Fun Sheesha, Shabd and Chahat" films.	05.01.2006	Clarification from CBFC has been received and the same is under process.
43.	ETC	For telecasting trailers of "Fun Sheesha, Shabd and Chahat" films.	05.01.2006	-do-
44.	MTV	For telecast of song from the film 'Zehar'	16.03.2006	Reply from JS(B) to Chairperson, CBFC issued on 28.6.2006. Matter Closed
45.	Zee News	For telecast of programme 'Desh Droh'	17.03.2006	File under submission.
46.	Star One	For telecast of Great Indian Laughter Challenge	30.03.2006	An advisory issued on 25.07.2006 to the Channel. Matter Closed.
47.	MH1 Channel	SCN issued for telecast of an adult song titled "Ashiq Banaya Aapne" from an adult movie Ashiq Banaya Aapne	10.04.2006	Since no specific date of telecast of the song was not given, it was decided by Secretary, I and B that the matter may not be pursued. Decision is in File No. 2206/36/2006-BC-III of MH1 Channel. Matter Closed.
48.	ETC Hindi/Punjabi	-do-	-do-	Matter Closed.
49.	Channel [V]	-do-	-do-	Matter Closed.
50.	B4U	-do-	-do-	Matter Closed.
51.	Zee Music	-do-	-do-	Matter Closed.
52.	Balle Balle	-do-	-do-	Matter Closed.
53.	S.S. Music	-do-	-do-	Matter Closed.
54.	MTV	-do-	-do-	Final Order issued to MTV the channel on 28.6.2006 directing it to be careful in future and run a scroll Matter Closed.
55.	B4U	SCN issued for telecast of advertisements of Lux Gen-X' undergarments during the month of March, 2006.	18.4.2006	Final Order issued to the channel on 07.08.2006. Permanent stay granted by MIB on 28.11.2006. Matter Closed.

1	2	3	4	5
56.	HBO	SCN issued for telecast of advertisements of Lux Gen-X' undergarments during the month of March, 2006.	18.4.2006	-do-
57.	Ten Sports Channel	SCN issued for telecast of advertisements of Lux Gen-X' undergarments during the month of March, 2006.	18.4.2006	-do-
58.	Sahara Samay	SCN issued for telecast of advertisements of Lux Gen-X' undergarments during the month of March, 2006.	18.4.2006	-do-
59.	MTV	SCN issued for telecast of advertisements of Lux Gen-X' undergarments during the month of March, 2006.	18.4.2006	-do-
60.	Zoom Channel	SCN issued for telecast of advertisements of Lux Gen-X' undergarments during the month of March, 2006.	18.4.2006	-do-
61.	Channel 7	SCN issued for telecast of advertisements of Lux Gen-X' undergarments during the month of March, 2006.	18.4.2006	Final order not issued. Permanent stay granted by MIB on 28.11.2006. Matter Closed.
62.	Sahara Samay Bihar Channel	SCN issued for telecast of advertisements of Lux Gen-X' undergarments during the month of March, 2006.	18.4.2006	Final order issued to the channel on 07.8.2006. Permanent stay granted by MIB on 28.11.2006. Matter Closed.
63.	ETV Bangla	SCN issued for telecast of advertisements of 'White Mischief Holidays' telecast on 30th March to 8th April, 2006 and advertisement of Lux-Gen-X undergarments.	-do-	-do-
64.	Sun TV	For advt. of Lux Gen-X undergarments.	10.01.2006	-do-

1	2	3	4	5
65.	NDTV	For telecast of news item on Lathi Charge on medical students on 12.05.2006.	01.6.2006	Channel reply has been received and recording is to be reviewed in presence of Delhi Police Representative.
66.	Total TV	For telecast of news item on 24.01.2006 featuring self-immolation act of a person from Patiala.	07.6.2006	Advisory issued on 22.11.2006. Matter Closed.
67.	AXN	For telecast of programme 'World's Sexiest Advertisements' on 26.4.06.	26.06.2006	AXN Channel had been banned for a period of 02 months w.e.f. 17.01.2007. The ban has been revoked w.e.f. 01.03.2007.
68.	Channel [V]	For telecast of song 'say, say, say' on 25.06.2006 at 03.00PM.	27.07.2006	Under submission for decision.
69.	Yo Music	For telecast of songs on 11.05.2006.	27.07.2006	Matter Closed By J.S.(B) on 13.04.2007.
70.	Zee Telugu	For telecast of programme 'Soyagam'.	27.07.2006	A warning dated 17.10.2006 has been issued to the Channel.
71.	Vh1	For telecast of song snake sung by singer R. Kelly from album chocolate factory on 10.06.2006.	28.07.2006	SCN has been withdrawn.
72.	Star Plus	For telecast of film 'Apaharan'.	04.08.2006	SCN has been withdrawn
73.	FTV	For the telecast of programme 'Midnight Hot'.	09.08.2006	Order dated 29.03.2007 banning telecast for two months has been issued. The ban has been revoked from 25.5.2006.
74.	Asianet Channel	For the telecast of programme 'Nammal Thammi'.	19.09.2006	A warning dated 14.11.2006 has been issued to the Channel.
75.	India TV Channel	For the telecast of a news item showing a person climbed on a tower for committing suicide.	01.11.2006	Reply from the channel has been received and the same is under consideration.

1	2	3	4	5
76.	Sony Max Channel	For the telecast of an advertisement of 'Flavoured Condoms'.	03.11.2006	Warning without scrolling issued on 5.2.2007. Matter Closed.
77.	Rashtriya Sahara 2206/01/07	For telecast of objectionable News item/ programme on Mahatma Gandhi 'Father of the Nation' on 11.01.2007.	12.01.2007	The channel has apologized and MIB ordered not to take a punitive action. Matter Closed.
78.	IBN 7 2206/01/07	-do-	-do-	-do- Matter Closed.
79.	NEO Sports Channel 3105/5/2007	For telecast of Advt. relating to India-West Indies Cricket Series showing racial discrimination.	14.02.2007	A Warning dated 04.04.2007 issued to Neo Sports Channel. Matter Closed.
80.	Star Plus Channel 3105/5/2007	-do-	-do-	A Warning dated 19.04.2007 issued to Star Plus Channel. Matter Closed.
81.	IBN 72206/10/2006	For programme 'Kissa Par Rok Nah'	28.03.2007	The file is under submission for a decision on matter.
82.	Sahara Samay 2206/11/2007	For news item related to self immolation act performed by Shri Goopal Krishan Kashyap, Patiala.	28.03.2007	-do-
83.	CNN IBN 2206/15/2006	-do-	28.03.2007	Secy., I and B decided to close the matter on 24.04.2007. Matter Closed.
84.	Aaj Tak 2206/12/2006	-do-	28.03.2007	-do-
85.	Headlines Today 2206/13/2006	-do-	28.03.2007	Reply awaited.
86.	Zee News 2206/09/2006	-do-	28.03.2007	The file is under submission for a decision on matter.
87.	Star News 2206/08/2006	-do-	28.03.2007	-do-

1	2	3	4	5
88.	Zee News 2206/09/2006	For programme 'Jumma Chumma De De'	28.03.2007	-do-
89.	Star News 2206/08/2006	For programmes 'Sex Me Twist' and 'Kiss Karo'	28.03.2007	-do-
90.	Zee Marathi 2206/81/2006	For advertisement of 'Godrej Fair Glow Soap'	24.04.2007	Secy., I and B approved on 18.06.2007 to withdraw the SCN. Matter Closed.
91.	India TV 804/08/2007	For programme on Ms. Jhanvi Kapur	02.07.2007	Personal hearing given on 07.08.2007. Decesion is yet to be taken.
92.	IBN 7 804/2/2007	For programme 'Kissa Kiss Ka'	06.07.2007	Reply from Channel has been received.

Mutual Co-operation with Asian Countries

1108. SHRI RAVI PRAKASH VERMA : Will the Minister of TEXTILES be pleased to state :

(a) whether Indian textile industry is looking for enhancing mutual co-operation with its counterparts in South and South-east Asian countries?

(b) if so, the details thereof;

(c) whether the Government has provided any assistance to the textile industry; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGO VAN) : (a) and (b) The Indian textile industry is willing and interested in enhancing mutual co-operation with South and South-east Asian countries through promotional efforts such as organization of exhibitions, buyer-seller meets, visits of delegations, development of new products, expansion of the product basket of India, assisting the Government for entering into trade agreements with these countries, etc.

(c) and (d) The Government has taken various initiatives for the growth of textiles industry, which include assistance through various exports promotion schemes, Market Development Assistance Scheme, Market Access Initiatives Scheme, Technology Upgradation Fund Scheme (TUFS), Scheme for Integrated Textile Parks (SITP) etc.

Widening of Plantation Sector

1109. DR. M. JAGANNATH : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the plantation sector in the country is largely confined to few Southern States like Kerala and Tamil Nadu;

(b) if so, whether the Government has identified soil and agro climate specific plantation crops that can be grown and propagated in non-traditional regions/ States;

(c) if so, the details thereof; and

(d) the steps taken or proposed to be taken by the Government to widen the base of plantation sector in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) to (d) **Tea** : Tea is grown in 16 States including Tamil Nadu and Kerala. From 6th Five Year Plan onwards the agro-climatic conditions suitable for growing teas in various non traditional states have been explored and tea has been introduced in all the North Eastern non traditional states and also in Orissa, Bihar and Uttarakhand. The production of tea in the country at present is sufficient to meet the domestic and export level. Accordingly it has since been decided not to extend area under tea any more. However, in the 11th Plan period, the focus will be on uprooting and replanting of old tea areas under tea plantation. However, in the hilly areas of North East and Uttaranchal new planting in small sector is included in the XIth Plan

Coffee : Coffee cultivation is largely confined to 3 traditional coffee growing states viz. Karnataka, Kerala and Tamil Nadu. Based on comprehensive surveys in 1960s and 1970s, the Coffee Board has identified non traditional coffee growing areas in the states of Andhra Pradesh, Orissa and the North Eastern States based on the soil and agro climatic requirements of coffee. As coffee cultivation requires conducive micro climatic conditions with respect to rainfall pattern, temperature, humidity, soil profile etc., its cultivation cannot be widened across all states. Under its coffee expansion programme during the 11th Plan period the Coffee Board has proposed cultivation of coffee plantation in approx. 19,500 hectare in the non traditional coffee growing areas.

Rubber : Traditionally rubber is grown in the states of Kerala and Kanyakumari Dist. of Tamil Nadu where the agro climate is suitable for rubber. Rubber Board's surveys have revealed that there are certain pockets in the states of Karnataka, Goa, Maharashtra, Andhra Pradesh, Orissa and Madhya Pradesh where rubber can be grown. Next to the traditional belt, North Eastern States of Assam, Tripura, Meghalaya, Arunachal Pradesh, Mizoram, Manipur and Nagaland hold maximum potential for growing rubber. The Board has been trying to spread

rubber cultivation in these states from 1960s onwards and a total of 84,252 ha. has been planted with rubber in the non traditional region including the North East upto 2005-06.

Spices : Spices are grown in almost all states in India depending upon the adaptability to various agro climatic zones. Pepper and cardamom are mainly concentrated in the states of Kerala, Karnataka and Tamil Nadu. Efforts are made to cultivate pepper in Andhra Pradesh and North eastern states. Various steps taken by the Spices Board to widen the base of plantation sector in the country include: productivity improvement of small and large cardamom; post harvest improvement of spices; development of exhaotic and high value spices; promotion of organic farming; development of spices in North Eastern states; and extension advisory service.

Quality of Education

1110. SHRI G.M. SIDDESWARA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has approved the implementation of a revised central scheme for improvement of the quality of education in Government and Government aided schools;

(b) if so, the details thereof;

(c) whether the Government has also decided to introduce a new scheme of educational libraries in the schools;

(d) if so, the details thereof; and

(e) the amount allocated/likely to be allocated for the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) and (b) During the 10th Plan it was decided to introduce a composite Centrally Sponsored

Scheme of "Quality Improvement of School", by converging the following 5 schemes of the Department as its components:-

- (i) Improvement of Science Education in Schools,
- (ii) International Science Olympiads.
- (iii) Environmental Orientation to School Education (EOSE).
- (iv) National Population Education Project. (NPEP).
- (v) Promotion of Yoga in Schools.

It was decided among other things to transfer the component "Improvement of Science Education in Schools" to the State Government / Union Territory Administrations as State Sector Scheme. It was further been decided that the other four components would be administered by the National Council of Educational Research and Training (NCERT), an autonomous body under the Department of Secondary Education and Literacy

(c) No, Sir.

(d) and (e) Do not arise.

[Translation]

Inclusion of Human Right Subject in Curriculum

1111. SHRI HEMMAL MURMU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the National Human Right Commission proposes to include human rights as a compulsory subject at graduation and post - graduation level in the country;

(b) whether the working group of the Human Rights Commission has drafted its recommendations;

(c) whether the above working group has held

comprehensive consultations with National Council of Educational Research and Training (NCERT) and University Grants Commission to prepare its recommendations;

(d) if so, the details thereof;

(e) whether the Government has approved the proposal of inclusion of human rights in the curriculum as a compulsory subject; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (f) According to the National Human Rights Commission (NHRC), the Commission constituted a Task Force for Human Rights' education at the university level. A series of workshops on this issue were also held by University Grants Commission (UGC). The UGC has a scheme on 'Promotion of Human Rights Education in Universities and Colleges under which financial assistance is provided for introduction of following courses of the programmes on Human Rights and Duties Education:-

- (i) A foundation course
- (ii) A certificate course
- (iii) An under graduate course
- (iv) A post graduate diploma course
- (v) A post graduate degree (MA/LLM) course
- (vi) Seminar / Symposia / Workshops
- (vii) Moot Court / Mock Trial

The National Council for Educational Research and Training (NCERT) has also developed a syllabus on Human Rights as an optional subject to be introduced at Higher Secondary level. Moreover, the new syllabi of textbook developed by NCERT for all the stages of school education integrate the component of Human Rights across curricular areas.

**Export of Handloom and
Handicraft Products**

1112. SHRI HANSRAJ G. AHIR : Will the Minister of TEXTILES be pleased to state :

(a) the contribution of each State and Union Territory in the export of handloom and handicraft products during each of the last three years, separately;

(b) whether there is ample scope of increasing these export from tribal areas of the country;

(c) if so, whether proper training and assistance is being provided for the development of handicrafts and handloom products in the tribal areas;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGOVA) : (a) State-wise export data on handlooms and handicrafts is not maintained as the statistical figures compiled by the Directorate General of Commercial Intelligence and Statistics is only on All India basis. The total export of handicrafts including hand knotted carpets for the last three years is as under:-

Year	Value in Rupees Crore
2004-05	Rs. 18567.76 crore
2005-06	Rs. 19267.65 crore
2006-07	Rs. 20963.00 crore

In the absence of separate ITC (HS) Codes for handloom products, the export data from April 2003 onwards is not available in respect of handloom products.

(b) to (d) Yes, Sir. However, the Schemes of the Government for promotion of exports of handloom and handicrafts are not area specific. Necessary training and assistance is being provided to the handloom weavers and artisans of the handicraft sector in the country including tribal areas through implementation of various schemes.

(e) Does not arise.

(f) The following steps have been taken/are being taken to promote exports of handlooms and handicrafts from the country including tribal areas:-

(i) Handloom Export Promotion Council has been conducting various awareness Seminars/Workshops regularly in important weaving centres of the country in which subjects such as technological development on handloom weaving for productivity and product diversification, export documentation and procedures, common dyeing defect in handloom fabrics and its remedy, concept of handloom designs and colour combination etc. are dealt with.

(ii) Participation in international fairs and exhibitions.

(iii) Handloom Export Scheme has provided assistance to the handloom agencies in developing diversified range of handloom products and international marketing thereof.

(iv) In order to establish a distinct identity, genuineness and quality of handloom products, Handloom Mark Scheme has been introduced on 28th June 2006.

(v) The steps taken by the office of the Development Commissioner for Handicrafts to boost exports of handicrafts in the country including the tribal areas include organising product development programme; technological upgradation; infrastructure development; aggressive international marketing; themes

specific fairs; promotion of brand image and organising sourcing shows etc.

[English]

Employment in Handloom Sector

1113. SHRI G. KARUNAKARA REDDY :
SHRI MAHAVIR BHAGORA:

Will the Minister of TEXTILES be pleased to state :

- (a) the number of persons employed in handloom sector, State and Union Territory-wise;
- (b) the provisions for loan assistance under various handloom schemes;
- (c) the details of the funds released and the number of beneficiaries under the above schemes during each of the last three years, State-wise and Union Territory-wise;
- (d) whether there is any separate provision for scheduled tribes rural areas under these schemes;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGO VAN) : (a) As per the Joint Census of Handlooms and Powerlooms 1995-96, 65.51 lakhs persons are engaged in weaving and allied activities of Handloom sector. Statement showing the State-wise number of persons engaged in the weaving and allied activities in Handloom sector is enclosed.

(b) Assistance provided under the various schemes to the handloom weavers and agencies is in the form of Grant-in-aid and not in the form of loan.

(c) Does not arise.

(d) to (f) The handloom sector is wholly weaver oriented, with the majority of workers belonging to the

poorest and marginalized sections of the society. Thus, the various schemes implemented by the Office of Development Commissioner (Handlooms), Ministry of Textiles for the welfare of handloom weavers and development of handloom sector are weavers vocation oriented and not community specific in view of the very nature of the activity undertaken in this sector.

S. No.	Name of the State	No. of persons engaged in Weaving (Weavers) and Allied Activities
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1	2	3
1.	Andhra Pradesh	490616
2.	Arunachal Pradesh	53473
3.	Assam	2322268
4.	Bihar	110732
5.	Chhattisgarh	28362
6.	Delhi	6708
7.	Goa	25
8.	Gujarat	57936
9.	Haryana	22810
10.	Himachal Pradesh	65099
11.	Jammu and Kashmir	51847
12.	Jharkhand	56975
13.	Karnataka	177562
14.	Kerala	63153
15.	Madhya Pradesh	27744
16.	Maharashtra	80901

1	2	3
17.	Manipur	462087
18.	Meghalaya#	#
19.	Mizoram#	#
20.	Nagaland	126228
21.	Orissa	246782
22.	Pondicherry	7369
23.	Punjab	13160
24.	Rajasthan	71915
25.	Sikkim**	1228
26.	Tamil Nadu	607675
27.	Tripura	291761
28.	Uttar Pradesh	401362
29.	Uttaranchal	19322
30.	West Bengal	686254
Total All India		6551354

#Data not received from Meghalaya and Mizoram.

**No separate figures available relating to number of weavers in respect of Sikkim

Import of Sensitive Items

1114. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the details of products listed in sensitive items category;

(b) whether import of sensitive items has increased during 2006-07 as compared to previous years;

(c) if so, the details thereof; and

(d) the remedial measures taken by the Government to check such trend in coming years?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) to (c) As per the information made available by DGCI and S, Kolkata, import of sensitive items has been fluctuating in the last three years as given under:-

(Value in Rs. Crores)

2004-05	2005-06	2006-07 (Provisional)
18832	16789	18555

The details of products listed in sensitive items are available on the website-<http://dgft.delhi.nic.in>.

(d) Import restrictions on items are being removed as a part of economic liberalization programme of the Government and also in terms of our international obligations. However, imports are constantly being closely monitored and the government is determined to ensure through appropriate use of tariff and other mechanism, including anti-dumping action and mandatory BIS specifications, that import do not cause any serious detriment or injury to the domestic industry.

Community Radio Stations

1115. SHRI ANWAR HUSSAIN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government has any proposal to set up Community Radio Stations in the country particularly in the North Eastern Region;

(b) if so, the details thereof, State and Union Territory-wise;

(c) the number of such Stations set up in the country particularly in North Eastern Region till date, State and Union Territory-wise; and

(d) the steps taken/proposed to be taken by the Government to set up such Stations in the Country?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) No, Sir.

(b) Question does not arise in view of reply given at (a) above.

(c) All India radio has already set up Five Community Radio Stations in North Eastern Region; Two in Meghalaya, Two in Nagaland and One in Mizoram.

(d) The Government has no proposal to set up Community Radio Stations at present. However, the Government has formulated a Policy on Community Radio Whereby Educational Institutions, 'Non-profit' organizations like civil society and voluntary organizations, State Agricultural Universities, ICAR Institutions, Krishi Vigyan Kendras, Registered Societies and autonomous Bodies and Public Trusts registered under Societies Act or any other such act relevant for the purpose, can apply for grant of permission to set up Community radio Stations subject to fulfillment of the conditions laid down in the Policy guidelines. The details are available in this Ministry's website: www.mib.nic.in.

[Translation]

Special Economic Zones

1116. SHRI VASANTRAO MORE : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government is making special provisions for Special Economic Zones (SEZs);

if so, the details thereof alongwith the scope for industrial development in rural areas as a result of the said Zones; and

(c) the extent to which Special Economic Zones are likely to be helpful in removing unemployment?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) and (b) The main objectives of the SEZ Scheme are generation of additional economic activity, promotion of exports of goods and services, promotion of investment from domestic and foreign sources, creation of employment opportunities alongwith the development of infrastructure facilities. Since the SEZ Act, 2005 and the SEZ Rules, 2006 came into effect on 10th February, 2006, formal approvals have been granted for 366 SEZs spread over 19 States and 3 Union Territories. The Industrial Units will get set up in these SEZs and since these are permitted to source their requirement of raw materials and services from the Domestic Tariff Area (DTA) under the SEZ Rules, 2006 subject to the conditions prescribed therein, there exists a good scope for development of strong backward linkages with the DTA, resulting in overall industrial development.

(c) Out of the 366 formal approvals granted so far under the SEZ Act, 136 SEZs have been notified. These SEZs have so far provided direct employment to 40153 persons. It is estimated that over 4 million additional jobs will get created by 2009-10 if all the 366 formally approved SEZs become operational.

Setting up of Indian Institute of Information Technology

1117. SHRI CHANDRAKANT KHAIRE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government proposes to set up Indian Institute of Information Technology (IIIT) in the country;

(b) if so, the details thereof, location-wise;

(c) the details of IIITs operating in the country at present, State-wise; and

(d) the number of IITs proposed to be set up in the next two years, location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Yes, Sir. The Government proposes to set up 20 new Indian Institutes of Information Technology (IIITs) in the country during the 11th Five Year Plan. As advised by the Planning Commission, a Task Force has been constituted to deliberate on the setting up of new IIITs in a Public - Private Partnership mode. The Task Force is yet to submit its Report. Details regarding places, time schedule, location etc. will be finalized after getting "in principal" approval of the Planning Commission.

At present, there are four IITs set up by the Government of India and operating in the Country. These institutes are: (1) Indian Institute of Information Technology, Allahabad (2) Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior (3) Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur and (4) Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram. An extension Centre of IIT Allahabad has also been set up at Amethi.

Guidelines on Registration of FIR

1118. SHRI RAGHUVVEER SINGH KOSHAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Supreme Court has issued guidelines to curb the tendency among police personnel for not registering FIR and to suspend police personnel for not registering the FIR;

(b) if so, the details thereof;

(c) whether the Central Government has issued such guidelines to the State Governments;

(d) if so, the details thereof;

(e) whether the Government proposes to chalkout any special action plan/vigilance/other cell in this regard; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (f) The information is being collected and will be laid on the Table of the House.

[English]

Career Advancement Scheme for Faculties

1119. SHRI NARAYAN CHANDRA BORKATAKY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Career Advancement Schemes (CAS) for faculties in many Central Universities including Universities in the North Eastern Region are not started timely;

(b) if so, the reasons therefor;

(c) whether the Government has issued any guidelines for starting the CAS within a time frame to all Central Universities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The revised Career Advancement Scheme for teachers in Central Universities and Institutions Deemed to be Universities, whose maintenance expenditure is met by the UGC including in the North Eastern Region, has come into force with effect from the 27th July, 1998.

[Translation]

Introduction of Infrastructure Management Service Courses

1120. SHRI SANJAY DHOTRE :

SHRIMATI BHAVANA PUNDALIKRAO GAWALI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Technical Training Institute and Indian Institute of Hardware Technology (IIHT) have introduced for the first time a course on Infrastructure Management Services in collaboration with the Sikkim Manipal University;

(b) if so, the details thereof;

(c) the number and names of courses included therein;

(d) the number of such centres proposed to be opened in the country; and

(e) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (e) As per to the information furnished by the Sikkim Manipal University, this University in collaboration with Indian Institute of Hardware Technology (IIHT) has launched following two courses dealing with Infrastructure Management Services:-

(i) Three year B.Sc. (Infrastructure Management Services)

(ii) One year Post Graduate Diploma (Infrastructure Management Services)

Further, Sikkim Manipal University is proposing to open 25 learning centers in the following states of the country:-

(i) Rajasthan - 3 (ii) Delhi - 1 (iii) Uttaranchal - 1
(iv) Uttar Pradesh - 2 (v) West Bengal - 1
(vi) Jharkhand - 2 (vii) Karnataka - 5 (viii) Tamil Nadu - 4 (ix) Maharashtra - 4.

Rice Import by UAE

1121. SHRIMATI BHAVANA PUNDALIKRAO GAWALI :
SHRI SANJAY DHOTRE:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether a delegation of United Arab Emirates (UAE) visited India recently for the purpose of increasing rice import from India;

(b) if so, the details and outcome thereof; and

(c) the total quantity of Indian rice imported by UAE alongwith its percentage share in UAE market during the last three years?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) and (b) A delegation of rice importers from UAE visited India on 25th July, 2007 for developing a long term understanding in augmenting Basmati rice supplies from India at competitive prices. An interactive session for the delegation members with basmati rice exporters was organized by APEDA.

(c) The information regarding total quantity of Indian rice imported by UAE alongwith its percentage share in UAE market during the last three years is not available in the data provided by the UAE Ministry of Economy. However, the exports of Rice from India to UAE alongwith its percentage share in total export of Rice during the last three years are as under:-

Export of Rice to UAE

(Qty: Mts)

	2004-05	2005-06	2006-07
1	2	3	4
Basmati Rice			
Total Export	11,62,989	11,66,563	10,40,672
To UAE	61,882	62,100	1,02,492

1	2	3	4
Share of USE (%)	5.32	5.32	9.84
Non Basmati Rice			
Total Export	36,15,110	29,21,602	37,04,847
To UAE	1,57,316	1,67,999	1,25,788
Share of UAE (%)	4.35	5.75	3.4
Total	47,78,099	40,88,165	47,45,519
To UAE	2,19,198	2,30,099	2,28,280
Share of UAE (%)	4.59	5.63	4.81

(Source : DGC and IS)

Labour Safety

1122. SHRIMATI SUMITRA MAHAJAN : Will the Minister of MINES be pleased to state :

(a) the present number of labourers engaged in mines with production potential;

(b) the number of labourers who lost their lives in the mine accidents during the each of the last three years, State-wise;

(c) whether any compensation has been paid to the affected families of the labourers.

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY) : On the basis of the Information furnished by the Ministry of Labour and Employment, the reply to the question is as under:

(a) Average daily number of Labourers engaged in mines during the year 2006 is about 5.5 lakhs.

(b) The details of labourers who lost their lives in

mine accidents for the last three years, State-wise, is given in the enclosed statement.

(c) to (e) As per information collected from Coal companies, amount of compensation paid to the families of the labourers killed in accidents in Coal Mines during the last three years is as follows:-

Year	Amount (in Rs.)
2004	273,80,772
2005	342,50,164
2006	379,03,758

Statement

State-wise number of Persons killed in Mines during 2004-2007 (upto 31.7.2007)

Sl. No.	State	No. of Persons killed			
		2004	2005	2006*	2007*\$
1	2	3	4	5	6
1.	Andhra Pradesh	18	18	26	12
2.	Assam	3	2	3	0
3.	Chhattisgarh	10	8	7	11
4.	Goa	1	0	9	2
5.	Gujarat	1	2	0	1
6.	Himachal Pradesh	1	1	3	0
7.	Haryana	1	0	0	0
8.	Jharkhand	38	55	78	21
9.	Jammu and Kashmir	0	0	1	0
10.	Karnataka	1	3	4	1

1	2	3	4	5	6
11. Kerala		1	0	0	0
12. Madhya Pradesh		13	16	16	16
13. Maharashtra		12	8	8	7
14. Orissa		11	23	11	8
15. Rajasthan		22	10	20	10
16. Tamil Nadu		7	7	14	3
17. Uttarakhand		1	1	1	0
18. Uttar Pradesh		2	2	1	1
19. West Bengal		17	13	11	2
All India		160	169	213	95

*Figures are provisional.

\$Figures are upto 31.7.2007.

[English]

Opening of IISER

1123. SHRI RAM KRIPAL YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has opened three Indian Institutes of Science, Education and Research (IISER) in the country;

(b) if so, the details where these Institutes have been opened;

(c) the details of the budget allocated for opening of the IISER during the current year,

(d) whether the Government has any plan to establish one such IISER in Bihar;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (f) On the recommendations of the Scientific Advisory Council to the Prime Minister (SAC-PM), the Government of India have set up three Indian Institutes of Science Education and Research (IISERs), one each at Pune, Kolkata and Mohali. During the current financial year, a budgetary allocation of Rs. 125.00 crore has been made for IISERs. At present, the Government is not considering setting up one such Indian Institute of Science Education and Research (IISER) in Bihar.

[Translation]

Import of Spices

1124. SHRI HANSRAJ G. AHIR : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the details of various types of spices being imported;

(b) the amount being spent on the import of spices;

(c) whether the Government has taken any measures to make the country self-sufficient in spices in view of the large amount being spent on their imports; and

(d) the steps taken by the Government to curb the import of spices?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) and (b) A Statement showing details of spices imported in the last three years i.e. 2004-05, 2005-06 and 2006-07 is enclosed.

(c) To improve production and productivity of spices in the country various promotional programs are being implemented by Spices Board of India including supply of quality planting materials, developing water resources

such as farm ponds, check dams, weir's and open wells in cardamom plantations, popularizing rain water harvesting divides in cardamom and vanilla plantations, development of exotic and high value spices, assist NGO's farmers cooperative in developing organic spice production and their certification and promote integrated pest management practices and post harvest improvement techniques. Special emphasis is also being proposed for development of spices in North East.

(d) The import of spices is largely taking place for value addition and re-export expecting items such as poppy seed, clove, cassia, star anise etc., the production which do not match the domestic need. Import of large cardamom and ginger fresh is mainly from neighbouring country viz., Nepal, under the Treaty of Trade between India and Nepal. Import of spices like pepper, clove, and cinnamon are also permitted under Free Trade Agreement between India and Sri Lanka.

Statement

Item-wise Import of Spices into India

(Qty. In Tonnes and Value in Rs. Lakhs)

S. No	Spices	2004-05		2005-06		2006-07 (E)	
		Qty.	Value	Qty.	Value	Qty.	Value
1	2	3	4	5	6	7	8
1.	Pepper	17,733	11610.45	16,870	10358.39	15,750	13642.17
2.	Cardamom (Small)	352	393.72	437	432.40	625	570.42
3.	Cardamom (Large)	4,368	4284.83	4,935	4003.26	6,275	5468.37
4.	Chilli / Paprika	690	300.71	933	444.09	1,250	803.11
5.	Ginger Fresh / Dry	18,335	3244.55	23,680	4662.62	20,700	2449.66
6.	Turmeric	1,615	702.25	4,022	1676.14	6,700	2391.19
7.	Coriander	1,220	609.81	1,838	813.81	1,660	720.24
8.	Cumin Black / White	1,133	631.58	906	624.05	1,000	878.66
9.	Mustard Seed	1,987	469.42	3,095	641.06	3,320	739.95
10.	Poppy Seed	8,337	2939.55	5,798	2106.29	8,250	3757.67
11.	Garlic	19,907	2706.13	2,771	586.79	1,080	193.02
12.	Clove	6,945	12430.02	7,721	13116.51	7,250	11285.35

1	2	3	4	5	6	7	8
13. Nutmeg		983	1352.43	862	1244.35	940	1369.22
14. Mace		657	1678.15	525	1481.20	695	1868.21
15. Cassia		11,899	3446.71	9,721	2763.00	11,100	3362.43
16. Star Anise		1,779	982.16	2,232	1217.52	2,210	1253.28
17. Other Spices (1)		4,028	7432.14	3,697	6039.19	6,200	7597.50
18. Oils and Oleoresins (2)		283	1097.19	367	1712.89	400	2036.25
Total		102,241	56311.80	90,412	53923.56	95,405	60386.70
Value in Million US \$			125.50		121.45		133.40

Source : Spices Board of India.

[English]

Exemption of Excise Duties in Special Economic Zones

1125. SHRI S.K. KHARVENTHAN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government of Tamil Nadu has requested the Union Government for exemption from excise duties and sale of goods in the domestic tariff area in respect of the electronics and hardware products to be manufactured in Nanguneri Special Economic Zone as provided to the State of Uttaranchal;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the action taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) to (d) A reference

received in this regard was examined in the Department of Commerce. As per the provisions of the Special Economic Zones (SEZ) Act, 2005 and the SEZ Rules, 2006 while the units located in the Special Economic Zones are eligible for goods and services required for their authorized activities without payment of Central Excise duty and service tax, the goods manufactured by these SEZ Units are treated as import into domestic tariff area and are required to pay duties as per the prevailing tariff for imported goods.

Price of Natural Rubber

1126. SHRI E.G. SUGAVANAM : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the prices of natural rubber dipped sharply in the last few months;

(b) if so, the details thereof during the last three years;

(c) whether the tyre industry is not passing on the benefits of reduced prices to the customers;

(d) if so, the details thereof;

(e) the action taken/proposed to be taken by the Government in this regard; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) and (b) There has been a decline in domestic natural rubber prices since March 2007 onwards. The monthly average price of Ribbed Smoked Sheet (RSS) - 4 grade sheet rubber in the domestic market for the last three years and from April to July, 2007 are furnished below:-

*Price of RSS-4 Grade Natural Rubber at
Kottayam, Kerala*

(Rs./Quintal)

Month	2004-05	2005-06	2006-07	2007-08
April	5779	5840	8634	8979
May	5855	6214	9841	8685
June	6343	6173	10692	8093
July	6560	6562	9821	7943
August	5572	6084	9182	
September	5163	6034	8169	
October	5277	6555	8709	
November	5207	6566	8260	
December	5188	6886	8615	
January	5311	7360	9716	
February	5149	8045	9757	
March	5447	8069	9057	

(c) to (f) Tyre is a de-licensed and de-reserved item. Tyre prices and input prices including natural rubber are determined by market forces.

[Translation]

Drug Trafficking

1127. DR. LAXMINARAYAN PANDEY :

SHRI DHARMENDRA PRADHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether large scale drug trafficking through India takes place due to its position between Golden Triangle and Golden Crescent countries as per the studies conducted by various agencies;

(b) if so, the details thereof and the name of the countries falling within the ambit of Golden Triangle and Golden Crescent;

(c) whether this issue has been taken up with the said countries by the Government; and

(d) if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) and (b) About 92% of the world's illicit opium is produced in Afghanistan. Some trafficking of Afghan heroin does take place through India due to its proximity to the Golden Crescent countries. The Afghan heroin trafficked through India is insignificant compared to the total production and quantum of heroin trafficked out of Afghanistan. This is borne by the quantum of seizures of heroin/morphine during 2005, which were as under:-

(in kg.)

Country	Quantity
Pakistan	24,341
Iran	12,493
Russia	4,681
Tajikistan	2,345

(Sources : World Drug Report 2007 published by UNODC)

The heroin/morphine seizures in India during the year 2005 were 1028 kg. of which 286 kg. was sourced to South-West Asia (Afghanistan/Pakistan). Opium production in the Golden Triangle countries has significantly reduced over the years. No significant trafficking of opium/heroin from these countries takes place in India.

The Golden Triangle countries are Thailand, Myanmar and LAOS whereas the Golden Crescent countries are Pakistan, Afghanistan and Iran.

(c) and (d) Regular meetings at various levels are held by the Drug Control Agencies of India and Pakistan and measures discussed to control drug trafficking. In addition, periodical meetings take place between BSF and Pakistan Rangers where drug trafficking across the border is also discussed.

India and Myanmar have entered into an agreement on 30.02.1993 to effectively control trafficking of heroin between the two countries. Regular border meetings are held between India and Myanmar alternatively in respective jurisdictions.

[English]

Weavers in North Eastern States

1128. SHRI M.K. SUBBA : Will the Minister of TEXTILES be pleased to state :

(a) whether the Traditional Silk Sector in the North Eastern Region has lately been suffering from acute shortage of weavers following their exodus under threat and fear of militants;

(b) if so, the extent to which silk production has been affected by their exodus; and

(c) the steps taken by the Government to provide security to the traditional silk weavers and providing raw material for silk production in the NE Region?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGOVA): (a) No, Sir. There is no such report available either in Handloom

Department, Govt. of Assam or other such Commercial Agencies such as Assam Government Marketing Corporation (AGMC), Assam Artisans Apex Weavers Federation (ARTFED) etc.

(b) and (c) Questions do not arise.

Border Area Development Projects

1129. SHRI NARAHARI MAHATO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of financial implication involved in implementing Border Area Development Projects (BADP) during each of the last three years in the country particularly in West Bengal;

(b) the mode of implementation of BADP;

(c) the role of the States and Union Government to ensure proper and effective implementation of BADP; and

(d) the details of works undertaken under BADP during last three years, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) The funds released to all the seventeen border States during the last three years and to the State of West Bengal under the Border Area Development Programme (BADP) were as under:-

Year	Rs. in Lakhs	
	Released to all the 17 States	Released to West Bengal
2004-05	32499.21	3739 95
2005-06	32500.00	4160.00
2006-07	52000.00	5765 25

(b) and (c) The BADP is a 100% centrally funded programme. The main objective of the programme is to meet the special developmental needs of the people living in the

remote and inaccessible areas situated near the international land borders. While Government of India lays down the broad guidelines in consultation with the States; the schemes/Works to be undertaken under BADP are finalized and approved by the State Level Screening Committees headed by the Chief Secretaries of the respective States and also executed by the State Governments. Periodical inspection, monitoring and reviews are undertaken both at the Central and the States level.

(d) The works undertaken under BADP in the States relate to development of model villages, link roads, bridges/culverts, community centers, drinking water facilities, electrification in villages, solar street lights, health facilities, mobile dispensaries, education, social sector, agriculture and allied sectors, sports and tourism etc.

Compensation to Riot Victims

1130. SHRI ASADUDDIN OWAISI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the National Human Rights Commission has decided to visit Gujarat to ascertain the status of compensation and rehabilitation of victims of 2002 riots;

(b) if so, the time by when the such visit is likely to be conducted;

(c) whether the NHRC has visited Gujarat earlier;

(d) if so, the recommendation made by the NHRC in this regard;

(e) the reaction of the Gujarat Government thereon; and

(f) the future strategy to be adopted by NHRC for rehabilitation and compensation of riot victims?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPARAKASH JAISWAL) : (a) and (b) No, Sir.

(c) and (d) The National Human Rights Commission (NHRC)'s team led by the then Chairperson Justice Sh. J.S. Verma visited Ahmedabad, Badodara and Godhra from 19th March to 22nd March, 2002 and made the recommendations on two aspects i.e. Law and Order and Rehabilitation. On Law and Order, NHRC inter-alia recommended entrusting of cases to CBI, Police Reforms, Special Courts, Special Prosecutors for speedy trials and Special Cells for progress of the cases, time frames for investigations, availability of Police Desks in relief camps, survey of all affected persons, analysis of material collected by NGOs and others, action on provocative statements, identification of delinquent public servants, proper implementation of existing statutory provisions, circulars and guidelines and visit by senior political leaders and officers to various camps etc.

On the Rehabilitation side, the NHRC inter-alia recommended that the private sector including pharmaceutical industries should be requested to assist in the relief and rehabilitation process, preparation of full list of damaged and destroyed sites/monuments and the same to be published district wise, streamlining the procedure regarding obtaining of Death and Ownership Certificate etc.

(e) In their two reports both dated 31.01.2005 relating to "Relief and Rehabilitation of riot affected persons in Gujarat and "Note on Riots after Godhra Carnage", the State Government of Gujarat has mentioned the background of communal violence and the action taken by the administration as well as have mentioned the initiatives taken by the Government of Gujarat such as the ex-gratia payment made to the affected persons, cash doles and assistance for house-hold kits, supply of food-grain and other assistance to the inmates of relief camps, medical facilities, food-grains to below poverty line families in riot affected areas, housing assistance, rehabilitation of orphaned children and widows etc.

(f) The NHRC has not so far formulated any guidelines for rehabilitation and compensation of riot victims.

Police Memorial in Delhi*[Translation]*

1131. SHRI K.C. PALLANI SHAMY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the amount of funds spent by the Government for the construction of Police Memorial in Delhi, till date;

(b) whether it has been thrown open for general public;

(c) if not, the reasons therefor;

(d) whether the Government has any plan to shift the Police Memorial to some other place; and

(e) if so, the details alongwith the reasons therefor and the losses likely to be incurred by the Government as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) An amount of Rs. 13.35 crore has been spent so far.

(b) and (c) Construction of the Memorial is not complete.

(d) No, Sir.

(e) Do not arise.

Agri Export Zone

1132. SHRI M. ANJAN KUMAR YADAV :
SHRI MANSUKHBHAI D. VASAVA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has decided to set up Agriculture Export Zone in each State;

(b) if so, the details thereof;

(c) the details of zones set up alongwith its places thereof;

(d) the number of zones yet to be set up alongwith the reasons; and

(e) the steps taken/proposed to be taken for setting up the Export Zones?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) to (c) There is no proposal to set up agri Export Zones (AEZs) in each State. 60 Agri Export Zones have been set up in 20 states. The details are given in the enclosed statement.

(d) and (e) It is not proposed to set up any new AEZ.

Statement*Details of Agri Export Zones*

S.No	State	Commodity	Area Covered by the AEZ
1	2	3	4
1.	West Bengal	Pineapple	Darjeeling, Uttar Dinajpur, Cooch Behar and Jalpaiguri
		Lychee	Murshidabad Malda, 24 Pargana (N) and 24 Pargana(s)
		Potatoes	Hoogly, Burdwan, Midnapore (W) Uday Narayanpur and Howrah

1	2	3	4
		Mango	Malda and Murshidabad
		Vegetables	Nadia, Murshidabad and North 24 Parganas
		Darjeeling Tea	Darjeeling
2.	Karnataka	Gherkins	Tumkur, Bangalore Urban Bangalore, Rural, Hassan, Kolar, Chitradurga, Dharwad and Bagalkot
		Rose Onion	Bangalore Urban Bangalore (Rural), Kolar
		Flowers	Bangalore (Urban) Bangalore (Rural), Kolar, Tumkur, Kodagu and Belgaum
		Vanilla	Districts of Dakshin Kannada, Uttara Kannada, Udupi, Shimoga, Kodagu, Chickamagalur
3.	Uttaranchal	Lychee	Udhamsingh Nager, Nainital and Dehradun
		Flowers	Districts of Dehradun, Pantnager
		Basmati Rice	Districts of Udhm Singh Nager, Nainital, Dehradun and Haridwar
		Medicinal and Aromatic Plants	Districts of Uttarkashi, Chamoli, Pithoragarh, Dehradun and Nainital
4.	Punjab	Vegetables	Fatehgarh Sahib, Patiala, Sangrur, Roper and Ludhiana
		Potatoes	Singhpura Zirakpur (Patiala) Rampura Phul, Muktsar, Ludhiana, Jullunder
		Basmati Rice	Districts of Gurdaspur, Amritsar, Kapurthala, Jalandhar, Hoshiarpur and Nawanshah
5.	Uttar Pradesh	Potatoes	Agra, Hathras, Farrukhabad, Kannoj, Meerut, Aligarh and Baggpat
		Mangoes and Vegetables	Lucknow, Unnao, Hardoi, Sitapur and Barabanki
		Mangoes	Saharanpur, Muzzfameger, Bijnaur, Meerut, Bhagpat and Bulandshahar

1	2	3	4
		Basmati Rice	Districts of Bareilly, Shahajahanpur, Pilibhit, Rampur, Badaun, Bijjnor, Moradabad, JB Phulenagar, Saharanpur, Mujjafarnagar, Meerut, Bulandehahar, Ghaziabad
6.	Maharashtra	Grape and Grapewine	Nasik, Sanghli, Pune, Satara, Ahmednagar and Sholapur
		Mango (Alphonso)	Districts of Ratnagiri, Sindhudurg, Raigarh and Thane
		Kesar Mango	Districts of Aurangabad, Beed, Jalna, Ahmednagar and Latur
		Flowers	Pune, Nasik, Kolhapur and Sangli
		Onions	Districts of Nasik, Ahmednagar, Pune, Satara, Jalgaon and Solapur
		Pomegranate	Solapur, Sangli, Ahmednagar, Pune, Satara, Jalgaon and Solapur
		Banana	Jalgaon, Dhule, Nandurbar, Buldhana, Parbhani, Hindoli, Nanded and Wardha
		Oranges	Nagpur and Amraoti
7.	Andhra Pradesh	Mango Pulp and Fresh Veg.	Chittoor
		Mango and Grapes	Districts of Ranga Reddy, Medak and Parts of Mahaboobnagar Districts
		Mango	Krishna District
		Gherkins	Mahboobnagar, Rangareddy, Medak, Karimnagar, Warangal, Ananthapur and Nalgonda
		Chilli	Guntur
8.	Jammu and Kashmir	Apple	Srinagar, Baramula, Anantnag, Kupwara, Badgam and Pulwama
		Walnuts	Baramulla, Anantnag, Pulwama, Badgam, Kupwara and Srinagar Doda, Poonch, Udampur, Rajouri and Kathua
9.	Tripura	Organic pineapple	Kumarghat, Manu, Meleghar, Matabari and Kakraban Blocks

1	2	3	4
10.	Madhya Pradesh	Potatoes, Onion, Garlic	Malwa, Ujjain, Indore, Dewas, Dhar, Shajajpur, Ratlam, Neemuch and Mundsaar)
		Seed Spices	Guna, Mandsaur, Ujjain, Rajgarh, Ratlam, Shajapur and Neemuch
		Wheat (Duram)	Ujjain Zone (Neemach, Ratlam, Mandsaur Ujjain; Indore Zone Indore, Dhar, Shajapur and Dewas) Bhopal (Sehore, Vidisha, Raisen, Hoshangabad, Harda, Narsinghpur and Bhopal)
		Lentil and Grams	Shivpuri, Guna, Vidisha, Raisen, Narsinghpura, Chhindwara
		Oranges	Chhindwara; Hoshangabad. Betul
11.	Tamil Nadu	Flower	Dharmapuri
		Flowers	Nilgiri District
		Mangoes	Districts of Madurai, Theni, Dindigul, Virudhunagar and Tirunelveli
		Cashew nut	Cuddalore, Thanjavur, Pudukottai and Sivaganga
12.	Bihar	Lychee, Vegetables and Honey	Muzaffarpur, Samastipur, Hajipur, Vaishali, East and West Champaran, Bhagalpur, Begusarai, Khagaria, Sitamarhi, Saran and Gopalganj
13.	Gujarat	Mango and Vegetables	Districts of Ahmedabad, Khadia, Anand, Vadodra, Surat, Navsari, Valsad, Bharuch and Narmada
		Value Added Onion	Districts of Bhavnagar, Surendranagar, Amreli, Rajkot, Junagadh and Jamnagar
		Sesame Seeds	Amerali, Bhavnagar, Surendranagar, Rajkot, Jamnagar
14.	Sikkim	Flowers (Orchids) and Cherry Pepper	East Sikkim
		Ginger	North, East, South and West Sikkim
15.	Himachal Pradesh	Apples	Shimla, Sirmour, Kullu, Mandi, Chamba and Kinnaur

1	2	3	4
16.	Orissa	Ginger and Turmeric	Kandhamal
17.	Jharkhand	Vegetables	Ranhi, Hazaribagh and Lohardaga
18.	Kerala	Horticulture Products	Thrissur, Emakulam, Kottayaam, Alappuzha, Pathanumthitta, Kollam, Thiruvanthapuram, Idukki and Palakkod
		Medicinal Plant	Wayanad, Mallapuram, Palakkad, Thrissur, Emakulam, Idukki, Kollam, Pathanamittha, Thiruvananthapuram
19.	Assam	Fresh and Processed Ginger	Kamrup, Nalbari, Barpeta, Darrang, Nagaon, Morigaon, Karbi Anglong and North Cachar districts
20.	Rajasthan	Coriander	Kota, Bundi, Baran, Jhalawar and Chittoor
		Cumin	Nagaur, Barmer, Jalore, Pali and Jodhpur

[English]

Raw Silk

1133. SHRI ABDUL RASHID SHAHEEN : Will the Minister of TEXTILES be pleased to state :

(a) whether the demand of raw silk is more than the production in the country;

(b) the total quantity of raw silk produced in the country and the quantity imported during each of the last three years; and

(c) the steps taken to increase the production of raw silk in the country?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGOVAN) : (a) Yes, Sir. The present production of silk in the country is 18,775 MTs (2006-07) against an estimated demand of 26,000 MTs.

(b) Production and import of raw silk during the last three years (2004-05 to 2006-07) is given below:-

Year	Raw silk Production MTs	Import of Raw silk MTs
2004-05	16,500	7,948
2005-06	17,305	8,383
2006-07	18,775	5,567

(c) Major steps taken to increase the production of raw silk by the Central Silk Board are, through Research and Development efforts for producing Inter-national Standard import substitute grade Indian Silk by evolving new Bivoltine breeds with the assistance from the Japan International Cooperation Agency (JICA), breaking through in tropicalizing the Bivoltine Silkworm and development of new varieties of mulberry plants with higher yields to improve the silk productivity, developing improved devices, new machines and equipments for helping the improvement of the silk quality and productivity, introduction of motorized silk reeling/spinning machines and setting-up of common facility centers and assistance to sericulture farmers/

reelers to encourage them for adopting the improved technology aiming towards improvement in quality and productivity.

Duty Free Access to India's Market

1134. SHRIMATI MINATI SEN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has studied the future effect on protection in various sectors in view of Prime Minister's announcement of duty free access to India's market to least developed countries of SAARC;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) to (c) During the Fourteenth SAARC Summit held in New Delhi on 3-4 April 2007, India, as the largest country in the region indicated its readiness to accept asymmetrical responsibilities, including opening her markets to her South Asian neighbours without insisting on reciprocity. In this regard, the Prime Minister, inter alia, announced that India would allow the Least Developed Countries (LDCs) of SAARC duty free access to its markets before the end of the current year. As per the Phased Trade Liberalization Programme (TLP) of the Agreement on South Asian Free Trade Area (SAFTA) which has become operational from 1st July 2006, India as a Non-Least Developed Country of SAARC has to reduce tariffs to zero to five per cent for LDC members of SAARC by 31.12.2008. By the announcement of the Prime Minister, India would complete this TLP for SAARC LDCs with effect from 31.12.2007, i.e. one year in advance. The SAFTA tariff concessions are not applicable to the items in the sensitive list kept by each member state to protect the interest of its domestic industry in various sectors.

Indian Culture

1135. SHRIMATI KALPNA RAMESH NARHIRE :
SHRI TUKARAM GANGADHAR GADAKH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government proposes to introduce Indian culture as a subject in Primary, Secondary, Higher Secondary and University level;

(b) if so, the details thereof; and

(c) the time by when it is likely to be introduced in all schools and colleges?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (c) The National Policy on Education (NPE), 1986 (as modified in 1992) envisages strengthening the cultural content in the curricula in as many manifestations as possible. The Courses in Indology, Indian philosophy, Anthropology, History and Sociology which contain significant component of Indian Culture are already being taught in primary, secondary, higher secondary and University level.

[Translation]

Custom Duties on Import of Wine and Spirits

1136. SHRI DALPAT SINGH PARSTE : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the U.S. has complained to the dispute settlement body of W.T.O. regarding levying of customs duty on wine and spirits in India;

(b) if so, the details thereof; and

(c) the reaction of the Government thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) Yes, Sir.

(b) The details are available at the website www.wto.org.

(c) The Government is preparing to make a written submission to the dispute settlement panel in justification of the measures complained against by the US.

[English]

Three Language Formula

1137. SHRI MILIND DEORA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government has received a proposal from the Government of Maharashtra for implementation of Three Language Formula; and

(b) if so, the details and the status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) and (b) Government of Maharashtra has written to this Ministry to direct Central Board of Secondary Education (CBSE) and Council for the Indian School Certificate Examinations (CISCE) to introduce three languages upto the S.S.C. level.

It has already been clarified that students studying in schools affiliated to CBSE study three languages upto class-VIII. No student shall be eligible to appear at the Secondary School Examination of the Board at the end of class X unless one has cleared the third language before that.

In classes IX and X, students have the option of studying two or three languages as per the scheme of studies. Every candidate is required to study two languages at the secondary level out of a band of

thirty languages. In addition to above, a student can offer a third language as an additional subject in classes IX and X.

CISCE has also intimated that students of all schools affiliated to the Council study three languages on a compulsory basis from classes V to VIII. In classes IX and X, they have the option to study either two of three languages.

Compulsory Packaging in Jute Bags

1138. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government has made compulsory packing of foodgrains and sugar in bags made of jute in the country;

(b) if so, the details in this regard; and

(c) the manner in which jute industry will be benefited by such recent announcement?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S ELANGOVA) : (a) and (b) Yes, Sir. The Central Government vide Order dated 9.8.2007 has prescribed 100% compulsory packaging of both foodgrains and sugar in jute bags during the jute year 2007-08.

(c) The aforesaid provision will benefit the jute growers, jute workers and the jute industry as a whole, by way of ensuring assured market, employment, production, sale and profit therefrom.

[Translation]

Financial Position of NALCO

1139. SHRI CHANDRA SHEKHAR DUBEY : Will the Minister of MINES be pleased to state :

(a) whether the National Aluminium Company (NALCO) has suffered losses;

(b) if so, the details thereof during each of the last three years and the current year, till date; and

(c) the steps taken by the Government to improve the efficiency of NALCO?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY): (a) to (c) National Aluminium Company Limited (NALCO) is a consistently profit making Company. The net profit made by NALCO for the last three years and the current year is given below:-

Year	Profit after tax (Rs. in crores)
2004-05	1,235
2005-06	1,562
2006-07	2,381
2007-08 (April-June'07)	447

[English]

Meal through Anganwadi Project

1140. SHRI SANAT KUMAR MANDAL : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether the kids belonging to the tribal and rural areas of the country are not getting the benefit of meals through Anganwadi project.

(b) if so, the details thereof;

(c) whether there is any proposal under consideration of the Government to provide special facilities covering all the children, pregnant women of the country;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken/proposed to be taken by the Government to provide facilities to the children and women?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) and (b) Supplementary nutrition is provided to all children, including those from tribal and rural areas, coming to the Anganwadi Centre.

(c) to (f) The Integrated Child Development Services (ICDS) Scheme, which is an ongoing scheme, provides a package of six services comprising supplementary nutrition, immunization, health check-up, referral services, pre-school and non-formal education and nutrition and health education with a view to improve the nutritional and health status of children below 6 years of age and pregnant women and lactating mothers.

At present, therefore, there is no other proposal under consideration of the Government.

Power Distribution by Special Economic Zones

1141. SHRI BASU DEB ACHARIA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has worked out any formula for sale of power by SEZs in the domestic tariff area (DTA) as reported in Economic Times on July 25, 2007;

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH): (a) to (c) No formula has been worked out for sale of power by Special Economic

Zones (SEZs) in the domestic tariff area (DTA). However, the surplus power generated in the SEZs would have to be sold outside the SEZ for which duty at pre-determined rates will have to be paid.

Patent on Basmati Rice

1142. SHRI FRANCIS FANTHOMÉ : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether Basmati Rice is being sold as "Made in Italy" in certain parts of the world;

(b) if so, whether the Government has recently taken up the patenting of Basmati rice as a product of India;

(c) if so, the details thereof; and

(d) the difficulties being faced by the Government in patenting basmati rice as an Indian produce?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR) :
(a) As per Agricultural and Processed Food Products Export Development Authority (APEDA) under Department of Commerce, a case had come to its notice whereby in Brazil a packet of Basmati rice labeled as "Manufactured and Processed in Italy" was traced. The Ministry of Commerce and Industry took up the matter through diplomatic channels of Italian Embassy in India and through the European Union (EU) office in New Delhi. As a result, the applicant has confirmed his willingness to amend the label providing disclaimer to the origin of the Basmati Rice.

(b) and (c) Basmati Rice, per se, is a not a patentable subject matter as per Section 3(j) of the Indian Patent Act 1970. An application for protection of Basmati Rice as a geographical indication has been filed by a non profit organization, namely "HERITAGE", Haryana at the Geographical Indications Registry, Chennai.

(d) Since Basmati is a Geographical Indication of rice originating from a geographical region extending over India and Pakistan, the interests of all producers of Basmati in the designated area need to be protected.

Adult Literacy

1143. SHRI K.J.S.P. REDDY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether countries with a lower per capita income than India in the 50s are better placed today in terms of adult literacy; and

(b) if so, the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) The data pertaining to the correlation between per capita income and adult literacy of other countries in comparison with India since the 1950s is not maintained by this Department.

(b) Does not arise.

[Translation]

Availability of Cement

1144. SHRI CHANDRA MANI TRIPATHI :
SHRI MADAN LAL SHARMA :
SHRI NAVJOT SINGH SIDHU :
PROF. M. RAMADASS :
DR. LAXMINARAYAN PANDEY :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether industry is badly affected due to shortage of cement;

(b) if so, whether the demand of cement has gone up rapidly during the last two years;

(c) if so, the details of total demand and supply of cement in the country during the above said period and the current year, separately;

(d) whether the Government proposes to import cement in view of its shortage;

(e) if so, the names of the countries from which the Government is contemplating to import cement; and

(f) the time by when such imports is likely to be made?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR) :

(a) to (c) As per the Cement Manufacturers' Association, the total production of cement was 141.81 million tonne, 155.66 million tonne and 55.25 million tonne in 2005-06, 2006-07 and first four months of 2007-08 respectively. The data in respect of demand of cement is not available. However, a spurt in the prices of cement is indicative of a mismatch between demand and supply.

(d) to (f) There is no restriction on the import of cement if it conforms to BIS standards and carries the standard mark. Import duty on cement has been reduced from 12.5% to nil. Countervailing duty and special additional customs duty on cement have also been removed. Bureau of Indian Standards (BIS) is processing the applications of foreign manufacturers expeditiously. Further, MMTC Limited, a Government Enterprise, has been given a special dispensation to import cement under the provisions of Cement (Quality Control) Order, 2003. These measures have been taken to increase the supply of Cement in the market to cater to increasing demand.

FDI in Real Estate

1145. SHRI RAJIV RANJAN SINGH "LALAN" :

DR. CHINTA MOHAN :

SHRI K.S. RAO :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the Funds of Foreign Direct Investment (FDI) in real estate projects attracted each year during the last three years and factors responsible for low flow of FDI in the sector;

(b) whether the Government proposes to formulate a policy with single window clearance system for making existing regulations more flexible to encourage private sector builders and foreign investors to invest in real estate and construction sectors; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR) :

(a) Vide Press Note 2 (2005 Series) dated 3-3-2005 Foreign Direct Investment (FDI) upto 100% under the automatic route is allowed in townships, housing, built-up infrastructure and construction development projects (which would include, but not be restricted to, housing, commercial premises, hotels, resorts, hospitals, educational institutions, recreational facilities, city and regional level infrastructure) subject to minimum capitalisation/minimum area development norms. FDI inflows for real estate projects have been maintained separately only from 2005-06. The FDI inflows received into the real estate was US \$ 38.04 million in 2005-06 and US \$ 467.34 million in 2006-07. Segregated inflows for the year 2004-05 for the real estate sector are not available.

(b) and (c) Government has put in place a liberal friendly policy for FDI in the construction development and real estate sector under which FDI upto 100% is permitted on the automatic route, no prior approval of the Government is required.

[English]

Clearance of FDI Proposals

1146. SHRI ANWAR HUSSAIN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the total number of FDI proposals cleared during the last three years upto March 31, 2007, State-wise;

(b) the total funds invested by these companies during the above period;

(c) whether any FDI proposal for the North East region has been cleared;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF

COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR) :
(a) and (b) State-wise break-up of Foreign Direct Investment (FDI) approvals during April 2004 to March 2007 is given in the enclosed Statement-I. State-wise break-up of FDI inflows during April 2004 to March 2007 is given in the enclosed Statement-II.

(c) Yes, Sir.

(d) State-wise break-up of FDI approvals in the North East region during April 2004 to March 2007 is given in the enclosed Statement-III

(e) Does not arise.

Statement-I

*State-wise break-up for Foreign Direct Investment (FDI) and Foreign Technology Cases (FTCs)
Approved During April 2004 to March 2007*

(Amount in US \$ million)

Sl. No.	State	2004-05 Apr-Mar		2005-06 Apr-Mar		2006-07 Apr-Mar		Total	
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	78	149.99	25	83.09	8	109.58	111	342.66
2.	Assam	1	0.09	1	0.12	0	0.00	2	0.21
3.	Gujarat	35	375.15	9	33.65	4	14.72	48	423.52
4.	Haryana	16	7.70	12	12.95	5	1.23	33	21.88
5.	Himachal Pradesh	2	11.44	1	2.07	0	0.00	3	13.51
6.	Jammu and Kashmir	0	0.00	0	0.00	1	0.00	1	0.00
7.	Karnataka	191	240.19	39	204.62	20	1,057.59	250	1,502.40
8.	Kerala	11	50.10	6	17.40	2	0.02	19	67.52
9.	Madhya Pradesh	1	0.01	2	1.35	1	0.00	4	1.36
10.	Maharashtra	302	344.12	111	885.93	64	2,903.11	477	4,133.16

1	2	3	4	5	6	7	8	9	
11. Orissa		2	1.41	1	0.08	1	41.74	4	43.23
12. Punjab		10	151.14	3	4.37	1	0.38	14	155.90
13. Rajasthan		4	0.90	2	0.04	1	0.00	7	0.95
14. Tamil Nadu		109	77.68	39	59.85	19	179.64	167	317.17
15. Uttar Pradesh		15	4.03	9	18.61	4	1.16	28	23.79
16. West Bengal		29	62.91	9	25.76	7	3.88	45	92.55
17. Chhattisgarh		3	45.57	0	0.00	1	369.66	4	415.24
18. Jharkhand		1	0.43	0	0.00	0	0.00	1	0.43
19. Uttaranchal		0	0.00	3	6.50	0	0.00	3	6.50
20. Chandigarh		9	27.82	0	0.00	0	0.00	9	27.82
21. Delhi		213	234.22	71	165.44	37	724.40	321	1,124.07
22. Goa		39	1.97	3	9.04	0	0.00	42	11.01
23. Pondicherry		2	0.03	0	0.00	1	1.11	3	1.14
24. Daman and Diu		2	1.20	0	0.00	0	0.00	2	1.20
25. State Not Indicated		84	126.69	79	394.87	29	622.63	192	1,144.19
Grand Total		1159	1,914.80	425	1,925.73	206	6,030.86	1790	9,871.39

Statement-II*Statement on State-wise FDI Inflows During April 2004 to March 2007**(Amount in US \$ million)*

SI No	Regional Offices of RBI	States Covered	2004-05 Apr-Mar	2005-06 Apr-Mar	2006-07 Apr-Mar	Total
1	2	3	4	5	6	7
1.	Hyderabad	Andhra Pradesh	162.71	238.20	594.24	995.15

1	2	3	4	5	6	7
2.	Guwahati	Assam, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Tripura	2.91	0.00	0.00	2.91
3.	Patna	Bihar, Jharkhand	0.00	0.00	0.13	0.13
4.	Ahmedabad	Gujarat	133.39	150.83	368.92	653.13
5.	Bangalore	Karnataka	249.53	412.37	714.34	1,376.24
6.	Kochi	Kerala, Lakshadweep	7.37	13.09	13.56	34.01
7.	Bhopal	Madhya Pradesh, Chhattisgarh	15.24	9.67	29.09	54.01
8.	Mumbai	Maharashtra, Dadra and Nagar Haveli, Daman and Diu	698.32	969.25	3,599.13	5,266.70
9.	Bhubaneswar	Orissa	0.00	70.59	10.62	81.21
10.	Jaipur	Rajasthan	1.00	0.76	50.20	51.96
11.	Chennai	Tamil Nadu, Pondicherry	79.52	268.15	1,311.94	1,659.61
12.	Kanpur	Uttar Pradesh, Uttaranchal	0.01	0.00	12.83	12.83
13.	Kolkata	West Bengal, Sikkim, Andaman and Nicobar Islands	101.93	91.81	57.89	251.64
14.	Chandigarh	Chandigarh, Punjab, Haryana, Himachal Pradesh	2.97	85.51	21.82	110.30
15.	New Delhi	Delhi, Part of U.P. and Haryana	816.74	1,040.77	2,446.12	4,303.63
16.	Panaji	Goa	22.50	7.62	74.78	104.90
17.	State Not Indicated		924.54	2,181.10	3,186.16	6,291.81
Grand Total			3,218.69	5,539.72	12,491.77	21,250.18

Note : 1. The above State-wise inflows are classified as per RBI's Region-wise inflows furnished by RBI, Mumbai.

2. The above inflow is provisional subject to reconciliation with RBI, Mumbai.

Statement-III**Statement on Detailed Break-up of FDI Approved During April 2004 to March 2007 State Assam**

(Amount in million)

Sl. No	Registration No and Date	Indian Company Name and Address	Foreign Collaborator Name and Address	Foreign Equity (in US \$)
Country : NRI				
1.	44 09 November 2004	Arati Plantations and Agro Products Pvt. Ltd., Trinayanee, Nag Maha Lane, Silchar, Assam-788004	Ms. Sumanta Chaudhuri USA	0.09
		Location : Cacheer (Assam) Appr No (Date) : 3(31 January 2005)		Item of Manufacture : TEA Plantation
2.	48 16 December 2004	Coromandel Electric Company Limited, Dhun Building, 827, Anna Salai, Chennai-600002	Ms. Uma Mynampati 143 Grayson Drive Belle Mead NJ 08502 USA	0.12
		Location : Cachar (Assam) Appr No (Date) : 3(30 April 2005)		Item of Manufacture : Power Generation

Infiltration in and Jammu and Kashmir.

1147. SHRI RAVI PRAKASH VERMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a top level Israeli military delegation visited India to discuss counter terrorism and anti-infiltration strategies in Jammu and Kashmir.

(b) if so, the details thereof;

(c) the measures suggested by Israeli delegation to check infiltration in Jammu and Kashmir;

(d) whether LoC has suddenly become hot with terrorists making concerted efforts to sneak into India from across the border;

(e) if so, whether figures show a two to three fold jump in infiltration in April and May this year as compared with the same period in 2005 and 2006; and

(f) if so, the steps taken by the Government to deal with the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to

(c) Yes, Sir. A three member delegation of Israeli Defence Forces visited India from 13-18 June 2007. The aim of the visit was to enhance defence co-operation issues, including terrorism. During this visit, the delegation also visited Jammu and Kashmir. There was a mutual exchange of information on the methodologies being used in countering terrorism by the two countries.

(d) and (e) The details of comparative figures of infiltration in April and May for 2005, 2006 and 2007 are given below:-

Month	Year		
	2005	2006	2007
April	44	43	82
May	33	60	68

The overall infiltration, however, in 2007 till June 30 (256), marginally increased as compared to the corresponding period of 2006 (245).

(f) The Government in tandem with the State Government, have adopted a multi-pronged approach, to contain cross-border infiltration in Jammu and Kashmir, which includes, inter-alia, strengthening of border management and multi-tiered and multi-modal deployment along International Border/Line of Control and near the ever changing infiltration routes, construction of border fencing, improved technology, weapons and equipment for security forces, improved intelligence and operational coordination and synergizing intelligence flow to check infiltration and pro-active action against the terrorists within the State. The counter infiltration efforts are reviewed periodically at various levels in the State Government (including the two Unified Headquarters headed by the Chief Minister of Jammu and Kashmir) and in the Central Government.

Scheme for Cash Crops

1148. SHRI P. KARUNAKARAN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the measures taken by the Union Government to implement the special package scheme for the cash crops in Kerala;

(b) the number of tea, cardamom and coffee estates resumed their operations as a result of the scheme;

(c) the measures adopted by the Government to give relief to the workers in the plantation sector; and

(d) the amount spent so far by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) to (d) Tea : Government has already launched in January, 2007 a Special Purpose Tea Fund (SPTF) to extend financial support to the tea growers to take up replanting and rejuvenation of the old tea areas. The programme envisages uprooting and replantation/rejuvenation of 2,12,000 hectares of old and uneconomical sections of tea. The scheme envisages accelerating the pace of replanting and rejuvenation by ensuring availability of funds to the extent of 75% of the unit cost by way of long term loan (50%) and subsidy (25%). The growers are required to bring in only 25% of the total cost. The estimated outlay for the scheme will be Rs. 567.10 crore i.e. capital infusion of Rs. 91 crore in SPTF plus subsidy of Rs. 476.10 crore.

Because of industry wide depression from mid 1999 to 2004, some of the financially weaker tea gardens were closed down and the workers in those gardens have been faced with difficulties. The combined efforts of the Central Government and the State Government of Kerala have resulted in the opening of 8 tea gardens out of 17 gardens which remained closed as on 1.4.2007.

Government of India has recently notified a revival package for facilitating reopening of the closed tea gardens and their rehabilitation. This package provides for restructuring of the outstanding bank loans, waiver of Tea Board loans and extension of fresh working capital from

banks with interest subsidy from Government and other admissible assistance under various Plan schemes of the Tea Board.

Coffee : In the Union Budget for 2007-08 the Government has proposed a Fund for coffee replantation, on the lines of SPTF for the revival of old and senile coffee plantations which are uneconomical in the present conditions. Coffee Board has identified about 80,000 hectares of coffee area out of total of 3.81 lakhs hectares, which are uneconomical and requires to be replanted to improve farm productivity to desired levels in the long run. Coffee Board has accordingly submitted a proposal as part of 11th Five Year Plan scheme viz. Development Support with an outlay of Rs. 180 crore as subsidy for replanting. No coffee gardens are reported to be closed because of sickness.

Rubber : In terms of Government's announcement in the Budget 2007-08, Rubber Board has formulated a proposal for replanting 33,500 hectare of old and uneconomical rubber plantations in the country with an outlay of around Rs. 50 crore which is needed as financial requirement for payment of planting grant @ 25% of the development cost.

Spices : Spices Board have submitted a proposal for replantation and rejuvenation of cardamom plantation involving subsidy component of Rs. 211.35 crore covering about 65,000 hectares for small and large cardamom plantation. No cardamom estates have been reported to have closed down.

Import of Cotton

1149. SHRI BHUPENDRASINH SOLANKI :
SHRI MAHESH KANODIA :

Will the Minister of TEXTILES be pleased to state :

- (a) whether the Government proposes to discourage import and create demand for domestic cotton;
- (b) if so, the details thereof;

(c) whether the Government proposes to increase the present rate of 10 per cent of import duty to the level of 30 per cent to discourage the import of cotton;

(d) if so, the details thereof; and

(e) the other steps taken/proposed to be taken to protect the interest of cotton growers?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGOVAAN) : (a) and (b) To enable the user textiles mills to procure raw material of desired quality parameters at a competitive price, import of cotton is free. The existing basic custom duty on import of raw cotton is 10%. During cotton season 2003-04, cotton production in the country has started increasing significantly and since last two seasons, even after meeting the increasing demand of domestic textile industry, the country is having surplus cotton for export sales. With this changed scenario, import of cotton into the country has declined considerably and the same is now restricted to Extra Long Staple (ELS) varieties of cotton, which are in short supply in the country. Until and unless, domestic cotton production of ELS varieties is increased, any increase in the import duty may be counter productive and may adversely affect the domestic textile industry in meeting their cotton requirements of specific grades, which are in short supply.

(c) At present there is no proposal for raising import duty on cotton.

(d) Does not arise in view of (c) above.

(e) To protect the interests of the cotton growers, the Government of India announces Minimum Support Prices (MSP) of kapas (Seed cotton) every year. Cotton Corporation of India Ltd. (CCI) is mandated to undertake support price operations without any quantitative limit in all the cotton growing States where prices are ruling at MSP level. Government of India has also nominated National Agricultural Cooperative Federation of India Ltd. (NAFED) as an additional price support agency to undertake MSP operations.

Allocation for Education

1150. SHRI K.J.S.P. REDDY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) the details of expenditure incurred on education during each of the last three years;
- (b) the details of subsidy being given on higher education;
- (c) whether subsidy on higher education is likely to be cut; and
- (d) if so, the details thereof with the rationale behind it?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The expenditure incurred on education by education department (Plan and Non-Plan) centre and states during last three years i.e. 2003-04 to 2005-06 and the share of higher education including technical education for the same period is given below:-

(Rs. in Crore)

Year	Expenditure on Education	Expenditure on higher education including technical education	Share of higher education
1	2	3	4
2003-04	73044.88	11893.23	16.28%
2004-05	85686.68	13273.22	15.49%
2005-06	96230.71	14408.57	14.97%

(b) to (d) The grants given to the higher education institutions have an effect of subsidising the per student cost of education incurred by these institutions. There is no

likelihood of reducing the grant. Subject to finalisation of the 11th Plan, it is, infact, being proposed to increase the funds given to these institutions to facilitate increase in the access and enrolment in higher education.

[Translation]

Trade Negotiations

1151. SHRI THAWAR CHAND GEHLOT :
 SHRI M. SREENIVASULU REDDY :
 SHRI JYOTIRADITYA M. SCINDIA :
 SHRI RAMJI LAL SUMAN :
 SHRI J.M. AARON RASHID :
 SHRI RAJIV RANJAN SINGH 'LALAN' :
 SHRI ANANDRAO VITHOBA ADSUL :
 SHRI AVTAR SINGH BHADANA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) whether important trade related negotiations among the G-4 countries have failed;
- (b) if so, the reasons therefor;
- (c) the reaction of the G-4 countries in this regard;
- (d) whether the Indian Industry has expressed concern over the latest communication from the World Trade Organisation (WTO), particularly on issues relating to special products, domestic support and market access of farm products;
- (e) if so, the details thereof; and
- (f) the reaction of the Government thereon and the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) to (c) The Trade

Ministers of the G-4 countries (India, Brazil, the US and the EC) met at Potsdam (Germany) from 19 to 21 June 2007 to try to seek convergence on some important issues relating to the Doha Round negotiations of the World Trade Organisation (WTO). The talks were terminated on 21 June 2007 as convergence could not be reached in key areas.

(d) to (f) No, Sir. On 17 July, 2007, the Chairmen of the Committee on Agriculture-Special Session and the Negotiating Group on Market Access of the WTO have brought out Draft Modalities texts comprising proposals for Agriculture and Non-Agricultural Market Access (NAMA) respectively. The Draft Modalities can be accessed at the WTO website www.wto.org. These texts will be discussed further in meetings of the respective Committee in September 2007.

[English]

Security Scenario in Jammu and Kashmir

1152. CHAUDHARY LAL SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the security scenario in Jammu and Kashmir especially with reference to unabated militancy in the State;

(b) the number of security forces personnel sacrificed their lives and the number of personnel injured/kidnapped/killed during the last three years in militancy related operations;

(c) whether the wards/families of the deceased personnel have been rehabilitated/employed so far;

(d) if so, the details thereof;

(e) if not, the reasons therefor;

(f) the details of ex-gratia grants for civilian casualties; and

(g) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) and (b) As per the reports of the State Government of Jammu and Kashmir, there has been a continuous declining trend in the level of violence during the last three years. The number of terrorist related violent incidents has come down by 16% in 2006 as compared to 2005 and by 33% in 2007 (till July) over the corresponding period of 2006.

The details of number of security personnel injured/kidnapped/killed during the last three years are given below:

Year	Injured	Kidnapped and then Killed	Killed
2005	433	15	189
2006	484	8	151
2007 (till July)	221	2	68

(c) to (g) The State Government provides Rs. 2.00 lakh to next-of-kins (NoKs) of Police personnel, Security Forces personnel and volunteer Special Police Officers killed in action against terrorist related incidents and Rs. 75,000/- and Rs. 10,000/- for permanent disability and partial disability respectively. In addition, Central Government also makes direct payment of Rs. 3.00 lakhs to NoKs of Jammu and Kashmir Police personal killed in terrorist related incidents.

The Government is also providing ex-gratia relief to NoKs of victims of militancy other than Police personnel @ Rs. 1.00 lakh for death, and Rs. 75,000/-, Rs. 5,000/- and Rs. 1,000/- for permanent disability, grievous injury and minor injury respectively caused in a terrorist incident.

All of the above expenditure of the State Government is being reimbursed by the Central Government under the

Head 'Security Related Expenditure' (SRE). Since 1989-90, a sum of Rs. 450.785 crore has been reimbursed under SRE till 2006-07 on account of payment of ex-gratia/relief/compensation.

[Translation]

Scholarship to OBC Students

1153. SHRI GANESH SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a proposal relating to payment of pre-matriculation and post-matriculation scholarships to the students of other backward classes is pending before the Government;

(b) if so, the details thereof;

(c) the time by when this proposal is likely to be approved by the Government; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (d) The Ministry of Social Justice and Empowerment have intimated that proposals from 12 State Governments for grant-in-aid in 2007-08 under both the schemes of pre-matric and post-matric scholarship for OBC students have been received so far and are being examined on merit.

[English]

Exodus of Non-Kashmiri Worker

1154. SHRI A. SAI PRATHAP :
SHRI MOHAN SINGH :
SHRI KAILASH BAITHA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been any exodus of Non-Kashmiri workmen from Jammu and Kashmir recently;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (c) As per reports received from the State Government, in the wake of an incident of alleged rape and subsequent murder of a young Kashmiri girl at Langate, Handwara, on July 20, 2007 in which 4 persons, including 2 from outside the State of Jammu and Kashmir were accused/arrested, threats and calls were given by certain secessionist groups asking Non-State subjects (mainly workers from outside the State) to leave the State. As a result, movement of a sizeable number of non-local workers and labourers from the Valley was observed.

The Government has issued an advisory to the State Government and conjointly monitored the emerging security scenario. The State Government took immediate steps, including statements and appeals by the Chief Minister and a number of other functionaries of various parties and organizations, to instill confidence among the Non-State subjects. Under pressure from various sources, the secessionist groups also made statements retracting the threats.

The steps taken by the State Government included, strengthening of security arrangements and operations in areas inhabited by labourers and workers from outside, constitution of Joint Committees comprising the Deputy Commissioner, Superintendent of Police and Assistant Labour Commissioner in each District to look into various aspects of the issue including a survey of such workers, meetings with respectable persons of the areas with the aim of generating public opinion against any such movement and creating a feeling of security amongst Non-State workers.

As a result of the various measures taken, outward movement/exodus of Non-State subjects has substantially receded and, according to available information, a

number of persons who may have left the Valley have also returned.

Vocational Education for Textile Sector

1155. SHRI M. SREENIVASULU REDDY : Will the Minister of TEXTILES be pleased to state :

(a) whether garment production would be the single most important segment for augmenting production and export of textiles and clothing;

(b) if so, whether the Government proposes to encourage Public-Private Partnership Model for vocational education in this sector; and

(c) if so, the measures being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGOVA) : (a) Readymade Garments is an important segment for augmenting production and export of textiles and clothing. It accounts for approximately 43% of the country's total textile exports. During the year 2006-07, the Readymade Garment exports have amounted to US \$ 8.08 billion, recording an increase of 1.12% over the exports during the corresponding year of 2005-06.

(b) and (c) The National Institute for Fashion Technology (NIFT) and the Apparel Training and Design Centres (ATDCs) are running various courses / programmes at various places in the country to meet the skilled manpower requirement of the textiles industry, especially apparel, in the field of design, merchandising and marketing.

Universities without Student Unions

1156. SHRI BALASAHEB VIKHE PATIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether some Universities are not having Student Unions as reported in the Asian Age-Delhi Special Age dated, July 20, 2007;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Committee constituted by the Ministry also desired that Universities and colleges across the country must conduct elections for students body;

(d) if so, the details thereof; and

(e) the time by when Student Union is likely to be formed in such Universities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (e) Universities are autonomous institutions and are governed in respect of academic and administrative activities including in the matters of student representation by their respective Acts/Statutes/Ordinances. According to available information, the Vice-Chancellor of Jamia Millia Islamia, which is a Central University, has formed a Committee to draft the model of student representation in keeping with the recommendations of the Committee constituted by the Ministry under Shri J.M. Lyngdoh, former Chief Election Commissioner, that Universities and Colleges across the country must ordinarily conduct elections for the appointment of students to student representative bodies. Shri Guru Gobind Singh Indraprastha University is a State University. The 'Lyngdoh' Committee has also recommended, inter-alia, that where the atmosphere of the university campus is adverse to the conduct of peaceful, free and fair elections, the university, its constituent colleges and departments must initiate a system of student representation based on nominations, especially where elections are being held at present. Where elections are not being held, or where nomination model prevails, the nomination model should be allowed to continue for a limited period of time. The 'Lyngdoh' Committee's recommendation is that all institutes must as a primary objective, subject to the pertinent issue of discipline on campus, seek to implement a structured system of student elections by the conclusion of a period of 5 years from the date of the implementation of its recommendations.

The University Grants Commission has been advised to take necessary steps to ensure implementation of the recommendations of the Committee in compliance with the directions of the Hon'ble Supreme Court of India in this regard and to give it wide publicity. No time limit can be prescribed for each University separately.

Scheme for Universal Access and Quality at Secondary Stage

1157. DR. M. JAGANNATH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has recently decided to launch "Scheme for Universal Access and Quality at the Secondary Stage (SUCCESS);

(b) if so, the details thereof;

(c) whether this scheme has been approved by Planning Commission;

(d) the time frame by when the scheme is likely to be launched; and

(e) the allocation earmarked for the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (e) A concept note has been prepared for implementing a scheme for universalisation of access to and improvement of quality of education at secondary stage during 11th Plan Period. The main objective of the scheme is to provide access to good quality secondary schools within a reasonable distance of every habitation. Planning Commission has accorded 'in-principle' approval to the proposal in the concept note subject to certain stipulations. Rs. 1305 crore has been provided in the Budget for 2007-08 for this scheme.

Joint Registration of Basmati Rice

1158. SHRI N. JANARDHANA REDDY : Will the

Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether Commerce Secretaries of India and Pakistan met recently in Delhi to consider Joint Registration of Basmati Rice as a Geographical Indicator;

(b) if so, the details alongwith other issues discussed and outcome thereof;

(c) whether there were any differences of opinion between the two countries;

(d) if so, the details thereof; and

(e) the steps taken by the Government to sort out those differences?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) The Fourth Round of India-Pakistan talks at Commerce-Secretary level on Economic and Commercial Cooperation within the framework of the Composite Dialogue was held in New Delhi on 31 July-1 August 2007, and the issue relating to Joint Registration of Basmati Rice as Geographical Indication was, inter alia, discussed.

(b) The Indian side recalled that during the third round of Composite Dialogue held in Islamabad on 28-29 March, 2006 both sides had decided to constitute a Working Group to discuss this issue and in pursuance of which India had constituted its Working Group whereas Pakistan was yet to nominate its representatives to the Working Group. Pakistan side agreed to nominate representatives to the Joint Working Group and both sides agreed that the Group will meet at an early date.

(c) to (e) The Pakistan side raised the issue of Notification issued by India declaring 'Super Basmati rice' as an approved variety for export claiming that Super Basmati was an exclusive Pakistani variety of rice. The Indian side agreed to look into this issue.

[Translation]

Computer Education Facility in Schools

1159. SHRI TUFANI SAROJ :

SHRI C.K. CHANDRAPPAN :

SHRI HARIBHAU RATHOD :

SHRI GIRIDHARI YADAV :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of schools where computer education facility has been provided by the Government so far, State and Union Territory-wise;

(b) the details of the schools deprived of the facility of computer education, State-wise/Union Territory-wise;

(c) the time by which this facility is likely to be provided in the remaining schools; and

(d) the details of the financial assistance/grants provided to each State Government/Union Territory for computer education in schools during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Under the centrally sponsored scheme of "Information and Communication Technology (ICT) in School", financial assistance is provided to State Governments / Union Territories for, interalia, providing computer facility in Government and Government aided Secondary and Higher Secondary Schools. So far, sanction has been accorded for 4067 schools under ICT Scheme. State-wise details are given in the enclosed Statement-I

In addition to the above, under Computer Aided Learning (CAL), a component of Sarva Shiksha Abhiyan (SSA), for improving the quality of education in Elementary Schools, 25928 schools across the country have been

covered. The State-wise details are given in the enclosed Statement-II. At Upper Primary Level under SSA scheme, a sum of Rs. 15 lakh per district per year is provided as "innovation funds" for computer aided learning.

(b) and (c) The coverage of schools depends upon the viable proposals from State/UT Governments and the availability of funds under the scheme.

(d) The Scheme "ICT in School" was implemented from 2005-06. A statement-indicating the details of financial assistance released to State/UT Governments during 2005-06 and 2006-07 are given in the enclosed Statement-III and IV respectively.

The details of funds allocated to the States under SSA scheme during the last three years are given in the enclosed Statement-V.

Statement-I

The number of Schools for which the Scheme has Sanctioned Financial Assistance so far.

Sl. No.	Name of the State/UT	No. of Schools for which sanctioned
1	2	3
1.	Andaman and Nicobar Islands	12
2.	Andhra Pradesh	200
3.	Arunachal Pradesh	154
4.	Bihar	180
5.	Chandigarh	20
6.	Chhattisgarh	100
7.	Dadra and Nagar Haveli	6
8.	Daman and Diu	15

1	2	3
9.	Delhi	75
10.	Goa	230
11.	Gujarat	150
12.	Haryana	100
13.	Jammu and Kashmir	140
14.	Karnataka	480
15.	Kerala	125
16.	Lakshadweep	12
17.	Madhya Pradesh	230
18.	Maharashtra	200
19.	Mizoram	60
20.	Nagaland	200
21.	Orissa	200
22.	Pondicherry	25
23.	Punjab	200
24.	Rajasthan	100
25.	Sikkim	103
26.	Tamil Nadu	125
27.	Tripura	200
28.	Uttar Pradesh	200
29.	Uttarakhand	25
30.	West Bengal	200
Total		4067

*Statement-II**The Numbers of Schools Covered*

Sl. No.	Name of the State/UT	No. of Schools Covered
1	2	3
1.	Andaman and Nicobar Islands	—
2.	Andhra Pradesh	3575
3.	Arunachal Pradesh	105
4.	Assam	500
5.	Bihar	306
6.	Chandigarh	28
7.	Chhattisgarh	320
8.	Dadra and Nagar Haveli	—
9.	Daman and Diu	Not yet initiated
10.	Delhi	200
11.	Goa	251
12.	Gujarat	1217
13.	Haryana	911
14.	Himachal Pradesh	282
15.	Jammu and Kashmir	84
16.	Jharkhand	346
17.	Karnataka	1000
18.	Kerala	878
19.	Lakshadweep	—

1	2	3	1	2	3
20.	Madhya Pradesh	3361	28.	Rajasthan	500
21.	Maharashtra	1175	29.	Sikkim	40
22.	Meghalaya	132	30.	Tamil Nadu	1165
23.	Mizoram	597	31.	Tripura	28
24.	Nagaland	86	32.	Uttar Pradesh	465
25.	Orissa	600	33.	Uttaranchal	551
26.	Pondicherry	100	34.	West Bengal	393
27.	Punjab	6732	Total		25928

Statement-III

*The Details of Financial Assistance released to State/UT Government Under
"ICT @ School" Scheme during 2005-06.*

Sl. No.	Name of the State/UT	Amount Sanctioned (Rs. in lakh)	Adjustment of unspent balance of previous years/other schemes (Rs. in lakh)	Amount released (Rs. in lakh)
1	2	3	4	5
1.	Arunachal Pradesh	928.62	19.50	444.81
2.	Bihar	900.00	225.00	0.00
3.	Goa	1150.00	0.00	292.50
4.	Haryana	500.00	19.50	230.50
5.	Jammu and Kashmir	844.20	90.00	0.00
6.	Karnataka	2400.00	0.00	1200.00
7.	Kerala	625.00	0.00	312.50
8.	Madhya Pradesh	1150.00	575.00	0.00

1	2	3	4	5
9.	Mizoram	306.18	0.00	150.00
10.	Nagaland	319.59	0.00	319.59
11.	Orissa	1000.00	500.00	0.00
12.	Punjab	1000.00	500.00	0.00
13.	Rajasthan	500.00	446.74	53.26
14.	Sikkim	621.09	0.00	270.00
15.	Tamil Nadu	625.00	310.40	2.10
16.	Uttarakhand	150.75	0.00	75.00
17.	West Bengal	1000.00	0.00	393.17
18.	Daman and Diu	75.00	8.70	25.00
Total		14095.43	2694.84	3768.43

Statement-IV

*The details of Financial Assistance released to State/UT Government under
"ICT @ School" Scheme during 2006-07*

Sl. No.	Name of the State/UT	Amount Sanctioned (Rs. in lakh)	Adjustment of unspent balance of previous years/other schemes (Rs. in lakh)	Amount released (Rs. in lakh)
1	2	3	4	5
1.	Andaman and Nicobar Islands	60.00	30.00	0.00
2.	Andhra Pradesh	1000.00	299.72	200.28
3.	Chandigarh	100.00	14.80	35.20
4.	Chhattisgarh	500.00	2.30	247.70
5.	Dadra and Nagar Haveli	30.00	6.56	0.00

1	2	3	4	5
6.	Delhi	375.00	134.60	40.53
7.	Gujarat	750.00	375.00	0.00
8.	Lakshadweep	60.00	21.60	8.40
9.	Maharashtra	1000.00	337.50	0.00
10.	Nagaland	886.41	0.00	443.21
11.	Pondicherry	125.00	12.80	34.47
12.	Tripura	1206.00	0.00	603.00
13.	Uttar Pradesh	1000.00	500.00	0.00
Total		7092.41	1734.88	1612.79

NB : In addition, a sum of Rs. 2029.76 lakh (Rs. 267.26 lakh for Government of Arunachal Pradesh, Rs. 250.00 lakh for Government of Haryana, Rs. 1200.00 lakh for Government of Karnataka and Rs. 312.50 lakh for Government of Kerala) has been released as second instalment in respect of schools sanctioned in 2005-06.

Statement-V

The details of funds allocated to State/UT Government during 2004-05, 2005-06 and 2006-07.

S.No.	State	Allocation in 2004-05 (Rs. in lakhs)	Allocation in 2005-06 (Rs. in lakhs)	Allocation in 2006-07 (Rs. in lakhs)
1	2	3	4	5
1.	Andaman and Nicobar Islands	30.00	30.00	58.19
2.	Andhra Pradesh	329.76	321.25	309.20
3.	Arunachal Pradesh	225.00	152.60	179.13
4.	Assam	102.74	230.00	345.00
5.	Bihar	1013.11	680.50	417.60
6.	Chandigarh	15.00	150.00	15.00
7.	Chhattisgarh	241.81	409.10	211.15

1	2	3	4	5
8.	Dadra and Nagar Haveli	0	0.00	11.00
9.	Daman and Diu	30.00	20.00	30.00
10.	Delhi	113.76	248.31	303.92
11.	Goa	0	60.00	57.04
12.	Gujarat	375.00	375.00	750.00
13.	Haryana	517.96	313.87	300.00
14.	Himachal Pradesh	180.00	180.00	180.00
15.	Jammu and Kashmir	113.76	184.38	210.00
16.	Jharkhand	618.32	330.00	635.61
17.	Karnataka	405.00	810.00	810.00
18.	Kerala	310.30	318.70	226.68
19.	Lakshadweep	28.09	30.00	15.00
20.	Madhya Pradesh	1099.84	1216.91	989.29
21.	Maharashtra	418.00	487.48	994.51
22.	Manipur	109.95	13.68	40.00
23.	Meghalaya	105.00	0.00	105.00
24.	Mizoram	230.87	120.80	120.00
25.	Nagaland	120.00	128.18	120.00
26.	Orissa	450.00	450.00	450.00
27.	Pondicherry	60.00	60.00	60.00
28.	Punjab	240.00	255.00	255.00
29.	Rajasthan	231.00	384.00	480.00
30.	Sikkim	60.00	60.00	60.00

1	2	3	4	5
31.	Tamil Nadu	435.00	1450.00	435.00
32.	Tripura	40.00	60.00	60.00
33.	Uttar Pradesh	915.00	1050.00	2100.00
34.	Uttaranchal	195.00	195.00	195.00
35.	West Bengal	283.00	281.23	300.00
Total		9642.27	10920.99	11828.32

Regional Broadcasting Centres

1160. SHRI ANANT GUDHE :
SHRI SRICHAND KRIPLANI :
SHRIMATI KALPNA RAMESH NARHIRE :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the details of the facilities being provided by the Union Government to the regional producers through regional broadcasting centres in order to promote the regional languages and culture, State-wise/Union Territory-wise;

(b) whether regional producers are not able to produce quality programmes due to high transmission charges;

(c) if so, the details thereof; and

(d) the steps taken/proposed to be taken by the Government to promote talented regional artists and provide them employment?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) The Doordarshan Kendras provide following facilities alongwith manpower to the regional producers on rental basis for the production of quality programmes:-

(i) ENG Equipment, (ii) Studio Facilities and (iii) Editing Unit.

Similarly all AIR Stations provide the facility of bring of their studios by outside agencies/advertisers on nominal charges.

(b) and (c) No, Sir.

(d) Prasar Bharati has informed that all Doordarshan Kendras have a system for identifying the talent available in their programme zone for different programmes and inviting them regularly to participate in the in-house programme from time to time. AIR invites auditioned and un-auditioned artists in various programmes, who are paid the fee as per the prescribed norms.

Extremist Activity

1161. SHRI JIVABHAI A. PATEL :
SHRI RAYAPATI SAMBASIVA RAO :
SHRI NAVEEN JINDAL :
SHRIMATI JHANSI LAKSHMI BOTCHA :
SHRI KISHANBHAI V. PATEL :
SHRI M. RAJA MOHAN REDDY :
SHRI SUGRIB SINGH :
SHRI RAMDAS ATHAWALE :
SHRI N.N. KRISHNADAS :

- SHRI AJIT JOGI : (c) the number of security persons and civilians killed/injured, State and Union Territory-wise;
- SHRI EKNATH MAHADEO GAIKWAD :
- PROF. VIJAY KUMAR MALHOTRA : (d) the number of terrorists killed/arrested in encounters, State-wise;
- DR. RAMKRISHNA KUSMARIA :
- SHRI KASHIRAM RANA : (e) the details of arms and ammunitions recovered from terrorists;
- SHRI JOACHIM BAXLA :
- SHRI SUBRATA BOSE :
- SHRI G. KARUNAKARA REDDY : (f) whether the Government has any plan to provide security to vital installations, State and Union Territory-wise;
- SHRI IQBAL AHMED SARADGI :
- SHRI PANKAJ CHOWDHARY :
- SHRI BACHI SINGH RAWAT "BACHDA" : (g) if so, the details thereof, State and Union Territory-wise;
- SHRI SANTOSH GANGWAR :
- DR. LAXMINARAYAN PANDEY : (h) if not, the reasons therefor; and
- SHRI DHARMENDRA PARADHAN : (i) the steps taken by the Government in this regard?

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the activities of terrorists/Naxal/Militants have increased in the country particularly in Jammu and Kashmir and North Eastern States;
- (b) if so, the details of such incidents taking place during 2006-2007, State and Union Territory-wise;

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (d) As per available information, details of the number of incidents, killing of security forces, civilians and terrorists and terrorists arrested in Jammu and Kashmir, North-Eastern State and naxal affected States during the years 2006 and 2007 (upto July, 31) are as under:-

Violence in Jammu and Kashmir and North-Eastern States during the Years 2006 and 2007 (upto 31.07.2007)

State	2006					2007 (upto 31.07.2007) (31.07.2006)*				
	Incidents	Security Forces Killed	Civilians Killed	Terrorists/Extremists Killed	Terrorists/Extremists arrested	Incidents	Security Forces Killed	Civilians Killed	Terrorists/Extremists Killed	Terrorists/Extremists arrested
1	2	3	4	5	6	7	8	9	10	11
Jammu and Kashmir	1667	151	389	593	429	672	68	103	264	271
						(1001)	(68)	(257)	(338)	(210)

	1	2	3	4	5	6	7	8	9	10	11
Assam	413	32	164	46	321	302	15	178	83	264	
							(210)	(09)	(74)	(28)	(156)
Manipur	498	28	96	187	890	340	26	82	100	583	
							(288)	(17)	(53)	(132)	(459)
Nagaland	309	02	29	116	80	171	01	27	63	48	
							(149)	(01)	(17)	(57)	(33)
Tripura	87	14	14	22	46	64	04	09	11	48	
							(43)	(05)	(07)	(14)	(38)
Meghalaya	38	00	06	20	51	11	00	05	06	09	
							(29)	(00)	(06)	(17)	(26)
Arunachal Pradesh	16	00	00	04	17	18	02	07	17	14	
							(11)	(00)	(00)	(03)	(14)
Mizoram	05	00	00	00	01	01	00	00	06	00	
							(05)	(00)	(00)	(00)	(01)

*Figures in bracket show details of the corresponding period of 2006.

Violence in Naxal Affected States During the Years 2006 and 2007 (upto 31.07.2007)

States	2006					2007 (upto 31.07.2007) (31.07.2006)*				
	Incidents	Police Personnel Killed	Civilians killed	Naxalites killed	Naxalites arrested	Incidents	Police Personnel Killed	Civilians killed	Naxalites killed	Naxalites arrested
1	2	3	4	5	6	7	8	9	10	11
Chhatisgarh	715	84	304	74	286	399	134	125	54	151
						(453)	(58)	(248)	(36)	(154)
Jharkhand	310	43	81	20	254	259	07	64	09	133
						(191)	(23)	(52)	(15)	(163)

1	2	3	4	5	6	7	8	9	10	11
A.P.	183	10	37	133	316	82	02	24	24	175
						(122)	(06)	(18)	(84)	(150)
Bihar	107	05	40	06	257	87	18	21	02	184
						(75)	(05)	(31)	(04)	(156)
Orissa	44	04	05	14	29	47	02	10	06	29
						(29)	(04)	(02)	(12)	(06)
Maharashtra	98	03	39	19	46	63	01	12	04	15
						(63)	(01)	(27)	(05)	(33)
M.P.	06	00	01	00	08	08	00	02	00	06
						(05)	(00)	(00)	(00)	(06)
U.P.	11	00	05	04	25	04	00	02	01	11
						(08)	(00)	(04)	(03)	(18)
West Bengal	23	08	09	02	32	12	00	02	00	47
						(15)	(04)	(08)	(00)	(20)

*Figures in bracket show details of the corresponding period of 2006.

Besides, there have been a few major incidents of terrorist violence at Varanasi, Nagpur, Mumbai, Malegaon and Belakova in 2006. In these incidents, 235 persons were killed and 1253 were injured. During the current year, there have been two major incidents of terrorist violence, one of fire/explosion in two unreserved coaches of the Attari/Samjhauta Express on 18.02.2007 near Panipat and the other of a blast in Mecca Masjid, Hyderabad on 18.05.2007. In these incidents, 80 persons were killed and 72 were injured.

The number of civilians and security forces injured in various terrorist incidents in different parts of the country is not centrally maintained.

(e) As per available information, 4108 arms/ weapons and a large quantity of ammunitions/magazines have been recovered from terrorist elements in different parts of the country during 2006 and 2007 (upto July 31). The weapons recovered include pistols/revolvers, AK-47/56/74 rifles, LMGs, SLRs, rocket boosters, .303 rifles, sniper rifles, carbines etc.

(f) to (h) The Government has taken various steps to provide appropriate security to vital installations in different States/UTs, the details of which cannot be disclosed in public interest.

(i) The Government remains firmly committed to

countering the challenge posed by terrorism. Towards this end, a multi-pronged strategy is being pursued, in close conjunction with the State Governments, which involves measures to check infiltration from across the borders, deployment of Central Security Forces in areas prone to terrorist violence, continuous vigilance and strengthening of security arrangements in vulnerable areas and around vital installations, sharing of intelligence, strengthening of State Police forces and upgradation of their capabilities to deal with terrorist activities through the schemes of Police Modernization and raising of India Reserve Battalions, etc. Efforts are also being made to strengthen bilateral and multi-lateral cooperation at the international level with the aim of combating terrorism through arrangements for Mutual Legal Assistance, Extradition Treaties, exchange of information and intelligence etc.

[English]

Assistance for Handicraft Production

1162. SHRI C.K. CHANDRAPPA: Will the Minister of TEXTILES be pleased to state :

(a) whether the Government of Kerala has approached the Government for assistance to the Public Sector Undertakings in Kerala working in the field of production and export of handicrafts;

(b) if so, the details of the proposals; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGOVA): (a) No, Sir. The Government of Kerala has not approached the Central Government requesting for any assistance to the Public Sector Undertakings in Kerala working in the field of production and export of handicrafts, during the current financial year i.e. 2007-08.

(b) and (c) Do not arise.

Independent Channel for Each State

1163. SHRI P.C. THOMAS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the State Information Minister's Conference was held recently;

(b) if so, the details of issues discussed and the outcome thereof;

(c) whether some States have demanded one independent Doordarshan channel exclusively for each State; and

(d) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTRY OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) The last conference of State and UT Ministers of Information and Cinematography was held on 16th April 2005.

(b) to (d) The details of issues discussed and the outcome thereof are given in the enclosed statement-I and II respectively.

Statement-I

During the last Conference of State and UT Ministers of Information and Cinematography, held on 16th April, 2005 the following issues were discussed

1. Rationalization of Entertainment Tax.
2. Issue of Piracy and need to tackle this within the existing provisions of Indian Penal Code and Copyright Act. Discussion on Optical Disc Law.
3. Sensitizing authorized officers of the State Government on Acts, Rules and Codes on the contents of television channels and appointment

- of Complaint Redressal Officers from Information and Public Relations Departments of States for receiving complaints regarding violation of Code Television Network Regulation Act.
4. TRAI's recommendations on issues relating to Broadcasting and distribution of TV Channels — comments of the State Governments.
 5. Exemption of Prasar Bharati from tax by the States, providing of Land, building, power supply to Prasar Bharati installations and security for its installations and personnel.
 6. Registrar of Newspapers for India (RNI), Collection of Annual Statement to be furnished by Newspapers to District and Public Information Officers (DIPR) of the States.
 7. Regulation of content on T.V. Channels.

Statement-II

In the last Conference of State and UT Ministers of Information and Cinematography, held on 16th April, 2005, the outcome/consensus emerged for

1. More effective implementation of anti piracy law with adequate powers to officials of State Government and local authorities.
2. Licensing or registration of Video Libraries by State Government.
3. To organize sensitization and training of State Government officers by the Government of India for monitoring Cable Operators.
4. To work towards further reduction of entertainment tax so as to bring it in the range of 25-30% to revive cinema industry.
5. To designate District Information and Public Relations Officers (DIPRs) to collect annual returns/statement in respect of Newspapers

and forward it to Registrar of Newspapers for India.

6. State Governments agreed to provide land and other logistic need like power, etc., to Prasar Bharati.
7. State Governments also agreed to provide DTH Set Top boxes in the border areas, hilly areas and also for weaker sections. It was recommended that Government of India and States together workout a scheme to provide set top boxes to schools, anganwadis, etc.
8. State Governments suggested that Cable Operators should be registered with DMs or SDMs or Police Commissioners in future instead of Post Offices as per existing procedure.
9. A detailed scheme may be worked out by Government of India regarding CAS legislation in three metro cities — Delhi, Mumbai and Kolkata in consultation with the concerned State Governments.
10. Finally, it was decided that SIMCON will be held annually henceforth and official level interaction will be held twice a year.

[Translation]

Amendment of Laws Related to Intellectual Property Rights

1164. SHRI VJAY KUMAR KHANDELWAL : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) whether the Government proposes to amend the laws related to intellectual property rights; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF

COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR) :

(a) and (b) Government proposes to amend The Trade Marks Act, 1999. The proposed amendment is based on the decision of Government of India to accede to the Madrid Protocol concerning international registration of marks which requires amendment in the Trade Marks Act. This will empower the Registrar of Trade Marks Registry to deal with international applications, both originating from India and received from Contracting parties, prescribe procedure for dealing with international applications and facilitate the implementation of Protocol obligations.

Ministry of Human Resource Development has put on its website some suggested amendments to the Copyright Act, 1957.

Corruption in Integrated Child Development Services Scheme

1165. SHRI V.K. THUMMAR :
SHRI KASHIRAM RANA :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether there is widespread corruption in the implementation of Child Development Projects;

(b) if so, the details thereof;

(c) the number of persons indulging in corrupt activities identified during each of the last three years, State-wise;

(d) whether the Government has looked into the conduct of higher authorities probing the corruption;

(e) if so, the details thereof; and

(f) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WOMAN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY) : (a) No such instance has come to the notice of the Government.

(b) to (f) Does not arise.

Missing Children

1166. PROF. VIJAY KUMAR MALHOTRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether about seven thousand children are reported missing every year from the National Capital Territory (NCT) of Delhi and most of them are never found;

(b) if so, the details thereof during each of the last three years, boys and girls separately;

(c) the details of such children who have been found during the said period till date; and

(d) the steps taken by the Government for the safety of children in the NCT of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) to (d) The requisite information is given below:-

Year	Missing Children Reported		Missing Children Traced		Missing Children Untraced	
	Boy	Girl	Boy	Girl	Boy	Girl
1	2	3	4	5	6	7
2004	3913	2477	2628	1406	1285	1071
2005	4222	2704	3045	1559	1177	1145

1	2	3	4	5	6	7
2006	4118	2910	3446	2196	672	714
2007 (upto 31st July)	2359	1736	1786	1216	573	520

The steps taken by Delhi Police for the safety of children in the NCT of Delhi include regular briefing of Division/Beat staff to keep a strict watch over intruders and criminals in their respective areas especially schools, colleges, railways stations, bus terminals, cinema halls, markets etc.; intensification of motorcycle as well as foot patrolling; installation of special pickets at important places; maintenance of missing person register in each Police Station; forwarding of all the relevant information entered in the registered to Missing Persons Squad, computerization of Missing persons Squad; flashing of wireless message immediately on all India basis; display of posters in respect of missing persons at the public places i.e. Railway Stations, Bus Terminals, Markets etc.; giving publicity regarding missing persons through Media; development of Districts Senior Officers as child welfare officer in each Police Station; functioning of District Missing Persons Units in each district; deployment of Division/Beat officers during college/school hours; global display of available information through website of Delhi Police allowing access of the people to the information of Missing Persons Squad; allowing weaker section of the society to have free access to the internet or computer of Delhi Police installed at Police Station New Kotwali in North District to check information about their missing relatives from the Websites of Delhi Police and that of adjoining States; etc.

Trade with Belgium

1167. SHRI RAJNARAYAN BUDHOLIA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) whether the Government of Belgium has shown

keen interest to increase trade with India;

- (b) if so, the details thereof;

(c) whether both the countries had any dialogue in this regard; and

- (d) if so, the details thereof;

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) to (d) Yes, Sir. Belgium has shown keen interest to increase trade with India. The Prime Minister of Belgium visited India in November 2006 with a large business delegation to strengthen trade and economic relations between the two countries. Earlier, in March 2005, Belgian Crown Prince Philippe visited India with a 250-member business delegation representing 128 Belgian companies spanning key sectors of Belgian economy. An economic and trade mission led by Minister of Economy and Commerce from the regional Government of Walloon (Belgium) visited India in March 2006 to strengthen economic ties. Discussions at the Government level for boosting bilateral trade and economic relations are held within the framework of Indo-Belgium-Luxembourg Joint Commission (India-BLEU JCM) as well as during bilateral visits at various levels. A Joint Business Council between the two countries is responsible for direct dialogue between business-to-business communities of the two countries. Exchange of trade and economic delegations between India and Belgium is a regular feature.

Bifurcation of Prasar Bharti

1168. SHRI SURAJ SINGH :

SHRI BASUDEB ACHARIA

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government proposes to bifurcate the Prasar Bharati into various divisions as reported in the Economic Times dated August 1, 2007;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the time by when the said proposal is likely to be implemented?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) No, Sir.

(b) Question does not arise.

(c) Question does not arise.

Entrance Examination for Engineering Colleges

1169. SHRI SANTOSH GANGWAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the institutes which have conducted entrance examinations for engineering/management/medical in the country during 2006 and 2007;

(b) the details of the seats available in each course in the country;

(c) whether any monitoring has been devised by State/Central Government for the entrance process; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (d) All India Engineering/Architecture Entrance Examination (AIEEE) is conducted by Central Board of Secondary Examination (CBSE) every

year. Indian Institute of Technology-Joint Entrance Examination (IIT - JEE) is conducted by Indian Institutes of Technology on rotational basis. IIT - JEE was conducted by Indian Institute of Technology, Kharagpur in 2006 and by Indian Institute of Technology, Bombay in 2007. Common Admission Test (CAT) for admission to Indian Institutes of Management is conducted jointly by Indian Institutes of Management. All India Pre-Medical / Pre-Dental Entrance Examination (AIPMT) for admission to Medical/Dental courses is conducted by Central Board of Secondary Education (CBSE) every year. Data on seats in each course is not maintained centrally. The organizing Institutes/Bodies, from time to time, review the entrance process and take necessary action wherever needed in consultation with the Government.

Fencing of Border Areas

1170. SHRI SUBHASH SURESHCHANDRA DESHMUKH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of border areas proposed to be fenced from security point of view border-wise;

(b) the total area in kilometers where fencing has been done so far, border-wise;

(c) the time by when the rest of the fencing is likely to be done, border-wise;

(d) the details of funds spent so far;

(e) whether these areas are mainly responsible for smuggling of drugs and weapons;

(f) if so, the details thereof; and

(g) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) to (d) The Government have undertaken the construction of

fencing on India-Pakistan and India-Bangladesh borders. expenditure incurred and likely schedule of completion of
The border-wise details of the fencing completed, balance work are as under:-

India-Pakistan Border

Name of the State	Total length of border (In Km)	Total length of border to be fenced (In Km)	Length of the border fenced so far (In Km)	Remaining length of the border proposed to be fenced (In Km)	Expenditure incurred (Rs. in crores)	Expected year of completion of balance work
Punjab	553	461	462.45*	—	90.49	Work completed in 1993
Rajasthan	1037	1056.63	1048.27*	—	193.40	Work completed in 1999
Jammu International Border	210	180	184.59*	—	51.60	Work completed in 2006-07
Gujarat	508	310	217	93	313.00	2008-09
Total	2308	2007.63	1912.31	93	648.49	

*Length varies due to topographical factors/alignment of fencing.

India-Pakistan Border

Name of the State	Total length of border (In Km)	Total length of border to be fenced (In Km)	Length of the border fenced so far (In Km)	Remaining length of the border proposed to be fenced (In Km)	Expenditure incurred (Rs. in crores)	Expected year of completion of balance work
1	2	3	4	5	6	7
West Bengal	2216.70	1528.00	1180.00	348.00	931.06	2008-09
Assam	263.00	223.81	197.38	26.43	241.35	2008-09
Meghalaya	443.00	399.06	380.12	18.94	370.35	2008-09
Tripura	856.00	736.00	658.06	77.94	1047.92	2008-09

1	2	3	4	5	6	7
Mizoram	318.00	400.00*	91.01	308.99	278.44	2008-09
Total	4096.70	3286.87	2506.57	780.30	2869.12**	

*Length varies due to topographical factors/alignment of fencing.

**Includes expenditure for construction of roads and bridges.

(e) to (g) Instances of seizure of drugs and weapons on the India-Pakistan and India-Bangladesh border by the Border Security Force have been reported. The Government have initiated a number of measures to curb the drug trafficking and weapon smuggling on the borders which inter-alia include fencing and flood lighting of the borders, upgradation of intelligence network and coordination with sister intelligence agencies, construction of border roads to facilitate the border patrolling, conduct of special operations, establishment of additional number of Observation Posts and use of modern surveillance equipment.

[English]

Sex Education in Schools

1171. SHRI P.S. GADHAVI :

SHRI HANSRAJ G. AHIR :

SHRIMATI JHANSI LAKSHMI BOTCHA :

SHRI SURESH PRABHAKAR PRABHU :

SHRI NIKHIL KUMAR :

SHRI JASUBHAJ DHANABHAI BARAD :

DR. LAXMINARAYAN PANDEY :

SHRI ADHIR CHOWDHURY :

SHRIMATI KARUNA SHUKLA :

SHRI J.M. AARON RASHID :

SHRI M. APPADURAI :

SHRI M. RAJA MOHAN REDDY :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government has a proposal to introduce and develop a model of sex education course for schools in the country;

(b) if so, the details thereof;

(c) whether some State Governments/Voluntary Organisations affiliated to educational institutions are opposing this move;

(d) if so, the reasons therefor; and

(e) the further steps taken or likely to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) No, Sir. However, the Ministry of Human Resource Development, in collaboration with National AIDS Control Organisation (NACO) has launched an educational programme, known as Adolescence Education Programme (AEP) for implementation by States and Union Territories in secondary and higher secondary schools. It is focused on three major concerns of adolescence: (i) Process of Growing up during adolescence, (ii) Prevention of HIV/AIDS and (iii) Prevention of Substance (Drug Abuse).

(b) to (e) According to information with National Council of Educational Research and Training (NCERT), there have been some objections to the contents in the Toolkit, which is meant for the teachers. National AIDS Control Organization (NACO) under the Ministry of Health and Family Welfare (MOHFW) has set up a Committee to

critically review the material pertaining to Adolescence Education Programme. Besides, all the States and Union Territories have also been advised to review the material to align the same in the context of local environment and the socio-cultural ethos.

[Translation]

NDMC and MCD Parking

1172. SHRI TUKARAM GANPAT RAO RENGE PATIL :
SHRIMATI SANGEETA KUMARI SINGH DEO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether many parking sites are being operated illegally in connivance with the high officials in Delhi;

(b) if so, the action taken by the Government against irresponsible officials;

(c) the number and names of authorized parking sites of MCD and NDMC separately;

(d) the number of persons arrested for illegally operating these parking sites during each of the last three years and the action taken against them so far; and

(e) the steps taken by the Government to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) and (b) No, Sir.

(c) 151 parking sites of the Municipal Corporation of Delhi and 123 parking sites of the New Delhi Municipal Council are in operation. Names of these parking sites are given in the enclosed statement.

(d) The number of persons arrested during the last three years for illegally operating parking sites in Delhi is as under:-

Year	No. of persons arrested
2004	Nil
2005	10
2006	4
2007 (upto 31.07.2007)	3

Delhi Police has registered cases against them.

(e) The steps taken to check the menace of unauthorized parking sites include identifying additional parking sites, rationalising parking fee and parking space and carrying out regular inspections to ensure that illegal and unauthorized parking sites are converted into legal parking sites.

Statement

1. List of parking sites of Municipal Corporation of Delhi

1. Shahdara South Zone

S.No.	Parking site
1	2

1. DVB, Karkardoma
2. Business Centre Karkardoma Near Mails
3. Madhu Vihar Market Near Narwana Apt.
4. Com. Com. Preet Vihar
5. Anaj Mandi Shahdara

2. Shahdara North Zone

1. Under Flyover, Shahdara
2. DVB, GT Road, Dilshad Garden

1	2
3.	Telephone Exchange, Dilshad Garden
4.	Outside DC Office North Nand Nagari
5.	Outside DC Office MCD North East
6.	Red Cross Hospital, Seema Puri
3. South Zone	
1.	Sapna Cinema, East of Kailash
2.	PVR, Anupam, Saket
3.	M-Block, GK-I
4.	N-Block, GK-I
5.	CC, Gulmohar Enclave, Yusuf Sarai
6.	Surrounding Basant Lok CC, PVR, Priya Cinema
7.	CC, Near Kamal Cinema
8.	LSC, M-Block, GK-I
9.	B-Block Market, Safdarjung Enclave
10.	Pushpa Bhawan, LSC, Madangir
11.	Outside Govt. Sr. Sec. School, East of Kailash
12.	Near M/s. Bharti Cellular Company Office Building, MB Road, Saidulajab
13.	Around Tpt. Authority Sheikh Sarai-II
14.	Around Mpl. Park Kailash Colony, Market.
15.	Comm. Complex, Zamrudpur
16.	Yusaf Sarai including Indian oil building
17.	Madangir Main road to Pushpa Bhawan to Madan Gir Delhi

1	2
18.	Defence Colony Mkt. Near Gumbad Complete Mkt.
19.	Max Medicare Puncheel Park
20.	Qutub Institution Area
21.	Green Park Market
22.	Uphar Cinema Complex
23.	Opposite Shiv Mandir, Giri Nagar Kalkaji
24.	Max Hospital Institute Khirki Ext.
25.	Com. Complex Pancheel Park
4. Central Zone	
1.	South Extension
2.	South Extension-II
3.	Opp. P. Stn, Near Alankar (3 CS), Lajpat Nagar
4.	Balaji Estate, Kalkaji
5.	New Friends Colony, community center
6.	DTTDC Office, Defence Colony
7.	M-Block, GK-II
8.	Outside Lotus Temple
9.	Central Market, Lajpat Nagar
10.	Outside Max House, Near Okhla Station
11.	Okhla Industrial Area Ph-I
12.	Near Haldiram shop, Ring Road, Lajpat Nagar
13.	Okhla Indl. Ph III
14.	South Ex-II Service Road NIIT

1	2
15.	Defence Colony Mkt.
16.	MTNL Office Nehru Place
17.	BSES Office Nehru Place
18.	Nathu Sweets Okhla
19.	Okhla Indl. Area Ph-II
5. Civil Lines Zone	
1.	Parallel City Wall, Mori Gate
2.	Hamilton Road
3.	Tibetan Market, Monastery Near I.S.B.T.
4.	Jawahar Nagar, Kamla Nagar
5.	Nani Wala Bagh Commercial Complex
6.	Batra Cinema Complex, Dr. Mukherjee Nagar
7.	Wazirpur Industrial area commercial complex
8.	Kirpa Narayan Marg
9.	8 Under Hill Road Tpt Authority.
10.	P.S. to GPO Kashmere Gate
11.	Civil Line Zone
12.	Bus Parking Adjoining Mori Gate Terminal
13.	Shastri Nagar Chowk to Ghanta Ghar
14.	Around Nagia Park
15.	G.T. Kamal Road MTNL Office, Arya Bhatt.
6. West Zone	
1.	B.K. Dutta Market, Rajouri Garden

1	2
2.	Jwala Heri Market, Paschim Vihar
3.	Under Flyover, Tilak Nagar
4.	Rajouri Garden, Main Market
5.	Central Market, Near Road No. 43, Punjabi Bagh
6.	Karampura Commercial Complex
7.	PVR, Commercial Complex, G-Block, Vikaspuri
8.	Khajan Basti, Nangal Raya
9.	MCD Zonal Office, West Zone, Vishal Enclave
10.	Lane Outside Maharaja Agersain Hospital Punjabi Bagh
11.	Around City Square Mall (New) Rajouri
12.	Sonia Outside PVR other than three sites Vikas Puri Comm. Complex.
13.	Opp. Campa Cola Factory (new)
14.	Revital Gym to Khanna Jewelers (new)
15.	Distt. Center Janakpuri
16.	Near Kalra Hospital to Post Office Tagore Market, Kirti Nagar
17.	Adjoining Kirti Nagar Thana, Crime against Woman Cell
18.	Aggarwal Glass to Janak's Parlour, Raja Garden Chowk
7. Rohini Zone	
1.	Samrat Cinema, Shakurpur

1	2
2.	Near MCD Primary School, Rani Bagh, Sant Nagar.
3.	Shiva Market, Pitampura
4.	JD Block Market, Pitampura
5.	Surrounding Jagan Nath Institute Sector 5 Rohini
6.	Telephone Exchange Near Jaipur golden Hospital
7.	Nimiri Colony Comm. Complex.
8.	Sub Register office RU Block Pitampura
9.	Sanjay Gandhi Transport Nagar, Truck Parking
10.	C SC-III, Ahok Vihar
11.	Behind DTC Depott. Wazirpur, near Netaji Subhash Palace
8. Najafgarh Zone	
1.	Community Centre, B-7, Vasant Kunj
2.	Around Fortis hospital
9. Karol Bagh Zone	
1.	Saraswati Marg
2.	Arya Samaj Road-I
3.	Arya Samaj Road-II
4.	Tank Road
5.	Gurudwara Road
6.	Comm. Complex. PVR Naraina
7.	Ajmal Khan Road-I

1	2
8.	Ajmal Khan-II
9.	Z Block, Loha Mandi
10.	Roads around Ajmal Khan Park
11.	T Point Naraina
12.	Jeewan Mala Hospital
13.	Sarvan Bhwan
14.	Shastri Park, Karol Bagh
15.	Ghas Mandi Zakhira
16.	Around Jheel Thana Parsad Nagar
17.	Old and New Rajinder Nagar Market
10. City Zone	
1.	Pul Mithai
2.	Radha Mohan Club
3.	Church Mission Road
4.	Gandhi Maidan
5.	Mahavir Vatika
6.	Asaf Ali Rd. M.L.U.G. Car Parking
7.	Ajmeri Gate. to Hamdard Chowk
8.	Ajmeri Gate to Lahori Gate
9.	Ramila Ground
10.	Lajpat Rai Market
11.	Appu Ghar Gate No. 4
12.	Bagh Dewar Scooter Parking

1	2
13.	Indraprastha Post Office
14.	Parade Ground
15.	Behind Sales Tax Office, ITO
16.	Asaf Ali Road, Opp. Delite Cinema
17.	Kotla Road, Outside Bai Bhawan,
18.	Lane Outside Indraprastha Post Office facing BSZ Marg
19.	7-B, Near Netaji Subhash Marg, Daryaganj.
20.	Outside Shaheed Park, ITO
21.	Opp. Jagat Cinema
22.	Manak Bhawan
23.	Nizamuddin Railway Station
24.	Bhagirath Place
25.	Jama Masjid, Gate No. 3
26.	Old Delhi Cycle Market opp. Red Fort.
11. Sadar Paharganj Zone	
1.	Qutab Road, Near Lahori Gate
2.	Rani Jhansi Road
3.	Near Vidiocon tower (site 2)
4.	Imperial Cenema Chuna Mandi (Cycle/ Rikshaw)
5.	Qutub Road Sadar Bazar
6.	Basant Road Pahar Ganj
7.	Sadar Bazaar Bara Tooti.

*II. List of Parking sites of New Delhi
Municipal Council*

S.No.	Parking site
1	2
1.	C-Block Inner Circle C.P.
2.	D-Block Inner Circle C.P.
3.	E-Block Inner Circle C.P.
4.	F-Block Inner Circle C.P.
5.	M-Block Outer Circle C.P.
6.	G-Block RR BKS Marg
7.	G-Block Opp. Madras Hotel
8.	G-Block Infront of PK Road (Marina Hotel)
9.	H-Block Chemesford Road
10.	H-Block Connaught Circus
11.	A-Block Middle Circle
12.	B-Block Middle Circle
13.	C-Block Middle Circle
14.	D-Block Middle Circle
15.	E-Block Middle Circle
16.	F-Block Middle Circle
17.	K-Block RR No. 5 Near Masjid Wali parking
18.	K-Block Con. Place
19.	L-Block Outer Circle
20.	RR No. 5 Odeon Cinema
21.	N-Block Opp. Statesman

1	2
22.	N-Block Opp. Scindia House
23.	P-Block Infront of Madars Hotel
24.	H-Block R.R. P.K. Road
25.	H-Block Entry ARCH (Only for scooters)
26.	M-Block Entry ARCH (Only for scooters)
27.	G-Block Entry ARCH (Only for scooters)
28.	N-Block Entry ARCH (Only for scooters)
29.	A-Block Inner Circle C.P.
30.	B-Block Inner Circle C.P.
31.	A-Block R.R PK. Road
32.	B-Block RR PK. Road
33.	E-Block RR PK. Road
34.	F-Block RR PK. Road
35.	Minto Road Between K and L Block
36.	Marina Hotel Between G and H Block
37.	B.K. Road Between M and N Block
38.	M-Block RR No.7 C.P
39.	K-Block RR No. 4 Opp. Gola Restaurant
40.	M-Block RR No. 6 C.P
41.	L-Block RR No. 6 Nirula Hotel
42.	E-Block RR No. 6 C.P
43.	D-Block RR No. 6 C.P
44.	B-Block RR No. 4 C.P
45.	C-Block RR No. 4 C.P

1	2
46.	Mayur Bhawan Specified Parking
47.	Two tier parking BKS Marg
48.	Super Bazar
49.	Shankar Market
50.	Scindia House Infront of Federal Motors
51.	BKS Marg Adj. Police Station
52.	BKS Marg Opp. Shiv Mandir
53.	Behind HT Building
54.	Infront of Sona Rupa Janpath
55.	Janpath Guest House
56.	Indian Coffee House Janpath
57.	Keenling Lane
58.	Infront of Mercantile Building
59.	Scindia House Infront of Tribuvan Dass Jeweler
60.	Behind Mohan Dev Building
61.	IOB Janpath
62.	Tolstoy House (Only Single Row)
63.	Infront of Narendra place DLF
64.	Yashwant Place Shopping Complex
65.	Akash Deep Building to World Trade Tower
66.	Akash Deep Building
67.	Delhi Haat
68.	Out Side INA Market

1	2
69.	Between Garage of Park office complex Yashwant Place and Satya Marge
70.	Jeevan Bharti Bldg.
71.	Bengali Market
72.	Niti Marg
73.	Addl. Parking Space Delhi Haat
74.	Newly Developed Area S. Nagar
75.	In front of Babu Market S. Nagar
76.	Behind Sarojni Nagar Vegetable Mkt
77.	Behind DPS Library Sarojni Nagar
78.	D-Avenue Sarojni Nagar
79.	1st Crossing Road, S. Nagar
80.	G-Avenue Boundary Wall of Babu Mkt
81.	H-Avenue around Community Hall near S.N. Market.
82.	B-Avenue around Community Hall near S.N. Market.
83.	Parking lot at D-Avenue, S. Nagar in front of shop No. 96 to 196
84.	Pandara Road Market
85.	Palika Bhawan
86.	Malcha Marg Market
87.	Claridge Hotel
88.	Outside Connaught Hotel
89.	Behind Hotel Janpath

1	2
90.	Adj. Hotel Taj Man Singh Opp. Petrol Pump
91.	Ashoka Hotel
92.	Parking lot behind Rivoli Cinema
93.	Thapar House Janpath
94.	In front of Eastern Court
95.	Radial Road KG Marg
96.	Radial Road Zakir Hussian Marg
97.	Radial Road Tilak Marg
98.	Radial Road Children Park
99.	Doordarshan and Uco Bank
100.	Around Delhi High Court
101.	Jeevan Vihar to Jeevan Tara Building
102.	In Front of Bangla Sweet Bangla Sahib Road
103.	Parking lot along with boundary wall of Patiala House
104.	Kamani Auditorium and Prasar Bharti
105.	Rail Museum
106.	Sangeet Bharati and FICCI Auditorium at Tansen Marg
107.	VSNL Office Bangla Sahib Road
108.	Imperial Hotel
109.	Behind Gaylord Restaurant for Scooters only.
110.	Park Hotel

1	2
111.	Parking Lot at Chandergupta Marg Chanakya Puri
112.	Parking Lot at Chandergupta Marg Chanakya Puri
113.	Palika Place R.K. Asharm Marg
114.	Parking Lot in front of St. Columbus School Bhai Veer Singh Marg
115.	Parking lot at Kali Mandir Lane
116.	Parking lot at Hotel Taj Palace
117.	Parking lot in front of American Embassy School
118.	Saheed Bhagat Marg Adjacent to boundary wall of DAV school
119.	Purana Quila Road Near NSCI Club
120.	In front of Hans Plaza
121.	in front of Statesman House
122.	In front of Gopal Dass Building
123.	In front of Kanchanjanga Build.

[English]

Textile Mills

1173. SHRI AMITAVA NANDY : Will the Minister of TEXTILES be pleased to state :

(a) the details of textile mills functioning in the country, State-wise and Union Territory-wise;

(b) the quantum of production in these mills during each of the last three years, State-wise and Union Territory-wise;

(c) whether there has been a rapid rise in unemployment in the textile industry;

(d) if so, the number of workers who lost their jobs during the last three years, State-wise and Union Territory-wise;

(e) whether the Government has ascertained the reasons therefor; and

(f) if so, the steps taken to check the same?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGOVA) : (a) The details of textile mills functioning in the country, State-wise and Union Territory-wise are furnished in the enclosed Statement-I.

(b) The quantum of production in these mills during each of the last three years in furnished in the enclosed Statement-II and III.

(c) No, Sir.

(d) to (f) Do not arise.

Statement-I

**Details of Textile Mills Functioning in the Country
State-wise and Union Territory-wise**

S.No.	State/U.T.	No. of mills functioning
1	2	3
1.	Andhra Pradesh	66
2.	Assam	1
3.	Bihar	2
4.	Dadra and Nagar Haveli	7
5.	Daman and Diu	1
6.	Goa	1
7.	Gujarat	51
8.	Haryana	45

1	2	3
9.	Himachal Pradesh	18
10.	Jammu and Kashmir	1
11.	Jharkhand	1
12.	Karnataka	34
13.	Kerala	26
14.	Madhya Pradesh	39
15.	Maharashtra	142
16.	Orissa	3
17.	Pondicherry	10
18.	Punjab	67
19.	Rajasthan	33
20.	Tamil Nadu	755
21.	Uttar Pradesh	24
22.	Uttaranchal	4
23.	West Bengal	17
Total		1348

Statement-II

*State-wise Production of Spun Yarn by Textile Mills
(Non-SSI + SSI)*

('000 kg.)

States/Union Territories	Spun Yarn production		
	2004-05	2005-06	2006-07
1	2	3	4
STATES			
Andhra Pradesh	156889	159266	175205

1	2	3	4
Assam	87	95	81
Bihar	0	0	0
Chhattisgarh	0	0	0
Delhi	66	57	71
Goa	642	510	521
Gujarat	225076	231111	240589
Haryana	106046	114620	121634
Himachal Pradesh	103375	110089	133548
Jammu and Kashmir	23507	28453	30828
Jharkhand	1142	1453	1478
Karnataka	73753	78056	78682
Kerala	36907	41144	43365
Madhya Pradesh	168996	176502	186014
Maharashtra	310728	326369	364988
Manipur	0	0	0
Orissa	2036	3828	2598
Punjab	332613	372063	444882
Rajasthan	245083	264554	276631
Tamil Nadu	1262000	1369467	1516389
Uttaranchal	3532	6847	22077
Uttar Pradesh	83168	91113	91701
West Bengal	36024	35397	33299
UNION TERRITORIES			
Dadra and Nagar Haveli	34695	32873	35306

1	2	3	4
Daman and Diu	792	1141	2015
Pondicherry	16354	13284	11483
Total	3223511	3458292	3813385

Statement-III

**State-wise Production of Cloth by Mill Sector
(Including exclusive weaving mills)**

(Mn. Sq. Mtr)

S.No.	State Name	2004-05	2005-06	2006-07
1.	Gujarat	468.94	516.4	540.39
2.	Karnataka	3.78	4.8	4.49
3.	Kerala	2.79	2.8	2.79
4.	Haryana	44.35	40.9	63.02
5.	Madhya Pradesh	41.17	40.2	60.58
6.	Maharashtra	393.3	401.3	291.89
7.	Punjab	146.47	173.1	209.25
8.	Rajasthan	111.61	113.2	174.77
9.	Tamil Nadu	104.09	119.7	127.9
10.	Uttar Pradesh	28.96	28.9	25.17
11.	West Bengal	3.43	4.2	4.17
12.	Pondicherry	28.76	22.9	21.99
13.	Himachal Pradesh	34.11	34.1	59.75
14.	Dadra and Nagar Haveli	114.05	153.3	159.53
Total		1525.81	1655.75	1745.89

Vacancies in Para Military Forces

1174. SHRI HANNAN MOLLAH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the vacancies in Para Military Forces (PMF) are increasing;

(b) if so, the time by when such vacancies are likely to be filled up;

(c) whether the young people are not attracted to take up service in the PMF;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) :

(a) Raising of new battalions and expansion of Central Paramilitary Forces have lead to increase in vacancies.

(b) Recruitment is an on-going process with the help of Union Public Service Commission, Staff Selection Commission and Force recruitment boards.

(c) Large numbers of young people are submitting applications for enrolment in different ranks.

(d) and (e) Do not arise.

[Translation]

Mining as Per GSI Data

1175. SHRI RAMJI LAL SUMAN : Will the Minister of MINES be pleased to state :

(a) whether mining activities are not being carried out in accordance with the data provided by the Geological Survey of India (GSI);

(b) if so, the details and the facts thereof;

(c) the contents of the report of Geological Survey of India's regarding various minerals in the country as on June, 2007 alongwith the names of minerals; and

(d) the details of minerals extracted to the extent of 50 per cent of their potential?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY) : (a) and (b) Mining activities in the country are done in accordance with the mining plans approved by Directorates of Mines and Geology [DMGs] of State Governments or the Indian Bureau of Mines [IBM] as the case may be. The data worked out by Geological Survey of India [GSI], DMGs and other exploration agencies is made use of by miners to the extent found useful.

(c) GSI generates reports on mineral investigations that contain details on area of investigation, drilling operation, chemical analysis and resource estimation. The resources estimated for the following minerals during field seasons 1997-98 to 2005-06 are given below:-

S. No.	Mineral	Resources (in million tonne)
1.	Basemetals [Lead, Zinc, Copper]	52.61
2.	Bauxite	5.704
3.	Caesium	0.109
4.	Clay	231.06
5.	Coal	16458.75
6.	Gold Ore	68.465
7.	Graphite	1.080
8.	Iron Ore	132.420
9.	Lignite	1343.59
10.	Limestone	7761.50
11.	Manganese Ore	15.152
12.	Molybdenum	0.484
13.	Platinum Group of Metals	14.494

(d) The estimation of resource potential and extraction of minerals are dynamic processes and extraction of minerals depends on various factors like type of ore, technology used for extraction and economic viability of mining. Therefor, it is not feasible to directly correlate extraction with resource potential.

[English]

Admission in Government Schools and Colleges

1176. SHRI BADIGA RAMAKRISHNA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is a decline in the admissions in Government schools and colleges in the country;

(b) if so, whether any survey has been conducted by the Government to find out the reasons; therefor;

(c) if so, the details thereof with a particular reference to Andhra Pradesh; and

(d) the steps taken or proposed to be taken to increase the number of admissions in Government schools and colleges and also to improve the quality of education imparted in Government schools?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas are the only two types of schools which are directly under the control of the Central Government and there is no decline in admission in either of these two institutions. Instead, there is an increase in the number of students applying for admissions in these institutions year after year. Similarly, in case of colleges and universities, despite a massive growth of private and self financed higher educational institutions, Government institutions still are the preferred institutions for their quality of education and affordability.

(b) No, Sir.

(c) Does not arise.

(d) Government has been taking various steps/activities to improve the quality of education and enhance learning achievement levels of students at various stages, through directly interventionist schemes like Sarva Shiksha Abhiyan and Mid-Day-Meal Scheme, as also through Teacher Education.

Television Channels for Children

1177. SHRI SANAT KUMAR MANDAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government proposes to issue comprehensive content code to regulate the broadcasters;

(b) if so, the details thereof;

(c) whether the Government also propose to regulate the TV channels airing 24 hours programmes for children;

(d) if so, the details thereof;

(e) the extent to which these regulations are likely to benefit the children programmes with; and

(f) the time by when the regulations are likely to come into effect?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) to (f) Yes, Sir. A committee has been constituted for reviewing Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and rules framed thereunder and the guidelines for certification of films prescribed under Cinematography Act, 1952. The Committee is drafting a new content code with a view to elaborate and update these codes and guidelines in order to give them greater specificity and details and introduce new provisions as found necessary as per contemporary community standard and to facilitate self regulation among the channels. The recommendations of the committee are not received as yet.

[Translation]

Spy Cases

1178. SHRIMATI SANGEETA KUMARI SINGH DEO :
SHRI HARIKEWAL PRASAD :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether several persons working in foreign companies in the country have been arrested in connection with spying;

(b) if so, the details thereof and total number of persons arrested;

(c) the action taken by the Government against such persons; and

(d) the manner in which the Government control the functioning of such foreign companies in India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (d) No, Sir. However, a case has been registered recently under the Official Secrets Act against one person reportedly working in a foreign company.

[English]

Separate Board for Leather Industry

1179 SHRI CHANDRA BHUSHAN SINGH : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has any proposal to set up a separate board for unrecognised leather industry;

(b) if so, the details thereof; and

(c) the extent to which the leather industry is likely to be benefited?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF

COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR) :

(a) No, Sir.

(b) Does not arise.

(c) Does not arise.

Leather Parks

1180. SHRI NAVJOT SINGH SIDHU : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has received any proposal to set up leather parks in various States to boost leather export;

(b) if so, the details thereof, State-wise; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) Yes, Sir.

(b) and (c) Approval of the Government has been granted to establish Footwear Complex, Chennai (Tamil Nadu); Footwear Component Park, Chennai (Tamil Nadu) and Leather Goods Park, Kolkata (West Bengal) under Indian Leather Development Programme.

Complaints on Dowry by NRIs

1181 SHRI REWATI RAMAN SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Non-Resident Indians (NRIs) have complained against the misuse of Section 498A of the Dowry Prevention Act by Police;

(b) if so, the details in this regard;

(c) whether out of 58000 cases filed under the prevention of the Dowry, Act, 25000 were found to be fake;

(d) whether a website 498.org has also been established to make a case against the provision; and

(e) the steps taken/proposed to be taken by

the Government to make the law more balanced and objective?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) to (c) Section 498-A is a section of the Indian Penal Code (IPC) and not the Dowry Prohibition Act, 1961. As per statistics compiled by the National Crime Records Bureau (NCRB), the number of cases registered under Section 498-A of the IPC during the 2005 were 58319.

However, information in respect of complaints received from NRIs is not compiled separately.

(d) The Government has no information in this regard.

(e) The Government has been receiving representations from various quarters for amending Section 498-A of the IPC. The Criminal Law (Amendment) Bill, 2003 had, inter alia, a proposal to make Section 498-A of the IPC compoundable, but the same was dropped by the Government on the request of Women's organizations, to retain the effectiveness of this legal provision.

Viability of Special Economic Zones

1182. SHRI M.P. VEERENDRA KUMAR :

SHRIMATI NIVEDITA MANE :

SHRI EKNATH MAHADEO GAIKWAD :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether International Monetary Fund, Asian Development Bank and World Trade Organisation have questioned the viability of Special Economic Zones in India as reported in Business Standard on May 25, 2007;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) to (c) No such forma

communication has been received by this Department from the International Monetary Fund and Asian Development Bank. However, comments made by these organisations on tax incentives given to the Special Economic Zones (SEZs) have come to notice through media reports. The World Trade Organisation in the recently concluded Trade Policy Review Meeting of India had observed that the cost effectiveness of the SEZ scheme in generating incremental investment and employment is open to question. However, in this context, it is noteworthy that in the 18 months since the Special Economic Zones (SEZ) Act and Rules were notified on 10th February 2006, investments of the order of over 45000 Crores have already been made and another 100000 Crores investment is underway. So far, over 40153 people have got direct employment and this is expected to rise to 100,000 by the end of this calendar year and to 4 million by the end of 2010 if all the 366 formally approved SEZs become functional. Also it is expected that the large number of textile, apparel, gems and leather SEZs being established would provide employment for a less skilled labour force.

Safety for Mine Workers

1183. SHRI VIJOY KRISHNA : Will the Minister of MINES be pleased to state :

(a) whether the Government has prescribed safety measures for workers working in various mines in the country;

(b) if so, the details of the mandatory requirements of the management of mines;

(c) whether some mines have been found lacking in the implementation of safety measures;

(d) if so, the details thereof during each of the last three years; and

(e) the action taken against the defaulters alongwith the steps taken/proposed to be taken by the Government for effective implementation of the safety measures in the mines?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY) : On the basis of the information furnished by the Ministry of Labour and Employment, the reply to the question is as under:-

(a) and (b) Yes, Sir. Safety measures for workers working in the mines are prescribed in the Mines Act, 1952 and the rules and regulations made thereunder.

(c) and (d) The number of Cases where the management were found lacking in the implementation of the safety measures during last three years is given below:

Year	No. of cases
2004	33700
2005	34596
2006	28164

(e) Directorate General Mines Safety (DGMS), under the administrative control of Ministry of Labour and Employment, has been entrusted with the responsibility to ensure that the provisions of safety prescribed in the statutes are strictly complied with. DGMS also carries out periodical inspections of mines to oversee the compliance of safety laws and to take actions like pointing out contraventions, issue issue improvement notices, withdraw permissions, issue orders for prohibition of employment and launch prosecutions against the offenders in the court of law. DGMS also issues guidelines for safety operations, generates safety awareness through information dissemination; and carries out interactions at various fora to promote safety and welfare of the workers working in various mines in the country.

Security Related Expenditure Scheme

1184. SHRI SYED SHAHNAWAZ HUSSAIN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total funds allocated to the Security Related Expenditure Scheme (SRES) during each of the last three years;

- (b) the total funds utilised during the above period;
- (c) whether the Government has chalked out any roadmap to utilise the remaining funds under SRES to fight against naxal, maoist and terrorism; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Funds allocated and utilised under the Security Related Expenditure Scheme during the last 3 years are as below:-

(Rs. crore)		
Year	Allocation (BE)	Utilisation
2004-05	503.00	318.21
2005-06	366.00	330.79
2006-07	360.01	376.25*

*Provisional figures.

(c) and (d) Security related expenditure is reimbursed to State Governments under this Scheme. The State Governments prepare their need-based annual plans within the ambit of the guidelines prescribed under the Scheme. On-account advance is provided to the State Governments for smooth and timely implementation. Reimbursement of actual expenditure incurred by the State Governments is periodically made by the Central Government. State Governments are continuously urged to ensure timely and qualitative utilization of funds under this Scheme.

[Translation]

Scheme for Relief and Rehabilitation of Rape Victims

1185. SHRI BHANU PRATAP SINGH VERMA : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) whether the Government has formulated any scheme for relief and rehabilitation of rape victims;
- (b) if so, the details thereof;
- (c) the name of the States where such schemes have been implemented;
- (d) the number of women benefited including Scheduled Castes, Scheduled Tribes and Other Backward Classes women under the said scheme during each of the last three years including the current year, till date, State-wise;
- (e) whether the Government has set up a Criminal Injuries Relief and Rehabilitation Board for these victims;
- (f) if so, whether the Board has ensured that the procedure adopted for rehabilitation of these victims implemented properly; and
- (g) if so, the details of criteria/procedure adopted by the said Board for providing relief and rehabilitation during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY) : (a) A scheme in this regard is under consideration.

(b) to (g) Do not arise.

[English]

Performance of Textile Industry

1186. SHRI ADHALRAO PATIL SHIVAJIRAO :
SHRI ANANDRAO VITHOBA ADSUL :
SHRI RAVI PRAKASH VERMA :

Will the Minister of TEXTILES be pleased to state :

- (a) whether a high level committee on manufacturing has reviewed the performance of the textiles and garment industry recently;
- (b) if so, the details thereof;

(c) the shortcomings noticed by the said committee;

(d) whether there is any proposal to set up a working group to look into issues relating to the development of textile machinery; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGOVA): (a) and (b) An Action Plan for the growth of the Textiles and Garments was placed before the High Level Committee on Manufacturing for consideration and decision recently.

(c) Question does not arise.

(d) and (e) A High Level Committee will be constituted to look into the problems of new investment and capacity building in textile machine manufacturing.

[Translation]

Allotment of Iron Ore Mines

1187. SHRI HANSRAJ G. AHIR : Will the Minister of MINES be pleased to state :

(a) whether the Government has decided to allot iron-ore mines to the private sector;

(b) if so, the details thereof;

(c) the number of proposals sent by the private sector for allotment of iron-ore mines to the Government;

(d) the action taken by the Government thereon;

(e) the number of iron-ore mines allotted to the private sector, till date;

(f) whether the Government proposes to allow the private sector mines to export the iron-ore; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY): (a) The mining of

iron ore is open for private sector. As per the provisions of the Mines and Minerals (Development and Regulation) Act, 1957, an Indian national or a company as defined in sub-section (1) of Section 3 of the Companies Act, 1956 can be granted a mineral concession by the State Governments. Prior approval of the Central Government is mandatory before grant of mineral concession in respect of minerals listed in the First Schedule to the MMDR Act, which includes iron ore.

(b) to (e) The details are available on the website of Ministry of Mines (<http://www.mines.nic.in>).

(f) and (g) Export of iron ore continues to be guided by the Export Import Policy notified by the Government.

[English]

Dowry Prohibition Act and Domestic Violence Act, 2006

1189. SHRI N.S.V. CHITTHAN : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) the status of achievement of objectives in respect of Dowry Prohibition Act, 2000 and the Domestic Violence (Prohibition) Act, 2006;

(b) the number of cases lodged under the said Acts during each of the last three years, State-wise; and

(c) the action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) to (c) The number of cases reported, persons chargesheeted, persons convicted etc. during 2003 to 2005 under the Dowry Prohibition Act 1961, as per the information compiled by National Crime Records Bureau, Ministry of Home Affairs is given in the enclosed statement.

The Bureau does not presently have information under the Protection of Women from Domestic Violence Act, 2005 since the Act came into force only on 26.10.2006.

Statement

Number of Cases Reported (CR), Persons Arrested (PA), Persons Chargesheeted (CS), Persons Tried (PT),
Persons Convicted (PC) and Persons Acquitted (AQU)

Under Dowry Prohibition Act during 2003 to 2005

S. No.	State/UT	2003										2004										2005																																																																						
		CR	PA	CS	PT	PC	AQU	CR	PA	CS	PT	PC	AQU	CR	PA	CS	PT	PC	AQU	CR	PA	CS	PT	PC	AQU	CR	PA	CS	PT	PC	AQU																																																													
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20																																					
1.	Andhra Pradesh	195	405	464	289	39	250	339	476	394	522	80	442	306	452	394	563	76	487	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0																																					
2.	Anunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	92	135	93	62	10	52	36	46	51	149	24	125	82	122	88	36	15	21	706	1831	1468	1685	406	1279	1220	1966	1463	1136	146	990	789	1898	1517	1121	149	972	16	33	33	14	6	8	7	28	24	58	22	36	5	16	16	49	31	18	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0																																				
4.	Bihar	706	1831	1468	1685	406	1279	1220	1966	1463	1136	146	990	789	1898	1517	1121	149	972	16	33	33	14	6	8	7	28	24	58	22	36	5	16	16	49	31	18	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0																																				
5.	Chhattisgarh	16	33	33	14	6	8	7	28	24	58	22	36	5	16	16	49	31	18	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0																																			
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0																																			
7.	Gujarat	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0																																			
8.	Haryana	3	3	3	0	0	0	6	7	7	6	0	6	7	10	10	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0																																			
9.	Himachal Pradesh	7	8	10	10	0	10	5	3	3	3	0	3	1	12	7	7	0	7	4	7	7	0	0	0	2	1	1	7	0	0	0	0	0	0	0	0	0	261	774	650	785	119	646	199	724	650	765	119	646	313	566	579	652	124	528	341	772	415	431	11	420	337	572	763	317	22	295	361	730	615	574	29	545																		
10.	Jammu and Kashmir	4	7	7	0	0	0	2	1	1	7	0	7	0	0	0	0	0	1	261	774	650	785	119	646	199	724	650	765	119	646	313	566	579	652	124	528	341	772	415	431	11	420	337	572	763	317	22	295	361	730	615	574	29	545																																					
11.	Jharkhand	261	774	650	785	119	646	199	724	650	765	119	646	313	566	579	652	124	528	341	772	415	431	11	420	337	572	763	317	22	295	361	730	615	574	29	545	341	772	415	431	11	420	337	572	763	317	22	295	361	730	615	574	29	545																																					
12.	Karnataka	341	772	415	431	11	420	337	572	763	317	22	295	361	730	615	574	29	545	341	772	415	431	11	420	337	572	763	317	22	295	361	730	615	574	29	545	341	772	415	431	11	420	337	572	763	317	22	295	361	730	615	574	29	545																																					

	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13. Kerala	4	8	7	6	6	0	6	2	1	1	5	0	5	4	3	1	9	0	9	9
14. Madhya Pradesh	29	73	78	44	19	25	40	106	107	89	43	46	36	94	94	102	35	67	67	67
15. Maharashtra	29	83	87	28	1	27	21	59	47	28	4	24	23	75	74	34	4	30	30	30
16. Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17. Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18. Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19. Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20. Orissa	412	716	710	512	42	470	532	697	662	510	104	406	446	1059	1026	774	81	693	693	693
21. Punjab	3	6	5	0	0	0	7	2	1	5	5	0	5	11	2	0	0	0	0	0
22. Rajasthan	3	1	1	0	0	0	13	23	23	1	1	0	1	0	0	2	0	2	0	2
23. Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24. Tamil Nadu	175	353	360	165	27	138	294	356	325	427	195	232	193	512	534	313	147	166	166	166
25. Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26. Uttar Pradesh	367	1019	960	778	358	420	477	1064	912	977	552	425	586	1498	1464	1104	526	578	578	578
27. Uttaranchal	1	5	9	1	1	0	2	5	5	4	2	2	2	4	4	3	3	0	0	0
28. West Bengal	17	26	0	5	0	5	36	43	16	2	1	1	18	97	90	50	16	34	34	34
Total (States)	2665	6258	5360	4795	1039	3756	3575	6229	5455	5017	1320	3697	3178	7159	6515	5394	1236	4156	4156	4156

[Translation]

Condition of Forest Dwellers

1190. SHRIMATI RUPATAI D. PATIL :
 SHRI FRANCIS FANTHOME :
 SHRI RAGHUVVEER SINGH KOSHAL :
 SHRI GANESH SINGH :
 SHRI S.K. KHARVENTHAN :
 SHRI SWADESH CHAKRABORTY :
 SHRI MILIND DEORA :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

- (a) the number of people living in the forests in the country and number of tribal people out of them;
- (b) the number of persons permitted to live in the forest and the number of tribal and non-tribal persons out of them;
- (c) whether the tribals have also been permitted to earn their livelihood in the forests;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor;
- (f) whether any study has been conducted of late to know the reasons behind poor financial conditions of the forest dwellers and tribals in the country; and
- (g) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH) : (a) and (b) Demographic details in respect of people living in the forests in the country are maintained by the respective State/Union Territory Governments.

(c) to (e) In view of reply to parts (a) and (b) above, this information is not available.

(f) and (g) No, Sir. There are various reasons for the poor financial condition of the forest dwellers and

tribals in the country, like, geographical isolation, lack of connectivity, non-availability of basic amenities, lack of skills, education and awareness, absence of supportive infrastructure and administration, etc.

Promotion of Handloom and Handicraft

1191. SHRI HARISINH CHAVDA :
 DR. DHIRENDRA AGARWAL :

Will the Minister of TEXTILES be pleased to state :

- (a) the details of the countries where handicraft items have been exported during each of the last three years; and
- (b) the amount of foreign exchange earned therefrom during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGOVAN) : (a) The details of the major countries where handicraft items have been exported during each of the last three years are as under:-

(Rs. in Crores)

S.No.	Country	2004-05	2005-06	2006-07
1	2	3	4	5
1.	Australia	200.16	238.44	271.77
2.	Canada	392.70	450.25	538.19
3.	France	539.65	615.76	805.72
4.	Germany	1384.82	1526.50	1725.90
5.	Italy	425.34	476.40	608.31
6.	Japan	381.48	423.86	482.93
7.	Netherland	369.30	416.63	537.07
8.	Saudi Arabia	290.51	352.53	455.96

1	2	3	4	5
9.	Switzerland	198.35	229.89	266.63
10.	U.S.A.	3856.92	4462.76	5419.99
11.	U.K.	1495.88	1669.55	1927.24
12.	Other countries	3497.59	3664.28	4248.43
Total		13032.70	14526.85	17288.14

(b) The amount of foreign exchange earned therefrom during 2004-05 to 2006-07 are as under:-

Year	Amount in rupees terms (Rs. in Crores)	Amount in US \$ terms
2004-05	13032.70	3811.26
2005-06	14526.85	3282.56
2006-07	17288.14	2983.69

[English]

Valve Clusters

1192. SHRI MANJUNATH KUNNUR : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the number of Valve Clusters taken up for consideration in the country particularly in Karnataka;

(b) the number of Valve Clusters to be considered in future;

(c) whether the Government proposes to take up Valve Clusters in Hubli and Automobile Cluster in Shimoga in the State of Karnataka;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR) :

(a) to (e) No project has been sanctioned under Industrial Infrastructure Upgradation Scheme (IIUS) for Valve Cluster so far. Two proposals for upgradation of infrastructure of Valves Cluster at Hubli and Auto and Allied Components Cluster at Shimoga were received from the Government of Karnataka in January, 2005 and March, 2005 with project cost of Rs. 14.60 crore and Rs. 58.36 crore respectively. These proposals could not be considered because the entire tenth plan allocation of Rs. 675 crore stands committed for the sanctioned projects.

Allocation to Educational Institutions

1193. SHRI BALASHOWRY VALLABHANENI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the educational institutions in the country including Andhra Pradesh allocated grants by the Government under various programmes/schemes during each of the last three years under, State and Union Territory-wise;

(b) the details of the applications received under various schemes;

(c) the amount utilized by each State and Union Territory till date; and

(d) the achievement made by each State/Union Territory by implementing these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (d) Grants are given by this Ministry to various educational institutions including autonomous Organisations under this Ministry, NGOs as well as States and Union Territories under various schemes/programmes such as Sarva Shiksha Abhiyan, Mid-Day Meal, Integrated Education for Disabled Children, Girls Hostel Scheme etc. However, no Centralised data regarding Grants given under all schemes to each of the educational institutions is maintained. Details of grants given to States/UTs during the last three years are given in the enclosed statement.

Statement

Releases to States/UTs Under Centrally Sponsored Schemes during 2004-05 (Plan)
In the Department of Elementary Education and Literacy

(Rs. in lakhs)

S. No.	Name of the States/UTs	SSA	T.E.	DPEP	Mahila Samakhya	KGBP	Lok Jumbish	Mid-Day Meal	Shiksha Karmi	Literacy campaign and OR	Jan Shikshan Sansthan	Continuing Support Education to NGOs for AE	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	28000.00	1841.81	15500.00	0.00	1823.77	0.00	21645.00	0.00	0.00	0.00	0.00	0.00
2.	Arunachal Pradesh	3009.00	0.00	0.00	0.00	210.74	0.00	311.00	0.00	0.00	0.00	0.00	0.00
3.	Assam	20654.00	1093.00	0.00	0.00	0.00	0.00	8105.00	0.00	0.00	0.00	0.00	0.00
4.	Bihar	31970.56	0.00	3700.09	0.00	4.00	0.00	20909.00	0.00	0.00	0.00	0.00	0.00
5.	Chhattisgarh	20786.76	1018.16	0.00	0.00	810.33	0.00	10459.00	0.00	0.00	0.00	0.00	0.00
6.	Goa	0.00	0.00	0.00	0.00	0.00	0.00	8060.00	0.00	0.00	0.00	0.00	0.00
7.	Gujarat	14072.00	1384.11	2297.00	0.00	497.03	0.00	4233.00	0.00	0.00	0.00	0.00	0.00
8.	Haryana	12881.55	375.00	0.00	0.00	0.00	0.00	2075.00	0.00	0.00	0.00	0.00	0.00
9.	Himachal Pradesh	6144.00	0.00	0.00	0.00	192.47	0.00	247.00	0.00	0.00	0.00	0.00	0.00
10.	Jammu and Kashmir	7747.18	0.00	0.00	0.00	4.33	0.00	3083.00	0.00	0.00	0.00	0.00	0.00
11.	Jharkhand	16568.50	0.00	7751.00	0.00	4.00	0.00	13317.00	0.00	0.00	0.00	0.00	0.00
12.	Karnataka	26280.70	1638.46	0.00	0.00	845.47	0.00	6513.00	0.00	0.00	0.00	0.00	0.00

1	2	3	4	5	6	7	8	9	10	11	12	13	14
13.	Kerala	8939.00	636.47	0.00	0.00	0.00	0.00	22088.00	0.00	0.00	0.00	0.00	0.00
14.	Madhya Pradesh	44608.92	2346.14	0.00	0.00	700.81	0.00	26355.00	0.00	0.00	0.00	0.00	0.00
15.	Maharashtra	35489.79	1232.45	0.00	0.00	527.61	0.00	974.00	0.00	0.00	0.00	0.00	0.00
16.	Manipur	1225.00	161.00	0.00	0.00	0.00	0.00	2480.00	0.00	0.00	0.00	0.00	0.00
17.	Meghalaya	2930.81	149.93	0.00	0.00	13.32	0.00	317.00	0.00	0.00	0.00	0.00	0.00
18.	Mizoram	3300.24	322.68	0.00	0.00	0.00	0.00	858.00	0.00	0.00	0.00	0.00	0.00
19.	Nagaland	2088.49	322.50	0.00	0.00	0.00	0.00	18081.00	0.00	0.00	0.00	0.00	0.00
20.	Orissa	21807.27	555.43	2991.00	0.00	884.02	0.00	3297.00	0.00	0.00	0.00	0.00	0.00
21.	Punjab	3040.00	280.80	0.00	0.00	32.55	0.00	20276.00	0.00	0.00	0.00	0.00	0.00
22.	Rajasthan	23549.40	1648.07	10500.00	0.00	350.65	0.00	266.00	0.00	0.00	0.00	0.00	0.00
23.	Sikkim	1000.25	0.00	0.00	0.00	0.00	0.00	11245.00	0.00	0.00	0.00	0.00	0.00
24.	Tamil Nadu	26517.00	2046.01	0.00	0.00	644.39	0.00	1297.00	0.00	0.00	0.00	0.00	0.00
25.	Tripura	4703.96	0.00	0.00	0.00	32.54	0.00	2134.00	0.00	0.00	0.00	0.00	0.00
26.	Uttar Pradesh	87761.00	2453.87	9469.00	0.00	676.03	0.00	41188.00	0.00	0.00	0.00	0.00	0.00
27.	Uttaranchal	9144.70	0.00	1310.00	0.00	291.11	0.00	29701.00	0.00	0.00	0.00	0.00	0.00
28.	West Bengal	46024.36	205.00	6291.00	0.00	711.43	0.00	12.00	0.00	0.00	0.00	0.00	0.00
29.	Andaman and Nicobar Islands	272.58	0.00	0.00	0.00	0.00	0.00	41.00	0.00	0.00	0.00	0.00	0.00

1	2	3	4	5	6	7	8	9	10	11	12	13	14
30.	Chandigarh	447.95	0.00	0.00	0.00	0.00	0.00	42.00	0.00	0.00	0.00	0.00	0.00
31.	Dadra and Nagar Haveli	111.91	0.00	0.00	0.00	0.00	0.00	11.00	0.00	0.00	0.00	0.00	0.00
32.	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	1370.00	0.00	0.00	0.00	0.00	0.00
33.	Delhi	0.00	540.00	0.00	0.00	0.00	0.00	60.00	0.00	0.00	0.00	0.00	0.00
34.	Lakshadweep	12.03	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
35.	Pondicherry	225.53	0.00	0.00	0.00	0.00	0.00	1004.00	0.00	0.00	0.00	0.00	0.00
36.	NGO's/Other agencies	2660.85	0.00	0.00	1475.00	0.00	2941.00	0.00	5204.00	2539.14	2782.07	15546.47	1793.82
Total (States/UTs)		513975.29	20253.38	59609.00	1475.00	9256.60	2941.00	282053.00	5204.00	2539.14	2782.07	15546.47	1793.82

Legend :-

SSA : Sarva Shiksha Abhiyan

KGBV : Kasturba Gandhi Balika Vidyalaya

TE : Teacher Education

DPEP : District Primary Education Programme

*Releases to States/UTs Under Centrally Sponsored Schemes during 2004-05 (Plan)
In the Department of Secondary and Higher Education*

(Rs. in lakhs)

S. No.	Name of the States/ UTs	V.E	Quality Improvement. in Schools	IFSC	ICT in Schls.	Access with Equity	AIMMP	App. of Lang. Tech.	Dev. of Skt.	National Scholarship Scheme	Scholarship for Talented Children from		Total CSS Both
											Rural Areas	Depitts.	
1	2	15	16	17	18	19	20	21	22	23	24	25	
1.	Andhra Pradesh	500.55	0.00	0.00	527.59	0.00	0.00	120.40	0.00	0.00	0.00	0.00	69959.12
2.	Arunachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	198.13	0.00	0.00	0.00	0.00	3728.87
3.	Assam	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	29852.49
4.	Bihar	0.00	0.00	0.00	0.00	0.00	0.00	43.20	0.00	0.00	0.00	0.00	56626.76
5.	Chhattisgarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.24	0.00	0.00	0.00	33073.49
6.	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.34	0.00	8060.34
7.	Gujarat	0.00	0.00	765.87	0.00	0.00	0.00	8.40	33.13	0.00	0.00	0.00	23290.54
8.	Haryana	67.23	0.00	0.00	0.00	0.00	450.00	1.20	0.00	0.00	0.63	0.00	15860.61
9.	Himachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	103.61	0.00	0.00	0.00	6067.28
10.	Jammu and Kashmir	599.69	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11434.20
11.	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00	7.80	0.00	0.00	0.00	0.00	37646.30
12.	Karnataka	0.00	0.00	772.91	369.52	0.00	0.00	406.60	0.00	0.00	0.00	0.00	36846.66

1	2	15	16	17	18	19	20	21	22	23	24	25
13	Kerala	1425.00	0.00	337.38	0.00	0.00	0.00	10.20	0.00	0.00	0.00	33436.05
14	Madhya Pradesh	0.00	0.00	118.57	0.00	0.00	478.84	1.80	285.51	0.00	23.24	74920.83
15.	Maharashtra	0.00	0.00	123.02	0.00	0.00	0.00	88.74	0.00	0.00	15.95	38451.58
16.	Manipur	0.00	0.00	116.34	0.00	0.00	0.00	0.00	0.00	0.00	1.33	3983.67
17.	Meghalaya	0.00	0.00	1.64	0.00	0.00	0.00	0.00	0.00	0.00	0.33	3413.03
18.	Mizoram	150.00	64.37	61.46	0.00	0.00	0.00	330.82	0.00	0.00	0.00	5087.57
19.	Nagaland	0.00	0.00	7.98	0.00	0.00	0.00	164.00	0.00	0.00	0.00	20663.97
20.	Orissa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	28.17	0.00	0.00	29562.89
21.	Punjab	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.00	0.00	23641.35
22.	Rajasthan	0.00	0.00	67.55	0.00	0.00	0.00	5.40	0.00	0.00	0.00	36387.07
23.	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	43.63	0.00	0.00	12289.08
24.	Tamil Nadu	0.00	0.00	0.00	0.00	0.00	0.72	1.20	4.95	0.00	0.00	30511.27
25.	Tripura	66.66	0.00	0.00	0.00	0.00	45.72	0.00	12.78	1.26	0.01	6996.95
26.	Uttar Pradesh	0.00	0.00	0.00	0.00	0.00	1229.72	34.80	29.04	8.42	0.00	142849.88
27.	Uttaranchal	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	40446.81
28.	West Bengal	0.00	0.00	164.64	0.00	0.00	0.00	63.60	0.00	0.00	0.00	53472.03
29.	Andaman and Nicobar Islands	0.00	0.00	7.85	0.00	0.00	0.00	0.60	0.00	0.00	0.00	322.03

1	2	15	16	17	18	19	20	21	22	23	24	25
30.	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.72	0.00	3.34	0.00	0.00	494.01
31.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	122.91
32.	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.03	0.21	1370.24
33.	Delhi	0.00	0.00	5.26	0.00	0.00	0.00	0.60	4.56	0.00	0.26	610.68
34.	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.03
35.	Pondicherry	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.24	0.10	0.10	1229.97
36.	NGO's/Other agencies	4.54	457.28	1107.04	1021.58	372.36	0.00	0.00	202.39	0.00	0.00	38107.54
Total (States/UTs)		2813.69	521.65	3657.51	1938.69	372.36	2205.72	1487.49	751.99	21.81	42.40	931442.08

Legends:-

AIMMP Area Intensive and Madrasa Modernization Programme

IEDC Integrated Education for Disabled Children

VE Vocational Education in Secondary Education

App. Of Lang. Teach : Appointment of Language Teachers

I.C.T. Information Communication Technologies

Dev. Of Skt. Development of Sanskrit.

*Releases to States/UTs Under Centrally Sponsored Schemes during 2005-06 (Plan)
In the Department of Elementary Education and Literacy*

(Rs. in lakhs)

S. No.	Name of the States/UTs	SSA	T.E.	DPEP	Mid-Day Meal	Mahila Samakhya	KGBV	Shiksha Karmi	Literacy Campaigns and OR	Jan Shiksha Sansthan	Continuing Education	Support to NGO's for AE
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Andhra Pradesh	37899.00	496.20	1000.00	21201.44	0.00	2679.73	0.00	0.00	0.00	0.00	0.00
2.	Arunchal Pradesh	4442.51	420.40	0.00	401.90	0.00	258.29	0.00	0.00	0.00	0.00	0.00
3.	Assam	19850.00	675.67	0.00	10885.25	0.00	350.10	0.00	0.00	0.00	0.00	0.00
4.	Bihar	32399.56	0.00	6000.00	36782.62	0.00	2794.69	0.00	0.00	0.00	0.00	0.00
5.	Chhattisgarh	30164.39	0.00	0.00	9675.89	0.00	766.77	0.00	0.00	0.00	0.00	0.00
6.	Goa	728.12	0.00	0.00	177.02	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7.	Gujarat	15084.84	227.20	795.10	10526.76	0.00	326.76	0.00	0.00	0.00	0.00	0.00
8.	Haryana	10196.55	0.00	0.00	4050.12	0.00	182.18	0.00	0.00	0.00	0.00	0.00
9.	Himachal Pradesh	7614.66	0.00	0.00	2196.75	0.00	0.00	0.00	0.00	0.00	0.00	0.00
10.	Jammu and Kashmir	18530.65	0.00	0.00	1542.56	0.00	186.25	0.00	0.00	0.00	0.00	0.00
11.	Jharkhand	28568.50	0.00	6145.00	13162.89	0.00	4083.03	0.00	0.00	0.00	0.00	0.00
12.	Karnataka	28303.78	2101.85	0.00	14726.33	0.00	1584.17	0.00	0.00	0.00	0.00	0.00

1	2	3	4	5	6	7	8	9	10	11	12	13
30.	Chandigarh	350.00	0.00	0.00	172.87	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31.	Dadra and Nagar Haveli	0.00	0.00	0.00	89.47	0.00	0.00	0.00	0.00	0.00	0.00	0.00
32.	Daman and Diu	111.91	0.00	0.00	50.81	0.00	0.00	0.00	0.00	0.00	0.00	0.00
33.	Delhi	1100.00	600.00	0.00	3093.85	0.00	0.00	0.00	0.00	0.00	0.00	0.00
34.	Lakshadweep	0.00	0.00	0.00	20.30	0.00	0.00	0.00	0.00	0.00	0.00	0.00
35.	Pondicherry	529.40	0.00	0.00	128.09	0.00	0.00	0.00	0.00	0.00	0.00	0.00
36.	NGO's/Other agencies	5069.27	0.00	0.00	0.00	1900.00	0.00	650.00	3029.75	4208.42	14909.01	1486.02
Total (States/UTs)		756840.00	21049.66	56482.02	318512.87	1900.00	22362.89	650.00	3029.75	4208.42	14909.01	1486.02

Legend:

SSA Sarva Shiksha Abhiyan

KGBV : Kasturba Gandhi Balika Vidyalaya

TE Teacher Education

DPEP District Primary Education Programme

NPEGEL : National Programme for Education of Girls at Elementary Education

*Releases to States/UTs Under Centrally Sponsored Schemes during 2005-06 (Plan)
In the Department of Secondary and Higher Education*

(Rs. In lakhs)

S. No.	Name of the States/UTs	V.E	Quality Improvement. in Schools	IEDC	ICT In Schls.	Access with Equity	AIMMP	App. of Lang. Teach.	Dev. of Skt.	National Merit Scholarship	Total CSS Both Depts.
1	2	14	15	16	17	18	19	20	21	22	23
1.	Andhra Pradesh	0.00	0.00	0.00	0.00	0.00	1035.20	125.48	0.00	57.00	64594.05
2.	Arunachal Pradesh	0.00	0.00	0.00	444.81	0.00	0.00	204.00	0.00	2.99	6174.90
3.	Assam	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	30.68	25791.70
4.	Bihar	0.00	0.00	54.37	0.00	0.00	79.92	0.00	0.00	0.00	78111.16
5.	Chhattisgarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	25.36	19.56	40671.97
6.	Goa	0.00	0.00	0.00	292.50	0.00	0.00	0.00	0.00	1.44	1199.08
7.	Gujarat	0.00	0.00	690.66	0.00	0.00	0.00	0.00	0.00	71.55	27722.67
8.	Haryana	24.52	0.00	41.56	230.50	0.00	0.00	0.00	5.28	48.25	14778.96
9.	Himachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	269.40	1.43	10082.24
10.	Jammu and Kashmir	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11.94	20271.40
11.	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	28.24	51987.66
12.	Karnataka	0.00	0.00	0.00	1200.00	0.00	0.00	665.60	0.00	0.00	48561.73
13.	Kerala	0.00	0.00	498.02	312.50	0.00	59.04	0.00	10.80	0.00	11792.61

1	2	14	15	16	17	18	19	20	21	22	23
14.	Madhya Pradesh	0.00	0.00	1496.72	0.00	0.00	384.00	27.48	407.98	47.13	109342.58
15.	Maharashtra	0.00	0.00	77.50	0.00	0.00	3.16	0.00	2.46	68.10	64000.41
16.	Manipur	20.12	0.00	9.79	0.00	0.00	0.00	0.00	0.00	3.27	4768.23
17.	Meghalaya	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.96	3916.06
18.	Mizoram	538.00	0.00	50.27	150.00	0.00	0.00	484.00	0.00	1.24	4547.82
19.	Nagaland	0.00	0.00	4.18	319.59	0.00	0.00	0.00	0.00	3.30	3792.83
20.	Orissa	0.00	0.00	0.00	0.00	0.00	168.96	0.00	33.48	93.13	46035.80
21.	Punjab	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	18117.09
22.	Rajasthan	0.00	0.00	102.04	53.26	0.00	0.00	0.00	83.17	30.85	94252.83
23.	Sikkim	454.05	0.00	0.00	270.00	0.00	0.00	0.00	48.14	0.03	2296.59
24.	Tamil Nadu	0.00	0.00	0.00	2.10	0.00	0.00	0.00	0.00	51.59	49030.16
25.	Tripura	0.00	0.00	0.00	0.00	0.00	45.72	0.00	5.50	3.50	8951.44
26.	Uttar Pradesh	0.00	0.00	0.00	0.00	0.00	870.12	0.00	8.00	153.70	261690.71
27.	Uttaranchal	0.00	0.00	0.00	75.00	0.00	0.00	31.56	0.00	9.80	20351.18
28.	West Bengal	0.00	0.00	598.08	393.17	0.00	0.00	0.00	7.52	74.49	85191.66
29.	Andaman and Nicobar Islands	0.00	0.00	17.01	0.00	0.00	0.00	0.00	0.00	0.44	220.51
30.	Chandigarh	7.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5.23	535.10

1	2	14	15	16	17	18	19	20	21	22	23
31. Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.16	89.63
32. Daman and Diu	0.00	0.00	0.00	25.00	0.00	0.00	0.00	0.00	0.00	0.16	187.88
33. Delhi	0.00	0.00	9.16	0.00	0.00	0.00	0.00	0.00	0.00	9.79	4812.80
34. Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.48	20.78
35. Pondichery	50.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4.29	711.78
36. NGO's/Societies/ Other agencies etc.	0.00	222.96	497.60	742.00	389.90	0.00	0.00	0.00	0.00	0.00	33104.93
Total (States/UTs)	1093.69	222.96	4147.96	4510.43	389.90	2646.12	1538.12	905.09	836.22	1217721.13	

Legends:-

AIMMP Area Intensive and Madrasa Modernization Programme

IEDC Integrated Education for Disabled Children

VE Vocational Education in Secondary Education

App. Of Lang. Teach : Appointment of Language Teachers

I.C.T. Information Communication Technologies

Dev. Of Skt. Development of Sanskrit.

1.	2	3	4	5	6	7	8	9	10	11	12
30.	Chandigarh	300.00	0.00	0.00	100.00	0.00	0.00	0.00	0.00	0.00	0.00
31.	Dadra and Nagar Haveli	100.00	0.00	0.00	92.00	0.00	0.00	0.00	0.00	0.00	0.00
32.	Daman and Diu	0.00	0.00	0.00	25.00	0.00	0.00	0.00	0.00	0.00	0.00
33.	Delhi	4230.24	518.70	0.00	944.00	0.00	0.00	0.00	0.00	0.00	0.00
34.	Lakshadweep	87.47	0.00	0.00	1.00	0.00	0.00	0.00	0.00	0.00	0.00
35.	Pondicherry	0.00	81.29	0.00	202.00	0.00	0.00	0.00	0.00	0.00	0.00
36.	NGO's/Societies/ Other agencies etc.	4935.09	3.28	0.00	0.00	2575.00	0.00	2585.70	4047.87	12284.17	1580.82
Total (States/UTs)		1068655.00	17969.99	10000.00	523308.00	2575.00	11633.02	2585.70	4047.87	12284.17	1580.82

Legend:-

SSA : Sarva Shiksha Abhiyan

KGBV : Kasturba Gandhi Balika Vidyalaya

TE : Teacher Education

DPEP : District Primary Education Programme

*Releases to States/UTs Under Centrally Sponsored Schemes during 2006-07 (Plan)
in the Department of Secondary and Higher Education*

S. No.	Name of the States/UT	V.E	IEDC	ICT in Schls.	Access with Equity	AIMMP	App. of Lang. Teach.	Dev. of Skt.	National		Total
									Scholarship Scheme	Depts.	
1	2	13	14	15	16	17	18	19	20	21	21
1.	Andhra Pradesh	0.00	201.61	200.28	0.00	712.85	372.21	2.19	0.00	0.00	87179.70
2.	Arunachal Pradesh	0.00	0.00	267.26	0.00	0.00	204.00	0.00	0.15	0.00	10579.22
3.	Assam	0.00	0.00	0.00	0.00	0.00	248.90	25.34	0.00	0.00	81897.58
4.	Bihar	0.00	0.00	0.00	0.00	0.00	0.00	21.41	75.60	0.00	159001.84
5.	Chhattisgarh	0.00	0.00	247.70	0.00	242.92	0.00	0.00	30.17	0.00	66709.43
6.	Goa	0.00	0.00	0.00	0.00	0.00	0.00	2.75	2.73	0.00	1007.60
7.	Gujarat	0.00	1302.46	0.00	0.00	0.00	0.00	7.62	110.82	0.00	36407.08
8.	Haryana	0.00	0.00	250.00	0.00	0.00	0.00	2.64	24.56	0.00	31887.88
9.	Himachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	10.74	0.00	10661.49
10.	Jammu and Kashmir	0.00	0.00	0.00	0.00	12.60	0.00	0.00	0.00	0.00	28035.97
11.	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	67334.00
12.	Karnataka	0.00	1606.01	1200.00	0.00	77.41	313.21	2.56	88.51	0.00	82850.76
13.	Kerala	0.00	406.68	312.50	0.00	338.91	0.00	0.00	0.00	0.00	14087.10

	1	2	13	14	15	16	17	18	19	20	21
14. Madhya Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	287.69	0.00	560.18	48.71	163208.26
15. Maharashtra	0.00	339.24	0.00	0.00	0.00	0.00	0.00	0.00	0.00	65.94	99168.81
16. Manipur	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.62	1743.56
17. Meghalaya	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7328.47
18. Mizoram	0.00	53.14	0.00	0.00	0.00	0.00	0.00	1292.38	0.00	0.00	5694.09
19. Nagaland	0.00	7.72	443.21	0.00	0.00	0.00	0.00	143.00	0.00	6.60	4993.01
20. Orissa	0.00	0.00	0.00	0.00	0.00	0.00	189.84	0.00	80.00	51.62	79082.54
21. Punjab	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	19478.32
22. Rajasthan	0.00	16.46	0.00	0.00	0.00	0.00	0.00	0.00	0.00	53.15	110704.21
23. Sikkim	250.00	11.07	0.00	0.00	0.00	0.00	0.00	0.00	81.33	0.00	1533.54
24. Tamil Nadu	0.00	148.02	0.00	0.00	0.00	0.00	0.00	0.00	0.72	77.56	55562.16
25. Tripura	0.00	12.00	603.00	0.00	0.00	0.00	45.72	0.00	12.46	5.46	8770.65
26. Uttar Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	2481.96	0.00	11.00	59.02	296296.33
27. Uttaranchal	0.00	0.00	0.00	0.00	0.00	0.00	109.03	0.00	0.72	0.00	23943.03
28. West Bengal	0.00	450.60	0.00	0.00	0.00	0.00	0.00	0.00	19.31	0.00	102287.49
29. Andaman and Nicobar Islands	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	466.62
30. Chandigarh	0.00	0.00	35.20	0.00	0.00	0.00	0.72	0.00	0.00	0.00	435.92

1	2	13	14	15	16	17	18	19	20	21
31.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	192.00
32.	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.32	25.32
33.	Delhi	0.00	14.45	0.00	0.00	0.00	0.00	0.00	3.92	5711.31
34.	Lakshadweep	0.00	0.00	8.40	0.00	0.00	0.00	0.00	0.00	96.87
35.	Pondicherry	15.53	5.55	34.47	0.00	0.00	0.00	0.00	0.00	338.84
36.	NGO's/Societies/ Other agencies etc.	0.00	553.60	0.00	299.34	0.00	0.00	497.49	0.00	29342.34
Total (State/UTs)		265.53	5128.61	3602.02	299.34	4499.65	2573.70	1327.72	717.20	1693033.34

Legends:-

AIMMP : Area Intensive and Madrasa Modernization Programme

IEDC : Integrated Education for Disabled Children

VE : Vocational Education in Secondary Education

App. of Lang. Teach : Appointment of Language Teachers

I.C.T. : Information Communication Technologies

Dev. of Skt. : Development of Sanskrit.

[Translation]

Report of Srikrishna Commission

1194. SHRI MOHAN SINGH :
SHRI GURUDAS DASGUPTA :
SHRI C.K. CHANDRAPPAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has received the inquiry report from the Judicial Commission headed by Justice Shri Krishna Commission on communal riots prior to Mumbai Serial Bomb Blasts of March, 1993;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (c) The Government is aware of the report submitted on 16.2.1998 by the Commission of Inquiry set up under the Commissions of Inquiry Act, 1952 by the Government of Maharashtra on 25.1.1993 headed by Hon'ble Justice B.N. Srikrishna of Mumbai High Court for inquiry into the riots at Mumbai during December 1992 and January 1993. An Action Taken Report on the recommendations of the Commission of Inquiry was placed before the State Legislature on 6.8.1998 by the Maharashtra Government, which is the appropriate Government in terms of Section 2(a)(ii) of the aforesaid Act.

[English]

NCERT Books

1195. SHRI ADHIR CHOWDHURY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government proposes to reduce the price of NCERT books; and

(b) the steps taken to reduce the prices?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) and (b) No, Sir. National Council of Educational Research and Training (NCERT) textbooks are reasonably priced based on a pricing formula.

Contribution of NGOs

1196. SHRI RAGHUNATH JHA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the funds sanctioned and released during 2005-06 and 2006-07 to Non-Governmental Organisations, Scheme-wise and State-wise;

(b) the value addition and contribution by NGOs to the education sector;

(c) whether the Government is funding NGOs only in select innovative schemes

(d) if so, the achievements made by those NGOs; and

(e) the manner in which the programme has been benefited?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) Details of funds released to NGOs during 2005-06 are available in the Annual Report for the year 2006-07 of this Ministry at pages 260-277 and 291-292. The Annual Report is also available at the Ministry' web-site www.education.nic.in. Consolidated information in respect of funds released during 2006-07 will be available only by the end of this year.

(b) As per the National Education Policy, 1986 (as modified in 1992) Non Government and Voluntary effort including social activist groups will be encouraged and provided with financial assistance. NGOs are accordingly encouraged to participate in various schemes

for the promotion of literacy and education related activities with a view to complement and supplement the efforts of the Government and have generally contributed in reaching to be targeted groups at the grass root level.

(c) No, Sir.

(d) and (e) Do not arise.

[Translation]

Proposal for Construction of Community Centres

1197. CH. MUNAWAR HASSAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the New Delhi Municipal Council (NDMC) has received any proposal from Bharat Sanchar Nigam Ltd. (BSNL) for construction of community centres and staff centers at Udyog Marg, New Delhi during the years 2004-05 and 2005-06;

(b) if so, the details thereof;

(c) whether the New Delhi Municipal Council has raised any objection in this regard;

(d) if so, the details thereof; and

(e) the time by when such proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) to (e) New Delhi Municipal Council received from Bharat Sanchar Nigam Limited a proposal for construction of Community Centre at Udyan Marg, New Delhi on 09.08.2005 and another proposal for construction of staff quarters at Udyan Marg, New Delhi on 06.03.2006. The proposal for construction of Community Centre was rejected vide the Chairperson, New Delhi Municipal Council Order dated 03.10.2005 and the proposal for

construction of staff quarters was approved vide the Chairperson, New Delhi Municipal Council Order dated 01.05.2006.

[English]

Setting up of English Language Teaching Institutions

1198. SHRIMATI JHANSI LAKSHMI BOTCHA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government proposes to allocate funds to States to set up English Language Teaching Institutes;

(b) if so, the details of funds allocated to each State;

(c) the number of States utilized the funds allocated for the purpose; and

(d) the action taken by the Government against those States who have not utilized funds fully?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) Financial assistance from the Central Government is given for running the English Language Teaching Institutes (ELTI) support scheme and for organizing programmes at ELTIs and Regional Institutes of English. No financial assistance is given by the Central Government to set up ELTIs. State Governments set up the institutes with the approval of the Central Government. Subsequently, each institute is financially supported by the State Government and the Central Government on fifty-fifty basis.

(b) to (d) Although the ELTIs are set up by the State Governments, the funds are provided by the Central Government for running the scheme on a sharing basis. The amount released during the last 3 years to the States under ELTI Scheme is as follows:-

Sl. No.	Name of the ELTIs/RIEs	Total Grants (Rs. In lakh)		
		2004-2005	2005-2006	2006-2007
1.	SCERT, Aizawl (Mizoram)	8,00,000	4,00,000	6,50,000
2.	ELTI, Allahabad (Uttar Pradesh)	17,00,000	5,00,000	8,00,000
3.	SIEM, Aurangabad (Maharashtra)	2,00,000	3,00,000	7,00,000
4.	RIE, Bangalore (Andhra Pradesh, Karnataka, Kerala and Tamil Nadu)	46,00,000	47,00,000	13,55,000
5.	ELTI, Bhopal (Madhya Pradesh)	13,00,000	—	7,00,000
6.	ELTI, Bhubaneswar (Orissa)	19,00,000	10,00,000	8,00,000
7.	RIE, Chandigarh (Chandigarh (UT) Haryana, Himachal Pradesh, Jammu and Kashmir and Punjab)	4,00,000	20,00,000	16,55,000
8.	ELTI, Guwahati (Assam)	14,00,000	12,00,000	7,00,000
9.	Institute of English, Kolkata (West Bengal)	3,00,000	13,00,000	8,50,000
10.	SCERT, Patna (Bihar)	3,00,000	3,00,000	4,00,000
11.	SCERT, Raipur (Chhattisgarh)	5,00,000	12,00,000	8,00,000
12.	ELTI, Ranchi (Jharkhand)	8,00,000	3,00,000	9,00,000
13.	SIERT, Udaipur (Rajasthan)	9,00,000	3,00,000	4,00,000
14.	H.M. Patel Institute of English Training and Research Vallabh Vidya Nagar (Gujarat)	15,00,000	12,00,000	12,00,000
Total		1,66,00,000	1,47,00,000	1,19,10,000
Grand Total		Rs. 4,32,10,000 (Rupees four crores thirty two lakhs and ten thousand)		

Committee for Mining Lease

(a) whether the Government has set up a High Power Committee to speed up the cases for mining lease;

1199. SHRI JUAL ORAM : Will the Minister of MINES

be pleased to state :

(b) if so, the details thereof;

(c) the details of cases reviewed and cleared by the High Power Committee; and

(d) the factors taken into consideration while clearing the cases for mining lease?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY) : (a) to (d) A High Level Committee (HLC) was set up in Planning Commission to review the National Mineral Policy and recommend possible amendments to the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 to give a fillip to private investment in mining sector. The mandate of the HLC did not include review and disposal of individual cases of grant of mining leases.

**Review of Law and order in
Jammu and Kashmir**

1200. SHRI DUSHYANT SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a high level team of the Government has visited Jammu and Kashmir to review the law and order situation there;

(b) if so, the details of their findings and recommendations made thereon; and

(c) the action taken by the Government on the recommendations of the high level team?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (c) A meeting was held on 30.8.2007 in Srinagar under the Chairmanship of Union Home Minister, Which was also attended by Chief Minister of Jammu and Kashmir, to review the internal security situation including law and order in the State; All the concerned security agencies, including the State Government, have, inter-alia, been asked to take concerted efforts to address effectively the emerging security concerns with the objective to contain terrorism in the State.

The counter-terrorism/infiltration efforts are reviewed periodically at various levels in the State Government (including the two Unified Headquarters headed by the Chief Minister of Jammu and Kashmir) and in the Central Government.

Restriction on Pakistani Citizens

1201. SHRI MANVENDRA SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has lifted restrictions on Pakistani citizens visiting their relatives in the border districts of Rajasthan;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) No, Sir.

(b) Does not arise.

(c) and (d) Existing restrictions are being continued due to security considerations.

**Integrated Child Development Services
Scheme**

1202. SHRIMATI NIVEDITA MANE :
SHRI EKNATH MAHADEO GAIKWAD :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether the Government is planning to re-launch the Integrated Child Development Services Scheme (ICDS);

(b) if so, the details there and the reasons therefor;

- (c) whether the Government is also planning to have Public Private Partnership to run the said scheme;
- (d) if so, the details thereof;
- (e) the area to be covered under the said scheme; and
- (f) the time by when it is likely to be launched?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) to (f) Yes, Madam. The details, however, are being worked out.

Second State Re-organisation Commission

1203. SHRI SURAVARAM SUDHAKAR REDDY :
SHRI GURUDAS DASGUPTA :
SHRIMATI MANORAMA MADHAVRAJ :

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Government has any proposal to set up Second State Re-organisation Commission (SRC);
- (b) if so, the details thereof;
- (c) the terms of reference to be assigned to the Commission; and
- (d) the time by when it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) As of now, no decision has been taken in this respect.

- (b) to (d) Does not arise.

Engineering Education

1204. SHRI SURESH KALMADI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

- (a) whether India has been made a provisional member of the Washington Accord;
- (b) if so, the other member countries of the Washington Accord;
- (c) the time by when India is likely to be full member; and
- (d) the benefit therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) Yes, Sir. National Board of Accreditation (NBA) of All India Council for Technical Education (AICTE) has been accorded provisional membership in the Washington Accord w.e.f. June 20, 2007.

(b) Engineering Accreditation bodies of UK, USA, Canada, Australia, New Zealand, Ireland, Hong Kong, Singapore, Lrea, Taiwan, south Africa, Japan are the full Members and Engineering Accreditation bodies of Russia, India, Shi Lanka, Malaysia, Germany are Provisional Members.

(c) India is likely to be full member earliest by June 2009.

(d) The Accord recognizes substantial equivalence of programmes accredited by these organizations and recommends that the graduates of accredited programmes in any of the signatory countries be recognized by the other countries as having met the academic requirements for entry into the practice of engineering.

[Translation]

Production of Iron Ore

1205. SHRI BRAJESH PATHAK : Will the Minister of MINES be pleased to state :

- (a) whether the Government has made any estimation of the iron ore produced from each mine during each of the last three years;

(b) if so, the details thereof alongwith the value of iron ore exported out of its total production;

(c) whether there are sufficient reserve of iron ore in the country; and

(d) if so, the total estimated difference in export and import of iron ore in terms of value?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY): (a) and (b) As per available information, production of iron ore and value of iron ore exported for the last three years given below:-

(Value in crore Rs.)

Year.	Production (in tonne)	Value of Exports (in Rs. Crores)
2004-05	145941854	4427
2005-06	165230526 (Provisional)	5495
2006-07	180657041 (Provisional)	5828

(c) India has sufficient resources of iron ore, estimated at 25.25 billion tonnes, which continues to increase. Reserves, which are a function of detailed exploration, are estimated at 7.21 billion tonnes.

(d) The total estimated difference in value of iron ore exported and imported (upto February 2007) for the year 2006-07 is Rs. 5680 crore.

[English]

Setting up of Polytechnical Educational Institutions

1206. DR. P.P. KOYA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Central Polytechnic Educational Institutions functioning in the Union Territory of Lakshadweep;

(b) whether the Government purposes to set up some institutions in the Lakshadweep during the current year;

(c) if so, the details of places selected for the purpose; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) There is no Central Polytechnic Educational Institutions functioning in the Union Territory of Lakshadweep. The Government have initiated a scheme for providing one time financial assistance for establishment of New Polytechnics in certain Specialty Identified Districts in the country where there is no polytechnic at present. No such district has been identified in the Union Territory of Lakshadweep.

Setting up of Women Study Centre

1207. SHRI NARAYAN CHANDRA BORKATAKY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has received any revised proposal from Tezpur University to start a Women Study Centre in the University;

(b) if so, the details thereof; and

(c) the time by when such proposed centre is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Tezpur University, Tezpur (Assam) has, during the XIth Plan period, re-submitted a proposal to the University Grants Commission (UGC), aimed initially at starting short term courses on Women Empowerment, Entrepreneurship Development,

Computer Literacy and such other courses having relevance to women development. The Xlth Plan has not been finalized.

Export of Iron Ore by MMTC

1208. SHRI CHANDRAKANT KHAIRE : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) the quantity of iron ore exported by MMTC every year;
- (b) the rate at which it is exported;
- (c) whether the rate of export is less than that of the open market; and
- (d) if so, the action taken/proposed to be taken by the Government to offset the loss suffered by the MMTC?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) and (b) The details of quantity exported by MMTC and the export rate during the last three years are given below:-

Year	Quantity (in Million Tonnes)	Export Rate (Rupee/per tonne)
2004-05	11.92	1,792.57
2005-06	10.08	2,141.27
2006-07	08.14	2,334.79

(c) The rate of export is in line with the market. While export of iron ore to Japan and South Korea under the long term agreements are at benchmark annual prices which are fixed every year keeping in view the increase or decrease of prices in international market, export of iron ore to China are on spot prices basis.

(d) MMTC has not suffered any loss on account of export of iron ore.

Anti Terrorism Cell

1209. SHRI IQBAL AHMED SARADGI : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the State Anti-Terrorist Cell is not equipped enough to deal with tech-savvy terrorists;
- (b) whether it suffers from lack of trained personnel, is understaffed and more importantly, lacks a counter-intelligence system;
- (c) if so, the details thereof; and
- (d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (d) It is not clear as to which State Anti-Terrorist Cell is being referred to. However, it is stated that the State and Central Security and intelligence agencies have been working in coordination with each other to neutralize the current and emerging threats from terrorist elements. The Government's continuous endeavour has been to upgrade the skills and technical capabilities of these agencies to effectively meet the challenge posed by terrorism. The Central Government also provides financial and technical assistance to the State Governments for upgrading their State Police Forces and Special Branches to deal with terrorists and the new techniques being used by them.

Joint Coastal Patrolling and Surveillance

1210. SHRI G.M. SIDDESWARA : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Government has formulated any joint patrolling scheme and surveillance for coastal areas;
- (b) if so, the details thereof;
- (c) if not, the time by when it is likely to be formulated; and

(d) the details of allocation of funds for the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) and (b) Yes, Sir. In the states of Gujarat and Maharashtra joint coastal patrolling under 'Operation Swan' is done by deploying Coast Guards vessels. Coast Guard has commenced patrolling of Gujarat coast since February, 2006.

Further, a 'Coastal Security scheme' is also under implementation in 9 coastal states and 4 UTs. This envisages strengthening of coastal policing by setting up 73 Coastal police stations and other infrastructure all along the coastline. In the states of Karnataka, Tamil Nadu and Puducherry, joint coastal patrolling with Coast Guards has started. In some other coastal states, coastal patrolling has commenced with locally arranged boats.

(c) Does not arise.

(d) 'Operation Swan' provides for Rs. 311.62 crores for interceptor boats and Rs. 30.94 crores for setting up of 3 Coast Guards stations.

Coastal Security Scheme envisages capital outlay of Rs. 400 crores and recurring expenditure of Rs. 151 crores for 5 years, commencing from 2005-06.

[Translation]

Encyclopaedia of Official Hindi Language

1211. SHRI RAGHUVeer SINGH KOSHAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has prepared "Encyclopaedia" of the official Hindi Language;

(b) if so, the details thereof;

(c) whether there is any system for comparative development updating and upgradation of the above Encyclopaedia with the other languages of the world; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) The Department of Official Language in the Ministry of Home Affairs who deal with matters relating to official language have not prepared any encyclopaedia of Hindi as Official Language. Neither Ministry of Human Resource Development who deal with promotion of Hindi as a language have prepared any such encyclopaedia.

(b) to (d) Do not arise.

[English]

Indian Institute for Information Technology, Design and Manufacturing

1212. SHRI S.K. KHARVENTHAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the names of places where Indian Institute for Information Technology, Design and Manufacturing (IIITD and M) are located in the country;

(b) whether the Government has any proposal to set up such an institute at Chennai;

(c) if so, the details thereof and the time by when the said institute is likely to be set up;

(d) whether there is also a proposal to set up Centres of Excellence in Manufacturing in the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (c) At present, there are two Indian Institutes of Information Technology, Design and Manufacturing (IIITD and M) - at Jabalpur in Madhya Pradesh and Kancheepuram in Tamil Nadu. IIITD and M Kancheepuram has started functioning from Indian Institute

of Technology, Madras Campus until the Institute's own infrastructure and facilities are created.

(d) and (e) The Indian Institutes of Information Technology, Design and Manufacturing (IIITD-and Ms) have been set up by the Government in its endeavour to create Centres of Excellence in Design and Manufacturing in the country.

Problems of Garment Exporters

1213. SHRI E.G. SUGAVANAM : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government is aware of the problems being faced by the garment exporters in the wake of appreciation of rupee;

(b) if so, the details thereof;

(c) whether the Government has any proposal to grant relief to garment exporters;

(d) if so, the details thereof;

(e) whether the Government proposes to modify the extended Technology Upgradation Fund Scheme (TUFS) and to pass on some benefits to the spinning industry and other weaker areas; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGO VAN) : (a) and (b) The Government is aware of the problems being faced by the garment exporters in the wake of appreciation of the rupee. As per reports received from Export Promotion Councils, Garment / Textile Industry has been adversely affected due to appreciation of rupee.

(c) and (d) The Government has revised the Duty Drawback and DEPB rates, which will benefit the textile sector.

(e) and (f) During the eight years of operation of Technology Upgradation Fund Scheme (TUFS), differential level of benefits has been observed in different segments.

Certain segments like spinning and composite upgradation have benefitted to the desired level leaving scope of focus in segments like processing, garments etc. The Scheme incorporates rationalization in technical and financial norms, which are expected to:-

(i) Induce capital investment in the textile sector to achieve growth parameters for fibre, yarn, fabric and garment production chain;

(ii) help the textile sector capitalize on the vibrant and expanding global and domestic markets through technology upgradation resulting in cost effectiveness, quality production, efficiency and global competitiveness in line with the goals enumerated in the Vision Statement for Textile Industry (2007-2012);

(iii) generate 16% annual growth and create additional capacity building in all the segments of the textile sector; and

(iv) propel investment in the sector to the tune of Rs.1,50,600 crore.

[Translation]

Export of Fruits and Vegetables

1214. PROF. PREM KUMAR DHUMAL :
DR. DHIRENDRA AGARWAL :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the details of fruits and vegetables exported and foreign exchange earned therefrom, from various States during each of the last three years, State-wise and country-wise;

(b) whether the percentage of export is satisfactory in comparison to the production of fruits and vegetables in concerned States; and

(c) the steps taken/proposed to be taken to increase the export of fruits and vegetables from the concerned States?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH): (a) Mango, banana, grapes, apple, oranges, potato, garlic, peas,

gherkins, and onion are the important fruits and vegetables exported from India, Details of the export of fruits and vegetables to major importing countries are given below:-

(Quantity : in metric tons, value : Rupees in crore)

Country	2003-04		2004-05		2005-06	
	Quantity	Value	Quantity	Value	Quantity	Value
Bangladesh	456138.92	401.26	478596.57	410.96	478409.787	421.30
Canada	2786.29	7.36	2532.24	5.95	2472.68	7.85
France	6658.90	14.77	3177.00	10.58	1332.51	7.80
Germany	6499.42	28.79	6185.13	22.81	5807.88	33.40
Kuwait	8919.28	18.54	10058.57	17.60	13037.56	20.12
Malaysia	178077.92	161.60	180324.96	135.52	234606.40	184.45
Mauritius	14378.20	14.36	15519.54	12.27	18339.62	16.99
Nepal	128146.93	64.14	124498.60	65.75	113796.30	54.37
Sri Lanka	114858.40	92.39	122997.19	79.71	154601.39	108.55
United Arab Emirates	179105.04	225.48	188558.34	215.39	215203.97	293.45
United Kingdom	16308.20	74.02	18553.52	84.94	22628.21	104.65

State-wise export statistics are not maintained.

(b) Percentage of exports of fruits and vegetables to their production for 2004-05 is given below:-

(Quantity in Million Metric tons)

	Production	Exports	%Share
Fruits	49.2	0.23	0.46
Vegetables	101.4	1.02	1.00

(Source Production figures : NHB; Export figures : DGCIS)

This data clearly shows that exports of fruits and vegetables as a percentage of their total production are miniscule.

State-wise export statistics are not maintained.

(c) Measures taken by the Agricultural and Processed Food Products Export Development Authority (APEDA) to promote export of fruits and vegetables from the country include participation in fairs, promotional campaigns, setting up and upgradation of laboratories, setting up of centers for perishable cargo, pack houses

and other infrastructural facilities, implementation of residue monitoring plans and market access initiatives. Agri export zones have been set up for various fruits and vegetables. APEDA has been extending financial assistance to exporters under its schemes for financial assistance for Infrastructure Development, Market Development, Quality Development, Research and Development and Transport assistance.

[English]

Schemes for Tribals

1215. SHRI G. KARUNAKARA REDDY : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the number of schemes being implemented for tribals through the Non-Governmental Organisations in Karnataka; and

(b) the amount allocated for each scheme and utilized so far during the current year?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH) : (a) The Ministry of Tribal Affairs has been implementing following schemes for scheduled tribes through non-governmental organisations across the country including State of Karnataka, namely (i) Grants-in-aid to Voluntary Organisations working for the welfare of Scheduled Tribes (ii) Educational Complex in Low Literacy Pockets for development of womens' literacy in tribal areas (iii) Vocational Training Centre in Tribal Areas (iv) Scheme of Coaching and Allied and (v) Development of Primitive Tribal Groups through Non-Government Organisations in Karnataka.

(b) The details of funds allocated under each scheme and the grants released so far to Karnataka during the current financial year is given in the enclosed statement.

Statement

Details of funds allocated to Karnataka under each scheme and grants released during the current financial year (2007-08)

(Rs. in lakh)

S.No.	Name of the schemes	Amount allocated	Amount released
1.	Grants-in-aid to Voluntary Organisations working for the welfare of scheduled Tribes	200.00	61.23
2.	Educational Complex in Low Literacy Pockets for Development of Women Literacy in Tribal Areas	100.20	0.00
3.	Vocational Training in Tribal Areas	—	5.14
4.	Coaching and Allied*	—	—
5.	Development of Primitive tribal Groups (PTGs)	76.00	0.00
Total amount		376.20	66.37

Note - Allocations under the schemes of Vocational Training Centres and Coaching and Allied have not been made due to small earmarked budget.

*No proposals received from the State under this scheme.

Trade with Africa

1216. SHRI ANANDRAO VITHOBA ADSUL :
SHRI ADHALRAO PATIL SHIVAJIRAO :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) whether the Government has been planning to increase trade with African countries;
- (b) if so, the details thereof;
- (c) the strategy adopted by the Government in this regard;
- (d) the details of the present level of trade with African countries; and
- (e) the extent to which it has been increased?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) Yes, Sir.

(b) and (c) The "Focus Africa Programme" was launched on 31.3.2002 to further expand and deepen India's bilateral trade engagement with African countries. Initially it covered seven countries of Sub-Saharan African (SSA) Region, namely, South Africa, Nigeria, Mauritius, Tanzania, Kenya, Ghana and Ethiopia. Subsequently, the scope of this programme was further extended with effect from 1.4.2003 to include Angola, Botswana, Ivory-Coast, Madagascar, Mozambique, Senegal, Seychelles, Uganda, Zambia, Namibia and Zimbabwe, Egypt, Libya, Tunisia, Sudan, Morocco and Algeria. Several other measures such as strengthening of institutional arrangements like Trade Agreements, Joint Trade Committees and Joint Trade Commissions, Business to Business interactions and exchange of high level visits have also been taken to promote trade with African countries.

(d) and (e) As per the database of DGCIS, Kolkata, the non-oil commodity trade with African countries during 2006-07 amounted to US \$ 15031.05 Million, as against US \$ 11872.09 Million during 2005-06.

Tassar silk

1217. SHRI M.K. SUBBA : Will the Minister of TEXTILES be pleased to state :

- (a) whether the Tassar Silk Industry of Assam and the North Eastern Region is facing grave shortage of Tassar and depends largely on the cheap silk-yarn from China;
- (b) if so, the details thereof;
- (c) the capacity of Tassar Silk Industry in Assam and other States of North Eastern Region and the extent to which it depends on imported silk-yarn; and
- (d) the amount of such yarn imported for Tassar Silk Industry during each of the last three years and the current year, indicating the origin of the yarn?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGO VAN) : (a) Yes, Sir.

(b) The estimated requirement of Tassar Silk in Assam and other North Eastern States is approximately 55 MTs. However, the total production of Oak Tassar Silk in the region is around 3.00 MT only. Therefore, there is a shortage of approximately 52 MT of Tassar Silk Yarn.

(c) The details of the production of Tassar silk in the North Eastern Region during the last three years is as under:-

State	Tassar Raw Silk production (in MTs)		
	2004-05	2005-06	2006-07 (Provisional)
Assam	—	—	—
Arunachal Pradesh	—	neg	neg
Manipur	3.0	3.0	1.3
Mizoram	neg	neg	—
Nagaland	0.2	neg	0.1
Total	3.2	3.0	1.4

neg = less than 50 kg.

The additional requirement of Tassar silk is mainly supplemented through import.

(d) The import of non-mulberry silk and silk yarn into the country during last three years is given in the enclosed statement.

Statement

Year-wise Import of Tasar Rawsilk and Silk Yarn

Year	Rawsilk			Dupion Silk Yarn			Spun Silk Yarn			Noil Silk Yarn				
	China P Rep	Total	China P Rep	China P Rep	Total	China P Rep	China P Rep	Total	China P Rep	China P Rep	Total			
	Quantity (MT)	Value (Crore Rs.)	Quantity (MT)	Quantity (MT)	Value (Crore Rs.)	Quantity (MT)	Quantity (MT)	Value (Crore Rs.)	Quantity (MT)	Quantity (MT)	Value (Crore Rs.)			
2004-05	1364	105.89	1379	750	56.48	775	223	14.3	225	14.49	15	0.26	16	.29
2005-06	1659	142.96	1659	601	54.28	626	367	29.19	375	29.77	—	—	—	—
2006-07	527	56.32	551	996	123.72	1019	249	27.87	250	28.06	2	0.03	2	0.03

(P)

P : Provisional

Source: Foreign Trade Statistics of India (Principal Commodities and Countries), DGCI and S, Kolkata.

SS : 14/08/2007

Activities of Pakistan on Border

1218. SHRI NARAHARI MAHATO : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether Pakistan has constructed new bunkers along the border in the year 2006-07;
- (b) if so, the details in this regard;
- (c) whether they have constructed a Dam near disputed pillar No. 62 at Dhamala Nala;
- (d) if so, whether the Government has taken up the matter with Pakistan;
- (e) if so, the details thereof and the reaction of Pakistan thereto;
- (f) the action taken by the Government in this regard; and
- (g) the details of the action plan proposed for modernization and setting up of new posts along the border?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) and (b) The following number of bunkers have been constructed by Pakistan along the border in the following States in the year 2006-07:-

Jammu	—	95 nos.
Punjab	—	08 nos.
Rajasthan	—	25 nos.

(c) to (f) No such dam has been constructed by Pakistan.

(g) Government has sanctioned 697 BOPs for India Pakistan border with a average inter BOP distance of 3.5 km. The following hi-tech electronic surveillance equipments have also been sanctioned for the border:-

(i)	Hand Held Thermal Imagers	316 nos.
(ii)	Stalker-II/Mobile surveillance veh	09 nos.
(iii)	Battlefield surveillance radar	28 nos.
(iv)	Long Range Reconnaissance and Observation System (LORROS)	20 nos.

Mapping of Tea Gardens

1219. SHRI K.C. PALLANI SHAMY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) whether the Tea Board has plans to tie up with the Indian Space Research Organisation (ISRO) for mapping the tea gardens in the country;
- (b) if so, the details thereof;
- (c) whether it is also proposed to set up Village Resource Centres and to establish connectivity with each garden;
- (d) if so, the details thereof; and
- (e) the steps taken to further promote the production of tea in the country, particularly in the tea estates in Tamil Nadu?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) and (b) Yes, Sir. Tea Board has proposed to collaborate with the ISRO for utilizing its services in the areas of remote sensing and GIS for the benefit of the tea industry during the 11th Plan period.

(c) and (d) Yes, Sir. The Village Resource Centres, would also establish connectivity with each tea garden for collection of information pertaining to the various aspects of tea production.

(e) In order to promote the production of tea in the country the Government of India has sanctioned a major scheme, Special Purpose Tea Fund (SPTF), among others,

which provides for extending financial support to tea gardens including in the State of Tamil Nadu by way of long term loan and subsidy for undertaking uprooting and replanting/rejuvenation of the old tea bushes.

Export of Sports Goods

1220. SHRI NAVEEN JINDAL : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the quantum of sports goods exported during the last three years and the foreign exchange earned therefrom;

(b) whether the Government has any proposal to give more incentives to manufacturers to augment the production and export of sports goods;

(c) if so, the details thereof; and

(d) the steps taken/proposed to be taken to boost export of sports goods and to ensure their quality as per international standards?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) As per the data compiled by the Sports Goods Export Promotion Council, exports of sports goods during the last three years in terms of US \$ are as follows:-

2004-05	—	87.94 Million
2005-06	—	103.22 Million
2006-07	—	112.50 Million

(b) to (d) Sports Goods have been declared as 'Focus Product' under the provisions of chapter 3 of Foreign Trade Policy (2004-09). In addition, the Government provides financial assistance under Market Access initiative scheme and Market Development Assistance scheme for organizing Buyer-Seller meets and participation in fairs/exhibitions abroad. Product cum Process Development Center is in operation for testing the Sports Goods.

Bangladeshi Criminals

1221. SHRI HITEN BARMAN :
SHRI DALPAT SINGH PARSTE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether illegal Bangladeshi migrants are involved in heinous crimes/dacoities in Delhi;

(b) if so, the details of the cases reported during each of the last three years;

(c) whether the CBI has received any list of Bangladeshi criminals from Interpol;

(d) if so, the reaction of the CBI and action taken against them; and

(e) the details of Bangladeshi who have their own business in the country, particularly in West Bengal, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) and (b) The number of cases of crime reported in Delhi during the year 2004, 2005, 2006 and upto 31st July, 2007 in which persons of Bangladeshi origin were involved, are given below:-

Sl. No.	Crime Head	Year-wise number of case reported			
		2004	2005	2006	2007
1.	Dacoity	4	8	1	1
2.	Murder	2	1	0	0
3.	Attempt to Murder	3	4	3	0
4.	Robbery	11	3	1	0
5.	Rape	1	0	0	0
Total		21	16	5	1

(c) and (d) The Interpol wing of CBI has not received any list of Bangladeshi criminals from Interpol Dhaka (Bangladesh) or Interpol Headquarters, France. However, Interpol Wing, CBI has been receiving separate requests from Interpol Dhaka in order to locate four of their wanted criminals in India who are likely to be in Kolkata. One of them involved in Passport Forgery case, was arrested by CID, West Bengal.

(e) Such data is not maintained.

[Translation]

Loans by NSTFDC

1222. SHRI MAHAVIR BHAGORA : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the provisions for advancing loans, recovering and determining interest rate on loan in tribal areas by National Scheduled Tribes Finance and Development Corporation (NSTFDC) and the present interest rate;

(b) the details of the funds released in the last three years by the Corporation, State-wise;

(c) the details of the targets fixed and achievements

made by the Corporation, State-wise during the last three years; and

(d) the details of the beneficiaries covered under the scheme during the last three years, State-wise?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH) : (a) NSTFDC provides loans through the State Channelising Agencies (SCAs) to the eligible Scheduled Tribes for undertaking viable self-employment ventures/activities. The Board of Directors of the NSTFDC determines the details of provisions, recovery period, rate of interest, etc. At present, NSTFDC has a number of schemes viz. Term Loan/Bridge loan, Adivasi Mahila Sashaktikaran Yojana (AMSY), Micro-credit scheme, Marketing Support Assistance, Skill and entrepreneurial training programme, grant for computerization of database of SCAs, etc. Further, details of the same are available in the Annual Report of the Corporation.

(b) and (d) Details of funds released to SCAs alongwith corresponding number of beneficiaries during 2004-05 to 2006-07 are given in the enclosed Statement-I.

(c) Details of financial targets and achievements with respect to sanctions for the years 2004-05 to 2006-07 are given in the enclosed Statement-II.

Statement-I

Year-wise disbursement of funds to Channelising Agencies of NSTFDC alongwith number of beneficiaries

(Amount Rs. in lakh)

Sl.No.	State	2004-05		2005-06		2006-07	
		Amount	No. of bene.	Amount	No. of bene.	Amount	No. of bene.
1	2	3	4	5	6	7	8
A. Term loan for Income Generating Activities							
1.	Andhra Pradesh	1,181.71	2965	311.36	409	898.90	11813

1	2	3	4	5	6	7	8
2.	Chhattisgarh	734.07	170	983.61	690	716.15	294
3.	Gujarat	—	0	—	0	1,435.10	9700
4.	Himachal Pradesh	31.96	9	29.14	10	84.24	161
5.	Jammu and Kashmir	74.33	26	51.40	12	234.54	80
6.	Jharkhand	601.91	403	535.05	220	143.10	60
7.	Karnataka	202.90	1120	257.10	315	100.20	334
8.	Kerala	17.13	33	18.45	41	14.25	35
9.	Lakshadweep	—	0	43.98	32	27.82	24
10.	Maharashtra	436.83	652	999.96	413	1,068.51	1560
11.	Madhya Pradesh	—	0	576.89	436	32.94	6
12.	Nagaland	244.09	56	163.93	40	172.74	40
13.	Orissa	27.72	8	—	0	6.05	2
14.	Rajasthan	454.89	380	405.17	416	202.33	406
15.	Sikkim	116.00	40	394.13	186	386.18	306
16.	Tripura	—	0	—	0	329.65	232
17.	Uttaranchal	11.20	8	34.64	8	—	0
18.	West Bengal	711.75	6938	301.03	2999	768.20	6292
Total		4,846.49	12808	5,105.84	6227	6,620.90	31347

B. Financial Assistance for Marketing Support Activities

1.	TRIFED, New Delhi	—	0	100.00	2000	—	0
2.	GCC, Andhra Pradesh	500.00	283000	750.00	113400	1,080.00	125800
3.	NCDC, Jharkhand	—	0	—	0	300.00	90000
Total		500.00	283000	850.00	115400	1,380.00	1215800
Grand Total		5,346.49	295808	5,955.84	121627	8,000.90	247147

Statement-II**Details of State-wise targets for sanctions vis-a-vis actual sanctions**

(Rs. in lakh)

S.No.	State	Year 2004-05		Year 2005-06		Year 2006-07	
		Target	Achievement	Target	Achievement	Target	Achievement
1	2	3	4	5	6	7	8
A. Term Loan for Income Generating Activities							
1.	Andhra Pradesh	612.00	1,069.41	573.00	893.70	512.00	2,036.64
2.	Andaman and Nicobar Islands	50.00	—	50.00	—	50.00	—
3.	Arunachal Pradesh	80.00	—	80.00	—	72.00	—
4.	Assam	419.00	—	377.00	—	337.00	—
5.	Bihar	83.00	—	87.00	—	77.00	77.02
6.	Chhattisgarh	833.00	591.75	755.00	697.96	675.00	627.25
7.	Dadra and Nagar Haveli	50.00	—	50.00	—	50.00	—
8.	Goa	50.00	—	50.00	—	50.00	30.12
9.	Gujarat	898.00	—	854.00	—	763.00	1,435.10
10.	Himachal Pradesh	50.00	—	50.00	107.87	50.00	98.02
11.	Jammu and Kashmir	128.00	214.10	128.00	259.92	113.00	203.17
12.	Jharkhand	881.00	533.86	809.00	718.63	723.00	171.80
13.	Karnataka	279.00	250.80	395.00	290.10	353.00	345.10
14.	Kerala	50.00	42.35	100.00	21.00	100.00	65.50
15.	Lakshadweep	50.00	20.76	50.00	4.67	50.00	21.25
16.	Manipur	92.00	—	112.00	—	100.00	—
17.	Maharashtra	1,066.00	1,174.06	978.00	454.00	874.00	1,107.68

1	2	3	4	5	6	7	8
18. Meghalaya		221.00	—	227.00	—	203.00	18.09
19. Madhya Pradesh		1,411.00	457.88	1,396.00	987.59	1,247.00	604.78
20. Mizoram		100.00	—	100.00	—	100.00	27.90
21. Nagaland		155.00	278.93	202.00	141.03	181.00	172.74
22. Orissa		1,025.00	471.03	929.00	610.00	830.00	97.50
23. Rajasthan		798.00	582.86	810.10	488.74	724.00	496.29
24. Sikkim		50.00	232.00	50.00	281.27	50.00	386.18
25. Tamil Nadu		84.00	—	74.00	—	66.00	—
26. Tripura		124.00	126.40	113.00	—	101.00	305.70
27. Uttaranchal		50.00	92.35	50.00	34.00	50.00	66.40
28. Uttar Pradesh		50.00	—	50.00	—	50.00	—
29. West Bengal		555.00	667.10	503.00	761.53	449.00	654.78
Total (A-I)		10,294.00	6,805.64	10,000.00	6,752.11	9,000.00	9,048.81
Cluster Based Projects							
1. Jharkhand-Wadi		—	—	—	—	—	133.95
Total (A-II)		—	—	—	—	—	133.95
Total [(A-I) + (A-II)]		10,294.00	6,805.64	10,000.00	6,752.11	9,000.00	9,182.76
B. Financial Assistance for Marketing Support Activities							
1. TRIFED, New Delhi		—	—	—	250.00	—	—
2. GCC, Andhra Pradesh		—	500.00	—	1,000.00	—	1,050.00
3. NCDC, Jharkhand		—	—	—	—	—	300.00
Total (B)		—	500.00	—	1,250.00	1,000.00	1,350.00
Grand Total		10,294.00	7,305.64	10,000.00	8,002.11	10,000.00	10,532.76

[English]

Teachers Training Course

1223. SHRI SANJAY DHOTRE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Elementary Teacher Education (ETE), Junior Basic Training (JBT) and Nursery Teacher Training (NTT) are recognized as professional/vocational courses;

(b) if so, the details thereof;

(c) whether students are allowed to do their B.A./B.Com. courses privately or through correspondence simultaneously alongwith the above professional courses at the same point of time;

(d) if so, the details thereof;

(e) whether the students having qualified both professional and educational courses in the same year are considered and validly allowed to indicate their both these qualifications while applying for Government jobs;

(f) if so, the details thereof;

(g) whether any High Court/Supreme Court has recently passed certain orders in this regard; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) Yes, Sir.

(b) The National Council for teacher Education (NCTE) accords recognition to pre-primary/elementary, B.Ed./M.Ed. courses in accordance with the provisions of the NCTE Act and Rules.

(c) to (f) Teacher training courses are full-time face-to-face courses. However, B.Ed. and M.Ed. courses are also

granted recognition in distance mode. M.Ed. courses are run in some institutions on part-time basis. One can participate in two degree programmes simultaneously if one is from distance mode and other from regular mode, subject to the condition that the two Universities in question have no objection.

(g) and (h) This Ministry is not aware of any such orders passed by the Hon'ble Supreme Court or any of the Hon'ble High Courts.

National Talent Search Scheme

1224. SHRI MILIND DEORA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government of Maharashtra has requested to the Union Government for providing financial assistance to the State Secondary and Higher Secondary Education Boards on the basis on National Talent Search Examination and the number of students participated in the Olympiad;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (c) Government of Maharashtra had suggested for a scheme of financial assistance as an incentive to State Secondary Education Boards on the basis of performance of students in the National Talent Search Examination conducted by National Council of Educational Research and Training (NCERT) so that State Boards pay more attention to quality. Similarly, they had suggested for a scheme for giving a grant of Rs. 5.00 lakhs per student to Higher Secondary Boards whose students are selected to represent India in the Olympiads in Mathematics, Physics, Chemistry, Biology and Botany.

The proposal of Government of Maharashtra could not be supported as there is no such provision under any scheme of the Ministry of Human Resource Development or NCERT.

Maoist Activities

1225. SHRI SUBHASH MAHARIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of Maoists attacks on police stations in the affected States during the last three years, year-wise and State/UT-wise;

(b) the loss of lives and property due to the attacks; and

(c) the steps being taken to contain the menace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (c) State-wise details of attacks on Police, Civilians killed and Policemen killed are given in the enclosed Statement.

The naxalites have been observed to be targeting certain types of Government buildings and infrastructure pertaining to road and rail communications and, in some cases in recent months, power transmission facilities. Action is being taken continuously by the State Governments to minimize such possibilities and to strengthen related security arrangements.

The Central Government is supplementing and coordinating the efforts and resources of the State Governments, through a variety of measures, including deployment of 33 battalions of Central Para Military Forces that work under the command of the concerned State Governments, sanctioning of 29 India Reserve battalions, strengthening of the local Police and Intelligence agencies through the Scheme for Modernisation of State Police Forces, financial assistance through the Scheme of

Security Related Expenditure, supplementing the training needs of State Police Forces, sharing of Intelligence and bringing about inter-State coordination.

However, law and order being a State subject under the scheme of the Constitution, responsibility for effective action lies with State Governments. In particular, they need to expeditiously fill up existing vacancies in their Police Forces, optimally utilize the above assistance for modernizing and equipping them and raise the India Reserve battalions sanctioned by the Central Government. The State Governments also need to simultaneously ensure effective implementation of a large number of schemes related to development of improve conditions in the affected areas.

Statement

State-wise number of Attacks on Police, Civilians killed and Policemen killed.

State	Number of Attacks on Police		
	2004	2005	2006
Andhra Pradesh	26	41	17
Bihar	17	19	6
Chhattisgarh	102	73	134
Jharkhand	27	23	24
Maharashtra	33	25	17
Uttar Pradesh	3	—	—
Madhya Pradesh	2	1	—
West Bengal	4	1	6
Orissa	17	8	5
Karnataka	1	2	1
Total	232	193	210

State	Number of Civilians killed		
	2004	2005	2006
Andhra Pradesh	68	186	37
Bihar	166	72	40
Chhattisgarh	75	121	304
Jharkhand	128	92	81
Maharashtra	9	29	39
Uttar Pradesh	9	1	5
Madhya Pradesh	4	2	1
West Bengal	2	6	9
Orissa	4	13	5
Karnataka	1	2	—
Total	466	524	521

State	Number of Policemen killed		
	2004	2005	2006
1	2	3	4
Andhra Pradesh	6	22	10
Bihar	5	24	5
Chhattisgarh	8	47	84
Jharkhand	41	27	43
Maharashtra	6	24	3
Uttar Pradesh	17	—	—
Madhya Pradesh	—	1	—
West Bengal	13	1	8

1	2	3	4
Orissa	4	1	4
Karnataka	—	6	—
Total	100	153	157

Upgradation of Indian Institutes of Science

1226. SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government proposes to upgrade Indian Institute of Science, Education and Research (IISER) into a world class institution on par with Oxford and Cambridge;

(b) if so, the details thereof;

(c) whether the Government has decided to increase the budget for this purpose; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (d) The Government of India has set up three new Indian Institutes of Science Education and Research (IISERs), one each at Pune, Kolkata and Mohali. These Institutes are envisaged to create research universities of the highest caliber in which teaching and education in basic sciences will be totally integrated with state of the art research. The IISERs are Centres of Excellence in basic and natural sciences and will have two main academic cum research programmes viz. (i) Integrated Master's Degree Programme and (ii) Doctoral Programme. The total cost of each IISER is Rs. 500.00 crores which includes Rs. 241.00 crores for construction of buildings and other infrastructural facilities and Rs. 259.00 crores as recurring expenditure, spread over a period of 7 years. Being new Institutes, there is no proposal to upgrade these Institutes. During the current financial

year, a budgetary allocation of Rs. 125.00 crore has been made for Indian Institutes of Science Education and Research (IISERs).

FDI in Tobacco Sector

1227. SHRI BADIGA RAMAKRISHNA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the five major trade unions have sent any representation to the Government opposing the decision to allow Foreign Direct Investment (FDI) in tobacco sector;

(b) if so, the details thereof;

(c) whether any study has been carried out to allow FDI in tobacco sector; and

(d) if so, the outcome of such study?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR) : (a) and (b) List of representations received during January 2007 till May 2007 against allowing Foreign Direct Investment (FDI) in tobacco sector is given in the enclosed Statement.

(c) No, Sir.

(d) Does not arise.

Statement

List of representations received against FDI in tobacco sector

S.No.	Representation from
1	2
1.	Karnataka Tobacco Growers' Forum, Hunsur (Karnataka)
2.	Karnataka V.F.C. Tobacco Growers' Association, Periyapatna (Karnataka)

1	2
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- | | |
|-----|---|
| 3. | Karnataka Tobacco Growers' Forum, Hunsur (Karnataka) |
| 4. | Shri Bellam Kotalah, ex-Vice President Tobacco Board, Prakasam (A.P.) |
| 5. | Human Organisation for Poverty Eradication (HOPE), Khammam (A.P.) |
| 6. | Chaitanya Development Society, Guntur (A.P.) |
| 7. | Human Organisation for Poverty Eradication (HOPE), Khammam (A.P.) |
| 8. | Society for Health and Agricultural Development (SHADE), Khammam (A.P.) |
| 9. | Rural Action to Keep Safe Heritage and Natural Assets (RAKSHANA), Prakasam (A.P.) |
| 10. | Society for National Integration through Rural Development, Prakasam (A.P.) |
| 11. | Indian Medical Association, Chirala (A.P.) |
| 12. | Central Trade Unions |
| 13. | Shri R. Sambasiva Rao, M.P. (Lok Sabha) and 39 other Members of Parliament |

Issuance of Fire Safety Certificate

1228. SHRI PRABHUNATH SINGH :
SHRI RAGHUNATH JHA :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to USQ No. 1858 dated March 13, 2007 regarding issuance of Fire Safety Certificate to Schools and to state :

(a) whether the information has since been collected;

(b) if so, the details thereof and the action taken thereon;

(c) if not, the reasons for delay in collecting the information; and

(d) the time by when such information is likely to be collected?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (d) Information was sought from Municipal Corporation of Delhi, New Delhi Municipal Council, Delhi Fire Services and Government of National Capital Territory of Delhi. Voluminous information has been received from New Delhi Municipal Council. However, complete information from others has not yet been received.

[Translation]

Tackling Earthquake Devastation

1229. SHRI RAMDAS ATHAWALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government has prepared/ proposed any national policy for tackling the devastating effect of earthquakes;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken/proposed to be taken to protect the lives and property of the people living in the earthquake prone areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) As per the provisions of the Disaster Management Act, 2005, the National Disaster Management Authority (NDMA) has laid down guidelines for the "Management of Earthquakes" in April 2007 with a view to reduce earthquake risk, and minimize the impact, loss of lives and damage to property caused by earthquakes. The guidelines prescribe measures for Central Ministries and Department and State Governments to prepare disaster management

plans having specific components on earthquake risk management. The measures are:

(i) Earthquake Resistant Construction of New Structures;

(ii) Selective Seismic Strengthening and Retrofitting of existing Priority Structures and Lifeline structures;

(iii) Regulation and Enforcement;

(iv) Awareness and Preparedness;

(v) Capacity Development (Education, Training, Research and Development, Capacity Building and Documentation); and

(vi) Emergency Response.

(d) The Government have initiated the following measures to mitigate the impact of earthquakes:-

(i) A National Programme for Capacity Building of Engineers and Architects in Earthquake Risk Management to ensure seismic safe construction by training of structural engineers and architects at reputed institutions is under implementation.

(ii) For improved response planning and for adoption of structural safety measures against the risk of earthquakes, and Urban Earthquake Vulnerability Reduction Project has been undertaken in 38 cities with a population of 0.5 million or more falling in seismic zones III to V.

(iii) Government has also sent advisories to State Government and Union Territory Administrations from time to time to take up various disaster mitigation and preparedness measures including measures relating to earthquake mitigation and preparedness by way of adoption of modern building bye-laws to ensure seismic resistant construction.

- (iv) To inculcate a culture of safety, disaster management has been introduced in the school course curriculum. State Governments have also been advised to introduce the same in their respective course curriculum.

Besides these, The Disaster Management Act, 2005 has been enacted which stipulates preparation of State Disaster Management Plan by every State having regard to the specific guidelines laid down by the NDMA. The State Disaster Management Plan has to inter-alia, include the measures to be adopted for prevention and mitigation of disasters and the capacity-building and preparedness measures to be taken.

[English]

Import of Hazardous Waste

1230. SHRI KISHANBHAI V. PATEL :
SHRI SUGRIB SINGH :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) whether the Government has fixed any guidelines/norms for import of hazardous waste in the country;
- (b) if so, the details thereof;
- (c) whether private firms are illegally importing hazardous waste;
- (d) if so, the details of such firms found violating norms alongwith the quantum and value of such imports made during 2005-06 and 2006-07;
- (e) the action taken against such firms; and
- (f) the steps taken to check such imports?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) and (b) Import of

hazardous waste into India is subject to the provisions of Hazardous Waste (Management and Handling) Amendment Rules, 1989, as amended in years 2000 and 2003. No hazardous wastes are allowed to be imported in the country for dumping and disposal. However, such wastes which are recyclable are permitted for import on, a case to case basis, to the registered re-cycling units. Further, import of hazardous waste or substances containing or contaminated with such hazardous waste as specified in Schedule 8 of Hazardous Waste (Management and Handling) Rules, 1989, as amended in year 2000 and 2003 is prohibited.

(c) to (f) The information is being collected from the field formations of Customs under the Central Board of Excise and Customs, Department of Revenue, Ministry of Finance, Government of India. The same shall be furnished on receipt.

Losses Suffered by Various Export Sectors

1231. SHRI L. RAJAGOPAL :
SHRI M.P. VEERENDRA KUMAR :
SHRI JYOTIRADITYA M. SCINDIA :
SHRI MANORANJAN BHAKTA :
PROF. PREM KUMAR DHUMAL :
SHRI AJIT JOGI :
SHRI ASADUDDIN OWASI :
SHRI BADIGA RAMAKRISHNA :
SHRI EKNATH MAHADEO GAIKWAD :
SHRI SUGRIB SINGH :
SHRI NAVEEN JINDAL :
SHRI K.C. PALLANI SHAMY :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) whether leather, IT, textiles and various other export sectors have suffered losses due to rupee appreciation against major currencies;
- (b) if so, whether Federation of Indian Export

Organisation has requested the Government to increase DEPB or drawback neutralization to meet their losses;

(c) whether demands for compensation of losses incurred by these exporters for losses incurred have been received by the Government;

(d) if so, the details thereof;

(e) the foreign exchange earned through the above-mentioned export sector during the 2007-08 as compared to the year 2006-07; and

(f) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) Yes, Sir. Due to Rupee Appreciation against major currencies, in particular US\$, net export realization in Rupee terms (including that for leather exports) has been reduced by approximately 13% during last one year.

(b) Yes, Sir.

(c) and (d) Yes, Sir. Compensation measures sought are listed below:-

- (i) To enhance DEPB and duty drawback rates;
- (ii) Reimbursement mechanism based on Net Foreign Exchange (NFE) realization;
- (iii) Pegging rupee to export basket of currencies of competitor countries;
- (iv) To provide Export credit at bank rate uniformly for 360 days to all exporters including non-status holders;
- (v) To re-introduce Sec. 80-HHC Income tax benefit;
- (vi) To offset costs of export promotion measures (as in the erstwhile Sec. 35 (B) by creating on 'export profit reserve' for expansion/R and D);

(vii) To modify Market Development Assistance (MDA) Scheme;

(viii) Refund of Central and State levies within a given time frame;

(ix) To make Export Earnings Foreign Currency (EEFC) Account interest bearing; and

(x) To levy a cess on imports.

(e) Foreign Exchange earned during April to June 2007-08 compared with the same period in 2006-07 for merchandise exports is as follows:-

Period	Foreign Exchange Earned (Rs. In crores)
2006-07 (April to June)	1,32,164.90
2007-08 (April to June)	1,41,330.65
Percentage growth	6.94%

(f) The Govt. considered the request so received and took the following measures as an immediate relief to the exporters:-

- (i) DEPB rates enhanced by 3% for the following nine Sectors and 2% for others w.e.f. 1.4.2007.
 - A. Textiles (including Handloom)
 - B. Readymade Garments
 - C. Leather Products
 - D. Handicrafts including carpets
 - E. Engineering Products
 - F. Processed Agricultural Products
 - G. Marine Products
 - H. Sports Goods

I. Toys

- (ii) Duty Drawback rates enhanced w.e.f. 1.4.2007.
- (iii) ECGC Premia rates reduced by 10%
- (iv) Interest rate on pre and post shipment credit reduced by 2%.
- (v) All pending cases of refund of Terminal Excise Duty, Central Sales Tax, Deemed Export Duty Drawback cleared.
- (vi) RBI has been requested to work on the possibility of making EEFC account interest bearing.
- (vii) Ministry of Finance has been requested to immediately finalize and issue the Service Tax exemption/Refund notification in line with the provisions of Foreign Trade Policy.

Production of Silk

1232. SHRI P.C. GADDIGOUDAR : Will the Minister of TEXTILES be pleased to state :

(a) the details of silk production in the country during each of the last three years, State-wise and Union Territory-wise;

(b) the details of funds provided for silk production during each of the last three years, State-wise and Union Territory-wise;

(c) the details of the targets fixed and achievements made for production of seeds under the Central Silkworm Seed Committee, State and Union Territory-wise;

(d) the details of funds provided for this purpose during each of the last three years, State-wise and Union Territory-wise;

(e) the details of demand and availability of silkworm seeds in the country;

(f) whether the demand of silkworm seed is more than its availability;

(g) if so, the measures taken to increase its production; and

(h) the details of achievements made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGO VAN) : (a) The details of State-wise Raw Silk production in the country for the last three years 2004-05, 2005-06 and 2006-07 is given in the enclosed Statement-I.

(b) Catalytic Development Programme (CDP) is the flagship Scheme of the Government for promoting production of silk in the country. During the last three years i.e., 2004-05, 2005-2005-06 and 2006-07, Government of India through Central Silk Board has spent/released Rs. 48.44 crores, Rs. 68.57 crores and 64.22 crores respectively. A Statement-II giving State-wise and year-wise details of amount spent/released under CDP during the last three years is enclosed.

(c) The Central Silkworm Seed Committee under the Central Silk Board (Amendment) Act 2006 is yet to be formally constituted. The primary function of this Committee would be monitoring of quality of the seed production in the country.

(d) Under the mulberry sector, there were no exclusive Schemes for seed production during the X Plan. However, under the Vanya Silk sector, funds were released for the Schemes like upgradation of seed multiplication infrastructure, support to seed rearers, support to Pvt. Graineurs etc. The Table below indicates the details of funds released during the last three years of X Plan.

Details of funds provided by CSB under the Catalytic Development Scheme to the States/Union Territories for improving the production of silkworm seed during the last three years (2004-05 to 2006-07) of X Plan is given below:-

State	(Rs. in Lakhs)			
	2004-05	2005-06	2006-07	Total
1	2	3	4	5
Nagaland	15.95	22.57	9.52	48.04
Chhattisgarh	48.24	33.84	25.49	107.57
Andhra Pradesh	2.81	15.18	5.81	23.80
Assam	130.80	121.39	52.63	304.82
Orissa	0.74	55.78	32.98	89.50
West Bengal	8.96	9.53	3.22	21.71
Manipur	11.18	35.35	16.11	62.64
Mizoram	7.00	14.45	18.03	39.48
Uttar Pradesh	5.13	2.49	—	7.62
Meghalaya	8.93	24.98	21.53	55.44
Maharashtra	—	0.79	0.19	0.98
Arunachal Pradesh	—	19.29	2.05	21.34
Jharkhand	—	72.00	129.31	201.31

1	2	3	4	5
Bihar	4.93	—	—	4.93
Uttaranchal	3.30	—	—	3.30
Sikkim	16.92	—	—	16.92
Mizoram	11.34	—	—	11.34
Madhya Pradesh	—	—	1.00	1.00
Total	276.23	427.64	317.87	1,021.74

(e) and (f) The demand of Silkworm Seed is fully met by the agencies involved in seed production and there is no shortage. The availability/production of mulberry and non-mulberry silkworm seed in the country during the last three years is given below;

Year	Mulberry and Vanya Silkworm Seed production (dfs in lakhs)
2004-2005	2,994.39
2005-2006	2,969.65
2006-2007	3,150.45

(g) and (h) Do not arise.

Statement-I

State-wise Mulberry and Vanya Rawsilk Production during last three years

(Unit : Metric tonnes)

State	2004-05					2005-06					2006-07(P)				
	Vanya Slik					Vanya Silk					Vanya Silk				
	Mul-berry	Tasar	Eri	Muga	Total	Mul-berry	Tasar	Eri	Muga	Total	Mul-berry	Tasar	Eri	Muga	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Andhra Pradesh	5084	16	10	—	5110	5375	20	27	—	5422	5526	21	32.6	—	5580

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Assam	9	—	554	104	667	8	—	745	104	857	11	—	750	107	868
Arunachal Pradesh	neg	—	4	0.1	4.1	1	neg	10	0.24	11	0.3	neg.	5.6	1.37	7
Bihar	8	8	15	—	31	3	14	3	—	20	4	11	1.5	—	17
Chhattisgarh	2.3	120	1	—	123.3	3	90	2	—	95	4	105	3	—	112
Gujarat															
Himachal Pradesh	12	—	—	—	12	16	—	—	—	16	14	—	—	—	14
Haryana	—	—	—	—	0	—	—	—	—	—	—	—	—	—	0
Jammu and Kashmir	97	—	—	—	90	95	—	—	—	95	102	—	—	—	102
Jharkhand	neg	91	1	—	92	1	96	neg	—	97	1	120	0.23	—	122
Karnataka	7301.9	—	—	—	7301.9	7471	—	—	—	7471	8205	—	—	—	8205
Kerala	8	—	—	—	8	12	—	—	—	12	13	—	—	—	13
Madhya Pradesh	14	14	—	—	28	23	16	—	—	39	27	11.4	11	—	49
Maharashtra	37	5	—	—	42	44	6	—	—	50	50	11.3	—	—	61
Manipur	54	3	431	0.1	488.1	48	3	235	0.06	286	69	1.3	374	0.18	444
Mizoram	5	neg	3	0.1	8.1	6	neg	3.2	0.07	9	5	—	4.5	0.2	10
Meghalaya	2.5	—	327	5.4	334.9	3	—	280	5.4	288	1	—	202	5.64	209
Nagaland	0.5	0.2	98	0.1	98.8	1	neg	130	0.18	131	1	0.1	115	0.18	116
Orissa	2	33	1	—	36	2	21	2	—	25	2	34.9	4.3	—	41
Punjab	4	—	—	—	4	4	—	—	—	4	4	—	—	—	4
Rajasthan	0.3	—	—	—	0.3	0	—	—	—	—	0.3	—	—	—	0
Sikkim	—	—	—	—	0	—	—	—	—	—	1	—	—	—	1
Tamil Nadu	443	—	6.6	—	443.6	739	—	neg	—	739	1125	—	—	—	1125

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Tripura	4	—	—	—	4	4	—	—	—	4	3	—	—	—	3
Uttar Pradesh	9.5	2	—	—	11.5	19	3	0.5	—	23	23.5	—	3.2	—	30
Uttaranchal	9	4	0.6	—	13.6	14	5	neg	neg	19	15	—	—	—	15
West Bengal	1520.09	26	2	0.2	1548.3	1552	34	4	0.2	1591	1598	21	8	0.22	1627
Total	14620.09	322.2	1448	110	16500	15445	308	1442	110	17305	16805	340	1515	115	18775

SS : 10-08-2007 neg : Less than 50 kg. P - Provisional

Production / Procurement of Dfts during last three years (2004-05 - 2006-07)

Year	Sources				
	State	CSB	LSPs	Others	Total
2006-07(P)	424.28	299.87	1290	839.45	2853.60
% of distribution	14.9	10.5	45.2	29.4	100
2005-06	326.87	249.80	1220.56	828.25	2625.48
% of distribution	12.4	9.5	46.5	31.5	100
2004-2005	337.02	239.16	1206.62	782.48	2565.28
% of distribution	13.1	9.3	47.0	30.5	100

Other - Procured from other state/sources.

P - Provisional

SS : 10-08-2007

Statement-II

Catalytic Development Programme

State-wise amount spent / released by CSB during last three years i.e, 2004-05 to 2006-07

(Rs. in lakhs)

S.No	Name of State	Amount Spent / released during		
		2004-05	2005-06	2006-07
1	2	3	4	5
1.	Karnataka	825.38	1212.43	1153.24

1	2	3	4	5
2.	Tamil Nadu	166.58	269.42	594.67
3.	Jammu and Kashmir	262.84	594.79	297.32
4.	Andhra Pradesh	1203.59	1658.04	1315.31
5.	West-Bengal	112.63	133.97	154.45
6.	Maharashtra	50.80	48.83	177.92
7.	Madhya Pradesh	79.65	187.04	343.17

1	2	3	4	5
8.	Orissa	24.32	154.49	133.26
9.	Bihar	88.99	161.79	14.88
10.	Uttar Pradesh	92.05	60.24	153.02
11.	Kerala	106.32	34.32	23.94
12.	Gujarat	0.00	0.00	0.00
13.	Punjab	0.39	0.00	17.25
14.	Haryana	0.00	0.00	0.00
15.	Himachal Pradesh	308.41	17.91	49.47
16.	Rajasthan	0.00	0.00	0.00
17.	Chhattisgarh	156.35	128.55	154.69
18.	Jharkhand	0.00	100.84	189.08
19.	Uttaranchal	117.43	178.38	208.84
20.	Sikkim	43.27	25.51	54.00
21.	Assam	442.21	922.53	611.95
22.	Arunachal Pradesh	88.63	54.19	61.58
23.	Manipur	67.24	80.25	62.89
24.	Meghalaya	173.19	183.49	142.88
25.	Mizoram	141.71	367.91	182.71
26.	Nagaland	106.45	151.59	127.77
27.	Tripura	185.73	130.43	198.13
Total		4844.16	6856.94	6422.42

[Translation]

Utilisation of Funds for Tribal Welfare Schemes

1233. SHRI RASHEED MASOOD : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Government is providing budget support for the tribals as per the ratio of their population for their development;

(b) if so, the details of budget provisions for the welfare of the tribals during the last three years and the actual expenditure incurred in this regard;

(c) whether the Government of Maharashtra has not utilised the budget allocation provided for the development of the tribals;

(d) if so, the whether the Union Government is aware of it and proper guidelines have been issued in this regard; and

(e) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH) : (a) The Ministry of Tribal Affairs implements various Central Sector/Centrally Sponsored Schemes/programmes for the socio-economic development of tribal people in the country. Funds under the schemes of the Ministry are allocated to the State/UT Governments based on the ST population in the State/UT as a percentage of the total ST population in the country.

(b) The requisite details are as under:-

(Rs. in crore)

Year	Budget Provision		Actual Expenditure
	Budget Estimates	Revised Estimates	
1	2	3	4
2004-05	1146.00	1069.45	1053.06

1	2	3	4
2005-06	1498.82	1398.82	1391.95
2006-07	1656.90	1652.68	1648.14

(c) to (e) The funds released by the Ministry under the various schemes/programmes are required to be utilised within 12 months from the date of sanction. The utilisation position submitted by the States shows that most of them, including Maharashtra, have utilised more than 75% of the amount released within the stipulated time limit. In order to ensure that the funds released by the Ministry are utilised properly and expeditiously, the Ministry has reiterated to the States/ UTs that release of further funds would be dependent on the utilisation of funds within the time limit prescribed.

[English]

Primitive Tribes

1234. SHRI ABU AYES MONDAL : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the primitive tribes are facing extinction in some parts of our country;

(b) if so, the details thereof; and

(c) the details of the efforts being made to make sustain the PTG's on the verge of extinction?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH) : (a) and (b) Ministry of Tribal Affairs has not received any formal report from any State Government/ Union Territory informing that Primitive Tribal Groups (PTGs) are facing extinction.

(c) The Ministry has been implementing a 100% Central Sector Scheme viz. "Development of Primitive Tribal Groups" since 1998-99 for over all development of Primitive Tribal Groups (PTGs). It is a very flexible scheme. Any activity/works, which is connected with the survival,

protection and development of PTGs, can be taken up under the scheme. The activities/works may include provisions for housing, land distribution, land development, agricultural development, cattle development, income generation programmes, health-care, infrastructure development, social security, etc. During 10th Five Year Plan, an amount of Rs. 105.03 crores has been released on the basis of annual activities proposed by various States/UT. This includes Rs. 20.48 crores released for insurance coverage of 4.09 lakhs heads of PTG families under Janashree Bima Yojana of Life Insurance Corporation of India. Further, from the 11th Five Year Plan, the Ministry has initiated action to adopt hamlet/habitat development approach under the scheme for development of PTGs.

[Translation]

Activities of Naxalites

1235. SHRI KIREN RIJUJ :
SHRI RUPCHAND MURMU :
SHRI TUFANI SAROJ :
PROF. VIJAY KUMAR MALHOTRA :
SHRI SANTOSH GANGWAR :
SHRI SYED SHAHNAWAZ HUSSAIN :
SHRI B. MAHTAB :
SHRI JOACHIM BAXLA :
SHRI RANEN BARMAN :
SHRI K.S. RAO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether naxalities are targeting powerstations, irrigation projects and other vital installations;

(b) if so, the details thereof, State/Union Territory wise;

(c) whether special power is given/proposed to be given to para-military forces particularly C.R.P.F.;

(d) if so, the details thereof;

(e) whether dalits and other weaker section of the society are coming under the influence of naxalites;

(f) if so, the details thereof; and

(g) the action taken by the Government to provide sophisticated weapons to the para-military forces and latest equipments and methods to tackle the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Naxalites have been observed to be targeting certain types of Government buildings and infrastructure pertaining to road and all communications and, in some cases in recent months, power transmission facilities. Action is being taken continuously by the State Governments to minimize such possibilities and to strengthen related security arrangements.

(c) and (d) No, Sir. The Central Para Military Forces deployed in States to assist the State Police Forces work under the control of the concerned State Government.

(e) and (f) Specific details of section-wise profile of naxalite cadres and sympathisers are not maintained in the Ministry of Home Affairs.

(g) Law and order is a State subject. The Central Government is coordinating and supplementing the efforts and resources of the State Governments. 33 Battalions of Central Para Military Forces are currently deployed on anti-naxalite duties for assisting the State Police Forces. 29 India Reserve Battalions have been sanctioned for raising by different States. Under the Scheme for Modernization of State Police Forces, assistance for modern weaponry, latest communication equipment, mobility and other infrastructure is being provided. Security related expenditure is also being reimbursed by the Central Government. Assistance from the Defence Forces is provided to the State in the areas of equipment, training and rescue operations. Training needs of State Police Forces are also being supplemented through the Central Para Military

Forces and the Bureau of Police Research and Development.

[English]

Reservation in Educational Institutions

1236. DR. R. SENTHIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government/other agencies have conducted any studies to assess the argument that providing admission to persons with lesser grades will affect educational standards in institutions;

(b) if so, the details of the findings thereof;

(c) whether Government is considering to constitute a body to study the overall issues related to reservations and quotas in all educational institutions;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) No such study has been conducted or has come to the notice of the Government. There is no proposal to constitute a body to study such issues related to reservations and quotas in educational institutions, as the Government believes that the persons belonging to Scheduled Castes, Scheduled Tribes and Socially Educationally Backward Classes do not lack in merit.

[Translation]

Anganwadi Scheme

1237. SHRIMATI SUMITRA MAHAJAN : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) the objectives and the date of introduction of the Anganwadi scheme as well as the age limit of the children for which it was introduced;

(b) whether the objectives of the scheme has been achieved;

(c) the details of per capita expenditure fixed under the Integrated Child Development Services (Anganwadi) scheme and the actual per capita expenditure being incurred during each of the last three years;

(d) whether the present amount being spent per capita is enough for complete nutrition of a child;

(e) if not, whether the Government is contemplating to enhance the allocation;

(f) if so, the time by when it is likely to be implemented; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) The Integrated Child Development Services (ICDS) Scheme was launched in the year 1975,

for children below the age of 6 years and pregnant women and lactating mothers.

The scheme was introduced with the objectives of improving nutritional and health status of children and women in the targeted groups.

(b) Various Surveys reveal that there has been a significant impact of the scheme in reducing the incidence of mortality and malnutrition level. As per Sample Registration System (SRS), Infant Mortality Rate has declined from 110 in 1981 to 58 per thousand live births in 2004. Similarly, Under-5 mortality has declined from 161 in 1983 to 77 per thousand lives in 2003. The overall decline in malnutrition amongst children below 3 years, as per findings of National Family Health Survey (NFHS)-3 (2005-06) has been 6% since 1992-93 when the 1st round of NFHS was carried out.

(c) Under the Scheme, the expenditure incurred towards supplementary nutrition is reckoned on the basis of per beneficiary cost.

The present cost norms are as follows:-

Children	Norms
6 months to 72 months	Rs. 2.00 per child/per day
Severely malnourished children (6 months to 72 months)	Rs. 2.70 per child/per day.
Pregnant women and nursing mothers/ adolescent girls (under KSY)	Rs. 2.30 per beneficiary/per day.

Central assistance limited to 50% of actual expenditure incurred or 50% of the cost norms whichever is less, was introduced by the Government from the year 2005-2006.

(d) As reported by the States, the expenditure towards supplementary nutrition, per beneficiary was Rs. 1.10 and Rs. 1.27 for the years 2005-06 and 2006-07 respectively. It reveals that the States, on an average, have been spending less than the prescribed financial norms.

(e) to (g) Enhancement in allocation, if any, will be considered in the Ministry's proposal for revamping of ICDS Scheme.

Maritime Smuggling and Terrorism

1238. SHRI THAWAR CHAND GEHLOT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases of terrorist incidents, dacoity, robbery and smuggling of narcotic drugs in the coastal areas during each of the last three years;

(b) whether there is a need to set up new censor radars along the coastal areas and to carry out aerial surveillance of the area; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI. V. RADHIKA SELVI): (a) A total of 07 seizures were effected by the Indian Coast Guard in coordination with the Narcotics Control Bureau. 01 apprehension of arms was made by the Indian Coast Guard.

(b) and (c) A proposal for setting up a chain of static Sensors along the East and the West Coast of India in the form of 38 radar stations is under consideration of the MoD. These sensors will be a force multiplier and enhance coastal surveillance upto a distance of 30 miles from the coast.

[English]

**Fencing on Zero Line in
Jammu and Kashmir**

1239. CHAUDHARY LAL SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the border fencing on the International Border at Jammu has been erected a few Kilometres behind the Zero line;

(b) if so, whether the Union Government has taken a conscious decision to advance the site of fencing and re-erect it on the Zero line itself;

(c) if so, the details of agency appointed to execute the work;

(d) whether the farmers are not able to cultivate the land laying in between the present fencing and Zero line

due to security restrictions imposed by border guarding forces; and

(e) if so, the action being contemplated to remove the apprehension among the farmers living on the Zero line?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI. V. RADHIKA SELVI): (a) to (c) Out of 185 km. a stretch of only 38.015 km. fence was erected at a distance of 400 meter to 1.5 km. away from IB (Zero Line) due to certain constrains. The Government has decided to shift this stretch closer to International Border and CPWD has been appointed to execute the work.

(d) and (e) There are some restrictions due to security consideration. However, all the farmers who own their land across the fence are being allowed by BSF to cultivate their land for which timings for opening and closing of gates are fixed in consultation with locals.

**Women Personnel in Para Military
Forces**

1240. SHRI A. SAI PRATHAP : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government proposes to raise the strength of women personnel in Para-Military Forces; (PMF)

(b) if so, the details thereof; and

(c) the time by when it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The policy of the Government is to increase the strength of women personnel in Central Para-Military Forces taking into account the constraints on their deployment, posting etc.

- (c) It is an on-going process.

**National Board of Sanskrit School
Education**

1241. SHRI RAVI PRAKASH VERMA :

SHRI ADHALRAO PATIL SHIVAJIRAO :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether the Government is considering to set up a National Board of Sanskrit School Education;
- (b) if so, the details thereof;
- (c) whether the Planning Commission has rejected the proposal for setting up a National Board of Sanskrit School Education;
- (d) if so, the details thereof alongwith the reasons therefor;
- (e) whether there is an urgent need to streamline and strengthen Sanskrit Schools; and
- (f) if so, the measures taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE (SHRIMATI D. PURANDESWARI) :

(a) and (b) Yes, Sir. The Rashtriya Sanskrit Sansthan has suggested setting up of National Board of Sanskrit School Education to regulate curricular and teaching methods in traditional Sanskrit 'pathshalas' across the country.

(c) and (d) The Planning Commission has not supported the proposal on the grounds that the existing structure, including the conducting of public examination by the CBSE, is adequate to take care of Sanskrit studies.

(e) and (f) The Rashtriya Sanskrit Sansthan strengthens Sanskrit schools across the country through its regular

schemes. There is also a need to streamline curricula and examinations and the proposed National Board was expected to address this task.

Local Participation in Education

1242. SHRI M. SREENIVASULU REDDY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether participation of local communities in public services is instrumental in achieving better development outcomes; and
- (b) if so, the measures taken by the Government to improve the community participation in the public delivery of education services?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) and (b) The National Policy on Education (NPE), 1986 (as modified in 1992) provides that local communities, through appropriate bodies, will be assigned a major role in programmes of school improvement.

Sarva Shiksha Abhiyan (SSA) is the national flagship programme launched in 2001-2002 for achieving the goal of Universalisation of Elementary Education (UEE) through a time-bound approach in partnership with States and local bodies. It is also an attempt to provide an opportunity for improving capability of all children (6-14 years age) through the provision of community-owned quality education.

The framework for implementation of Sarva Shiksha Abhiyan assigns the greatest importance to systematic mobilization of the community and creation of an effective system of decentralized participation and supervision. The setting up of and flow of funds for school related matters are mandated through village Education Committees or their equivalent. Under SSA more than 50% of funds flow through community based

bodies for all school related expenditures. The community members are oriented and sensitised on their roles and functions for monitoring, supervision and execution of school related tasks in elementary education, as well as monitoring school effectiveness and enrolling out of school children. The SSA framework has been amended to ensure centrality of Panchayats in monitoring and supervision of SSA by requiring States to indicate specific supervisory roles over the elementary education programme at all tiers of the Panchayati Raj Institutions at district and sub-district levels, especially in States where PR Institutions have not been delineated such tasks.

Hike in Wheat Prices

1243. SHRIMATI MINATI SEN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) whether the prices of wheat has been considerably hiked in the world market;
- (b) if so, the reasons thereof; and
- (c) the reaction of the Government thereon; and
- (d) the steps taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH): (a) and (b) Yes, Sir. Russia, Ukraine, Canada, USA, Australia, Argentina and EU are major wheat producing and exporting countries in the world. The rise in world wheat prices this year has been on account of hot and dry weather in southern Russia and Ukraine reducing yield potential and stressing production. It is estimated that the exportable supplies from Russia will be down by about 16% and that from Ukraine by about 55% this year. Likewise lower quality of wheat is reported in US. In Canada, due to shift in sowing of crops like barley, oats, canola and durum wheat, the production of non durum wheat is declining. Crop in

Argentina has also declined by around 7% this year due to competition from other crops and increased fertilizer costs.

(c) and (d) The Government of India is currently importing wheat since February, 2006 to keep the prices under check. Exports have also been banned effective 9th February, 2007. The Government is also taking steps in direction of improving wheat production and productivity within the country.

Revision of Norms of CRF

1244. DR. M. JAGANNATH :

SHRI RAGHURAJ SINGH SHAKYA :
 SHRI JASUBHAI DHANABHAI BARAD :
 SHRI SURESH PRABHAKAR PRABHU :
 SHRI M. RAJA MOHAN REDDY :
 SHRI M. SHIVANNA :

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) the total fund released for calamity relief to each State Governments during each of the last three years including the current financial year;
- (b) whether the Government proposes to revise the norms of Central assistance based on the report of expert group for calamity relief from the National Calamity Contingency Fund and Calamity Relief Fund;
- (c) if so, the details thereof;
- (d) the criteria fixed for increasing the Central assistance for calamity relief;
- (e) whether the Government has released the entire sanctioned amount to the National Calamity Relief Fund;
- (f) if so, the details thereof and if not, the reasons therefor; and

(g) the steps taken by the Government to release the entire sanctioned amount to this Fund and the time by when the norms for providing Central assistance is likely to be revised?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (g) Details showing the allocation and releases made from Calamity Relief Fund (CRF) and funds released from National Calamity Contingency Fund (NCCF) during the years 2005-06, 2006-07 and 2007-08 are given in the enclosed Statements-I and II respectively.

Central share of CRF is released in two equal instalments—first in June and second in December, after

receiving utilization certificate from the States.

An Expert Group was set up in the Ministry of Home Affairs to review and recommend revision of items and norms of assistance from CRF/ NCCF, subsequent to the Award of the 12th Finance Commission. The Expert Group comprised of representatives from States and Central Ministries. The expert group submitted its report keeping in view the suggestions/views received from States and Central Ministries. The Government of India, after considering the recommendations of the Expert Group, has revised the norms of assistance from CRF/NCCF in the wake of identified natural calamities. The revised items and norms of assistance have been notified on 27th June 2007.

Statement-I

Allocation and releases of Central share of CRF during 2005-06, 2006-07 and 2007-08

(Rs. in crore)

Sl. No.	State	2005-06		2006-07		2007-08	
		Allocation	Released	Allocation	Released	Allocation	Released
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	258.06	258.06	270.96	335.48	284.51	219.99
2.	Arunachal Pradesh	21.23	21.23	21.84	21.84	22.48	11.24
3.	Assam	144.79	72.40	148.97	221.37	153.36	76.68
4.	Bihar	111.69	55.85	114.92	55.85	118.31	174.07*
5.	Chhattisgarh	83.81	41.91	86.23	150.33	88.76	22.19
6.	Goa	1.58	0.79	1.66	2.45	1.74	0.87
7.	Gujarat	184.50	184.50	193.73	246.87	203.41	48.57
8.	Haryana	93.28	83.95	97.95	107.28	102.85	51.43
9.	Himachal Pradesh	75.52	75.52	77.70	77.70	79.99	40.00

1	2	3	4	5	6	7	8
10.	Jammu and Kashmir	64.84	64.84	66.72	66.72	66.68	34.34
11.	Jharkhand	94.56	94.56	97.28	48.64	100.15	48.64
12.	Karnataka	86.00	86.00	90.28	113.98	94.81	71.11
13.	Kerala	64.13	64.13	67.33	67.33	70.70	70.70
14.	Madhya Pradesh	190.67	190.67	196.18	246.67	201.97	50.50
15.	Maharashtra	167.18	167.18	175.54	220.00	184.31	47.70
16.	Manipur	4.17	—	4.29	—	4.42	10.67
17.	Meghalaya	8.47	4.24	8.71	12.95	8.96	4.48
18.	Mizoram	4.94	2.47	5.08	5.01	5.23	●
19.	Nagaland	2.87	1.44	2.95	—	3.03	4.39
20.	Orissa	226.16	226.16	232.68	291.34	239.53	61.11
21.	Punjab	109.52	54.76	115.00	112.26	120.74	57.50
22.	Rajasthan	311.73	311.73	327.32	413.66	343.68	85.50
23.	Sikkim	13.15	13.15	13.53	—	13.93	13.53
24.	Tamil Nadu	156.81	78.41	164.65	243.06	172.88	●
25.	Tripura	9.64	—	9.92	14.6	10.21	10.07
26.	Uttar Pradesh	221.95	221.95	228.36	228.36	235.10	117.55
27.	Uttarakhand	71.02	71.02	72.44	36.22	73.93	36.22
28.	West Bengal	176.05	176.05	181.12	181.12	186.47	93.24
Total		2958.32	2622.94	3073.34	3521.06	3194.14	1287.31

● First instalment of Central share of CRF has not been released for want of information relating to crediting of earlier releases and utilization certificate.

*includes release of Central share of Rs. 114.42 crore for 2006-07.

Statement-II

Release of assistance from NCCF during 2005-06,
2006-07 and 2007-08

(Rs. in crore)

Sl. No.	State	Assistance Released		
		2005-06	2006-07	2007-08
1	2	3	4	5
1.	Andhra Pradesh	100.00	203.06	17.8
2.	Arunachal Pradesh	68.44	44.38	—
3.	Assam	—	—	—
4.	Bihar	—	—	—
5.	Chhattisgarh	—	—	—
6.	Goa	—	—	—
7.	Gujarat	304.31	545.69	—
8.	Haryana	—	—	—
9.	Himachal Pradesh	112.97	25.14	—
10.	Jammu and Kashmir	309.77	—	13.51
11.	Jharkhand	—	—	—
12.	Karnataka	358.85	384.97	—
13.	Kerala	17.94	—	50
14.	Madhya Pradesh	—	30.85	—
15.	Maharashtra	657.25	589.90	168.92
16.	Manipur	—	—	—
17.	Meghalaya	—	—	—
18.	Mizoram	—	—	—

1	2	3	4	5
19.	Nagaland	—	0.81	—
20.	Orissa	—	25.00	—
21.	Punjab	—	—	—
22.	Rajasthan	—	100.00	—
23.	Sikkim	—	5.20	—
24.	Tamil Nadu	1131.91	—	—
25.	Tripura	—	—	—
26.	Uttar Pradesh	—	—	—
27.	Uttarakhand	—	7.06	—
28.	West Bengal	—	—	—
Total		3061.44	1962.05	250.23

[Translation]

Textile Export

1245. SHRI TUFANI SAROJ :
SHRI GANESH SINGH :

Will the Minister of TEXTILES be pleased to state :

(a) the total quantity and value of textiles and apparels exported during each of the last three years and current year, country-wise;

(b) whether export thereof has declined in the country during the current year;

(c) if so, the reasons therefor;

(d) whether the Government has set any target for export thereof for the Eleventh Five Year Plan;

(e) if so, the details thereof year-wise; and

(f) the steps taken to achieve the target?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGO VAN) : (a) to (c) India's textile items are exported to more than hundred countries. A Statement-I showing year-wise and value-wise textile exports to the top twenty countries is attached. Exports of Textiles have been showing an upward trend.

(d) and (e) The projection of exports of textiles and apparel during the eleventh plan is given in the enclosed Statement-II.

(f) The Government has been taking a number of steps to achieve the export targets. Some of the important initiatives taken in this regard are as follows:-

- (i) 100% Foreign Direct Investment is allowed in the textiles sector under the automatic route.
- (ii) The Government has de-reserved readymade garments, hosiery and knitwear from the small scale industry sector.
- (iii) The Technology Upgradation Fund Scheme (TUFS) has been made operational from 1-4-1999 to facilitate the modernisation and upgradation of the sector.
- (iv) A new "Scheme for Integrated Textile Parks" has been formulated by merging the "Scheme for Apparel Parks for Exports" and the "Textiles Centre Infrastructure Development Scheme", in order to expand the production base of the textiles and garment sector.
- (v) The fiscal duty structure has been generally rationalised to achieve growth and maximum value addition within the country. Except for

mandatory excise duty on man-made filament yarns and man-made staple fibres, the whole value addition chain has been given the option of excise exemption.

- (vi) Import of specified textiles and garment machinery has been allowed at a concessional rate of customs duty to encourage investment and to make our textiles product competitive in the global market. The cost of machinery has also been reduced through fiscal policy measures.
- (vii) Duty-free import of 21 items of trimmings and embellishment items is allowed to garment exporters. This can be upto 3% of their actual export performance during the previous year.
- (viii) For the speedy modernisation of the textiles processing sector, Government has introduced a credit linked capital subsidy scheme @10% under TUFS w.e.f. 20.4.2005, in addition to the existing 5% interest reimbursement.
- (ix) The National Institute for Fashion Technology (NIFT) and the Apparel Training and Design Centres (ATDCs) are running various courses/programmes at various places in the country to meet the skilled manpower requirement of the textiles industry, especially apparel, in the field of design, merchandising and marketing.
- (x) Facilities like eco-testing laboratories have been created to enable exporters to get garments/textiles pre-tested so that they conform to the requirements of the importing countries.

Statement-I

Year-wise and Value-wise Textile Export to Top 20 Countries

(in million US Dollars)

Sr. No.	Country	2003-2004	2004-2005	2005-2006	2006-2007 Apr-Dec
1	2	3	4	5	6
1.	USA	2932	3464	4747	3475

1	2	3	4	5	6
2.	UK	923	1058	1374	1005
3.	U Arab EMTS	1121	1126	1001	810
4.	German F REP	829	828	1145	804
5.	Italy	538	667	817	646
6.	France	590	657	826	597
7.	China P RP	143	123	546	453
8.	Spain	335	406	585	392
9.	Netherland	292	283	393	330
10.	Saudi Arab	321	336	361	299
11.	Canada	351	370	410	298
12.	Belgium	216	245	298	266
13.	Bangladesh	270	280	384	251
14.	Turkey	218	237	270	247
15.	Japan	245	232	276	208
16.	Korea RP	250	196	253	189
17.	Sri Lanka	182	170	220	160
18.	Denmark	123	144	228	158
19.	Egypt A RP	122	139	178	158
20.	Hong Kong	178	147	174	116
21.	Other Countries	3339	3238	3396	2970
Grand Total		13518	14346	17882	13832

Statement-II*Projected Exports of Textiles and apparel during the Eleventh Plan*

(in million US Dollars)

Sl.No.	Item	2008-09	2009-10	2010-11	2011-12
1	2	3	4	5	6
1.	Ready made Garments	17355	23593	31697	34025

1	2	3	4	5	6
2.	Cotton Textiles	7573	9185	10982	11328
3.	Manmade Textiles	3012	3524	4123	4823
4.	Wool and Woollen Textiles	124	141	160	182
5.	Silk Textiles	542	590	643	701
Total		28606	37033	47605	51059
6.	Handicrafts	1917	2224	2580	2993
7.	Coir and Coir Manufactures	234	276	326	384
8.	Jute	417	484	561	651
Grand Total		31174	40017	51072	55087

Financial Knowledge in School Curriculum

1246. SHRI PANKAJ CHOWDHARY :
SHRI SANAT KUMAR MANDAL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has formulated any policy to include financial as well as investor and capital market knowledge in school curriculum;

(b) if so, the details thereof and the purpose therefor; and

(c) the time by when the said plan is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Some components of financial knowledge are integrated in class X Social Science syllabus of Central Board of Secondary Education (CBSE) and also in its syllabi for Economics and Business

Studies in classes XI and XII. CBSE has also introduced a course on Financial Market Management at 2 level as an elective. This course deals extensively with investor and capital market knowledge. The basic purpose is to equip the students with knowledge and skill to manage financial matter.

[English]

Textile Park

1247. SHRI C.K. CHANDRAPPA :
SHRI SUBHASH SURESHCHANDRA
DESHMUKH :
SHRI B. MAHTAB :

Will the Minister of TEXTILES be pleased to state :

(a) the details of the textile parks set up and likely to be set up in the country, State and Union Territory-wise;

(b) the number of people employed in these parks, State and Union Territory-wise;

(c) the annual production in these parks, State and Union Territory-wise;

(d) the details of the proposals received from various State Governments for setting up of these parks during each of the last three years, State and Union Territory-wise; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGOVA) : (a) to (c) During the 10th Five Year Plan, 30 Textiles Park projects were sanctioned under the Scheme for Integrated Textiles Parks (SITP). These projects envisage employment generation for 5.70 Lakh persons (Direct/Indirect), and annual textiles production worth Rs. 23674 Crore (approx.). State and Union Territory-wise information is as under:-

State	Number of Projects sanctioned during the 10th Five Year Plan	Estimated employment generation		Estimated annual textiles production (In Crore Rupees)
		Direct	Indirect	
Andhra Pradesh	04	85900	135000	7875
Gujarat	07	47350	82400	5574
Karnataka	01	2000	2000	350
Maharashtra	06	24095	33795	2112
Punjab	01	2400	2950	1740
Rajasthan	04	18950	32000	2700
Tamil Nadu	06	20000	35500	3193
West Bengal	01	11600	34800	180
Total	30	212295	358445	23674

(d) and (e) Under the SITP, Industry Associations/ Groups of Entrepreneurs are main promoters of the Textiles Park. Requests were received from various quarters, including the State Governments, to sanction Textiles Park projects. 30 Project proposals, which were in conformity with the guideline of the scheme and considered potentially viable, were approved as per the target for the 10th Five Year Plan — 9 in 2005-06 and 21 in 2006-07. Development of more Textiles Park projects has been included in the proposal for 11th Five Year Plan.

First Freedom Struggle

1248. SHRI ANWAR HUSSAIN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government has any plan to include and popularise the contribution of North Eastern Region to the Freedom Struggle by way of celebrating the historic 150 years of India's First Freedom Struggle.

(b) if so, the details thereof;

(c) the details of funds allocated to DAVP for this purpose;

(d) whether the Songs and Drama Division has any plans to popularise the immortal patriotic songs of Assam to inspire the new generation;

(e) if so, the details thereof; and

(f) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) and (b) Government of India has constituted a National Committee under the Chairmanship of Hon'ble Prime Minister and a National Implementation Committee under the Chairmanship of Hon'ble Minister of Human Resource Development to chalk out the programmes and activities for commemoration of 150th Anniversary of First War of Independence, 1857 in a befitting manner. The inaugural function was held on 11th May, 2007. A calendar of events was circulated to all States and Union Territories by Ministry of Culture. The calendar of events is suggestive and the State Governments are encouraged to take up other programmes also with special focus on the events, which may have taken place in the area.

(c) As part of the commemorative programme of 150th year of First War of Independence 1857, the Government is implementing an exhibition project on a mobile train, with DAVP as the implementing agency. The total cost of the project is estimated at Rs. 14.84 crore inclusive of all participating Ministries/Organizations.

(d) to (f) Guwahati Regional Centre of Song and Drama Division has prepared new programme packages on 150th year of First War of Independence. Twenty two registered cultural troupes and two departmental/empanelled troupes were deployed with the newly developed programme packages on the above theme. So far, 130 programmes

have already been presented in coordination with Nehru Yuva Kendra and District Administrations of the concerned Districts of Assam and Manipur.

[Translation]

Export of Spices

1249. SHRI RAJNARAYAN BUDHOLIA :

SHRIMATI RUPATAI D. PATIL :

SHRIMATI K. RANI :

SHRI M. SHIVANNA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the total quantity of various items of spices including processed spices exported and foreign exchange earned, item-wise and country-wise during the last three years including the current year, till date; and

(b) the steps taken by the Government to boost the export of spices?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH): (a) The total quantity of various items of spices including processed spices exported and foreign exchange earned, item-wise is given in the enclosed Statement-I. The country-wise export during the last three years is given in the enclosed Statement-II.

(b) The steps taken by the Government to boost export of spices are as under:-

1. Upgradation of technology for high end value addition and developing capabilities to meet the emerging global food safety standards.
2. Adoption of high-tech processing technologies such as cryo-grinding steam sterilisation, super fluid extraction and advanced system of packaging.

3. Assistance for setting up/upgradation of in-house laboratories of exporters for testing among other things, pesticide residues, aflatoxin, physical, chemical and microbial contaminants and chemical composition of spices.
4. Adoption of quality certification procedures leading to accreditation under ISO, HACCP, SQF 2000, organic certification etc.
5. Development of innovative packaging for branded consumer packs for spices and spice products and adoption of barcode.
6. Assistance for printing promotional brochures / folders on spices and spice products for distribution in the overseas markets
7. Encouraging exporters to participate in international trade fairs, meetings etc. and undertake business tours to develop personal rapport and relationship with overseas buyers by offering assistance.
8. Offer of assistance for sending business samples abroad.
9. Promoting worldwide direct sale of premium category of branded Indian spices viz., "Flavourit", since March 2005.
10. Award of spice house certificate and Indian spices logo for popularizing good manufacturing practices/hygienic practices/branded products among spice exporters.
11. Promotion of export of organic spices by providing support for:
- (a) Production of organic spices
- (b) Production of organic inputs
- (c) Production of bio-control agents
- (d) Certification of farms and processing units
12. Quality improvement
- (a) Harmonization of quality/food safety standards
- (b) Assistance for setting up of in-house laboratories
- (c) Check sample validation programmes to establish the credibility of the quality evaluation laboratory.
13. Spices Board also undertakes generic promotion of Indian spices through participation in international food fairs and exhibitions besides sending business delegations to tap new markets.

Statement-I

Item-wise Export of Spices from India

(Qty. in Tonnes and Value in Rs. Lakhs)

Item	2004-05		2005-06		2006-07 (E)	
	Qty.	Value	Qty.	Value	Qty.	Value
1	2	3	4	5	6	7
Pepper	14,148	12171.08	17,363	15094.81	28,750	30620.00

1	2	3	4	5	6	7
Cardamom (S)	642	2362.40	863	2682.13	650	2236.00
Cardamom (L)	954	1129.86	1,046	1154.65	1,500	1690.00
Chilli	138,073	49902.92	113,174	40300.51	148,500	80775.00
Ginger	13,690	5985.81	9,411	4295.52	7,500	3975.00
Turmeric	43,097	15624.95	46,405	15286.02	51,500	16480.00
Concomber	33,582	8208.94	23,756	6770.73	20,500	7462.00
Cumin	15,767	11529.21	12,879	9819.07	26,000	20150.00
Celery	4,297	1449.51	4,185	1500.64	3,550	1320.50
Fennel	7,590	2749.86	5,725	2782.33	3,575	2380.00
Fenugreek	14,635	2747.73	15,525	3402.87	8,500	2698.50
Other Seeds (1)	16,576	4018.66	12,670	3321.99	8,000	2240.00
Garlic	2,929	736.37	34,688	4798.38	11,500	2127.50
Tamarind	5,944	1833.98	14,101	3078.20	10,200	3000.00
Nutmeg and Mace	1,260	2323.81	1,530	3117.21	2,100	4273.50
Vanilla	43	2875.88	72	1226.80	125	1995.50
Other Spices (2)	9,707	5554.25	7,033	4414.57	9,300	4280.00
Curry Powder	8,415	6697.15	9,340	7838.03	9,500	8692.50
Mint Products (3)	11,143	50218.70	14,544	81320.66	16,250	110095.00
Oils and Oleoresins	5,831	46931.81	6,074	50557.34	6,250	51079.00
Total	348,524	235051.87	350,363	262782.45	373,750	357575.00
Value in Million US \$		524.15		592.90		792.95

(1) Include Bishops Weed (Ajwainseed), Dill Seed, Poppy Seed, Aniseed, Mustard etc.

(2) Include Asafoetida, Cinnamon, Cassia, Cambodge, Saffron, Spices (Nes) etc.

(3) Include Menthol, Menthol Crystals and Mint Oils.

Source : DGCI and S., Calcutta/Shipping Bills/Exporters' Returns.

Item	April-June 2007 (*)			1	2	3	4
	Qty. (Tonnes)	Value (Rs. Lakhs)	Value (Min. US \$)				
1	2	3	4				
Pepper	7,000	9,725.50	23.89	Fennel	2,100	1,199.00	2.91
Cardamom (S)	115	398.00	0.96	Fenugreek	4,580	1,262.50	3.06
Cardamom (L)	325	372.00	0.89	Other Seeds (1)	1,700	513.75	1.25
Chilli	52,000	28,850.00	69.74	Garlic	185	94.00	0.23
Ginger	2,500	890.00	2.15	Nutmeg and Mace	300	661.50	1.61
Turmeric	14,750	4,473.75	10.88	Vanilla	45	399.75	0.97
Coriander	6,100	2,248.25	5.46	Other Spices (2)	7,000	2,379.25	5.77
Cumin	4,000	4,090.00	9.93	Curry Powders/ Paste	2,625	2,417.00	5.87
Celery	650	237.50	0.57	MINT Products (3)	3,600	23,777.50	57.66
				Spice Oils and Oleoresins	1,575	12,740.75	30.92
				Total	111,420	96730.00	234.53

Statement-II*Country-wise Export of Total Spices from India*

Country	2004-05		2005-06		2006-07(E)	
	Qty. (MT)	Value (Rs. Lakhs)	Qty. (MT)	Value (Rs. Lakhs)	Qty. (MT)	Value (Rs. Lakhs)
1	2	3	4	5	6	7
U.S.A.	42402.4	50000.3	43243.7	58231.8	46935.1	73998.5
Malaysia	40355.1	14849.7	43173.0	14835.9	58545.1	30787.6
China	3526.0	12481.0	4926.9	22499.7	4463.2	20782.2
Germany	5252.4	12847.3	6101.6	16278.6	5988.5	19439.9
Bangladesh	36489.6	9992.2	34094.7	4508.4	42159.5	17999.4

1	2	3	4	5	6	7
U.K.	15391.1	13459.7	17737.3	15377.2	16770.1	16491.0
U.A.E.	23933.3	8967.8	27234.3	10041.6	31101.0	13136.2
Sri Lanka	36878.9	9490.2	33319.9	8463.8	27725.4	12770.5
Japan	7026.2	11939.7	8382.6	12947.4	6065.2	10981.8
Singapore	6796.2	7235.7	5983.9	10731.9	6699.0	10369.7
Netherlands	4694.8	4674.1	4492.1	4604.0	4872.5	7575.8
Saudi Arabia	10715.2	5788.0	8885.2	5646.4	7264.4	5872.8
Nepal	22654.9	6206.1	16778.0	5044.4	13643.3	5655.4
Indonesia	5548.0	2585.3	6264.8	3739.0	7380.6	5145.0
Brazil	2010.4	2875.6	1364.3	3413.2	1868.0	4841.2
Belgium	1867.9	2017.7	2172.2	3244.3	2344.0	4817.9
France	2945.9	5865.0	2947.5	7701.4	2711.5	4802.5
Vietnam	127.3	348.2	338.0	591.4	5694.0	4672.6
South Africa	7262.5	3611.9	8853.8	4474.5	6889.1	4592.5
Canada	4218.6	4128.8	4604.6	4376.4	4066.3	4377.1
Paraguay	299.8	949.2	148.3	402.8	789.6	4327.6
Australia	3041.2	2800.7	3247.3	3220.2	3743.3	4279.6
Hongkong	1186.1	1927.0	1240.0	2801.7	1272.1	3662.6
Mexico	3807.4	3019.4	4000.7	3557.4	2664.2	3170.9
Spain	1940.5	4842.6	1524.2	3436.6	2035.4	2635.8
Korea (South)	687.7	2591.7	1075.4	2599.9	697.2	2500.9
Italy	2664.9	1903.7	2465.5	1808.9	2155.7	2219.9
Pakistan	18211.4	4651.1	16115.9	3961.6	4384.7	2206.1

1	2	3	4	5	6	7
Thailand	455.4	1129.1	732.1	1808.6	1172.8	2088.2
Egypt (A.R.E)	7462.7	2231.8	5874.6	1806.5	4585.7	2032.7
Russia	2674.7	1235.9	2463.2	1150.9	3500.5	1946.6
Phillipines	599.8	1068.8	1164.6	1118.1	1719.9	1648.3
Iran	903.9	322.0	1492.2	444.9	6250.4	1602.3
Kuwait	2100.5	1187.5	2287.1	1222.5	2168.1	1411.5
Denmark	318.8	1058.9	683.1	893.4	419.2	1381.9
Taiwan	990.7	1282.7	694.5	932.1	850.5	1378.9
Israel	1677.0	1137.4	1486.7	937.2	1870.5	1308.5
Sweden	843.9	836.3	903.8	995.6	790.5	967.0
Y.A.R.	3298.7	819.1	4281.0	963.1	2621.7	897.9
Baharain	1061.4	631.6	1444.3	709.4	1462.6	833.1
Oman	607.2	503.0	1090.4	502.9	940.4	800.2
Poland	241.3	312.0	595.3	589.5	545.8	708.6
Turkey	440.5	438.0	559.0	545.2	505.0	637.3
Qatar	943.3	393.8	972.2	432.1	1095.7	617.7
Syria	1109.0	382.1	1620.8	456.5	1756.2	595.2
Others	10862.6	8032.2	11302.7	8713.3	20746.7	32606.6
Total	348524.2	235051.9	350363.2	262762.5	373750.0	357575.0

Anganwadi Centres

detected at some Anganwadi Centres;

1250. SHRI BHUVANESHWAR PRASAD MEHTA :
Will the Minister of WOMEN AND CHILD DEVELOPMENT
be pleased to state .

(b) if so, the details thereof during each of the last
three years, state-wise;

(a) whether cases of irregularities have been

(c) whether there is a wide variation between the
number of sanctioned and operational Anganwadi Centres;.

- (d) if so, the reasons therefor;
- (e) whether there is an acute shortage of Anganwadi workers in different States;
- (f) if so, the details thereof, State-wise;
- (g) whether the Government has formulated a policy to bring about changes in the operation of Anganwadi Centres; and
- (h) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) and (b) No such case has come to the notice of the Government.

- (c) As on 31.03.2007, out of 10.53 lakh sanctioned

AWCs, 8.45 lakh AWCs are operational.

(d) As per an exercise conducted by the Ministry adopting the CPM/PERT Chart, operationalisation of AWC requires about 12 months from the date of its sanction. However, the reasons for the backlog are State specific and include delays in recruitment of Anganwadi Workers and Helpers, court cases etc.

(e) and (f) State-wise details of sanctioned, in-position and vacant posts of Anganwadi Workers are given in the Statement enclosed.

(g) and (h) Ministry of Women and Child Development is continuously monitoring and reviewing the implementation of ICDS Scheme with the State Governments/UT Administrations and requesting them to take all required administrative measures for early operationalisation of sanctioned AWCs.

Statement

State-wise no. of Anganwadi Workers sanctioned, in-position and vacant under ICDS Scheme as on 31.3.2007

Sl. No.	State/UT	Anganwadi Workers					
		Sanctioned as on 31.03.05	Sanctioned during on 2005-06	Sanctioned during on 2006-07	Total Sanctioned as on 31.03.07	In-position	Vacant
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	56539	9562	7843	73944	60173	5928
2.	Arunachal Pradesh	2359	678	1240	4277	3037	0
3.	Assam	25416	6659	5007	37082	24443	7632
4.	Bihar	60813	19715	560	81088	60041	20487
5.	Chhattisgarh	20289	9148	5500	34937	25976	3461

1	2	3	4	5	6	7	8
6.	Goa	1012	0	100	1112	1010	2
7.	Gujarat	37961	3523	2695	44179	35837	5447
8.	Haryana	13546	2813	833	17192	16328	31
9.	Himachal Pradesh	7354	10894	0	18248	7031	11217
10.	Jammu and Kashmir	18772	0	6711	25483	16409	2363
11.	Jharkhand	24171	6683	1243	32097	22257	8597
12.	Karnataka	40301	11313	2646	54260	45275	6339
13.	Kerala	25393	3258	3464	32115	27935	716
14.	Madhya Pradesh	49787	9537	9914	69238	52667	6657
15.	Maharashtra	62126	12864	9877	84867	72395	2595
16.	Manipur	4501	0	3120	7621	4495	6
17.	Meghalaya	2218	961	209	3388	3162	17
18.	Mizoram	1361	231	90	1682	1592	0
19.	Nagaland	2770	265	159	3194	2687	348
20.	Orissa	34201	3279	4217	41697	35139	2341
21.	Punjab	14730	2691	2748	20169	14615	2806
22.	Rajasthan	35821	11041	1510	48372	42634	4228
23.	Sikkim	500	488	0	988	805	183
24.	Tamil Nadu	42677	3049	1539	47265	43946	1780
25.	Tripura	3874	2220	1257	7351	5854	240
26.	Uttar Pradesh	106059	31498	13170	150727	122341	15216
27.	Uttaranchal	6658	1134	1872	9684	7653	139
28.	West Bengal	57540	17100	17512	92152	52714	21928

1	2	3	4	5	6	7	8
29.	Andaman and Nicobar Islands	527	94	51	672	621	0
30.	Chandigarh	300	29	41	370	329	0
31.	Delhi	3902	526	1678	6106	4425	3
32.	Dadra and Nagar Haveli	138	77	4	219	138	77
33.	Daman and Diu	87	10	10	107	91	6
34.	Lakshadweep	74	0	13	87	74	0
35.	Pondicherry	677	11	0	688	688	0
All India		764454	181351	106833	1052638	814817	130988

**Recommendation of NHRC for Amendment
in Constitution**

1251. SHRI HEMMAL MURMU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the National Human Rights Commission (NHRC) has decided to make recommendation to the Government regarding amendment in the Constitution to root out corruption and for constitution of Anti-Corruption Commission as reported in Jansatta dated June 4, 2007;

(b) if so, the details thereof; and

(c) the time by when such recommendations are likely to be submitted to the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (c) The National Human Rights Commission (NHRC) had organized a National Conference on Effects of Corruption on Good Governance on 9-10 May, 2006 at New Delhi and has finalized its recommendations, one of which relates to amending the Constitution of India by adding one more clause to Article 51A which deals with Fundamental duties

stating therein that nobody should indulge in any corrupt practices. However, there is no recommendation regarding constitution of Anti-Corruption Commission. The NHRC has sent a copy of the recommendations of the above Conference to various State Governments/Union Territory Administrations and various Ministries/Departments of the Government of India.

**National and State Commissions
for Children**

1252. SHRI SUBHASH SURESHCHANDRA DESHMUKH : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether the Government has constituted a National Commission for Children;

(b) if so, the details thereof;

(c) whether State Commissions for children has been constituted in all the States;

(d) if so, the details thereof, State-wise and Union Territory-wise;

(e) if not, the reasons therefor;

(f) whether the Government has taken/proposed to take any steps to constitute Commissions for children in all the States; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) and (b) The Government has constituted the National Commission for Protection of Rights which has started functioning with effect from 5th March, 2007. The Chairperson and Members have been appointed.

(c) and (d) Only Goa has so far set up the State Commission for Children.

(e) Most of the State Government have informed that they are in the process of constituting the State Commissions.

(f) and (g) The Ministry of Women and Child Development has been writing to the Governments and Union Territories from time to time to constitute the State Commission in their respective States/UTs.

[English]

Investment by Foreign Companies

1253. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government proposes periodical review of investments made by companies from China, Taiwan, Pakistan, Afghanistan, Bangladesh etc.;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the name and agency authorised to scrutinise foreign investments in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR) :

(a) to (d) Foreign Direct Investment (FDI) policy is incorporated in the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 under the Foreign Exchange Management Act. These Regulations indicate the countries from where investment is not permitted. There is no restriction on investment from China and Taiwan. However, Regulations made under the FEMA prohibit FDI from either individuals or incorporated entities of Pakistan and Bangladesh. Section 13 of the FEMA, 1999 provides for imposition of penalty after adjudication, for contravention of the provisions of the Act or Rules/Regulations.

DD-India Channel in USA and UK

1254. SHRI P.S. GADHAVI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Doordarshan has floated a tender to conduct a study on the impact and reach of DD-India channel in USA, UK and the Middle East;

(b) if so, the details thereof;

(c) whether the Doordarshan has short-listed companies for conducting study to promote India abroad for Middle East;

(d) if so, the reasons therefor; and

(e) the steps taken/proposed to be taken to include USA and UK in the offer letter for conducting study on the impact and reach of Doordarshan of DD-India channel in USA and UK as well?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) to (d) Prasar Bharati have informed that Doordarshan floated tenders to conduct a study on the reach and impact of its DD-India

channel in USA, UK and the Middle East. Considering the high cost involved, it was decided to initially limit the study to the Middle East countries only.

(e) Prasar Bharati have informed that no decision has so far been taken to include USA and UK in the offer letter for conducting study on the impact and reach of Doordarshan (DD-India channel) in USA and UK.

[Translation]

Carpet Industry

1255. SHRI TUKARAM GANPAT RAO RENGE PATIL :
SHRI KASHIRAM RANA :

Will the Minister of TEXTILES be pleased to state :

(a) the details of efforts being made to promote the carpet industry in the country; and

(b) the names of countries to which carpets exported during each of the last three years alongwith the amount of foreign exchange earned?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGO VAN) : (a) To promote the carpet industry in the country efforts have been taken including skill up-gradation of weavers through training, creating awareness of policy and programme among the stake-holders through workshops / seminars and participation in international fairs/exhibitions. Besides, Indian Institute of Carpet Technology has been established at Bhadohi to provide technical support to the industry to make it a vibrant sector.

(b) The names of major countries to which carpets were exported during each of the last three years alongwith the amount of foreign exchange earned are as under:-

S.No.	Country	2003-04		2004.05		2005-06	
		(Rs. in Crores)	US\$ in Million	(Rs. in Crores)	US\$ in Million	(Rs. in Crores)	US\$ in Million
1	2	3	4	5	6	7	8
1.	Argentina	10.56	2.33	9.82	2.25	5.99	1.35
2.	Australia	26.41	5.83	26.54	6.08	42.91	9.69
3.	Austria	24.74	5.46	20.89	4.78	23.47	5.30
4.	Belgium	11.67	2.58	20.85	2.48	28.52	6.44
5.	Canada	40.31	8.92	37.46	8.57	41.93	9.47
6.	Denmark	18.90	4.17	19.50	4.47	21.93	4.95
7.	Finland	14.73	3.25	15.25	3.49	15.96	3.60
8.	France	48.92	10.82	49.10	11.23	47.93	10.82
9.	Germany	614.61	135.86	571.24	130.74	585.39	132.22

1	2	3	4	5	6	7	8
10.	Italy	25.57	5.65	23.77	5.44	38.25	8.64
11.	Japan	48.92	10.82	49.50	11.33	54.79	12.37
12.	Luxembourg	0.83	0.18	0.90	0.20	0.23	0.05
13.	Netherlands	19.18	4.23	19.18	4.39	30.79	6.95
14.	Norway	6.39	1.42	7.50	1.72	7.53	1.70
15.	Sweden	18.35	4.05	17.05	3.90	24.37	5.50
16.	Switzerland	26.96	5.95	25.06	5.73	15.14	3.42
17.	Spain	24.46	5.40	22.74	5.20	32.87	7.42
18.	U.S.A.	1472.17	325.44	1368.28	313.18	1537.51	347.27
19.	U.K.	112.58	24.88	104.64	23.96	158.98	35.91
20.	Other countries	213.53	47.20	184.35	42.21	364.57	83.46
Total		2779.79	614.44	2583.62	591.35	3082.06	696.53

[English]

Recommendation of Raghavan Committee

1256. SHRI PRABODH PANDA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Raghavan Committee has recommended to amend the Indian Penal Code (IPC) to make ragging a punishable offence;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) Yes, Sir.

(b) The Committee has recommended that rather

than subjecting each incident of ragging to different penal treatment under various sections of the Indian Penal Code, a new section should be added to the IPC, making ragging a punishable offence on the analogy of section 498A dealing with cruelty towards women (against dowry related incidents).

(c) The recommendation to amend IPC and CrPC needs to be examined in consultation with State Governments as the Criminal Law and Criminal Procedure are on the Concurrent List of the Seventh Schedule to the Constitution of India and these laws are administered by State Governments. Implementation of the recommendation is subject to receipt of views from the State Governments and Central Government taking a holistic view on the recommendation alongwith views of the State Governments and introduction and passage of a amendment bill in Parliament for which no time-frame can be fixed.

[Translation]

Development of Industrially Backward States

1257. SHRIMATI SANGEETA KUMARI SINGH DEO :
SHRI HARIKEWAL PRASAD :
SHRI HARIBHAU RATHOD :
SHRI RAM KRIPAL YADAV :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) the names of industrially backward States in the country and the reasons for their backwardness;
- (b) whether the Government has appointed any consultancy agency for evaluation/assessment thereof;
- (c) if so, the details thereof;
- (d) whether the government has promulgated any National Action Plan for development of the industrially backward States; and
- (e) if so, the details thereof alongwith the total funds provided, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR) :
(a) Presently there is no classification of industrially backward States as such. However, Department of Industrial Policy and Promotion is providing package of economic incentives to the North-Eastern States and Special Category States of Jammu and Kashmir, Himachal Pradesh and Uttarakhand as these States are geographically isolated, hilly, remote and have poor infrastructure as well as poor accessibility to markets.

(b) and (c) No, Sir.

(d) Concerted efforts are being made by State and Central Government for industrial development of backward areas under various schemes, inter-alia

providing for fiscal concessions, improved industrial infrastructures and a conducive investment climate for setting up of industries. Department of Industrial Policy and Promotion is implementing the Growth Centre Scheme, Industrial Infrastructure Upgradation Scheme, North-East Industrial Policy Package, Special Category States Package and Industrial Park Scheme to promote industrial development.

(e) Funds are allocated Scheme-wise and not State-wise.

[English]

Multiple Criminal Codes

1258. SHRI CHANDRA BHUSHAN SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Government has constituted any Committee on Multiple Criminal Codes;
- (b) if so, the recommendations made by the Committee including setting up of a separate National Authority to deal with crimes; and
- (c) the reaction of the Government on each recommendation made by the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) A Committee constituted under the Chairmanship of Prof. Madhava Menon has submitted a Draft National Policy on Criminal Justice to the Government on 1st August, 2007. The Draft Policy has recommended classification of all offences under Indian Penal Code into four codes, namely, Social Welfare Offences Code, Correctional Offences Code, Penal Code and Economic Offences Code.

(b) The Draft Policy has also recommended changes in criminal law and procedure, the institutions of police, prosecution, judiciary and prisons including correctional services etc. for streamlining the Criminal Justice

System in the country. It has also been suggested that Draft Policy should identify all such crimes affecting the unity and integrity of the country and create a united National Agency to undertake prevention, investigation and prosecution of such crimes with the support and cooperation of the State machinery concerned.

(c) The Draft Policy is being circulated to all the State Governments for their views/comments as the Criminal Law and Criminal Procedure are on the Concurrent List of the Seventh Schedule to the Constitution of India and are administered by the State Governments. On receipt of the same, a final view will be taken by the Government on the Draft Policy.

Exports of Textiles and Garments

1259. SHRI M.P. VEERENDRA KUMAR : Will the Minister of TEXTILES be pleased to state :

(a) whether export of textiles and garments to the USA and European countries has declined in recent years in spite of abolition of quota system;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken to accelerate exports especially to USA and European Countries?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGOVA) : (a) and (b) As per provisional data, India's textiles and clothing exports during 2006-07 were of the value of US\$ 18729.93 million, as against exports valued at US\$ 17520.07 million during the year 2005-06, registering a growth of 6.91%. India's textile and clothing exports to USA and the Member States of European Union, which together account for about two-third of our total textiles and clothing exports, have recorded a growth of 8% and 14% respectively in the year 2006 over 2005, as per World Trade Atlas data.

(c) Government has been taking a number of steps to boost textiles and garment production and exports. Some

of the important initiatives taken in this regard are as follows:-

- (i) 100% Foreign Direct Investment is allowed in the textiles sector under the automatic route.
- (ii) The Government has de-reserved readymade garments, hosiery and knitwear from the SSI sector.
- (iii) The Technology Upgradation Fund Scheme (TUFS) has been made operational from 1-4-1999 to facilitate the modernisation and upgradation of the sector.
- (iv) A new "Scheme for Integrated Textile Parks" has been formulated by merging the "Scheme for Apparel Parks for Exports" and the "Textiles Centre Infrastructure Development Scheme", in order to expand the production base of the textiles and garment sector.
- (v) The fiscal duty structure has been generally rationalised to achieve growth and maximum value addition within the country. Except for mandatory excise duty on man-made filament yarns and man-made staple fibres, the whole value addition chain has been given the option of excise exemption.
- (vi) The import of specified textiles and garment machinery has been allowed at a concessional rate of customs duty to encourage investment and to make our textiles product competitive in the global market. The cost of machinery has also been reduced through fiscal policy measures.
- (vii) Duty-free import of 21 items of trimmings and embellishment items is allowed to garment exporters. This can be upto 3% of their actual export performance during the previous year.

- (viii) For the speedy modernisation of the textiles processing sector, Government has introduced. w.e.f. 20.4.2005, a credit linked capital subsidy scheme @10% under TUFSS, in addition to the existing 5% interest reimbursement.
- (ix) The National Institute for Fashion Technology (NIFT) and the Apparel Training and Design Centres (ATDCs) are running various courses/programmes at various places in the country to meet the skilled manpower requirement of the textiles industry, especially apparel, in the field of design, merchandising and marketing.
- (x) Facilities like eco-testing laboratories have been created to enable exporters to get garments/textiles pre-tested so that they conform to the requirements of the importing countries.

**Free Education to Economically
Backward Classes**

1260. SHRI VIJOY KRISHNA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether the High Court of Delhi has issued orders to the Government for providing free education to 20 per cent students belonging to economically backward classes by all the private schools;
- (b) if so, the details thereof; and
- (c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (c) No, Sir. Following an interim order of the Hon'ble Court of Delhi, the Education Department of Government of National Capital Territory of

Delhi had issued orders on 25-01-2007 regarding provision of free seats to the extent of not less than twenty percent of total seats, for students belonging to economically weaker section in unaided recognized private schools imparting education in Delhi, which have been allotted land by the Government Agencies, such as Delhi Development Authority, Land and Development Office and the Government of National Capital Territory of Delhi, etc. However, the Hon'ble High Court of Delhi in its interim order dated 30.5.2007 has directed that the institutions "shall admit students of the weaker sections of the society as defined in the impugned notification dated 25th January 2007 to the extent of minimum 10% plus 5% less wards of teaching and non-teaching staff employed in the school for the academic session 2008-09". The matter is presently sub-judice.

Status of Chalk

1261. SHRI BHUPENDRASINH SOLANKI :
SHRI MAHESH KANODIA :

Will the Minister of MINES be pleased to state :

- (a) whether the Government has received some proposals from the various State Governments to consider Chalk as minor mineral instead of major mineral;
- (b) if so, the details and the present status thereof, State-wise and
- (c) the action taken by the Government thereon, till date?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY) : (a) to (c) State Government of Gujarat had sent a proposal for declaring Chalk as a minor mineral. After examining the proposal, the Central Government had decided that in the interest of scientific and systematic development of mineral chalk, it should continue to be classified as a major mineral.

[Translation]

Welfare of Handloom Sector

1262. SHRI BHANU PRATAP SINGH VERMA : Will the Minister of TEXTILES be pleased to state :

(a) whether due to global challenges financial and commercial problems have arisen before the handloom industry weavers;

(b) if so, whether the Government has formulated any scheme to deal with those problems;

(c) the extent to which the handloom sector is likely to be benefited by the scheme;

(d) the criteria adopted by the Government to ascertain that benefits reach the handloom weavers; and

(e) the details of verification report in this regard, State and Union Territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGO VAN) : (a) No, Sir. Rather globalisation has opened up immense avenues for the textile industry, including the handloom textile industry,

(b) to (e) Do not arise.

Forest Rights Act

1263. SHRI ADHALRAO PATIL SHIVAJIRAO : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether Scheduled Tribes and other traditional forest dwellers have deprived of the benefits of Forest Rights Act;

(b) if so, the reasons therefor alongwith the responsibility of the Government in this regard;

(c) whether the rules framed for the strengthening the institution of Gram Sabha makes it subservient to the

forest department as reported in the Times of India dated May 31, 2007;

(d) if so, the details thereof; and

(e) the steps taken by the Government to modify these rules?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAN) : (a) and (b) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, though enacted by the Parliament, has not come into force so far as a notification appointing a date from which the Act shall come into force, as required under section 1 (3) of the Act, is yet to be issued. These questions, therefore, do not arise.

(c) to (e) The news report in the Times of India dated May 31, 2007, mentioned in part (c) of the question, refers to the draft Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2007 framed by the Ministry of Tribal Affairs for carrying out the provisions of the Act. The Ministry has pre-published these Rules in the Gazette of India on 19.6.2007 for seeking comments and suggestions from the public and other stakeholders before the same are finalised. The proposed rules are still tentative rules and to be finalised as per the established procedure.

[English]

Immoral Traffic (Prevention) Act, 1956

1264. SHRI KINJARAPU YERRANNAIDU :
SHRIMATI MINATI SEN :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether the amendment to Immoral Traffic (Prevention) Act, 1956 has come into force;

(b) if so, the details thereof; and

(c) the details of the trafficking included in the said Bill?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY) : (a) and (b) The recommendations of the Ministry related Parliamentary Standing Committee to proposed amendments to Immoral Traffic (Prevention) Act, 1956 have been processed. The Proposal is being submitted to the Cabinet for its approval, after which it will be placed in Parliament for consideration and passing.

(c) The major amendments proposed include more stringent punishment to traffickers and deleting of those sections which revictimise the trafficked victims.

Registration of FIRs

1265. SHRI ASADUDDIN OWAIISI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether non-registration of FIRs is one of the major obstacle in the functioning of the criminal justice system;

(b) if so, whether the Administrative Reforms Commission (ARC) has made suggestions to the Government to explore options to ensure smooth registration of FIRs;

(c) if so, whether the ARC has also recommended lodging FIRs at public kiosks or through call centres;

(d) if so, the details of other recommendations made by the ARC in this regard;

(e) whether the Government has accepted the recommendations of ARC;

(f) if so, the details thereof;

(g) if not, the reasons therefor; and

(h) the time by when the new system of registration of FIRs is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF

HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) to (c) The Administrative Reforms Commission in its report has, inter-alia, recommended that registration of FIRs should be made totally citizen-friendly and technology should be used to improve the accessibility of police stations to the public. The Commission have also recommended that establishing call centers and public kiosks are possible options in this regard.

(d) to (h) Other recommendations are on public order, national security, social harmony, police reforms, reforms in criminal justice system, constitutional issues including special laws, role of civil societies/media/political parties etc. The recommendations are under consideration.

Smuggling of Drugs

1266. SHRI JASUBHAI DHANABHAI BARAD :
SHRI SURESH PRABHAKAR PRABHU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has come to the notice that drugs smuggling cases are increasing in the country;

(b) if so, the number of such cases reported during the last three years, yearwise;

(c) the steps taken by the Government to control the same and arrest the people involved therein;

(d) whether is most of the cases foreign nationals are involved therein; and

(e) if so, the number of foreign nationals arrested with the present status of their cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) and (b) The number of cases and quantity of seizures of the major drugs reported by various drug law enforcement agencies during the last three years are as under:-

		(Qty. in Kgs.)		
Drug		2004	2005	2006
Opium	Qty.	2237	2009	2826
	Cases	775	997	1172
Heroin	Qty.	1162	981	1182
	Cases	4089	4921	5666
Ganja	Qty.	144055	153860	157710
	Cases	3840	9580	8671
Hashish	Qty.	4599	3965	3852
	Cases	1780	1818	2259

(c) The Government has taken a number of steps to check, detect and prevent illicit trafficking in Narcotics Drugs and Psychotropic Substances. These are given in the enclosed Statement. The persons arrested are tried as per the provisions of NDPS Act, 1985.

(d) and (e) As per available information, the number of foreign nationals arrested in connection with the drug related offences during the last three years is as under:-

	2004	2005	2006
No. of foreign nationals arrested	179	173	232

Since trial of the accused persons is with the various law enforcement agencies, the present status of the cases against foreign nationals is not available with the Narcotics Control Bureau.

Statement

- (i) Strict surveillance and enforcement at import and export points, land borders, airports, foreign post offices etc.

- (ii) Intensive preventive and interdiction efforts along known drug routes.
- (iii) Improved coordination between the various drug law enforcement agencies in order to impart greater cohesion to interdiction.
- (iv) Strengthening of international liaison to improve the collection, analysis and dissemination of operational intelligence.
- (v) Increased international cooperation for exchange of information and investigative assistance in administering control over the movement of precursor chemicals.
- (vi) Building of an electronic data base of offenders.
- (vii) Conducting training programmes for law enforcement officials for upgrading their skills to combat drug trafficking.
- (viii) Implementing a scheme of monetary rewards for information leading to seizures of Narcotics drugs to informants and officers.
- (ix) Financial assistance is provided to eligible States for strengthening their narcotic units.

AIR and DDK in North East

1267. SHRI MANI CHARENAMEI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) whether the allocation of AIR and DDK programmes to the tribal groups in the North Eastern States are based on the population of the Tribal group;
- (b) if so, the details thereof;
- (c) the fixed percentage of population for the tribal population to make them eligible to enjoy full-fledged Radio programme of A.I.R. and DDK;

(d) whether many tribal groups in the North Eastern States who do not fulfil the 5 per cent population criteria have been granted full-fledged Radio programme in A.I.R.;

(e) if so, the details thereof; and

(f) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) No, Sir.

(b) Does not arise.

(c) There is no fixed percentage in DDK. However, in AIR, a minimum 5% population criterion is one of the norms for deciding on the language/dialect for broadcast. AIR Stations in some areas. Which include North East also, broadcast programmes in a number of tribal dialects in view of the communications imperatives. While size of the population is a vital criterion, if a particular tribal group does not understand any language or dialect of that area other than its own. programmes may have to be arranged in that dialect irrespective of size of population.

(d) to (f) Information is being collected and will be laid on the Table of the House.

Export of Rice

1268. SHRI JUAL ORAM : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the total quantum of rice exported by the Government to various countries during each of the last three years and the current year, till date;

(b) whether there has been a sharp decline in the export of rice during 2006-07 and 2007-08;

(c) if so, the reasons therefor; and

(d) the steps taken/proposed to be taken by the Government to boost the export of rice?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) During the last three years the export of rice from India is as under:-

(Qty. : MTs. Val. : Rs lakhs)

	2004-05		2005-06		2006-07	
	Quantity	Value	Quantity	Value	Quantity	Value
Basmati Rice	1162989	282390	1166564	304310	1040672	277831
Non Basmati	3615110	394502	2921602	317817	3704847	425788
Total	4778099	676892	4088166	622127	4745519	703619

(b) and (c) No, Sir.

(d) The Government is persistently encouraging export of rice. Successful efforts have been made to opening of Chinese market for the Basmati Rice. Also, the ban on export of rice from India to Russia has been got lifted with signing of a protocol on 10th July, 2007. APEDA

also extends financial assistance to rice exporters under its schemes. For Basmati rice, a Basmati Export Development Foundation has been created for addressing pre and post-harvest development. A dedicated DNA testing facility has also been created at CDFD, Hyderabad for DNA testing of Basmati rice samples for exports to EU.

Science City for CRPF

1269. SHRI M. SHIVANNA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has any proposal to set up a "Science City" for the Central Reserve Police Force;

(b) if so, the details thereof alongwith the total expenditure likely to be incurred thereon;

(c) whether the Government has agreed in principle to provide 100 acres of CRPF land in lieu of State Government land;

(d) if so, the details thereof; and

(e) the time by when the construction work is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) No, Sir.

(b) to (e) Does not arise.

Diamond Industries

1270. SHRIMATI NIVEDITA MANE :

SHRI EKNATH MAHADEO GAIKWAD :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether levying of tax on export of rough diamonds by some African countries and weakening of dollar against the rupee is affecting the diamond industry in India;

(b) if so, the estimated losses incurred by the diamond industry during the current financial year; and

(c) the steps taken by the Government to protect the interest of diamond industry and its workers?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) No, Sir.

(b) Does not arise.

(c) The Government has taken following steps to protect the interest of diamond industry and its workers:-

(i) Export of gems and jewellery, which also includes cut and polished diamonds, has been identified as a thrust sector in the Foreign Trade Policy (2004-09).

(ii) The licencing regime for rough diamonds has been abolished and customs duty on import of rough diamond has been reduced to 0%.

(iii) Advance remittances without insisting on bank guarantee for import of rough diamonds has been permitted.

(iv) Duty Free import entitlement of consumables, tools, machinery and equipments for Gold and Platinum equal to 1% of FOB value of exports during the preceding financial year.

(v) Duty free import entitlement of gems and jewellery samples in a financial year upto Rs. 300,000/- or 0.25% of the average of last three years export turnover of gems and jewellery items, whichever is lower.

(vi) Cutting and polishing has been treated as manufacturing for the purposes of exemption under Section 10A of the Income Tax Act.

(vii) Gems and Jewellery exporters allowed to export cut and polished precious and semi-precious stones for treatment and re-import.

(viii) Import duty on cut and polished diamonds has been abolished.

- (ix) Income Tax on turnover basis has been introduced for diamond units where profits declared are 8% or more of turnover.

Besides, the Government also extends financial assistance for various sales promotion activities undertaken in foreign markets.

Indo-EU Trade

1271. SHRI JYOTIRADITYA M. SCINDIA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has initiated any talk with the European Union to bring about consensus on the proposed Indo-European Union trade and investment agreement;

(b) if so, the details and salient features of the agreement; and

(c) the progress so far made in that direction?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) Yes, Sir. The 7th India-EU Summit at the level of our Prime Minister and the Presidency of the European Union was held in October 2006 at Helsinki. A High Level Trade Group which had been established between India and EU to explore the possibility of a bilateral broad based trade and investment agreement submitted its report to the Summit. The Summit agreed that both sides move towards negotiations for such an agreement. Formal negotiations on the agreement commenced on 28th June 2007 at Brussels.

(b) and (c) The first round of negotiations were focused on discussing the framework for undertaking negotiations and exchange of ideas on the broad contours of the agreement in areas of Trade in Goods, Trade in Services, Investments, Sanitary and Phytosanitary measures, Technical Barriers to Trade, Trade Remedies, Customs Cooperation and Trade Facilitation. Based on these initial

discussions, both sides agreed to prepare textual proposals for further discussion in the 2nd round of negotiations that are scheduled to be held in October 2007.

Export of Cement

1272. SHRI SURESH KALMADI : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has any proposal to ban export of cement in view of increasing price of cement in the country;

(b) if so, whether manufacturers have protested against the proposal; and

(c) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) No, Sir. Government, as on date, has no proposal to ban export of cement.

(b) and (c) Does not arise.

Database of Missing Children

1273. DR. P.P. KOYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government keeps the statistics of missing children in the country;

(b) if so, the number of such children, State/Union Territory-wise;

(c) whether certain NGOs are involved in preparing data base of missing children;

(d) whether responsibilities are given by the Government to NGOs in the field of rescue and rehabilitation of missing children;

(e) if so, the details thereof and major reasons for this menace; and

(f) the action being contemplated to prevent the incidence of missing children in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HOLDYA GAVIT) : (a) and (b) The National Crime Records Bureau (NCRB) compiles the crime statistics on the basis of First Information Reports received by the police in the country. As missing of persons is not a cognizable crime, NCRB does not collect statistical information in this regard. However, NCRB receives case information from the States/UTs on missing children for the purpose of coordination only. A Statement indicating the details of cases reported during the year 2006 is enclosed. However, these figures are not an indicator of total number of missing children in the country, as missing persons traced are not reported to NCRB.

(c) No such proposal is under consideration of the Government to involve NGOs to prepare data base for the missing children in the country.

(d) and (e) Although 'rescue' and 'rehabilitation' of missing children are the responsibilities of the State Government and UT Administrations, however, the Central

Government has been, from time to time, advising the State Governments and UT Administrations to take appropriate measures in co-ordination with NGOs.

As per report of a Committee constituted by the National Human Rights Commission on 'Missing Children', the cases of missing children represent a conglomeration of a number of problems, including abductions/kidnappings by family members and non-family members or strangers, children who run away on their own or are forced to run away due to compelling circumstances in their families and extended surroundings, children who face unfriendly and hostile environment and are asked to leave home or who are abandoned, children who are trafficked or smuggled or exploited for various purposes, and children who are lost or injured.

(f) The Ministry of Women and Child Development (MWCD) is in the process of putting in place a National Website for Missing Children with the support of UNICEF and National Informatics Centre (NIC). The Website on missing children on pilot basis has been launched in the State of West Bengal. Government has already constituted a Core Committee for this purpose.

Statement

Report for missing children (0-18 years) from 01.01.2003-31.12.2006

State/UT	2000	2001	2002	2003	2004	2005	2006
1	2	3	4	5	6	7	8
Andaman and Nicobar Islands	3	1	0	1	3	1	0
Andhra Pradesh	13	3	0	27	182	156	53
Arunachal Pradesh	0	0	0	0	0	0	0
Assam	3	177	29	93	168	315	169
Bihar	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8
Chandigarh	118	73	16	34	38	95	19
Chhattisgarh	158	44	0	0	0	0	1
Dadra and Nagar Haveli	0	0	0	0	0	0	0
Daman and Diu	1	1	0	0	0	2	1
Delhi	2102	2381	706	1334	1715	340	370
Goa	1	0	0	0	1	2	0
Gujarat	111	39	28	52	143	91	21
Haryana	237	149	150	154	235	221	156
Himachal Pradesh	175	161	121	174	195	177	206
Jammu and Kashmir	13	2	13	24	13	5	0
Jharkhand	0	0	0	0	0	0	0
Karnataka	487	187	59	49	29	13	0
Kerala	335	218	104	112	208	168	86
Lakshadweep	0	0	0	0	0	0	0
Madhya Pradesh	495	292	125	49	22	1	0
Maharashtra	406	286	111	64	179	146	2
Manipur	0	0	1	0	0	2	0
Meghalaya	0	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0	0
Nagaland	3	0	2	1	0	1	0
Orissa	192	119	108	91	462	338	63
Pondicherry	2	0	5	3	2	0	1
Punjab	117	112	28	50	109	105	85

1	2	3	4	5	6	7	8
Rajasthan	14	37	5	13	12	11	7
Sikkim	6	4	0	0	0	0	0
Tamil Nadu	53	112	96	128	250	204	33
Tripura	5	2	1	3	1	6	0
Uttar Pradesh	157	168	40	98	214	179	94
Uttaranchal	42	8	1	1	10	7	20
West Bengal	117	94	42	0	579	1451	2529
Total	5364	4673	1791	2555	4780	4037	3916

**Guidelines for Commissioned Programme
in North East**

1274. SHRI NARAYAN CHANDRA BORKATAKY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Prasar Bharati has framed any guideline for commissioned programme to be executed in the Doordarshan Kendras of the country particularly in North East;

(b) if so, the details thereof;

(c) the salient features of the new guidelines; and

(d) the time by when the decision of the commissioned programme likely to be implemented in the country particularly in North East?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) Prasar Bharati have informed that the revised guidelines for consideration, processing and approval of commissioned programme for North East have not been finalised.

(b) and (c) Details and salient features will be available after approval by the Prasar Bharati Board.

(d) Prasar Bharati have informed that as soon as the guidelines are approved by the Prasar Bharati Board, a decision to start commissioned programme in North East will be implemented.

Export of Iron-Ore

1275. SHRI CHANDRAKANT KHAIRE : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the details of agreements signed with foreign countries for export of iron-ore;

(b) whether the Government has made any commitments for export of iron-ore with any foreign country;

(c) if so, the details thereof, country-wise;

(d) whether the Government proposes to hold further talks with any foreign country; and

(e) if so, the details thereof, country-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) M/s. MMTC has signed Long-Term Agreements for export of iron ore with Japanese, South Korean and Chinese Steel Mills for a period of 5 years w.e.f. 1.4.2006 Annual quantity to be supplied to Japanese, South Korean and Chinese Steel Mills is as follows:-

(Quantity in Million Tonnes)

	Minimum	Maximum
Japanese Steel Mills	3.47	6.75
POSCO, South Korea	0.80	1.60
Chinese Steel Mills	2.50	3.10

(b) and (c) Apart from above quantities to be supplied by M/s. MMTC under the Long Term Agreements, there are no other commitments at present with any foreign country for export of iron ore.

(d) No, Sir.

(e) Does not arise.

RTI in PSU

1276. SHRI CHANDRA SHEKHAR DUBEY : Will the Minister of MINES be pleased to refer to reply given to Unstarred Question No. 2936 for March 20, 2007; and state;

(a) whether the information has been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY) : (a) to (c) The Implementation Report in respect of Assurance given in

reply to Unstarred Question No. 2936 for 20th March, 2007 regarding RTI in Public sector Undertakings has been sent to Ministry of Parliamentary Affairs by the Mines on 3rd August, 2007.

[Translation]

Kasturba Gandhi Balika Vidyalaya

1277. SHRI RAGHUVVEER SINGH KOSHAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the target set and the achievement made for establishment of Kasturba Gandhi Balika Vidyalaya in each State/Union Territory during each of the last three years and current year;

(b) the details of the fund released for the scheme during each of the last three years, State and Union territory-wise;

(c) whether there is any provision to provide technical education to girls under the above scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) and (b) 2180 Kasturba Gandhi Balika Vidyalayas (KGBVs) have been sanctioned by Government of India in States/UTs with eligible educationally backward blocks. Out of these, 1226 KGBVs are reported to be operational by 31st July, 2007. The State and Union Territory-wise details of the KGBVs sanctioned and operational and the funds released during the last three years for the scheme are given in the enclosed Statement.

(c) and (d) KGBVs are residential schools from classes VI to VIII and cover the state specific upper primary level curriculum.

Statement

State and Union Territory-wise details of the KGBVs sanctioned and operational and funds released under the scheme during the last three years

(Rs. in lakhs)

Sl. No.	State/UT	KGBVs sanctioned (2004-05 to 2007-08)	KGBVs operational upto 31st July, 2007	Total Funds released (2004-05 to 2006-07)
1	2	3	4	5
1.	Andhra Pradesh	342	134	7038.49
2.	Arunachal Pradesh	25	19	469.03
3.	Assam	15	11	350.10
4.	Bihar	350	128	5129.13
5.	Chhattisgarh	84	51	2050.54
6.	Dadra and Nagar Haveli	1	0	0
7.	Gujarat	52	44	951.29
8.	Haryana	9	7	218.74
9.	Himachal Pradesh	10	9	192.47
10.	Jammu and Kashmir	51	11	190.58
11.	Jharkhand	187	170	4477.03
12.	Karnataka	61	61	2429.64
13.	Madhya Pradesh	185	105	3445.13
14.	Maharashtra	36	15	637.30
15.	Manipur	1	1	33.98

1	2	3	4	5
16.	Meghalaya	1	1	31.73
17.	Mizoram	1	1	33.98
18.	Orissa	114	114	2998.11
19.	Punjab	2	2	47.25
20.	Rajasthan	186	136	3312.32
21.	Tamil Nadu	53	37	1350.69
22.	Tripura	7	7	163.94
23.	Uttar Pradesh	323	105	6053.37
24.	Uttaranchal	25	13	471.11
25.	West Bengal	59	44	1103.45
Total		2180	1226	43179.40

*[English]***Classification of Films and Documentaries**

1278. SHRI S.K. KHARVENTHAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the details of classification used for feature films and documentaries being released for public exhibition;

(b) whether the Government proposes to introduce new code for films and television programmes like scientific and medical matters;

(c) if so, the details thereof; and

(d) the time by when the said proposal is likely to be implemented?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND
MINISTER OF INFORMATION AND BROADCASTING

(SHRI PRIYA RANJAN DASMUNSI) : (a) The classification of feature films and documentaries released for public exhibition are as per the provisions of the Cinematograph Act, 1952 and Rules thereunder. The certification of films is done as per the provisions contained in Section 5A of the Cinematograph Act, 1952. The films are granted 'U', U/A, 'A' or 'S' certificates.

(b) to (d) No separate code is being considered for films like scientific and medical matters. Feature films as well as non-feature films are certified as per the provisions of the Cinematograph Act, 1952 and Rules framed thereunder, amendments to which are under consideration. The Government is planning a new content code for T.V. Details may be seen at www.mib.nic.in. A committee has been constituted for reviewing Programme and Advertising Codes prescribed under the Cable TV. Networks (Regulation) Act, 1995 and rules framed thereunder and the guidelines for certification of films prescribed under The Cinematograph Act, 1952 and drafting a new content code. The Committee comprises of the representatives of the TV industry apart from several civil society groups and the code has been discussed with them. Responses have been both for and against the Code. However, the final recommendations of the Committee are yet to be received.

Merit-cum-Means Scholarship

1279. SHRI E.G. SUGAVANAM : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has launched merit-cum-means scholarship for students;

(b) if so, the details thereof;

(c) whether there is a proposal to appoint more teachers and to open more classrooms in the schools in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) and (b) Finance Minister in his

Budget Speech on 28-2-2007 has announced to launch National Means-cum-Merit Scholarship Scheme for students studying in classes IX to XII. Under the Scheme, an amount of Rs.6,000/- per annum is to be provided to one lakh students each, every year.

(c) and (d) Under Sarva Shiksha Abhiyan (SSA), 7.95 lakh teachers have been recruited by various States/UTs in the Xth Plan. In the Xth Plan, projection for recruitment of teachers is 8.00 lakh.

During Xth Plan Period, about 4 lakh additional classrooms were constructed. During Xth Plan Period, projection for additional class-rooms is 6.87 lakh.

New Commission on Centre-State Relations

1280. SHRI G. KARUNAKARA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has any proposal to constitute a New Commission to deal with the issues concerning Centre-State relations;

(b) if so, the extent to which this Commission is likely to be different to the earlier one;

(c) the details of issues likely to be considered by this Commission; and

(d) the time by when the Commission is likely to be formed and submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) The Government has constituted a new Commission on Centre-State Relations under the Chairpersonship of Shri Justice Madan Mohan Punchhi (Retd.), former Chief Justice of India, vide Gazette notification dated the 27th April, 2007.

(b) and (c) The terms of reference of the new Commission under the Chairpersonship of Shri Justice Madan Mohan Punchhi (Retd.) as compared to the Sarkaria

Commission are more broad-based. The terms of reference of both the Commissions have been given in the enclosed Statement.

(d) The Commission has been mandated to submit its report with recommendations within two years.

Statement

The terms of reference of Commission on Centre-State Relations, which was set up in June, 1983 under the Chairpersonship of Shri Justice R.S. Sarkaria (Retd.), former Judge of the Supreme Court of India, were as under:-

"The Commission will examine and review the working of the existing arrangements between the Union and States in regard to powers, functions and responsibilities in all spheres and recommend such changes or other measures as may be appropriate.

In examining and reviewing the working of the existing arrangements between the Union and the States and making recommendations as to the changes and measures needed, the Commission will keep in view the social and economic developments that have taken place over the years and have due regard to the scheme and framework of the Constitution which the founding fathers have so sedulously designed to protect the independence and ensure the unity and integrity of the country which is of paramount importance for promoting the welfare of the people."

As against the above, the terms of reference of the new Commission on Centre-State Relations, which has been set up under the Chairpersonship of Shri Justice Madan Mohan Pundhi (Retd.) former Chief Justice of India, are as follows:-

(i) The Commission will examine and review the working of the existing arrangements between the Union and States as per the

Constitution of India, the healthy precedents being followed, various pronouncements of the Courts in regard to powers, functions and responsibilities in all spheres including legislative relations, administrative relations, role of governors, emergency provisions, financial relations, economic and social planning, Panchayati Raj institutions, sharing of resources; including inter-state river water and recommend such changes or other measures as may be appropriate keeping in view the practical difficulties.

(ii) In examining and reviewing the working of the existing arrangements between the Union and States and making recommendations as to the changes and measures needed, the Commission will keep in view the social and economic developments that have taken place over the years particularly over the last two decades and have due regard to the scheme and framework of the Constitution. Such recommendations would also need to address the growing challenges of ensuring good governance for promoting the welfare of the people whilst strengthening the unity and integrity of the country, and of availing emerging opportunities for sustained and rapid economic growth for alleviating poverty and illiteracy in the early decades of the new millennium.

(iii) While examining and making its recommendations on the above, the Commission shall have particular regard, but not limit its mandate to the following:-

(a) The role, responsibility and jurisdiction of the Center vis-a-vis States during major and prolonged outbreaks of communal violence, caste violence or any other social conflict leading to prolonged and escalated violence.

- (b) The role, responsibility and jurisdiction of the Centre vis-a-vis States in the planning and implementation of the mega projects like the inter-linking of rivers, that would normally take 15-20 years for completion and hinge vitally on the support of the States.
- (c) The role, responsibility and jurisdiction of the Centre vis-a-vis States in promoting effective devolution of powers and autonomy to Panchayati Raj Institutions and Local Bodies including the Autonomous Bodies under the 6th Schedule of the Constitution within a specified period of time.
- (d) The role, responsibility and jurisdiction of the Centre vis-a-vis States in promoting the concept and practice of independent planning and budgeting at the District level.
- (e) The role, responsibility and jurisdiction of the Centre vis-a-vis States in linking Central assistance of various kinds with the performance of the States.
- (f) The role, responsibility and jurisdiction of the Center in adopting approaches and policies based on positive discrimination in favour of backward States.
- (g) The impact of the recommendations made by the 8th to 12th Finance Commissions on the fiscal relations between the Centre and the States, especially the greater dependence of the States on Devolution of funds from the Centre.
- (h) The need and relevance of separate taxes on the production and on the

sale of goods and services subsequent to the introduction of Value Added Tax regime.

- (i) The need for freeing inter-State trade in order to establish a unified and integrated domestic market as also in the context of the reluctance of State Governments to adopt the relevant Sarkaria Commission's recommendation in chapter XVIII of its report.
- (j) The need for setting up a Central Law Enforcement Agency empowered to take up suo moto investigation of crimes having inter-State and/or international ramifications with serious implications on national security.
- (k) The feasibility of a supporting legislation under Article 355 for the purpose of suo moto deployment of Central forces in the States if and when the situation so demands.

Collaboration with China

1281. SHRI M.K. SUBBA : Will the Minister of TEXTILES be pleased to state :

- (a) whether China has expressed keen interest in partnering the Indian Silk Industry;
- (b) if so, the terms of the partnership proposed in this regard; and
- (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGOVA) : (a) No, Sir. The Government has not received any formal collaborative proposal from China.

(b) and (c) Questions do not arise.

Doordarshan Channel in Britain

1262. SHRI K.C. PALLANI SHAMY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) whether Doordarshan proposes to broadcast its channels in Great Britain;
- (b) if so, the details thereof;
- (c) whether there is also a proposal to extend its base to other countries particularly the whole of Europe;
- (d) if so, the details thereof, country-wise; and
- (e) the time by when such proposal likely to be approved?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) and (b) Yes, Sir. Prasar Bharati have informed that Doordarshan has entered into agreements with M/s. Rayat Television Enterprises Ltd., UK for the distribution of DD-India and DD-News channels in UK.

(c) to (e) Prasar Bharati have informed that there is no such proposal, at present.

Freedom Fighters Pension

1263. SHRI NAVEEN JINDAL : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the number of freedom fighters are on the increase in the country as reported in the "Times of India" dated July 2, 2007;
- (b) if so, the total number of freedom fighters receiving Freedom Fighter's Pension during each of the last three years, State-wise;
- (c) whether the Government has investigated the reasons for the increase in their numbers;

(d) if so, the details thereof; and

(e) the measures taken to verify the genuineness of claimants for freedom fighter's pension?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT) : (a) to (e) No, Sir. The figures given in the news item appeared in the Times of India dated July 2, 2007 relate to the cumulative number of Samman pensions sanctioned to the freedom fighters and their dependents who have been sanctioned Swatantrata Sainik Samman pension since introduction of the Freedom Fighters' Pension Scheme in 1972. These figures do not relate to the actual number of freedom fighters who are alive and drawing Samman pension presently as wrongly mentioned in the news item.

The total number of freedom fighters who were in receipt of Samman pension during the last three years are not available as no such data is compiled.

[Translation]

Status of Mineral Production

1264. SHRI MAHAVIR BHAGORA : Will the Minister of MINES be pleased to state :

- (a) whether the production of iron-ore, aluminium, copper cotted, zinc (concentrated), lead (concentrated), gold (ore), magnese ore, chromite and diamond has declined year by year;
- (b) if so, the reasons therefor;
- (c) the details of the target fixed for the production of these items and the total quantity of these items produced alongwith the demand in respect of the said items during the last three years;
- (d) if so, the details thereof; and
- (e) the time by when the said proposal is likey to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY) : (a) and (b) As per available information, production of iron ore, aluminium, copper concentrate, zinc (concentrated), lead (concentrated), gold (ore), magnese ore, chromite and diamond has increased in 2006-07 as compared to previous year. However, there has been a decline in the production of diamond in the year 2006-07 as compared to the previous year due to stoppage of mining for lack of pollution control clearance in certain mines.

(c) to (e) With the enunciation of National Mineral Policy in 1993, the non-fuel, non-atomic mineral sector has been thrown open for private investment. Production and consumption of these mineals are controlled by market demand.

[English]

Judicial Commission on Prisoners

1285. SHRI MILIND DEORA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a Judicial Commission was constituted by India and Pakistan in early 2007 to release civilian prisoners of both the countries as reported in "Asian Age" dated June 15, 2007;

(b) the number of times the Commission met since its formation;

(c) the details of the meetings held so far;

(d) whether the commission has visited the jails in India and Pakistan to see the conditions of the prisoners languishing in the jails of both the countries; and

(e) if so, the number of prisoners lodged in jails of both the countries alongwith the time by when they are likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) to

(e) Ministry of External Affairs have informed that during the visit of External Affairs Minister to Pakistan on 13-14 January, 2007, both sides agreed to establish a committee on prisoners comprising retired judges of the superior judiciary to visit jails in the two countries and propose steps to ensure humane treatment and expedite release of prisoners who have completed their prison terms. During the Foreign Secretary talks on 13-14 March 2007, the two sides agreed that the Committee on Prisoners will be comprised of four judges from each side to ensure humane treatment and expeditious release of prisoners on both sides. During the Home Secretary level talks in New Delhi on 3-4 July 2007, both sides agreed that the recently formed Committee on Prisoners comprising eminent retired judges from the two countries is a useful instrument to facilitate release and repatriation of prisoners who have served their prison sentences. It was agreed that action would be initiated to hold two meetings, one in India and the other in Pakistan, within a period of three months.

Talks with Hurriyat Conference

1286. SHRI HITEN BARMAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has made a fresh move to bring Hurriyat Conference on the discussion table;

(b) if so, the details thereof;

(c) the reaction of the Hurriyat Conference thereon; and

(d) the details of the discussions, if any held in the recent past and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL) : (a) to (d) The Central Government is committed to ensure peace through dialogue between Government and all groups of different shades of opinion, including the separatists who eschew the path of violence, on a sustained basis. Both factions of the All Party Hurriyat Conference were invited

to attend the third Round Table Conference held in Delhi on April 24, 2007. However, they did not attend the Conference.

Foreign Contribution Regulation Act

1287. SHRI PRABHUNATH SINGH :
SHRI KINJARAPU YERRANNAIDU :
SHRI NARAYAN CHANDRA BORKATAKY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has any proposal to amend the Foreign Contribution Regulation Act; and

(b) if so, the time by when such amendment is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) A Bill namely, the Foreign Contribution (Regulation) Bill, 2006 has already been introduced in the Rajya Sabha on 18.12.2006 which after enactment would replace the Foreign Contribution (Regulation) Act, 1976. The Bill has been referred by the Rajya Sabha to the Department-related Parliamentary Standing Committee on Home Affairs for examination.

[Translation]

Vacant Posts in Indian School of Mines

1288. SHRI RAMDAS ATHAWALE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the breakup of sanctioned posts in each category in Indian School of Mines, Dhanbad;

(b) the number of said posts reserved for Scheduled Castes/Scheduled Tribes/Other Backward Castes;

(c) the category-wise breakup of reserve and general posts lying vacant;

(d) whether persons belonging to general category have been appointed against some of the reserved posts;

(e) if so, the details thereof alongwith the reasons therefor; and

(f) the action taken/proposed to be taken to fill up vacant posts?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (f) The information is being collected and will be laid on the Table of the House.

[English]

Reforms in Higher Education

1289. SHRI KISHANBHAI V. PATEL :
SHRI SUGRIB SINGH :
SHRI JASUBHAI DHANABHAI BARAD :
SHRI BADIGA RAMAKRISHNA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Planning Commission has come out with an ambitious plan to restructure and reform the country's higher education sector as reported in The Times of India dated July 7, 2007;

(b) if so, the details thereof;

(c) whether the Plan Panel's proposal has been finalised after consultation with the Chairman, UGC and Education Secretary;

(d) if so, the details thereof;

(e) whether the Government proposes to introduce common entrance examination for all Central Universities and a uniform system of semesters and grades; and

(f) if so, the details thereof alongwith the objectives thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The Planning Commission has indicated that the Central assistance during the XI Plan will have a very strong reform component and is subject to states agreeing for a minimum set of reforms to restructure higher education system covering admission, revision in curricula, teaching methods, quality faculty, training, selection of Vice-Chancellor, research and development, networking etc. The XIth Five Year Plan proposals has been formulated accordingly.

(e) and (f) No such proposal is under consideration.

Setting up of IIM in Andhra Pradesh

1290. SHRI L. RAJAGOPAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government has received any request from the Government of Andhra Pradesh for setting up of an IIM in the State for the Eleventh Five Year Plan;

(b) if so, the status of the said proposal thereof;

(c) whether the Government of Andhra Pradesh has identified some sites for this purpose;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) The Chief Minister of Andhra Pradesh has written to the Minister of Human Resource Development for setting up of an Indian Institute of Management (IIM) at Visakhapatnam in Andhra Pradesh. The request would be considered as and when the Government of India initiates the process of setting up of new IIM in the country.

Production of Coffee

1291. SHRI P.C. GADDIGOUDAR :
SHRI M. SHIVANNA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the total quantity of coffee produced during each of the last three years particularly in Karnataka, State-wise;

(b) whether there is no substantial increase in the production of coffee during the above period;

(c) if so, the reasons therefor; and

(d) the steps taken/proposed to be taken by the Government to increase the production of coffee?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH): (a) State-wise production of Coffee during the last three years:-

(in metric Tonnes)

State	2004-05	2005-06	2006-07(P)
Karnataka	1,98,600	1,96,275	2,06,025
Kerala	54,300	56,825	59,475
Tamil Nadu	18,300	18,825	18,225
Others	4,300	2,075	4,275
Total	275,500	2,74,000	2,88,000

(P) Provisional

(b) and (c) The coffee production has increased marginally in 2006-07. Considering the fact that there is not much scope to expand coffee area in the traditional coffee growing states like Karnataka, Kerala and

Tamil Nadu, efforts are on to expand coffee areas in the non-traditional coffee growing states like Andhra Pradesh, Orissa and the North East.

(d) In order to increase the production of coffee, the Govt. of India has been implementing various plan schemes through the Coffee Board. Further, suitable financial incentives for replanting of the senile coffee blocks in all the coffee growing areas have been extended.

[Translation]

Chinese Toys

1292. SHRI RASHEED MASOOD :

SHRI BHUVANESHWAR PRASAD MEHTA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Chinese toys being imported in the country are hazardous to the health of the children;

(b) if so, the reasons for such imports;

(c) whether the paint applied on the Chinese toys exported to India contains lead and polymethyl; and

(d) if so, the steps taken/proposed to be taken to impose ban on such imports by the Government?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH): (a) to (d) Toys are classified under Chapter 95 of ITC (HS) Classification of Export and Import Items. Import of toys is free. As per Foreign Trade Policy, all imports are subject to domestic laws, rules, orders, regulations, technical specifications, environmental and safety norms as applicable to domestically produced goods.

The Industrial Toxicology Research Centre, Lucknow, a Council of Scientific and Industrial Research Laboratory, conducted a study and submitted a report to the

Ministry of Environment and Forests in 2002 on "Assessment of Leaching of Phthalates, Metals and Colorants from Plastic Toys". The objective of the study was to survey the types and the quality of plastic toys to which children could be exposed, extent of leaching of phthalate plasticizers, metals and colorants from various type, factors influencing the leaching of phthalate, metals and colorants from plastic toys and effect of toys on health of children through clinical examination using a questionnaire.

The study suggested that natural, non-toxic pigments and dyes be promoted and toys be manufactured using standard procedures to minimize the possible leaching of its ingredients during use.

As regards the safety requirement for toys, the Bureau of Indian Standards has published the following three standards for safety requirement for toys:-

1. IS 9873 (Part 1): 2001 / ISO 8124-1:2000 Safety requirements for toys: Part 1: Safety aspects related to mechanical and physical properties.
2. IS 9873 (Part 2): 1999 / ISO 8124-2:1994 Safety requirements for toys: Part 2: Flammability requirements.
3. IS 9873 (Part 3): 1999 / ISO 8124-3:1997 Safety requirements for toys: Part 3: Migration of certain elements, prescribed maximum acceptable element migration, for Antimony (sb), Arsenic (As), Barium (Ba), Cadmium (Cd), Chromium (Cr), Lead (Pb), Mercury (Hg), and Selenium (Se) from toy materials.

The aforementioned BIS standards are neither mandatory on domestic manufacturers nor on imports; However, to improve quality of toys in the country, Ministry of Micro, Medium and Small Enterprises has set up testing facilities for evaluation of toys at Testing Centres at Mumbai and New Delhi.

[English]

Bilateral Trade Agreements

1293. SHRI ABU AYES MONDAL : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has signed bilateral trade agreements with G-20 countries during the last three years; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) and (b) The G-20 is a group of developing countries which came together on 20 August 2003, with a view to defending an outcome in the agricultural negotiations of the World Trade Organisation under the Doha Round, that would reflect the level of ambition of the Doha mandate and the interests of developing countries. The G-20 Group comprises 23 members countries: 5 from Africa (Egypt, Nigeria, South Africa, Tanzania and Zimbabwe), 6 from Asia (China, India, Indonesia, Pakistan, Philippines and Thailand) and 12 from Latin America (Argentina, Bolivia, Brazil, Chile, Cuba, Ecuador, Guatemala, Mexico, Paraguay, Peru, Uruguay and Venezuela). The G-20 has not evolved any positions on bilateral trade.

Independent of the G-20 process, India has signed Preferential Trade Agreements with MERCOSUR (a bloc of Argentina, Brazil, Paraguay and Uruguay) in January 2004 and with Chile in March 2006, all of which are members of G-20.

Double Shifts in Polytechnics

1294. SHRI IQBAL AHMED SARADGI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether All India Council for Technical Education (AICTE) has proposed to allow double shifts in the

polytechnics to ease land requirement for setting up new Polytechnics by 50 per cent;

(b) if so, whether the Government is also considering to provide teachers to these institutions, facing shortage at present; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) As per the information furnished by the All India Council for Technical Education (AICTE), select diploma level institutions with adequate infrastructure, faculty and other facilities may be allowed to conduct two shifts, provided that such arrangements do not affect the quality of education. More specially, it should not lead to any reduction in workshop, laboratories and contact teaching hours. Adequate faculty and other resources have to be provided to ensure quality diploma level education. The council has relaxed the land requirement for establishment of diploma level institutions by 50 per cent. The new land requirement is as follows:-

Category	Land (In Acres)
Mega cities	1.5
Metro Cities including State Capitals	2.5
Others	5

(b) and (c) To meet the shortage of faculty at diploma level, the Council has relaxed the faulty norms for diploma level institutions, like faculty student ratio has been reduced from 1:15 to 1:20 and ratio has been changed from 1:2:6 (Head of Department : Senior Lecture : Lecture) to 1:3 (Head of Department : Senior Lecturer/Lecturer).

Funds for Training under Tribal Welfare Schemes

1295. SHRI RAYPATI SAMBASIVA RAO :
SHRI ABDUL RASHID SHAHEEN :

SHRI JUAL ORAM :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the details of funds given to States under various tribal welfare schemes for training alongwith their utilization and achievements during each of the last three years, State-wise and scheme-wise;

(b) the details of fund granted to Non-Governmental Organisations under various schemes for training during each of the last three years, State-wise and scheme/ programme-wise; and

(c) the number of tribal families benefited under the said schemes, State-wise?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R.

KYNDIAH): (a) Ministry of Tribal Affairs implements a scheme of Vocational Training Centre in Tribal Areas for imparting vocational training to tribal students. The details of grant released to various State Governments under the scheme of Vocational Training Centre (VTC) and their utilization position alongwith the number of beneficiaries during last three years are given in the enclosed Statement-I.

(b) The scheme-wise and programme-wise funds given to Non-Governmental Organisations (NGOs) under the scheme of Vocational Training Centre (NGO component) and grant-in-aid to Voluntary Organizations is given in the enclosed Statement-II and III.

(c) Data of beneficiaries, family-wise, is not maintained by Ministry of Tribal Affairs.

Statement-I

Grant released under the scheme of VTC to various State Govts. during the last three years alongwith their utilization position and number of beneficiaries

(Rs. in lakhs)

Sl. No.	State	2004-05			2005-06			2006-07		
		Amount released	Unutilized amount with the State Govt.	Beneficiaries	Amount released	Unutilized amount with the State Govt.	Beneficiaries	Amount released	Unutilized amount with the State Govt.	Projected Beneficiaries
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	0	0	0	107.90	107.90	900*	67.50	67.50	900
2.	Assam	62.54	0	500	65.37	65.37	500*	65.37	65.37	500
3.	Gujarat	145.68	0	1415	0	0	0	94.50	94.50	1300
4.	Jammu and Kashmir	0	0	0	15.50	0	50	0	0	0
5.	Karnataka	66.73	0	1000	68.27	68.27	1000*	67.50	67.50	500

1	2	3	4	5	6	7	8	9	10	11
6.	Kerala	40.50	40.50	300*	0	0	0	17.32	17.32	175
7.	Madhya Pradesh	0	0	0	57.00	0	500	198.81	0	1000
8.	Mizoram	0	0	0	64.78	0	500	0	0	0
9.	Tripura	0	0	0	0	0	0	54.00	54.00	400
10.	West Bengal	0	0	0	63.60	0.66	400	54.00	54.00	400
11.	Chhattisgarh	134.55	0	1200	0	0	0	81.00	81.00	1100
12.	Sikkim		0		42.57	0	300	0	0	0
Total		450.00	40.50	4415	485.00	242.20	4150	700.00	501.19	6275

*Anticipated beneficiares.

Statement-II

Statewise List of Non-Governmental Organisations funded during the last three years under the scheme of Vocational Training Centre in Tribal Areas

(Amount in Rs.)

S.No.	Name of the Organisation	2004-05	2005-06	2006-07
1	2	3	4	5
Assam				
1.	Dr. Ambedkar Mission, Kamrup, Assam.	1410000	1398000	1410000
2.	Grama Vikas Parishad, PO-Jumarmur, Dielt-Nagaon, Assam	0	2528000	1398000
3.	Pathari Vocational Institute, Bar Library, Nagaon, Assam	1398000	1398000	1398000
Total		2808000	5310000	4206000
Chhattisgarh				
1.	Gemological Development Institute, Old RTO Building Devpuri, Raipur, Chhattisgarh	0	0	842500
Total		0	0	842500

1	2	3	4	5
Karnataka				
1.	Social Educational and Vocational Association (SEVA), No. 12-11-61, Arab Mohalla, Raichur-584101, Karnataka.,	699000	0	0
2.	Sri Manjunatha Swamy Vidya Sanstha, Davangere,	699000	0	2796000
Total		1398000	0	2796000
Madhya Pradesh				
1.	Ankit Shiksha Prasar Evam Samaj Kalyan Samiti, Vinay Nagar, Gwalior, M.P.	1398000	0	2796000
2.	Bandhewal Shiksha Samit, Bhopal.	0	1446000	0
Total		1398000	1446000	2796000
Maharashtra				
1.	Priyadarshni Gramin and Adivasi Sevakbavi Sanstha, D. No. 45-56-9, Saligramapuram, Narsimhnagar Akkayyapalem, Visakhapatnam-500024.	0	0	2506201
Total		0	0	2506201
Meghalaya				
1.	Nongkrem Youth Development Association, PO-Nongkrem, Via-Madamriting, Shillong-793021.	50135	396500	1380000
Total		50135	396500	1380000
Rajasthan				
1.	Laxmi Grih Udyog Sahakari Samiti Ltd. Distt. Pratappgarh, Rajasthan	0	0	462000
Total		0	0	462000
Delhi				
1.	Bharat Sevashram Sangha, Srinivasपुरi, New Delhi.	0	188793	0
Total		0	188793	0

Statement-III

Statewise List of Voluntary Organizations/Non-Governments Organisations funded during last three years under the scheme of Grant-in-aid to Voluntary Organisation for various Trainings

(Amount in Rs.)

S. No.	Name of the Vos/NGOs with addresses	Project	2004-05	2005-06	2006-07
1	2	3	4	5	6
Andhra Pradesh					
1.	Swan Educational Society, Near Doccamma Temple, R.P. Road, Secundrabad, A.P.	Typing and Shorthand Training Centre	166320	0	166320
Total			166320	0	166320
Andaman and Nicobar Islands					
1.	Ramakrishna Mission, Port Blair, Andaman, Andaman and Nicobar Islands	Computer Training Centre	0	430020	154152
Total			0	430020	154152
Arunachal Pradesh					
1.	R.K. Mission, Narottam Nagar, Via Deomali, Dist. Tirap. Arunachal Pradesh	Computer Training Centre	227160	227160	227160
2.	Vivekananda Kendra Arunijoti, Itanagar, At-Itanagar, Distt. Papumpare, Arunachal Pradesh	Workers Training Centre	350000	350000	0
Total			577160	577160	227160
Assam					
1.	Pathari Vocational Institute, Bar Libraug, Nagaon, Assam	Computer Training Centre	312390	208260	208260

1	2	3	4	5	6
2.	Prantiya Sarbojanin Kalyan Kendra, Lakhimpur, Assam	Knitting and Weaving Tailoring Centre and Typing Training Centre	0	352500	0
3.	Shishu Shiksha Samiti, Guwahati, Assam	Computer Training Centre	227160	0	0
Total			539550	560760	208260
Chhattisgarh					
1.	R.K. Mission Ashram, Narainpur, Dist. Baster, Chhattisgarh	Agri.Trng. and Allied Subjects	0	1503000	1505500
2.	Sewa Bharati (Madhya Bharat), 'Matruchhaya', Swami Ramtirth Nagar, Opp. Maida Mill, Hoshangabad Road, Bhopal, Madhya Pradesh, PIN-462011.	Three units of Computer Training Centre	0	445320	227160
Total			0	1948320	1732660
Gujarat					
1.	Bharat Yatra Kendra, Dediapada, Naramada, Gujarat	Typing Training Centre	166320	166320	166320
2.	Bharatiya Adimjati Sevak Sangh, Thakkar Bapa Smarak Sadan, New Delhi - 55	Computer Training Centre at Dahod, Gujarat	0	0	405535
Total			166320	166320	571855
Jharkhand					
1.	Bharat Sevashram Sangha (Pakur), A/PO/Dist: Pakur, Jharkhand	Computer Training Centre	227160	227160	0
2.	Bharat Sevashram Sangha (Sonari), Sonari (w), Rivers Meet Road, Jamshedpur, Jharkhand	Computer Training Centre and Cane and Bamboo Training	427160	427160	427160
3.	R.K. Mission Vivekananda Society, Bistupur, Jamshedpur, Jharkhand	Computer Training and Typing Training Centre	227160	227160	227160
Total			881480	881480	654320

1	2	3	4	5	6
Madhya Pradesh					
1.	Ashseep Kalyan Samiti, 86, Vinoba Ward, Sihora, District-Jabalpur, M.P.	Knitting, Weaving and Handloom	0	0	352500
2.	Bandhewal Shiksha Samiti, Bhopal, M.P.	Computer Training Centre	0	217980	227160
3.	Bharatiya Adimjati Sevak Sangha, Thakkar Bapur Samarak Sadan, New Delhi-110055	Computer Training Centre	0	227160	0
4.	Rama Education and Welfare Society, Wariyakheda, Bhopal, M.P.	Computer Training Centre	227160	227160	227160
5.	Seva Bharati, Swami Ramtirth Nagar, Near Maida Milla, Hosangabad Road, Bhopal-462011, M.P.	2-Computer Training Centre	227160	224046	227160
Total			454320	896346	1033980
Maharashtra					
1.	Bharatiya Adimjati Sevak Sangha, Thakkar Bapur Samarak Sadan, New Delhi-110055	Workers Training Centre	0	635980	376558
Total			0	635980	376558
Manipur					
1.	Centre of Rural Upliftment Service Wangbal, Dist. Thoubal, Manipur	Typing and Shorthand Training Centre	166320	0	0
2.	Christian Grammar School (Child Development Centre), Thingkham, Tamenglong, Manipur-795141	Computer Training Centre	0	0	2299860
3.	Institute of Social Dev. for Weaker Sections Wahengbam Leikai, Khongnang Hogaibi, New Cachar Road, Imphal, Manipur	Computer Training Centre	227160	0	0

1	2	3	4	5	6
4.	Manipur Border Area Development Society Chakpikarong, Zaphou Bazar, Chandel Dist., Manipur	Typing and Shorthand Training Centre	155160	0	0
5.	Rural Development Association, Dist. Imphal East, Manipur	Computer Training Centre	316440	0	0
6.	Volunteers for Rural Health and Action, Laming, Wangging, Manipur	Typing and Shorthand Training Centre	0	166320	0
Total			865080	166320	2299860
Delhi					
1.	Bharat Sevashram Sangha (Delhi), Srinivaspuri, New Delhi	Computer Training Centre	227160	227160	227160
2.	Bharatiya Adimjati Sevak Sangha, Thakkar Bapur Samarak Sadan, New Delhi-110055	Computer Training Centre	227160	227160	227160
Total			454320	454320	454320
Orissa					
1.	Aranyak, At-Talmul Sasan, PO: Talmul, Dist. Angul, Orissa-759040	Computer Training Centre	90990	0	0
2.	Council for Tribal and Rural Development, Plot No. 420, Sahid Nagar, Bhubaneswar, Orissa	Computer Training Centre	94711	0	0
3.	Orissa Khadi and Village Industries Association, Plot No. 805 and 823 (P), Jaydev Vihar, Bhubaneswar, Orissa	Computer Training Centre	221265	0	0
4.	R.K. Mission Puri, Orissa	Typing and Shorthand Training	227160	227160	227160

1	2	3	4	5	6
5.	Bharat Sevashram Sangha (Sonari), Sonari (w), Rivers Meet Road, Jamshedpur, Jharkhand	Knitting, weaving and Handloom Training	352500	352500	352500
Total			986626	579660	579660
Tripura					
1.	R.K. Mission, Viveknagar, Tripura	Computer Training, Hostel	227160	227160	227160
Total			227160	227160	227160
West Bengal					
1.	Bharat Sevashram Sangha (Beldanga) Beldanga, Dist. Murshidabadd, W.B.	Typing Shorthand training Centre	166320	166320	0
2.	Bharat Sevashram Sangha (Muluk) Via Bolpur, Dist. Birbhum, W.B.	Knitting/weaving and Handloom	352500	0	352500
3.	Bharat Sevashram Sangha (Nadia), VIII. Kusuria, PO: Pritinagar, Dist. Nadia, W.B.	Computer Training Centre and Typing Shorthand Training Centre	393480	393480	393480
4.	Bharat Sevashram Sangha (Purulia), AT/PO/Dist. Purulia, W.B.	Computer Training Centre	227160	227160	0
Total			1139460	786960	745980

[Translation]

**National and State Commission for
Women**

1296. SHRIMATI SUMITRA MAHAJAN :
SHRIMATI P. SATHEEDEVI :

Will the Minister of WOMEN AND CHILD DEVELOP-
MENT be pleased to state :

(a) whether the National Commission for Women is
conducting regular sittings;

(b) if so, the details thereof during each of the last
three years;

(c) whether the cases registered with the National
Commission for Women (NCW) are being disposed of
promptly;

(d) if so, the details thereof;

(e) if not, the reasons therefor;

(f) the number of cases registered with and disposed of by the State Commissions for Women as well as the National Commission for Women during each of the last three years, State-wise;

(g) whether the Government is likely to take initiative with regard to the demand of the NCW for setting up of fast track courts;

(h) if so, the details thereof;

(i) if not, the reasons therefor;

(j) whether all the State level Commissions are functioning in all States; and

(k) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY) : (a) and (b) The National Commission for Women has informed that efforts are made to hold maximum number of meetings of the Commission, amid discharge of Commission's other functions. 35 meetings of the Commission were held in the last 3 years.

(c) to (e) According to the Commission, the complaints are normally being addressed by the Commission promptly but the disposal of complaints mainly depends upon the action taken by the concerned state authorities.

(f) The information pertaining to the National Commission for Women as furnished by the Commission is as under:-

Sl.No.	Year	No. of Complaints received	No. of Complaints on which action has been taken	Not Mandate and Closed Cases
1.	2004	5,760	3,358	2,402
2.	2005	11,610	6,629	4,454
3.	2006	12,960	7,201	4,842
4.	2007	3,614	1,112	514
		(as on 31.3.2007)		

Information in respect of State Commissions for Women is not maintained by the Government.

(g) to (i) Department of Justice is implementing a scheme of Fast Track Courts (FTCs). Eleventh Finance Commission had recommended setting up of 1734 FTCs in the States to dispose of sessions cases pending for more than two years, out of which 1562 courts were functional as on 31.3.2005. On the expiry of the term of these FTCs on 31.3.2005, the Central Government approved continuation of existing Fast Track Courts at a cost of Rs. 509 crore for a period of five years i.e. upto 31.3.2010.

Taking into account the distress of senior citizens, women and disabled litigants in regular courts, the Minister of Law and Justice has addressed a communication dated 10.7.2003 to Chief Ministers of all States and Chief Justices of all High Courts to earmark one Fast Track Court in each district for disposal of cases involving abuse of women, senior citizens and the disabled.

(j) and (k) The National Commission for Women exercises no supervision on the functioning of the State level Commissions which are independent of the Commission and fall under the purview of the States.

[English]

Setting up of Workers Technical University

1297. SHRI RAVI PRAKASH VERMA :

SHRI TUKARAM GANPAT RAO RENGE PATIL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has constituted an expert committee to look into the prospects of establishing a Workers Technical University;

(b) if so, whether the said committee has submitted its report to the Government;

(c) if so, the details of recommendations made by the committee;

(d) whether the committee recommended contribution from the industry to finance this University;

(e) if so, the details thereof;

(f) whether the headquarters of the University has been recommended at Hyderabad; and

(g) if so, the time by when a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (c) The Committee constituted by this Ministry under the Chairmanship of Dr. G. Sanjeeva Reddy has since submitted its report in December, 2006. The report recommended establishment of a Workers Technical University for inter-alia training the students from workers family and those belonging to economically poor sections of the society particularly from rural areas to make them more relevant to the needs of today's technology intensive and knowledge driven industrial society.

(d) and (e) Yes, Sir. The Committee recommended the industry to contribute a small percentage of their gross

profit (ranging from 0.5% to 2%) as the education cess for the proposed university.

(f) and (g) Yes, Sir. The Committee recommended that the jurisdiction of the proposed National Workers Technical University shall be the whole of the country, having the main campus at Hyderabad with regional centers at different major cities in the country. The Ministry has constituted a Core Committee to work out the details of establishment of the National Workers Technical University. The Xith Plan has not been finalized.

Manpower Requirements for Service Sector

1298. SHRI M. SREENIVASULU REDDY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Service Sector is growing at a faster rate as compared to the agriculture and manufacturing sectors;

(b) if so, the details thereof; and

(c) the measures taken/proposed to be taken to meet the man-power requirements for these sectors?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR) :

(a) and (b) Yes, Sir. The sectoral growth rates of GDP for agriculture, industry and service sectors for the last five years are given below:-

At constant (1999-2000) prices.

Sector/Year	2002-	2003-	2004-	2005-	2006-
	03	04	05	06	07
				QE	RE
1	2	3	4	5	6
I. Agriculture	-7.2	10.0	0.0	6.0	2.7
II. Industry	7.1	7.4	9.8	9.6	10.9

	1	2	3	4	5	6
III. Services		7.4	8.5	9.6	9.8	11.0
GDP at factor cost		3.8	8.5	7.5	9.0	9.4

QE - Quick estimate

RE - Revised estimate

(c) The Government operates a number of training and skill development programmes and schemes such as Craftsmen Training Scheme, Apprenticeship Training Scheme, Advanced Vocational Training Scheme and High-tech Training Scheme, Women Vocational Training Programme, Vocationalisation of Education, Community Polytechnics, Jan Shikshan Sansthan etc.

Recently the National Manufacturing Competitiveness Council (NMCC) has identified skills upgradation as a priority area for a special focus so that the needs of various sectors of the economy are taken care of.

Loan to Students

1299. SHRI ANANDRAO VITHOBA ADSUL :
SHRI VASANTRAO MORE :
SHRI M. SREENIVASULU REDDY :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government provides loan at lower rates and grants to the students for completing their education;

(b) if so, the details thereof;

(c) whether a large number of students are not in a position to pursue higher studies due to lack of resources;

(d) if so, whether the commercial banks charge prohibitive rates of interest and demand collateral guarantee, making bank loans inaccessible to the weaker sections;

(e) if so, whether the Union Government has planned to set up a Higher Educational Refinance Corporation to provide student loans at low interest rates for pursuing higher education;

(f) if so, the details thereof; and

(g) the time by when the final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (d) While there is no scheme of government loans to students for education, the Indian Banks' Association has an Educational Loan Scheme to provide financial support from the banking system to deserving meritorious students for pursuing higher education in India (for upto Rs. 7.5 lakh) and abroad (for upto Rs. 15 lakh). No security is required for loans upto Rs. 4 lakh and only simple interest is charged during the Repayment holiday/moratorium. The Central government through its various Ministries, has a number of scholarship schemes, such as National Scholarship Scheme (for Post Matric studies in India), Post - Matric Scholarships for Scheduled Castes, Scheduled Tribes and Other Backward Classes, Post-Graduate Indira Gandhi Scholarship Scheme for Single Girl Child, Post-Matric Merit Scholarship Scheme for University Rank Holders in General and Honours Course at Under-graduate level, as well as Fellowships for Studies abroad.

(e) to (g) The proposal for setting up a Refinance Corporation has been reconsidered, on the basis of inputs received from the Planning Commission and the Department of Financial Services, and an alternative Scheme is being worked out.

Problems of Women Workers Employed in Tea Garden

1300. SHRIMATI MINATI SEN : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether women workers employed in Tea Gardens are becoming sex workers due to starvation and other abuse;

(b) if so, the details thereof, State-wise;

(c) whether the Government is taking any initiatives in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY) : (a) As per information supplied by State Government of Assam and West Bengal, no such report is available with them.

(b) to (d) Does not arise.

Plantation Crops

1301. DR. M. JAGANNATH :

SHRI GANESH SINGH :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has any proposal to launch a Major Replantation Programme for a range of plantation crops;

(b) if so, furnish the details including the crops proposed to be covered under the programme;

(c) the total hectares of plantation crops proposed to be rejuvenated Crop-wise; and

(d) the total amount sanctioned under the programme?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) Yes, Sir.

(b) to (d) Tea : Government has already launched in January, 2007 a Special Purpose Tea Fund (SPTF) to

extend financial support to the tea growers to take up replanting and rejuvenation of the old tea areas. The programme envisages uprooting and replantation/rejuvenation of 2,12,000 hectares of old and uneconomical sections of tea. The scheme envisages accelerating the pace of replanting and rejuvenation by ensuring availability of funds to the extent of 75% of the unit cost by way of long term loan (50%) and subsidy (25%). The growers are required to bring in only 25% of the total cost. The estimated outlay for the scheme will be Rs. 567.10 crore i.e. capital infusion of Rs. 91 crore in SPTF plus subsidy of Rs. 476.10 crore.

Coffee : In the Union Budget for 2007-08 the Government has proposed a Fund for coffee replantation, on the lines of SPTF for the revival of old and senile coffee plantations which are uneconomical in the present conditions. Coffee Board has identified about 80,000 hectares of coffee area out of total of 3.81 lakhs hectares, which are uneconomical and requires to be replanted to improve farm productivity to desired levels in the long run. An outlay of Rs. 180.00 crore has been prepared by the Coffee Board in the 11th Plan for this purpose.

Rubber : Rubber Board has formulated a proposal for replanting 33,500 hectare of old and uneconomical rubber plantations in the country with an outlay of around Rs. 50.00 crore in the 11th Plan for payment of planting grant @25% of the development cost.

Spices : Spices Board have submitted a proposal for replantation and rejuvenation of cardamom plantation on the lines of SPTF for tea with a subsidy component of Rs. 211.35 crore covering about 65,000 hectares for small and large cardamom plantation under the 11th Plan.

[Translation]

Ban on Import of Indian Rice by Russia

1302. SHRI PANKAJ CHOWDHARY :

SHRI E.G. SUGAVANAM :

[English]

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Russian Government has imposed ban on the import of Indian rice, groundnut and sesamseeds;

(b) if so, the reasons therefor;

(c) the quantum of loss incurred due the imposition of ban on these items by the Russian Government;

(d) whether the Government has taken any step in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) and (b) Yes, Sir. The ban had been imposed on the ground of (a) detection of impermissible levels of pesticides in rice (b) grain pests in groundnut and (c) detection of moldy odour, aflatoxin and metallomagnetic admixture.

(c) Going by the trend of monthly import of these three commodities by Russia, the estimated loss for the period from 1.6.2007 when the ban was imposed upto 31.07.2007 is Rs. 14 Crores

(d) and (e) Yes, Sir. The Government has taken immediate steps when Russian Government indicated its intent to impose the ban. A delegation from the Russian Federal Service for Veterinary and Phytosanitary surveillance was invited to visit India in February, 2007. Subsequently during the visit of the Indian delegation to Moscow a protocol has been signed for Rice on 10th July, 2007 in Moscow. Subsequently, the Russian government has lifted ban on rice from 20th July 2007. The matter pertaining to lifting of ban on Groundnuts and sesame seeds is being negotiated with the Russian side.

New Doordarshan Channel in North-East

1303. SHRI ANWAR HUSSAIN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to start any additional channel of Doordarshan for all the States particularly North-East;

(b) if so, the details thereof;

(c) the details of funds allocated alongwith the details of programmes to be broadcast; and

(d) the time by when the additional channels are likely to be started in all the States particularly North-East?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) and (b) Yes, Sir. A special package (phase-II) for expansion and improvement of Doordarshan services in North Eastern Region and Island territories of Andaman and Nicobar Islands and Lakshadweep was approved by the Government in May, 2006. The schemes approved under the package, interalia, include the scheme of 2 North East Channels.

(c) Under the scheme of North East Package (Phase-II), an amount of Rs. 256.85 crores has been approved in respect of various hardware and software schemes of Doordarshan including North East Channels. These North East Channels will be true representatives of the North East and will telecast programmes from all the states of North East in known languages/dialects of the North East.

(d) Earth Station, Guwahati is envisaged to be augmented by providing an additional uplink chain for uplinking of the above 2 North East Channels. The

additional uplink chain at Earth Station, Guwahati is expected to be set up during 2008.

[Translation]

Dialogue between India and Vietnam

1304. SHRI RAJNARAYAN BUDHOLIA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether any dialogue between India and Vietnam was held recently to promote trade between the two countries;

(b) if so, the details thereof; and

(c) the details of outcome of the discussion?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) Yes, Sir.

(b) During the State Visit of the Vietnamese Prime Minister to India from July 4-6, 2007, it was agreed to work towards realizing a bilateral trade turnover of US\$ 5 billion by 2015.

(c) The Vietnamese Prime Minister proposed a Free Trade Agreement between India and Vietnam. India agreed to discuss options in this regard. India requested Vietnam's support for the conclusion of the India-ASEAN Free Trade Agreement by November 2007.

FTA with Asean Countries

1305. SHRI BHUVANESHWAR PRASAD MEHTA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether India is entering into a free trade agreement with the members of the Association of South East Nations (ASEAN);

(b) if so, the details thereof;

(c) the benefits likely to accrue as a result of this agreement;

(d) whether some "ASEAN" countries are carrying out illegal trade through Sri Lanka;

(e) the quantum of trade undertaken by India with the ASEAN countries, China and the SAARC countries from the financial year 2005 till June 30th 2007; and

(f) the efforts made by the Government to increase mutual trade with the SAARC countries?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) to (c) Yes, Sir. Framework Agreement on Comprehensive Economic Cooperation Agreement (CECA) between ASEAN and India was signed on 8th October 2003 in Bali, Indonesia. The negotiations for India-ASEAN Comprehensive Economic Cooperation Agreement (CECA) are currently in progress. The ASEAN-India CECA is expected to increase the trade in goods, services, investments and cooperation in other sectors between India and ASEAN member countries.

(d) No such specific case of illegal trade has come to the notice.

(e) The quantum of trade undertaken by India with the ASEAN countries, China and the SAARC countries between 2005 and 30th June 2007 is given in the enclosed statement.

(f) India has given zero duty market access to Nepal, Bhutan and Sri Lanka under the bilateral agreements signed with these countries. India is a signatory of the Agreement on South Asian Free Trade Area (SAFTA), which came into force from 1st January 2006. During the 14th SAARC Summit held in New Delhi on 3-4 April, 2007 India has decided to provide zero duty market access to LDC members of SAARC namely Bangladesh, Bhutan, Maldives and Nepal by

the end of this year (2007). India also announced its decision to further reduce items in the Sensitive List of India for these LDC members, which presently consists of 744 items.

Statement

India's Trade with ASEAN, SAARC and China

(Values in Rs. Lacs)

	2004-2005	2005-2006	%Growth	2006-2007 (Apr-Dec)
Exports				
Asean	3,785,878.06	4,609,447.18	21.75	4,315,587.01
SAARC	2,069,606.18	2,456,137.14	18.68	2,145,660.87
China	2,523,297.00	2,992,491.50	18.59	2,549,394.75
Imports				
Asean	4,095,353.64	4,818,583.69	17.66	6,068,842.15
SAARC	448,053.19	625,723.75	39.65	520,078.81
China	3,189,230.75	4,811,665.00	50.87	5,764,957.00
Total	10,255,934.58	13,248,463.94		14,903,272.71

Funds for Disaster Management

1306. SHRI HEMMAL MURMU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has received any request from the States for releasing the central assistance for disaster management;

(b) if so, the amount sanctioned and released for disaster management to each State of the country during each of the last three years;

(c) the details of the actual expenditure incurred and unspent balance on each disaster in respect of each State of the country;

(d) whether the Government receives information regarding amounts released/pending for disaster management from State Governments; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) to (e) Financial assistance in the wake of natural calamities is provided through the Schemes of Calamity Relief Fund (CRF) and National Calamity Contingency Fund (NCCF), which have been formulated based on the recommendations of the Finance Commission.

CRF has been constituted for each State with an allocated amount, based on the recommendations of the

Twelfth Finance Commission (TFC). These allocations are not made disaster-wise. The CRF is contributed by the Government of India and the State Government in the ratio of 3:1. The Central share is released in two equal installments: first in the month of June and second in the month of December.

In the event of a calamity of a severe nature, in which the requirement of funds for relief operations is beyond the funds available in the State's CRF account, additional Central assistance is provided from National Calamity Contingency Fund (NCCF), after following the laid down procedure.

The States of Andhra Pradesh, Orissa, Karnataka, Kerala and Uttar Pradesh have so far submitted memoranda seeking financial assistance in the wake of heavy rains/floods of 2007. These are processed as per the laid down procedure.

Statements-I and II showing the allocation and release of Central share of Calamity Relief Fund (CRF) as well as funds released from National Calamity Contingency Fund (NCCF) during the years 2005-06, 2006-07 and 2007-08 are enclosed.

A Statement-III showing reported unspent balances in the CRF accounts of the States as on 1.4.2007, enclosed.

Statement-I

*Allocation and releases of Central share of CRF during 2005-06,
2006-07 and 2007-08*

(Rs. in crores)

Sl.No.	Name of the State	2005-06		2006-07		2007-08	
		Allocation	Released	Allocation	Released	Allocation	Released
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	258.06	258.06	270.96	335.48	284.51	219.99
2.	Arunachal Pradesh	21.23	21.23	21.84	21.84	22.48	11.24
3.	Assam	144.79	72.40	148.97	221.37	153.36	76.68
4.	Bihar	111.69	55.85	114.92	55.85	118.31	174.07*
5.	Chhattisgarh	83.81	41.91	86.23	150.33	88.76	22.19
6.	Goa	1.58	0.79	1.66	2.45	1.74	0.87
7.	Gujarat	184.50	184.50	193.73	246.87	203.41	48.57
8.	Haryana	93.28	83.95	97.95	107.28	102.85	51.43
9.	Himachal Pradesh	75.52	75.32	77.70	77.70	79.99	40.00

1	2	3	4	5	6	7	8
10	Jammu and Kashmir	64.84	64.84	66.72	66.72	68.68	34.34
11.	Jharkhand	94.56	94.56	97.28	48.64	100.15	48.64
12.	Karnataka	86.00	86.00	90.28	113.98	94.81	71.11
13.	Kerala	64.13	64.13	67.33	67.33	70.70	70.70
14.	Madhya Pradesh	190.67	190.67	196.18	246.67	201.37	50.50
15.	Maharashtra	167.18	167.18	175.54	220.00	184.31	47.70
16.	Manipur	4.17	—	4.29	—	4.42	10.67
17.	Meghalaya	8.47	4.24	8.71	12.95	8.96	4.48
18.	Mizoram	4.94	2.47	5.08	5.01	5.23	⊙
19.	Nagaland	2.87	1.44	2.95	—	3.03	4.39
20.	Orissa	226.16	226.16	232.68	291.34	239.53	61.11
21.	Punjab	109.52	54.76	115.00	112.26	120.74	57.50
22.	Rajasthan	311.73	311.73	327.32	413.66	343.68	85.50
23.	Sikkim	13.15	13.55	13.53	—	13.93	13.53
24.	Tamil Nadu	156.81	78.41	164.65	243.06	172.88	⊙
25.	Tripura	9.64	—	9.92	14.6	10.21	10.07
26.	Uttar Pradesh	221.95	221.95	228.36	228.36	235.10	117.85
27.	Uttarakhand	71.02	71.02	72.44	36.22	73.93	36.22
28.	West Bengal	176.05	176.05	181.12	181.12	186.47	93.24
Total		2958.32	2622.94	3073.34	3521.06	3194.14	1287.31

⊙ First instalment of Central share of CRF has not been released for want of information relating to crediting of earlier releases and utilization certificate.

*includes release of Central share of Rs. 114.42 crore for 2006-07.

Statement-II

Release of assistance from NCCF during 2005-06,
2006-07 and 2007-08

(Rs. in Crore)

Sl. No.	Name of the State	Assistance Released		
		2005-06	2006-07	2007-08
1	2	3	4	5
1.	Andhra Pradesh	100.00	203.06	17.8
2.	Arunachal Pradesh	68.44	44.38	—
3.	Assam	—	—	—
4.	Bihar	—	—	—
5.	Chhattisgarh	—	—	—
6.	Goa	—	—	—
7.	Gujarat	304.31	545.69	—
8.	Haryana	—	—	—
9.	Himachal Pradesh	112.97	25.14	—
10.	Jammu and Kashmir	309.77	—	13.51
11.	Jharkhand	—	—	—
12.	Karnataka	358.85	384.97	—
13.	Kerala	17.94	—	50
14.	Madhya Pradesh	—	30.85	—
15.	Maharashtra	657.25	589.90	168.92
16.	Manipur	—	—	—
17.	Meghalaya	—	—	—
18.	Mizoram	—	—	—

1	2	3	4	5
19.	Nagaland	—	0.81	—
20.	Orissa	—	25.00	—
21.	Punjab	—	—	—
22.	Rajasthan	—	100.00	—
23.	Sikkim	—	5.20	—
24.	Tamil Nadu	1131.91	—	—
25.	Tripura	—	—	—
26.	Uttar Pradesh	—	—	—
27.	Uttarakhand	—	7.06	—
28.	West Bengal	—	—	—
Total		3061.44	1962.05	250.23

Statement-III

Statement showing State-wise unspent balance

(Rs. in Crore)

Sl. No.	Name of the State	Unspent balance as on 1.4.2007
1	2	3
1.	Andhra Pradesh	Nil
2.	Arunachal Pradesh	10.88
3.	Assam	118.12
4.	Bihar	475.39
5.	Chhattisgarh	150.67
6.	Goa	11.68

1	2	3
7.	Gujarat	0.00
8.	Haryana	558.79
9.	Himachal Pradesh	NR
10.	Jammu and Kashmir	77.977
11.	Jharkhand	138.638
12.	Karnataka	0.00
13.	Kerala	24.81
14.	Madhya Pradesh	177.35
15.	Maharashtra	0.00
16.	Manipur	7.66
17.	Meghalaya	47.15
18.	Mizoram	NR
19.	Nagaland	NR
20.	Orissa	19.93
21.	Punjab	1436.01
22.	Rajasthan	1062.52
23.	Sikkim	NR
24.	Tamil Nadu	NR
25.	Tripura	19.05
26.	Uttar Pradesh	827.148
27.	Uttarakhand	NR
28.	West Bengal	574.235

NR = Not reported.

Aerial Survey on Mines

1307. SHRI SUBHASH SURESHCHANDRA DESHMUKH : Will the Minister of MINES be pleased to state :

(a) whether aerial survey has been expedited for promotion of exploration and mining of minerals in the country especially in backward and rural areas of the country;

(b) if so, the details alongwith the outcome thereof, State-wise;

(c) whether exploration work has been assigned to some foreign companies during the last three years, till date;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps taken by the Government to assign survey work to the Indian companies?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY) : (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) to (e) No, Sir. As per the provisions of the Mines and Minerals [Development and Regulation] Act, 1957, the State Government may grant mineral concessions to only an Indian National or a company registered under Section 3 (1) of the Companies Act, 1956.

[English]

Death Due to AIDS in PMF and CRPF

1308. SHRI MILIND DEORA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Para Military Force (PMF) including Central Reserve Police Force (CRPF) has identified the HIV positive/AIDS cases through voluntary check up of

the jawans as reported in the Asian Age dated June 18, 2007;

(b) if so, the total number of such cases reported till date, Force-wise;

(c) whether the PMF has trained 175 master trainers with the help of an NGO, Resource Centre for Sexual Health and HIV/AIDS (RCSHA) for creating awareness among the Jawans about prevention methods;

(d) if so, the details of training; and

(e) the total number of deaths PMF including CRPF due to HIV/AIDS during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The numbers of HIV/AIDS cases detected through voluntary testing in the Central Para Military Forces are given in the following table:-

PMF	No. of cases
AR	458
BSF	239
CISF	105
CRPF	521
ITBP	25
NSG	06
SSB	09
Total	1363

(c) and (d) CRPF has trained 158 Master Trainers with the help of an NGO, Resource Centre for Sexual Health and HIV/AIDS (RCSHA) at the Bhopal, Guwahati, Awadi and Hyderabad Group Centres.

(e) The Force-wise numbers of CPF personnel who died due to HIV/AIDS during the last three years are as under:-

PMF	Number of personnel died (Year-wise)				
	2004	2005	2006	Till Date	Total
AR	14	12	10	04	40
BSF	26	13	05	12	56
CISF	07	07	08	03	25
CRPF	28	22	14	08	72
ITBP	—	02	02	—	04
NSG	—	01	—	—	01
SSB	—	01	01	—	02
Total	75	58	40	27	200

Review of FDI

1309. SHRI PRABODH PANDA :
SHRI ADHIR CHOWDHURY :
SHRI MILIND DEORA :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Foreign Investment Promotion Board (FIPB) has asked the Department of Industrial Policy and Promotion to review the Foreign Direct Investment;

(b) if so, the reasons and details thereof;

(c) the time by when the review is likely to be done; and

(d) the names of the other departments of the Government likely to be coordinated in the review?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF

COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR) :

(a) to (c) Department of Industrial Policy and Promotion, as the nodal Ministry for Foreign Direct Investment (FDI) policy, undertakes the policy review on an ongoing basis.

(d) The policy on FDI is reviewed through inter-Ministerial consultations.

Affiliation of Indian and International Schools

1310. SHRI VIJOY KRISHNA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has set up a Committee to suggest a policy regarding affiliation of Indian and International schools based in the country to foreign boards and to permit foreign teachers;

(b) if so, the details thereof;

(c) the recommendations made by the Committee;

(d) the reaction of the Governments thereto;

(e) whether there is any policy decision taken about setting up international schools in the country and affiliation of schools in India to foreign boards; and

(f) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (f) A committee consisting of representatives of Ministry of Home Affairs, Ministry of External Affairs, Association of Indian Universities (AIU), Council of Board of School Education (COBSE), National Council of Educational Research and Training (NCERT), Central Board of Secondary Education (CBSE) and eminent educationists, was constituted by the Ministry of Human Resource Development in February, 2006 to suggest a policy, inter-alia, regarding setting up of schools affiliated to foreign boards in India and appointment of foreign teachers in such schools. The main recommendations of the Committee relate to designation of a school as

"International" school, affiliation to foreign Boards, need to have respect for values relating to Indian culture, secularism, diversity and tolerance of differences as enshrined in Indian Constitution and appointment of foreign teachers. The recommendations are under consideration of the Government.

Allocation of Funds

1311. SHRI BHUPENDRASINH SOLANKI :
SHRI MAHESH KANODIA :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether a proposal for re-survey in tribal areas of Gujarat regarding approval and allocation of fund was received by the Government;

(b) if so, the details and status thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH) : (a) No, Sir.

(b) and (c) Does not arise.

[Translation]

Inquiry Committee on Nithari Incident

1312. SHRI BHANU PRATAP SINGH VERMA : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether the Government has constituted a high level Inquiry Committee to investigate into the incidence of sexual harassment, rape and murder in Nithari, Noida;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY) : (a) to (c) Yes, Sir. Ministry of Women and Child Development constituted a Committee vide Order dated 3rd January, 2007 under the Chairpersonship of the

Economic Adviser of this Ministry with members from the Ministry of Home Affairs and State Government of Uttar Pradesh to investigate into allegations of large scale sexual abuse, rape and murder of children in Nithari, Noida. The Committee submitted its report to the Ministry on 17th January. The report is available in the Ministry's website—www.wed.nic.in.

Talks with Extremist Organisations

1313. SHRI HANSRAJ G. AHIR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has proposed to hold talks with ULFA, an extremist organisation to bring them into national mainstream;

(b) if so, the details of extremists organisations with whom Government has held talks so far; and

(c) the details of issues discussed and outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI) : (a) The Government is open to talks with any militant groups including United Liberation Front of Asom (ULFA), provided they shun violence. The Government has not received any formal proposal from ULFA for direct talks.

(b) Ceasefire Agreement/Suspension of Operations (SoO) Agreement are in operation with National Socialist Council of Nagaland (Issac/Muivah) [(NSCN(I/M)], National Socialist Council of Nagaland (Khaplang) [(NSCN(K)], United People's Democratic Solidarity (UPDS), Dima Halam Daogah (DHD), National Democratic Front of Boroland (NDFB) and Achik National Volunteer Council (ANVC).

(c) Several rounds of tripartite talks with UPDS, DHD and ANVC on their Charter of Demands have been held and the talks are inconclusive. A Group of Minister (GoM) has been constituted to hold talk with NSCN(I/M). The latest round of talks was held on 31.7.2007. The talks are inconclusive. The NDFB and NSCN(K) have not submitted their charter of demands.

[English]

Documentary Films and Video Coverage

1314. SHRI KINJARAPU YERRANNAIDU : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the details of funds allocated to all Kendras particularly Hyderabad for making documentary films and video coverage during each of the last three years, DD-wise and State-wise;

(b) the number of documentaries produced during the said period pertaining to the development of all the States particularly Andhra Pradesh;

(c) whether any short feature films and full length documentaries have been produced by the private producers/other producers;

(d) if so, the details thereof; and

(e) the total amount sanctioned/released and spent for the purpose during the said period, documentary-wise, State-wise?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) Prasar Bharati have informed that funds allocation is being done for software production kendra-wise and Kendras plan programmes in different genre depending on the requirement of the channel. Funds allocation for software for various kendras are shown in the enclosed Statement-I.

(b) Prasar Bharati have informed that the total documentaries produced during the said period pertaining to the development of all the State particularly Andhra Pradesh are 2030 including 38 in Andhra Pradesh.

(c) and (d) Yes, Sir. Details of documentaries produced by outside producers at DDK, Hyderabad during 2004-05, 2005-06 and 2006-07 are given in the enclosed Statement-II.

(e) Details are shown in the enclosed Statement-I.

Statement-I

S. No.	Name of Kendra	Number of Documentaries/ Films produced		Total allocation (Rs. in thousands)				Expenditure (Rs. in thousands)				Expenditure incurred for documentary (in Rs.)	
		2004-05	2005-06	2006-07	04-05	05-06	06-07	04-05	05-06	06-07	2004-05	2005-06	2006-07
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Lucknow (U.P.)	2	4	3	6575	7570	9915999	6570	6909	7134	1,33,000	2,70,342	2,24,109
2.	Chennai (T.N.)	35	15	9	27496	31367	43800	27405	31759	37339	70,000	30,000	18,000
3.	Jaipur (Raj)	3	4	8	2800	2800	5387	2728	2924	2924	4,700	28,700	78,700
4.	Bhubaneshwar (Orissa)	19	27	12	15023	15053	17067	13953	9659	12387	55,000	78,000	36,000
5.	Mumbai (Mah.)	8	12	5	154738	285214	318650	153414	280981	200985	40,000	60,000	25,000
6.	Nagpur (Mah)	1	1	1	1319	1650	2362	1317	1769	2490	5,000	3,000	—
7.	Ahmedabad (Guj)	3	1	20	7657	16750	23271	7656	16263	7559	16,000	4,800	43,450
8.	Srinagar (Jammu and Kashmir)	—	5	40	153654	70730	66219	153654	75012	84219	—	1,50,000	13,00,000
9.	Bhopal (MP)	12	17	11	2728	4117	6852	2577	4015	7080	40,000	65,000	37,000
10.	Hyderabad (AP)	15	12	11	23635	45870	41085	23624	45614	28777	35,000	52,50,000	5,25,000
11.	CPC (Delhi)	53	158	269	1175604	2166200	327028	1125051	2039007	460240	2,25,00,000	2,47,75,000	8,03,75,000
12.	Patna (Bihar)	—	1	1	2549	2434	5155	2542	2433	3646	—	2,500	8,250

	1	2	3	4	5	6	7	8	9	10	11	12	13	14
13. Guwahati (Assam)	281	—	—	—	—	126804	11435	26689	126819	7723	17910	4,21,50,000	—	—
14. PPC, Guwahati	567	15	10	15	10	91384	224800	124012	90621	159000	5402	8,35,98,000	2,70,000	1,80,000
15. Imphal (Manipur)	—	50	49	50	49	7025	11295	6171	7025	17000	16085	—	50,00,000	80,00,000
16. Aizwal (Mizo)	—	33	53	33	53	4679	10000	3250	4654	16900	16968	—	49,50,000	79,50,000
17. Jalandhar (Punjab)	4	7	7	7	7	9859	14120	23115	9852	13190	16969	14,000	28,000	10,000
18. Bangalore (Kar.)	—	—	—	—	—	15738	33145	35975	12577	31248	23751	—	—	—
19. Shimla (HP)	—	3	10	3	10	1200	1450	3817	1196	1450	4300	—	15,000	4,500
20. Agartala (Tripura)	—	53	14	53	14	5591	13000	8346	5646	18300	15537	—	79,50,000	21,00,000
21. Ranchi (Jharkhand)	—	2	7	2	7	2397	2367	3017	2222	2324	2553	—	18,000	80,100
22. Kolkata (WB)	9	11	11	11	11	18348	39920	36860	18061	30296	32612	64,900	56,100	1,19,100
23. Delhi	16	14	6	14	6	157955	265300	5500	153095	247728	6289	—	—	—
Total	1028	445	557	445	557	2011988	3277237	11055808	1949551	3062977	1016606	15,20,73,900	4,90,07,442	10,11,14,209

Statement-II

The detail of the documentaries produced by Outside Producers at DDK Hyderabad during the last three years 2004-05, 2005-06 and 2006-07

S.No.	Title
1.	Ghantasala
2.	Gunadalamaatha
3.	Jagadguru Shankara (visited A.P. and lived at Srisailam)
4.	Laya (Classical music related to A.P.)
5.	Prajanayakudu Prakasam
6.	Durgabhai Deshmukh
7.	Siddendra Yogi
8.	Telangana Kesari Jamalapuram Kesava Rao
9.	Vaggeyakarulu
10.	Andhra Dance Forms
11.	Raja Deen Dayal

Coal Distribution Policy

1315. SHRIMATI NIVEDITA MANE : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the new coal distribution policy proposes to put the cement sector into 'other sector' from the 'core sector' category as reported in Business Standard dated June 28, 2007;

(b) if so, the reasons therefor;

(c) whether the Department of Industrial policy and Promotion (DIPP) has opposed the move by the coal department; and

(d) if so, the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR) : (a) to (d) The Hon'ble Supreme Court in the matter of Ashoka Smokeless and Others has inter-alia given directions to formulate a new Coal Policy for distribution of coal. Keeping in view the observations and directions of the Hon'ble Supreme Court, a Committee was constituted under the Chairmanship of Secretary, Ministry of Coal. Certain recommendations have been made by the Committee, taking into consideration, views and comments from various stakeholders including Department of Industrial Policy and Promotion. The report of this Committee is under consideration.

Incentives to Central Universities

1316. SHRI ADHALRAO PATIL SHIVAJIRAO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government proposes changes in public finance norms to provide an incentive to Central universities to generate resources on their own;

(b) if so, the details thereof;

(c) whether the Ministry of Human Resource Development has requested the Ministry of Finance to relax the norms as was done in the case of the Indian Institutes of Management;

(d) if so, the details thereof; and

(e) the response of the Ministry of Finance in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (e) A scheme for creation and management of 'Reserve Fund' through internal receipts for universities and colleges maintained by the University Grants Commission, aimed at encouraging the universities/colleges to augment their internal resources, is in the process of being finalized.

Minority Institutions

1317. SHRI ASADUDDIN OWAISI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether some proposals to open Urdu schools having English as one of the subjects is pending with the Government;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (c) The Maulana Azad National Urdu University, Hyderabad has proposed to establish under its administrative control Senior Secondary Urdu Medium Residential Schools, affiliated to Central Board of Secondary Education and teaching English from Class I to XII as compulsory subject. Two schools one each at Hyderabad and Darbhanga have been established on pilot basis.

Modification of Educational System

1318. SHRI JYOTIRADITYA M. SCINDIA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has any proposal to change and modify the current system of education to meet the requirements of the current boom in the IT and ITeS and other related industries;

(b) if so, the details thereof;

(c) whether the National Association of Software and Service Companies (NASSCOM) has submitted any proposals and suggestions to the Government in this regard;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF

HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (e) The National Association of Software and Service Companies (NASSCOM) made a presentation before the Prime Minister on 19.12.2005 on the vision for IT Industry, based on the NASSCOM-Mckinsey Report, 2005. According to this report, India will need a 2.3 million IT and BPO workforce by the year 2010 to maintain its current market share. NASSCOM's supply projections indicate a shortfall of nearly 0.5 million employees, nearly 70 per cent of which will be concentrated in the PO industry. AICTE has however forecast that at an anticipated growth in enrolment in engineering courses at 15% there would not be any shortage of manpower for IT jobs.

The Government had set up a working group, on 27.06.2006, under the Chairmanship of Secretary (Higher Education) and with representatives from the Department of IT, CSIR, Department of Economic Affairs, AICTE, NASSCOM, industry, etc. to make recommendations on improving the supply of talent to the IT/BPO sector. As recommended by the Working Group, AICTE is updating curriculum and syllabi of undergraduate engineering courses to make them more compatible with the requirements of the IT & ITeS and related industries.

As also recommended by the Working Group, finishing schools have been organized in some National Institutes of Technology and IIT Roorkee to enhance the employability of engineering graduates of other Engineering Colleges. The Ministry of HRD has also taken up a major initiative to establish 20 new Indian Institutes of Information Technology (IIITs) in the country during the 11th Five Year Plan.

Malayalam Language in NVS

1319. SHRI M.P. VEERENDRA KUMAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the mother tongue 'Malayalam' is not taught in the XI and XII classes of Navodaya Vidyalayas locating in the State of Kerala;

(b) if so, the reasons therefor;

(c) whether the Government proposes to introduce teaching of Malayalam in classes XI and XII of the Navodaya Vidyalayas located in the State; and

(d) if so, the time by when it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) Malayalam is being taught in two Jawahar Navodaya Vidyalayas in the State of Kerala.

(b) Does not arise.

(c) and (d) Navodaya Vidyalaya Samiti has already instructed its Regional Offices to introduce teaching of regional languages including Malayalam in Classes XI and XII of the Vidyalayas, based on students' option for the same.

Inclusion of Community in ST List

1320. SHRI JUAL ORAM :

SHRI SYED SHAHNAWAZ HUSSAIN :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the number of communities included in the list of Scheduled Tribes during the years 2005-06, 2006-07 and 2007-08 till date;

(b) whether a number of recommendations of eligibility for inclusion as Scheduled Tribes in the Scheduled Tribes List is still pending with the Government for approval;

(c) if so, the details and status thereof, State wise; and

(d) the kind of protection is being given to these newly included Scheduled Tribes?

THE MINISTER OF TRIBAL AFFAIRS. (SHRI P.R. KYNDIAH) : (a) No community has been notified as Scheduled Tribe during the years 2005-06, 2006-07 and 2007-08 till date.

(b) The Government, on 15/06/1999, has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes' lists. According to approved modalities, only those proposals, which have

been justified and recommended by the concerned State Government, the Registrar General of India and the National Commission for Scheduled Tribes are considered for amendment of legislation. No proposal justified and recommended by the three concerned organizations is pending with this Ministry.

(c) and (d) Do not arise.

Concession for Students of Lakshadweep

1321. DR. P.P. KOYA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the concessions provided to the native students of Lakshadweep studying outside the islands in various institutions including the Government recognised self-financing institutions;

(b) whether the Government permits the Scheduled Tribe students of Lakshadweep to study in Government recognised self-financing institutions in mainland for various courses whenever such courses are not available in the islands;

(c) if so, whether the Government reimburses full fees charged by such recognised educational institutions;

(d) whether there is any proposal from Lakshadweep Administration relating to the payment of fees charged by self-financing institutions and other concessions pending before the Government; and

(e) if so, the time by when it is likely to be settled?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (c) Lakshadweep native students who are original inhabitants belonging to Scheduled Tribes are provided concessions including financial assistance under the Lakshadweep Scholarship Rules. All ST students of Lakshadweep who pursue recognized post-matriculation courses in recognized institutions are also entitled to the Post-Matric Scholarship for STs, which is a scheme of Ministry of Tribal Affairs. Under this scheme, the full amount of the fee charged by Government school/colleges is reimbursed. In respect of seats in private institutions filled up on merit or competition basis, fees are reimbursed to

the extent equal to that for students in Government institutions. For management quota seats, fees reimbursed are the same as for comparable courses in Government institutions, but the number of students is limited to the reservation quota for STs in the concerned State/UT.

- (d) No, Sir.
- (e) Does not arise.

**FM Radio Stations Award to
Private Parties**

1322. SHRI CHANDRAKANT KHAIRE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) the details of FM Radio Stations opened and awarded to private parties, State-wise;
- (b) the details of rural and urban areas likely to be covered by their range;
- (c) whether there is any plan to cover cent percent rural areas of the country particularly in North East through FM Radios; and

- (d) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) The details of FM Radio Stations awarded to private parties and operationalised so far, State-wise, have been given in the enclosed statement.

(b) Policy on expansion of FM Radio Broadcasting services through private agencies provides only for specific channels, city-wise. All private FM radio stations allocated till now will be located in urban areas (87 cities). This includes A+, A, B, C and D categories of cities. However, the coverage area of the transmitters may spillover to nearly rural areas also.

(c) and (d) Apart from city-wise allocation of channels, including in North East, there is no other specific plan to cover cent percent rural areas of the country through private FM broadcasters, at present. However, All India Radio (AIR), for the purpose of strengthening FM radio coverage has got approval for 121 FM transmitters (power ranging from 100 Watt to 10 KW) in the North East. Besides above, transmitters for Kohima, Itanagar, Aizwal and Churachandpur are also ready.

Statement

Details of private FM Channels

S. No.	Name of the Cities	State	Total Channels Awarded to Private Parties	FM Channels Opened/ Operationalised
1	2	3	4	5
1.	Hyderabad	Andhra Pradesh	4	4
2.	Rajahmundry		2	2
3.	Tirupathi		2	1
4.	Vijayawada		2	0

1	2	3	4	5
5.	Vishakhapatnam	Andhra Pradesh	4	1
6.	Warangal		2	0
7.	Itanager	Arunachal Pradesh	1	0
8.	Guwahati	Assam	4	2
9.	Muzzaffarpur	Bihar	1	0
10.	Patna		1	1
11.	Chandigarh	Chandigarh	2	2
12.	Bilaspur	Chhattisgarh	2	0
13.	Raipur		4	0
14.	Daman	Daman and Diu	1	0
15.	Delhi	Delhi	8	8
16.	Panaji	Goa	3	3
17.	Ahmedabad	Gujarat	5	4
18.	Rajkot		3	0
19.	Surat		4	0
20.	Vadodara		4	3
21.	Hissar	Haryana	4	4
22.	Karnal		2	2
23.	Shimla	Himachal Pradesh	3	0
24.	Jammu	Jammu and Kashmir	1	1
25.	Srinagar		1	1
26.	Jamshedpur	Jharkhand	3	0
27.	Ranchi		4	0
28.	Bangalore	Karnataka	7	7

1	2	3	4	5
29.	Gulbarga	Karnataka	2	0
30.	Mangalore		4	0
31.	Mysore		2	0
32.	Cochin	Kerala	3	0
33.	Kannur		4	0
34.	Kozhikode		2	0
35.	Thiruvananthapuram		4	0
36.	Thrissur		4	0
37.	Bhopal	Madhya Pradesh	4	3
38.	Gwalior		4	3
39.	Indore		4	2
40.	Jabalpur		4	0
41.	Ahmednagar	Maharashtra	3	0
42.	Akola		2	0
43.	Aurangabad		2	1
44.	Dhule		1	0
45.	Jalgaon		3	0
46.	Kolhapur		2	0
47.	Mumbai		7	6
48.	Nagpur		4	0
49.	Nanded		2	0
50.	Nasik		2	1
51.	Pune		4	1
52.	Sangli		2	0

1	2	3	4	5
53.	Sholapur	Maharashtra	2	0
54.	Shillong	Meghalaya	2	0
55.	Aizwal	Mizoram	1	0
56.	Bhubaneswar	Orissa	3	3
57.	Rourkela		2	0
58.	Pondichery	Pondichery	3	0
59.	Amritser	Punjab	4	2
60.	Jalandhar		4	4
61.	Patiala		4	1
62.	Ajmer	Rajasthan	3	0
63.	Bikaner		1	1
64.	Jaipur		5	5
65.	Jodhpur		4	0
66.	Kota		3	0
67.	Udaipur		3	2
68.	Gangtok	Sikkim	3	0
69.	Chennai	Tamil Nadu	8	7
70.	Coimbatore		4	1
71.	Madurai		3	0
72.	Tiruchy		2	0
73.	Tirunelveli		3	1
74.	Tuticorin		3	0
75.	Agartala	Tripura	1	0
76.	Agra	Uttar Pradesh	3	1

1	2	3	4	5
77.	Aligarh	Uttar Pradesh	1	1
78.	Allahabad		3	0
79.	Bareilly		2	2
80.	Gorakhpur		1	1
81.	Jhansi		1	1
82.	Kanpur		3	2
83.	Lucknow		3	1
84.	Varanasi		4	2
85.	Asansol	West Bengal	2	1
86.	Kolkata		9	6
87.	Siliguri		4	0
Total			266	108

Handloom Weavers

1323. SHRI G.M. SIDDESWARA : Will the Minister of TEXTILES be pleased to state :

(a) whether Government proposes to rejuvenate handloom weavers in the country;

(b) if so, the details of scheme formulated in this regard;

(c) whether the scheme is likely to cover the entire needs of this sector in each cluster for supply of raw material, marketing support, upgradation of technology and welfare of the weavers; and

(d) if so, the details of action plan to help the Karnataka State to develop this sector?

THE MINISTER OF STATE IN THE MINISTRY OF

TEXTILES (SHRI E.V.K.S. ELANGOVA) : (a) to (c) The Government of India has introduced Mill Gate Price Scheme, Diversified Handloom Development Scheme and propose to introduce the Integrated Handloom Development Scheme, Handloom Weavers Comprehensive Welfare Scheme and Marketing and Export Promotion Scheme during the XI Plan period. The proposed Integrated Handloom Development Scheme would cover the requirements of the weavers of the selected clusters in terms of formation of Self Help Groups, technology upgradation, design and product development and marketing support.

(d) Out of the 20 handloom Clusters selected for their integrated and holistic development, Gadag in the State of Karnataka is one of the Clusters, Each cluster will be developed in a timeframe of 4 years at a cost not exceeding Rs. 2.00 crore. Karnataka Handloom Develop-

ment Corporation (KHDC) is the Implementing Agency for development of Gadag cluster. The action plan for year 2007-08, which includes various interventions like engagement of designer, product development, skill upgradation, organizing exhibitions/fairs etc. is under implementation by KHDC. Additional five handloom clusters i.e. (i) Mahalingapur-Bagalkot Distt. (ii) Challookere Town, Chitradurg Distt. (iii) Kollegal-Chamarajanagar Distt. (iv) Thimmasandara-Kolar Distt. and (v) Mulakalamuru-Chitradurga Distt. have been selected in the State of Karnataka and their diagnostic study has been conducted.

Government of India implements the Schemes for development of handloom sector through the State Governments and other agencies. After approval of the Schemes for the XI Plan, State Government will be requested to send proposals for development of the handloom sector in the respective states, including Karnataka.

Directions to Cable Operators

1324. SHRI S.K. KHARVENTHAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether many cable operators are not broadcasting certain DD channels which are mandatory in the country;

(b) if so, whether the Government has issued any directions to cable operators in this regard;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the action taken/proposed to be taken by the Government against the cable operators who are violating these guidelines/directions?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) Yes, Sir.

(b) and (c) The number of registered cable operators spread all over the country being very large, no individual directions have been issued. However, the State Government(s) have been requested for enforcement of the provisions of the Cable Television Networks (Regulation) Act, 1995 so as to ensure re-transmission of the channels notified by Prasar Bharati and channels operated by or on behalf of Parliament of India.

(d) Does not arise.

(e) The State Government have been requested to issue necessary instructions to the Authorized Officers notified under the aforesaid Act to ensure that all the Cable Operators within their jurisdiction carry the DD channels in their service which are mandatory in the country, failing which action should be taken against them as per provisions of the Cable Television Networks (Regulation) Act, 1995.

Promotion of Assam Tea

1325. SHRI M.K. SUBBA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether 'ASSAM-TEA' has been given a special brand name with a view to promoting the Tea industry of Assam;

(b) if so, the details in this regard;

(c) the quantum of exports of Assam Tea during 2004-05, 2005-06, 2006-07 and during the current year; and

(d) other steps taken/proposed to be taken to boost exports thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) and (b) Yea, Sir. Tea Board has given special brand name to Orthodox Teas of Assam region as 'Assam Orthodox'. Assam teas are

promoted through Board's promotional programmes and activities as well as trade fairs internationally.

(c) The origin-wise exports of tea are not maintained by the Tea Board as teas are exported mainly in blended form either in bulk or in packets. However, export of tea from International Container Depot (ICD), Aminagaon (Assam) for the year 2004-05, 2005-06, 2006-07 and during the current year is as under:-

Year	Quantity (Mn. kg.)	Value (Rs. Crores)
2004-05	20.31	183.89
2005-06	20.39	191.24
2006-07*	28.14	265.48
2007-08* (Apr-June)	2.17	23.41

*Estimated.

(d) The steps taken/proposed to be taken to boost exports of tea from India are as follows:-

- The Tea Board is taking various measures to boost the export of tea which include conducting promotional activities in the foreign markets and also lending promotional support to Indian tea exporters in their marketing efforts.
- The Govt. has introduced a scheme for providing incentive for production of orthodox tea for ensuring the availability of export quality orthodox tea in adequate quantities.
- The Govt. has also introduced a scheme for assisting tea exporters towards meeting the additional transport and handling charges incurred for teas exported through ICD, Aminagaon in Assam.

Schemes for Handloom and Handicraft Sector

1326. SHRI E.G. SUGAVANAM : Will the Minister of TEXTILES be pleased to state :

- (a) the number of schemes presently in operation for the handloom and handicrafts industries;
- (b) whether the Government has merged some of the schemes;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government to promote the handloom and handicrafts industries in the country and to provide more employment opportunities in this sector?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGOVA) : (a) In order to provide assistance for development of handloom sector and welfare of handloom weavers in a coordinated and concerted manner during XI Plan Period, following five schemes have been proposed to be implemented in the Handloom Sector on all India basis;

- (i) Integrated Handloom Development Scheme.
- (ii) Marketing and Export Promotion Scheme.
- (iii) Handloom Weavers' Comprehensive Welfare Scheme.
- (iv) Mill Gate Price Scheme.
- (v) Diversified Handloom Development Scheme.

To promote and to develop the Handicrafts Sector during the 11th Five Year Plan, following six schemes have been proposed to be implemented in the Handicrafts Sector on all India basis:-

- (i) Baba Saheb Ambedkar Hastshilp Vikas Yojana (AHVY) for integrated development of selected crafts clusters.

- (ii) Marketing and Support Service.
- (iii) Design and Technology Upgradation.
- (iv) Research and Development.
- (v) Human Resource Development.
- (vi) Welfare Schemes.

(b) and (c) Yes, Sir. The schemes of Deen Dayal Hathkargha Protsahan Yojana, Workshed-cum-Housing and Integrated Handloom Training project which were operational during the Xth Five Year Plan have been proposed to be merged in a modified form with Integrated Handloom Development Scheme during the XIth Plan. The scheme of Marketing Promotion Programme and Handloom Export Scheme have been proposed to be merged in a modified form with Marketing and Export Promotion Scheme, Health Insurance Scheme and Mahatma Gandhi Bima Bunkar Yojana in a modified form with Handloom Weavers' Comprehensive Scheme, Mill Gate Price Scheme has already been approved to be continued during the XIth Five Year Plan and Design Development and Training Programme has been merged in a modified form with Diversified Handloom Development Scheme.

As regard, Handicrafts Sector is concerned the Scheme of Export Promotion which was operational during the 10th five year plan has been proposed to be merged with the Marketing Support and Services Scheme during the 11th Plan. The Scheme of Training and Extension has been re-christened as Human Resources Development (HRD). The Bima Yojana for Handicrafts Artisans and the Rajiv Gandhi Shilp Swasth Yojana have been merged and renamed as Handicrafts Artisans Comprehensive Welfare Scheme. The scheme of Credit Guarantee is proposed to be merged with Baba Saheb Ambedkar Hastshilp Vikas Yojana (AHVY).

(d) The steps taken by the Government to promote and sustain employment in the Handlooms/Handicrafts Sectors are through various schemes as mentioned under reply (a) above.

Integrated Child Protection Scheme

1327. SHRI K.C. PALLANI SHAMY :
SHRIMATI MINATI SEN :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) the details of programs and schemes being run by the Government for the protection of children exposed to different kinds of risks, State-wise;

(b) the total funds provided/utilized for the child protection under each of these schemes during the years 2004-2005, 2005-06 and 2006-07 till date, State-wise;

(c) whether the Government proposes to extend these schemes to all the States;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) Ministry of Women and Child Development is implementing the following schemes for welfare of children:-

- (i) A Programme for Juvenile Justice;
- (ii) An Integrated Programme for Street Children;
- (iii) Scheme for Assistance to Homes (Shishu Greh) for Children to Promote In-country Adoption; and
- (iv) Scheme for Welfare of Working Children in Need of care and Protection.

(b) The details of budget allocation and funds released under these schemes during the years 2004-05 to 2007-08 are given in the Statement enclosed.

(c) to (e) Ministry has formulated a new Centrally sponsored scheme — 'Integrated Child Protection Scheme

(ICPS) aimed at providing a conducive environment for comprehensive development of children in all the states of the country during the 11th Plan, merging the existing schemes.

Statement

Details of budget allocation and funds released during the period from 2004-05 to 2007-08

(Rs. in crore)

Sl. No.	Name of the schemes	2004-05		2005-06		2006-07		2007-08 [as on 16.8.07]	
		Budget allocation	Funds release	Budget allocation	Funds release	Budget allocation	Funds release	Budget allocation	Funds release
1.	A Programme for Juvenile Justice	18.90	19.71	22.69	20.03	24.55	21.78	21.00	1.91
2.	An Integrated Programme for Street Children	12.40	11.78	12.20	10.59	11.00	10.16	10.00	1.84
3.	Scheme for Assistance to Homes (Shishu Greh) for Children to Promote In-Country Adoption;	2.65	2.23	5.00	2.24	3.00	2.59	3.00	0.52
4.	Scheme for Welfare of Working Children in Need of Care and Protection	1.00	0.07	2.00	1.12	3.00	2.77	7.00	1.87

Languages in Central Universities

1328. SHRI KINJARAPU YERRANNAIDU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government proposes to provide equal status to Kannada, Telugu, Tamil and Dravidian Language Universities at par with in the Central Universities;

(b) if so, whether the Government has received any proposal from the four language universities; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) There is no such proposal.

(b) and (c) Do not arise.

Cashewnut Cultivation

1329. SHRI NARAYAN CHANDRA BORKATAKY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the Government has any proposal to increase the cashewnut cultivation in the North East;

(b) if so, the details thereof alongwith the funds allocated during the last three years; and

(c) the details of subsidies given for the cultivation and marketing of cashewnuts?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH) : (a) and (b) The Government has proposal to increase cashewnut cultivation in North East under the Technology Mission of Government of India. Funds are provided directly to the States as per the norms suggested by the respective State Development Department as sanctioned in their Annual Action Plan. The financial assistance @ Rs. 13,000/ha for new plantation development scheme is being provided in three installment. The targets and achievement under Technology Mission for North East (2003-07) is given below:-

(Rs. Lakhs)

State	Target					
	2004-05		2005-06		2006-07	
	Physical	Financial	Physical	Financial	Physical	Financial
Meghalaya	155	20.150	225	29.250	380	48.400
Nagaland	320	41.600	Not sanctioned	Under Tech.	200	26.000
Assam	400	52.000	500	65.000	500	65.000
Tripura	300	39.000	600	78.000	500	65.000
Manipur	45	5.850	No sanction	—	No sanction	—

(c) The Cashew Export Promotion Council provides assistance to cashew processor/exporters for marketing/export promotion under the various schemes of Government of India i.e. Market Development Assistance (MDA), Market Access Initiative (MAI) Scheme, etc.

(Rs. Lakhs)

Year	MDA	MAI
1	2	3
2004-05	0.46	Nil

1	2	3
2005-06	10	Nil
2006-07	18.75	25.78

[Translation]

Patent Applications

1330. SHRI MAHAVIR BHAGORA : Will the Minister of COMMERCE AND INDUSTRY be pleased to refer to

the reply given to USQ No. 4563 dated May 8, 2007 regarding applications received by Indian Property Rights and Patent Offices and to state :

(a) the total number of applications received by the Intellectual Property Rights (IPR) and Patent Offices for granting patents to items during each of the last three year, till date;

(b) the total number of applications cleared during the said period;

(c) the total number of applications still pending with these offices; and

(d) the steps taken by the Government to clear all the pending applications?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR) :

(a) The total number of applications received by the Patent office for granting patents to different items during each of the last three years and till date are as under:-

Item	2004-05	2005-06	2006-07
Chemical	3,916	5,810	6,354
Drug	2,316	2,211	3,239
Food	190	101	1,223
Electrical	1,079	1,274	2,371
Mechanical	3,304	4,734	5,536
Computer/Electronics	2,787	5,700	5,822
Biotechnology	1,215	1,525	2,774
General	2,659	3,150	1,563
Total	17,466	24,505	28,882

(b) and (c) Patent applications are examined only after the requests for examination are received by the Patent Office. The cumulative number of applications for which requests for examination is pending is 22,008.

(d) The steps taken by the Government to clear the pending applications are as under:-

(i) Modernisation of Intellectual Property (IP) infrastructure has been undertaken in the 10th Five Year Plan at a total cost of Rs. 153 crore for infrastructure development computerisation, human resource development and training and awareness.

(ii) New integrated Intellectual Property Offices have been established in Delhi, Kolkata, Chennai and Mumbai.

(iii) Further modernisation of IP Offices to provide additional human resources, higher level of computerisation to support on-line processing, strengthening of data-base and novelty search facilities, awareness generation activities etc. is being taken up in the 11th Five Year Plan at a proposed cost of Rs. 300 crore.

(iv) A National Institute of Intellectual Property Management is being set up at Nagpur to provide, inter-alia, training to Patent Examiners to improve the quality of patent search and examination.

Anti-India Propaganda on Radio and Television

1331. SHRI RAMDAS ATHAWALE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether anti-India campaign/propaganda is being made by its neighbouring countries through radio and television;

(b) if so, the details thereof alongwith the reaction of the Government in this regard;

(c) whether this issue is taken up with the concerned authorities from time to time;

(d) if so, the details thereof;

(e) whether the Government has taken any steps to set up high power television/radio transmitters on all border areas to counter the anti-India campaign/propaganda by the neighbouring countries on television and radio;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) to (d) Yes, Sir. Government monitors anti-India campaign/propaganda through various sources. Prasar Bharati have informed that AIR and Doordarshan are making continuous efforts through various programmes to counter subversive and malicious propaganda against India unleashed by neighbouring countries.

(e) to (g) Details of border area coverage Plans of AIR and DD are given in the enclosed Statement.

Statement

All India Radio

Plan	Transmitters
Jammu and Kashmir Special Plan Phase-I	Under this plan 9 projects including 200 KW MW Transmitter at Kargil have been commissioned and 3 are technically ready.
North East Plan Phase-I	10 KW FM transmitter at Port Blair has been commissioned. 10 KW FM transmitter at Itanagar, and another 1 KW transmitter at Kohima (as interim set up for 10 KW FM transmitter) are ready.
North East Special Plan Phase-II	North East special Plan Phase - II has been approved, under which (i) 1 KW FM transmitter at 19 new places, (ii) 5 KW FM transmitter at Silchar, (iii) 10 KW FM transmitter at Gangtok, (iv) replacement at 1000 KW MW transmitter at Chinsurah (WB), (v) upgradation of 1 KW MW transmitter at Kavaratti by 10 KW MW transmitter and 100 nos of 100 Watt FM transmitter for uncovered areas have been approved.
Gujarat	1000 KW MW Transmitter at Rajkot is being replaced by new Transmitter by same power.

Doordarshan

State	High Power Transmitters
1	2
Assam	(i) Guwahati (DD-I and DD News)

1	2
	(ii) Silchar (DD-I and DD News)
	(iii) Kokrajhar (interim set up)
Gujarat	(i) Bhuj and (ii) Radhanpur
Jammu and Kashmir	(i) Jammu (DD-I and DD News), (ii) Samba (DD-I and DD News), (iii) Gurej (DD-I and DD News), (iv) Kupwara (DD-I and DD Kashmir), (v) Tithwal (DD-I and DD News), (vi) Poonch (DD-I and DD Kashmir), (vii) Naushera (DD-I and DD Kashmir), (viii) Kathua and (ix) Leh
Manipur	Churachandpur
Meghalaya	(i) Shillong (DD-I and DD News) and (ii) Tura (DD-I and DD News)
Mizoram	Lunglei
Punjab	Amritsar (DD-I and DD News-interim set up) and Fazilka
Rajasthan	Barmer (interim set up), Jaisalmer.
Sikkim	Gangtok (DD-I and DD News)
Tamil Nadu	Rameshwaram
Tripura	Agartala (DD-I and DD News)
Utter Pradesh	Lakhimpur
West Bengal	(i) Kurseong (DD-I and DD News), (ii) Murshidabad (DD-I and DD News), (iii) Balurghat and (iv) Krishnanagar.

[English]

Mines Royalty

1332. SHRI KISHANBHAI V. PATEL : Will the Minister of MINES be pleased to state :

(a) whether the Government proposes to switch over to ad valorem basis for calculating royalty from mines;

(b) if so, the details thereof;

(c) whether royalty on minerals is also likely to be increased by such change;

(d) if so, the details thereof; and

(e) the extent to which the States are likely to be benefited by such changes?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY) : (a) and (b) A High

Level Committee (HLC) constituted by the Planning Commission under the chairmanship of Shri Anwarul Hoda, Member, Planning Commission has recommended that the method of fixation of rates of royalty should move forward decisively on the basis of ad valorem rates. The recommendations of HLC are available at the website of Planning Commission.

(c) to (e) Rationalizing of royalty rates including the rates fixed on ad-valorem basis in view of the prices and demand of minerals are likely to increase the revenue collection of the State Governments.

Honorarium for Anganwadi Workers

1333. SHRI L. RAJAGOPAL :

SHRI VARKALA RADHAKRISHNAN :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether the Review Committee appointed by the Government to look into the honorarium and other facilities of Anganwadi Workers and helpers submitted its report;

(b) if so, the details of the recommendations made by the Committee;

(c) whether the Government has studied the recommendations made by the Committee; and

(d) the time by when the recommendations made by the Committee are likely to be implemented by the Government in all respect?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) to (d) Yes, Sir. The Review Committee, constituted by the Government for examining current levels of honorarium and related issues of Anganwadi Workers and Helpers, has submitted its report.

The report is under consideration of the Government.

Price of Coffee

1334. SHRI P.C. GADDIGOUDAR : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether the small coffee growers are demanding remunerative price for their produce during the last three years;

(b) if so, the details thereof;

(c) whether there is an increase in the price of coffee during the last three years;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH): (a) to (d) It is always the endeavour of the producer to get better prices. Fortunately in the last three years coffee prices have been recovering from the low prices scenario, and are now reasonably remunerative. Coffee prices are largely determined by the international prices depending upon market forces of demand and supply. The domestic prices in respect to various grades for the last three years are as under:-

(Rs./kg.)

Year	Plant A	Arabica AB	Robusta Pmt AB	Robusta Chy AB
2004	72.16	54.16	51.02	34.94
2005	104.34	85.86	66.60	53.68
2006	109.84	86.98	69.08	63.02

(e) In order to ensure better prices to the growers, some of the key areas identified by the Coffee Board in the XI Plan period are to (i) improve farm productivity by

replanting uneconomical coffee blocks (ii) achieve better value addition through quality upgradation (iii) expand domestic coffee market to bring about better supply demand position and also reduce over dependence on export (iv) encourage export of high value coffees to gain better export earnings and (v) extend interest subsidy on working capital loans to the growers to reduce production costs.

**Reservation for Women in Higher
Educational Institutions**

1335. SHRI IQBAL AHMED SARADGI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Working Group of the Planning Commission has recommended 33 per cent reservation for women in all IITs, IIMs, Central Universities and other higher and technical educational institutes; and

(b) if so, the details of those recommendations which have so far been accepted and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) A final view has not been taken on the recommendations of the Working Group on "Development of Education of SC/ST/Minorities/Girls and other Disadvantaged Groups" for Eleventh Five Year Plan (2007-2012) constituted by the Planning Commission.

Earning of Prasar Bharati

1336. SHRI RAYAPATI SAMBASIVA RAO :
PROF. PREM KUMAR DHUMAL :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Prasar Bharati has set a record of sorts in its earning;

(b) if so, the details thereof;

(c) whether the Government has devised any method to increase the earning of Prasar Bharati; and

(d) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : (a) and (b) Yes, Sir. The details of commercial revenue earned during the last five years by Prasar Bharati, are as following:-

Year	Revenue (Rupees in crores)
2002-03	584.17
2003-04	551.93
2004-05	690.76
2005-06	1046.83
2006-07	975.67

(c) and (d) Prasar Bharati is an autonomous body and Government does not interfere in its functioning. AIR and DD make their own efforts for effective utilization of infrastructure, proper planning, marketing and monitoring of revenue realization for increasing the revenue. Prasar Bharati being a Public Service Broadcaster, its primary objective is to inform, educate and entertain the masses across the length and breadth of country. Revenue generation can only be a by-product of its main focus.

**Grant of Licence of Khandadhar
Mines to POSCO**

1337. SHRI ASADUDDIN OWAISI : Will the Minister of MINES be pleased to state :

(a) whether the Government has received any request for granting licence for the Khandadhar mines;

(b) if so, the details thereof;

(c) whether the Union Government has sought any clarification from the Orissa for grant of a licence for the Khandadhar mines to POSCO, while ignoring the application of Kudremukh Iron Ore Company as reported in the Times of India dated June, 18, 2007;

(d) if so, the details thereof and the reaction of the Government of Orissa;

(e) the present policy of the Government in regard; and

(f) the steps taken or being taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY) : (a) and (b) Ministry of Mines had received a proposal from Government of Orissa on 28.12.2006 seeking prior approval of Central Government for grant of prospecting licence (PL) for iron ore over an area of 6204.352 hectares in villages Kensara, Bhutuda, Rantha, Batagaon, Saraikele, Lusi and Raisuan, Bonai sub-division, district Sundargarh in favour of M/s. POSCO India Pvt. Ltd. for a period of two years.

(c) and (d) Ministry of Mines sought comments of Government of Orissa on a representation dated 9.1.2007 received from M/s. Kudremukh Iron Ore Company Ltd. (KIOCL) alleging that the State Government had ignored their application while sending the proposal in favour of M/s. POSCO India Pvt. Ltd. The State Government clarified that M/s. KIOCL did not take any concrete steps to set up beneficiation and pelletisation plant in Orissa or to take over Kalinga Iron Works to exploit the reserves of Khandadhar mining area as decided in a meeting held by State Government and Ministry of Steel, Government of India on 5.2.2003. Therefore, the State Government passed a resolution dated 10.11.2006 not to allow KIOCL for setting up of the said projects. The matter is presently sub-judice before Tribunal (Mines).

(e) and (f) The proposal received from Government of Orissa for grant of PL in favour of M/s. POSCO India Pvt.

Ltd. was examined as per the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and Rules framed thereunder and it has been returned to the State Government on 16.7.2007 with the direction to take necessary action as per the extant provisions of the Act and the Rules inter-alia after giving hearing to other applicants.

MR. SPEAKER : The house stands adjourned till 2 P.M.

11.30½ hrs.

The Lok Sabha then adjourned till fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Please sit down.

...(Interruptions)

MR. DEPUTY SPEAKER : Please sit down.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : Please listen to me first, you may speak afterwards.

...(Interruptions)

[English]

SHRI GURUDAS DASGUPTA (Panskura) : Sir, I want to make a submission to you...(Interruptions)

MR. DEPUTY SPEAKER : I will listen to you later.

14.03 hrs.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : Let us listen to it, then I shall see. While I was sitting here in the morning, the Leader of the House made his statement. That time you wanted the full text of the statement. So, in my opinion let the Leader of the House make the statement. You should have no objection on it. Let me run the House. Please listen to the statement first, thereafter whatever you like...(Interruptions)

[English]

SHRI BASU DEB ACHARIA (Bankura) : Sir, we have given notice for a Privilege Motion...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : Sir, I can only inform the House that after morning...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : Listen to the hon'ble Minister first.

...(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Sir, when the House assembled in the morning the Minister of External Affairs immediately responded to whatever was submitted by the hon'ble Members and the Leaders. There is difference in time in the US and India. Now, the Minister of External Affairs would present the entire text of the statement before the House within ten minutes. Thereafter, sense of the House could be taken. The Government is ready to take action accordingly, I would only like to give this piece of information...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Now, we take up Papers to be laid.

PAPERS LAID ON THE TABLE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI) : Sir, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2007-2008.

[Placed in Library. See No. LT 6731/2007]

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY) : Sir, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2005-2006.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 6732/2007]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : Sir, on behalf of Shri M.A.A. Fatmi, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, New Delhi, for the year 2005-2006.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of National Institute of Open Schooling, New Delhi, for the year 2005-2006, together with Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Open Schooling, New Delhi, for the year 2005-2006,
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in Library. See No. LT 6733/2007]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Authority Punjab, Chandigarh, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Authority Punjab, Chandigarh, for the year 2005-2006.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- [Placed in Library. See No. LT 6734/2007]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of

the working of the Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh, for the year 2005-2006.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 6735/2007]

THE MINISTER OF STATE IN THE DEVELOPMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): Sir, I beg to lay on the Table a copy of the Newsprint Control (Amendment) Order, 2007 (Hindi and English versions) published in Notification No. S.O. 1169(E) in Gazette of India dated the 17th July, 2007, issued under section 18G of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT 6736/2007]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : Sir, I beg to lay on the Table—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Locknow, for the year 2002-2003, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 6737/2007]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Locknow, for the year 2005-2006.
- (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao

Ambedkar University, Lucknow, for the year 2005-2006.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 6738/2007]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2005-2006.

- (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2005-2006.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 6738/2007]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 2005-2006 alongwith Audited Accounts.

- (ii) A copy of the review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 2005-2006.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 6740/2007]

- (9) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu

University, Varanasi, for the year 2005-2006, together with Audit Report thereon.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT 6741/2007]

- (11) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2003-2004, together with Audit Report thereon.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library. See No. LT 6742/2007]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2004-2005.

- (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2004-2005.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library. See No. LT 6743/2007]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2005-2006.

- (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2005-2006.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library. See No. LT 6744/2007]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 2005-2006.
- (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 2005-2006.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 2005-2006, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Central Institute of the Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 2005-2006.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library. See No. LT 6745/2007]

14.04 hrs.

ESTIMATES COMMITTEE

Thirteenth and Fourteenth Reports

[English]

SHRI C. KUPPUSAMI (Madras North) : Sir, I beg to

present the following Reports (Hindi and English versions) of Estimates Committee:-

- (1) Thirteenth Report on action taken by Government on the recommendations contained in the Eleventh Report of the Estimates Committee (Fourteenth Lok Sabha) on the Ministry of Home Affairs — 'New Delhi Municipal Council'; and
- (2) Fourteenth Report on Ministry of Agriculture (Department of Agriculture and Cooperation)— 'National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED)'.

SHRI BRAJA KISHORE TRIPATHY (Pur) : Sir, he has placed the English version only and not the Hindi version.

MR. DEPUTY SPEAKER : He has placed English and Hindi versions both.

14.04½ hrs.

PUBLIC ACCOUNTS COMMITTEE

Forty-eighth and Fifty-sixth Reports

[English]

PROF. VIJAY KUMAR MALHOTRA (South Delhi) : Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2007-2008):-

- (1) Forty-eighth Report on 'Functioning of Employees' State Insurance Corporation (ESIC)'.
- (2) Fifty-sixth Report on Action Taken on the 30th Report of Public Accounts Committee on 'Non-recovery of Guarantee Free from Air India and Indian Airlines'.

14.04½ hrs.

**STANDING COMMITTEE ON INFORMATION
TECHNOLOGY**

Forty-seventh to Forty-ninth Reports

[English]

SHRI NIKHIL KUMAR (Aurangabad, Bihar) : Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology:-

- (1) Forty-Seventh Report# on 'The Role of Prasar Bharati and its Future Status' relating to the Ministry of Information and Broadcasting.
- (2) Forty-Eighth Report@ on 'Real Estate Management in Department of Posts' relating to the Ministry of Communications and Information Technology (Department of Posts).
- (3) Forty-Ninth Report@ on 'Functioning of C-DAC' relating to the Ministry of Communications and Information Technology (Department of Information Technology).

14.05 hrs.

**COMMITTEE ON THE WELFARE OF SCHEDULED
CASTES AND SCHEDULED TRIBES**

Study Tour Report

[Translation]

SHRI RATILAL KALIDAS VARMA (Dhandhuka) : Sir,

#The Forty-seventh Report (Hindi and English versions) was presented to the hon. Speaker on 12.6.2007 under Direction 71A of the Directions by the Speaker.

@The Forty-eighth and Forty-ninth Reports (Hindi and English versions) were presented to the hon. Speaker on 3.8.2007 under Direction 71A of the Directions by the Speaker.

I beg to lay on the Table a copy of the Report ((Hindi and English versions) of the Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Ahmedabad, Jamnagar, Mumbai and Goa during January, 2007.

14.05¼ hrs.

**COMMITTEE ON ABSENCE OF THE MEMBERS
FROM THE SITTINGS OF THE HOUSE**

Minutes

[Translation]

SHRI RAJESH VERMA (Sitapur) : Sir, I beg to lay on the Table minutes (Hindi and English versions) of the 7th sittings of the Committee on Absence of Members from the sittings of the House held on 7 December, 2006.

14.05½ hrs.

STATEMENT BY MINISTER — Contd.

- (ii) Status of implementation of the recommendations contained in 153rd Report of the Standing Committee on Human Resource Development on Gender Budget Analysis pertaining to the Ministry of Women and Child Development

[English]

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY) : I beg to lay on the Table of the House a statement regarding the status of implementation of the recommendations contained in the 153rd Report of the Department Related Parliamentary Standing Committee on Human Resource Development on Gender Budget

Analysis, pertaining to the Ministry of Women and Child Development.

[Placed in Library. See No. LT 6748/2007]

14.06 hrs.

**DEMANDS FOR SUPPLEMENTARY GRANTS
(RAILWAYS), 2007-2008**

[English]

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD) : I beg to present a statement (Hindi and English versions) showing the supplementary Demands for Grants in respect of the Budget (Railways) for 2007-2008.

MR. DEPUTY SPEAKER : Thank you.

SHRI LALU PRASAD : I know English very well
...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : I know you are a lawyer.

[Placed in Library. See No. LT 6749/2007]

14.07 hrs.

MATTERS UNDER RULE 377*

[English]

MR. DEPUTY SPEAKER : Item No. 15, namely, Matters under Rule 377 listed in today's List of Business may be treated as laid on the Table of the House, and they will certainly form part of the proceedings.

...(Interruptions)

*Treated as laid on the Table.

(I) Need to enhance the quota of Haj pilgrims from Tamil Nadu

SHRI J.M. AARON RASHID (Periyakulam) : I bring the following facts to the notice of External Affairs Minister regarding Haj Pilgrims. In 2006, there were about 3815 persons with 12 infants from Tamil Nadu who were sent to Makka. Again in 2006, we have sent through Haj Committee 3703 persons with 11 infants. In 2007, more people are interested to go as Haj Pilgrims through Haj Committee because of the standard of accommodation and care provided by Haj Committee. But in 2007 our quota is only 3384, which is less than last year's quota and also less by 443 from 2006 figure. The Committee has given more quota to Kerala, Maharashtra, Karnataka and Jammu and Kashmir. But, I don't know why Tamil Nadu has been left. As an MP from Tamil Nadu and Chairman, State Haj Committee, I have asked the BCMBC Secretary to give actual figure of Muslims living in Tamil Nadu. They say according to 2001 census it is 3417647. If it is so, then 2/3rd is adult population and 1/3rd is below 18 years. 2/3rd comes to 2278431 divided by 39 Parliamentary Constituencies, per constituency population is 58422. It shows a mistake in giving actual record. In my Periyakulam Constituency, records shows Muslim population was 34,000, but State voters' list shows Muslims are 1,27,000.

I request the Government to go through census records of Tamil Nadu and raise the quota accordingly.

(II) Need to fix 60 years instead of 65 years for availing benefits of senior citizen

SHRI IQBAL AHMED SARADGI (Gulbarga) : Sir, I would like to draw the attention of the Hon'ble Prime Minister about the problems being faced by the senior citizens of India.

Presently, the Government of India is providing concessions to the senior citizens who are above the age of 65. Since the age of retirement from Government service is fixed at 60, the eligibility for concessions under senior citizens should also be 60 years.

[Shri Iqbal Ahmed Saradgi]

I urge upon the Union Government to intervene in the matter and arrange to fix the age of 60 years for getting concessions from the Government which will be of great help to the senior citizens.

(iii) Need to set up a permanent camp of C.R.P.F. at Aurangabad, Bihar

SHRI NIKHIL KUMAR (Aurangabad, Bihar) : Bihar is the least urbanized of our states as nearly 90% of its total area is rural and this contributes in a big way to its backwardness. So backward is it that its State Domestic Product had grown at the rate of just 5.08% in the last decade. This is a matter of much concern because if we have to achieve a national growth rate of over 10% upto 2019-20 then even the states, including Bihar, will have to contribute. Bihar's annual growth rate will have to be 15% and, for this, it will require an annual investment of Rs. 38,500 crores.

Aurangabad is very backward but there is scope and need for such investment there and it must be given close attention for it to develop. But the long and bloody history of Naxal violence in that area is a big deterrent to investment. To encourage prospective investors the union Home Minister had, on my request, directed that without avoidable delay a permanent camp of a CRPF battalion be set up in Aurangabad which, incidentally, should also counter the threat of left wing extremism in that area and instill a sense of security and well being in its people. This proposal was therefore pursued seriously and, after the State Government's approval the foundation stone of the camp was laid on 29 Nov. 2006. But, unfortunately, there has been no meaningful progress thereafter.

First, the state government has given only twenty acres of land on a mere ten years for the permanent CRPF camp while according to the yardstick laid down by the Government of India it should be on forty acres and,

normally, the lease should be for thirty years. Secondly, it was expected that pending completion of work on planning of the lay out and construction of the required administrative and residential buildings the CRPF battalion headquarter camp will be set up, as at other places, in temporary structures. But, unfortunately, this has not happened and the required action on this project, which was expected to serve public interest, is being unnecessarily delayed.

It is suggested that the State Government may be persuaded to give the CRPF forty acres of land as per the approved yardstick and this should be on a thirty year-lease. It is also requested that a beginning may be made by setting up the battalion headquarter camp in temporary structures. It is equally important to expedite the work on planning the lay out of the camp area and follow it up by the completion of codal formalities for the construction of pucca structures on it.

(iv) Need to accord the status of a Central University to Kumaon University, Uttarakhand

[Translation]

SHRI K.C. SINGH 'BABA' (Nainital) : Sir, through you, I would like to draw the attention of the Government towards according the status of Central University to Kumaon University of Uttarakhand. A few days ago Hon'ble Prime Minister had made an announcement for setting up of a Central University in each State.

Sir, Uttarakhand is a hilly State where 65 per cent land is forest land, 12 per cent land is agricultural land whereas 10 per cent land is barren and the literacy rate of state is second to that of Kerala. The full development of the area has not been possible in the absence of industries in difficult and hilly terrains and local people are deprived of it. The Universities in the North Eastern States enjoy the status of Central University owing to their location in difficult terrains and their environment. Uttarakhand being

a region situated in hilly and a difficult terrain, skill developed through acquisition of knowledge is the only asset of the youth in the region to which they can resort to.

Sir, through you, I would request the Union Government to provide Central University status to Kumaon University of Uttarakhand so that the regional aspirations could be fulfilled and qualitative improvement in higher education in Uttarakhand could be brought and also the progress of the country and the spread of humanity could also be ensured.

- (v) **Need to provide immediate financial assistance to the State Government of Chhattisgarh to provide relief to 'Baiga' community of Rajnandgaon, facing the onslaught of a mysterious disease**

SHRI DEVWRAT SINGH (Rajnandgaon) : Sir, approximately 14 (fourteen) people of Baiga community have fallen prey to a mysterious disease in my electoral constituency Rajnandgaon. Only a few hundred people of this community are alive, rest of the community has perished. The Baiga community is still deprived of education facilities and development owing to which this community has not been able progress. There is acute drinking water shortage in those areas under my constituency so much so that their entire tribe is forced to drink canal water flowing down their area. Due to this their children in particular are facing the onslaught of several diseases.

Approximately 70-80 people of this community are getting medical treatment in various Government hospitals of the area and the State Government is not able to provide adequate treatment facilities to most of them. Their area falls under the jurisdiction of BALCO company which has several mines in the area however surprisingly even the company is not taking any measures to improve the condition of the only road connecting this area.

There are approximately 40-50 villages of this community in the Bodla and Pandaria blocks of Rajnandgaon which does not even have a single Government health Centre owing to which almost 5 patients died on the way while they were being shifted to a major district hospital recently.

The entire Baiga Community is facing danger of extinction owing to the recent state of affairs and the indifference of the State Government. The Union Government is requested to provide immediate financial package for the welfare of this community so that this community which is facing extinction could be saved.

[English]

- (vi) **Need to post adequate staff at All India Radio, Bellary, Karnataka to facilitate full coverage of the F.M. Channel in the district**

SHRI G. KARUNAKARA REDDY (Bellary) : A full-fledged radio station with the capacity of 10 KV for which all infrastructural facilities like studio, have been installed in Bellary, Karnataka two years ago. Because of non-availability of staff, this radio station has not started functioning.

Bellary District is getting FM channel from Bangalore with the capacity of 1 KV only and that too coverage area within 10 to 15 kilometers, which does not cover the entire District. That too, Bellary FM Radio Station is relaying only from 6 AM to 10 AM. Hence, there is an urgent need to depute full-fledged staff for the All India Radio, Bellary to start functioning of the Station to cover all the areas of the District.

Till then, the FM Channel can be down-linked from nearby Hospet Radio Station, Which is running programmes from 6 AM to 11 PM. If this is done, the immediate problem of people of Bellary District can be temporarily solved to some extent.

[Shri G. Karunakara Reddy]

I, therefore, urge upon the Government to look into the matter and take immediate steps to meet the above demands of people of my Constituency in Bellary, Karnataka.

(vii) Need to shift the office of Development Commissioner for Special Economic Zones from Kandia to Gandhinagar

SHRI KASHIRAM RANA (Surat) : Government of Gujarat is considering setting up 33 SEZs in Gujarat. Considering locational advantages and also the availability of infrastructure in the State, it is felt that with the setting up of SEZs at various locations in the State, the effectiveness of coordination by the office of the Development Commissioner is possible only if the office of the Development Commissioner is shifted to Gandhinagar. At present this office is located at Kandia, which is one corner of the State and, therefore, cannot effectively coordinate with SEZs that are likely to be set-up in other parts of State.

As at present, the approved SEZs in the State are scattered from Jamnagar and Rajkot to Hajira, Sachin, Dahej in South Gujarat, Anjar-Mundra in Kutch and Dholera, Gandhinagar Zones in North Gujarat. It is felt that if the office of Development Commissioner is shifted to Gandhinagar and Regional Commissioner are appointed in each region, better control and monitoring can be achieved.

Looking the large number of SEZs in Gujarat, it is also necessary to open an additional DCs offices in Surat, Ahmedabad and Jamnagar for Monitoring all these SEZs, effectively. I request the Government to take appropriate steps in this regard immediately.

(viii) Need to include the remaining five tehsils of Vidharbha in the special financial package declared by the Government for the benefit of farmers of the region

[Translation]

SHRI HANSRAJ G. AHIR (Chandrapur) : Sir, the condition of farmers in the country is very pathetic. The

farmers are struggling to earn dignified livelihood as they are not getting remunerative prices. They are compelled to lead life ridden in debt for fulfilling their basic needs. The farmer is leading a miserable life as the Government is neglecting agriculture sector. In the era of liberalization and globalization, industry and service sector is developing day by day, but agriculture sector has continuously been lagging behind. Thousands of cotton and paddy growers in Vidarbha region of Maharashtra are committing suicide. They are not getting remunerative prices for their produce and it is emerging as a problem. The Prime Minister had declared a special package for the farmers of Vidarbha region, but the biased attitude of the Government has become clear as five districts have been deprived of the said package. The farmers are committing suicide in these five districts also due to their pathetic condition. These five districts have not been covered under Prime Minister's package as State Government and administration have submitted wrong information in this regard, due to it, farmers are feeling that injustice is being done to them. The farmers are agitated and dissatisfied. In view of this, the Union Government should include these five districts also in the special package. Through you, I would like to demand that the Prime Minister himself should make announcement in this regard in this forthcoming visit to Vidarbha.

(ix) Need to set up an oil-refinery in Rajasthan

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : Sir, decision in regard to setting up of a refinery in Rajasthan has not been taken till date. If ONGC does not agree, the proposals from private sector should be invited in this regard. If refinery is not set up in Rajasthan, the opportunity of investment of Rs. one lakh crore will be lost and if oil production is not started it will result in loss of revenue and the dream of generation of employment opportunities in western Rajasthan will get shattered and petro-complexes will also not be set up.

Therefore, I strongly demand from the Union Government to make announcement in regard to setting up of an oil refinery at the earliest in Rajathan.

[English]

(x) Need to run a passenger train between Mangalore and Bangalore

SHRI D.V. SADANAND GOWDA (Mangalore) : Since last three years I have been raising this matter in every session and I also met Minister for Railways as well as Chairman Railway Board. Since last one year goods train between Mangalore-Bangalore is running successfully. On April 8th and 9th the Railway Safety officials have inspected the railway line route from Subramanya to Sakleshpur and it is learnt that they have already submitted the report to the Railway board saying that the railway line is fit for running of passenger train. But I fail to understand the delay in running the passenger train. The Railway Authorities are not intimating anything in this regard to me, in spite of my repeated request for the latest developments.

I earnestly request and urge upon the Government to take immediate action in this regard and give necessary directions to the concerned in Railway authorities to operate the passenger train between Mangalore-Bangalore immediately.

(xi) Need to expedite the construction of two Road Over Bridges along the Alappuzha By-pass on National Highway No. 47 in Kerala

DR. K.S. MANOJ (Alleppey) : The construction of Alappuzha By-Pass commenced long way back in 1982. Its two reaches have been completed and construction of the last reach is in progress. There are two Road Over Bridges along this By-Pass. But the construction of ROB's are yet to begin. GAD has been approved by the Railways. But there is dearth of funds for its construction. When

Hon'ble Minister for High ways visited Kerala to review the progress of the various projects in Kerala, he had assured the additional funds for the completion of the Road Over Bridges. Public Works Department of Kerala has submitted the revised estimates for the same and the same is pending with NHAI. Hence, I request you to kindly expedite the same and give financial sanction for the construction of ROB's so as to complete the By-Pass at the at the earliest.

(xii) Need to establish a Kendriya Vidyalaya at Hardoi in Uttar Pradesh

[Translation]

SHRIMATI USHA VERMA (Hardoi) : Mr. Speaker, Sir, Hardoi is a major city of Uttar Pradesh. A large number of Central Government employees are living here and Kendriya Vidyalaya is a good means of education for their children. The officers in transferable jobs prefer to enrol their children in Kendriya Vidyalayas.

But, there is not even a single Kendriya Vidyalaya in my constituency, Hardoi. Therefore, a Kendriya Vidyalaya is urgently required to be set up in Hardoi district. Through the House, I would like to know from the Hon'ble Minister as to by what time a Kendriya Vidyalaya would be set up in Hardoi district.

(xiii) Need to enhance the budgetary allocation of dwellings per unit from Rs. 25,000/- to Rs. 50,000/- under Indira Awas Yojana (IAY) and provide a quota under IAY for areas prone to natural calamities

SHRI HARIKEWAL PRASAD (Salempur) : Sir, Indira Awas are being made available to very poor people and Scheduled Castes and Scheduled Tribes living in villages of the country. Rs. 25 thousand are allocated for a single Indira Awas dwelling unit. It is very difficult to construct a dwelling unit with this amount. This allocation should be increased to at least Rs. 50 thousand. Alongwith it, I

[Shri Hanikewal Prasad]

would also like to say that targets fixed under Indira Aawas Yojana for flood affected areas have also not been achieved. Alongwith it, quota should be reserved for victims of natural calamities, like flood-affected, fire affected and drought affected areas under Indira Aawas Yojana. District Devaria in my parliamentary constituency is flood-prone area, where the target of construction of around 21 thousand dwelling units was fixed during last year, which could not be completed due to floods. As a result of it the quota of Devaria district has been reduced from 21 thousands to 6 thousands. I would like to request the Government to give special emphasis on construction of dwelling units in flood affected areas so that fixed targets may be achieved and the poor are able to get dwelling units.

Through the House, I would like to request the Government to enhance the construction cost of dwellings per unit to Rs. 50,000/- under Indira Aawas Yojana and fix a quota under Indira Aawas Yojana for fire-affected, flood-affected and drought affected areas and special emphasis should be given on fulfilling quota in flood-affected areas.

(xiv) Need to give recognition to Ajit Kumar Mehta Sanskrit College, Samastipur, Bihar

SHRI ALOK KUMAR MEHTA (Samastipur) : Sir, Ajit Kumar Mehta Sanskrit Shikshan Sansthan located in Umashankar-Ladoura under Kalyanpur Block of my parliamentary constituency, Samastipur, fulfills all required norms laid down for a model Sanskrit College, despite that this institute has not been given permanent recognition till date. On the orders of the Hon'ble High court, the institute has been inspected twice for granting recognition, but Committee has disapproved the institute. Sir, this institute is located in backward area and has been named after a person of backward class, where most of the teachers, employees and students come from backward classes. Many officers of Rastriya Sanskrit Sansthan, a Delhi based

Deemed University treat it with indifference and neither sufficient financial grant nor permanent recognition has been given to this institute.

Through you, I would like to request the Hon'ble Minister of Human Resource Development to give recognition to this institute without delay.

[English]

(xv) Need to provide rail services between Berhampur-Phulbani via Ashaka and Bhanjanagar in Orissa

SHRI SUGRIB SINGH (Phulbani) : Sir, there are two tribal dominated districts of Orissa in which Indian Railways have not been able to provide their services even after the 60 long years of our Independence. One of them is Kandhamal which is in my Parliamentary Constituency. In the past the Railways has made survey for Railway line between Berhampur-Phulbani via Ashaka and Bhanjanagar but the said survey has not materialized so far. The proposal is still pending with the Ministry of Railways.

More than 30 Revenue villages and more than 10 lakh persons most of them belonging to either Schedule Castes or Schedule Tribes, are facing great difficulty in the absence of train services. The businessmen of this area are also facing difficulties, as they have to depend only on road transport as they do not have any other option. The people of my constituency are compelled to use road transport and traveling by road is neither comfortable nor safe as compared to rail transport. Sir, Indian Railways, which is world's largest rail, should consider some social obligations. In my opinion, sometimes issue of economic viability can be ignored.

Sir, I, therefore, urge upon the Hon'ble Minister for Railways to kindly consider the survey already conducted for Berhampur-Phulbani via Ashaka and Bhanjanagar rail line and allocate funds for the said project at the earliest in the 60th year of our Independence.

**(xvi) Need to run the Secunderabad Express
(Train No. 7063) on its pre-designated route**

[Translation]

SHRI JAYSINGRAO GAIKWAD PATIL (Beed) : Sir, Secunderabad Express train No. 7063 originated from my constituency (Parli V). It is a very important train of my district, Beed.

The Ministry of Railways has decided to withdraw this train from 1 September 2007 and it is on account of this that there is discontent among the people of my area, Beed and the people of that area have started resorting to 'dharna' and procession. The present railway service is very essential.

So, through you, I would like to request the hon'ble Minister of Railways that he should respect the sentiments of the people regarding the railway service and should decide in favour of continuing Secunderabad Express train No. 7063. The route of the train should also not be changed so that the people of my constituency could continue to avail the service of the express as earlier.

**(xvii) Need to construct a Rail Over Bridge at
Koderma, Jharkhand**

SHRI BHUVANESHWAR PRASAD MEHTA (Hazaribagh) : Sir, Kolkata-New Delhi via Gaya main rail line passes through Koderma district headquarters under Hazaribagh Commissioner. Patna-Ranchi main road passes through the east side of Koderma railway station and thousands of vehicles pass through the road every day. In the event of passing of train the vehicles on the both side of the rail line have to wait for hours. There also remains the possibility of loss of life and property on account of this.

I have written several letters to the hon'ble Minister of Railways in this regard requesting him to construct a rail overbridge, however, no positive steps have been taken till date in this regard.

So, through you, I would like to request the Minister of Railways that a rail overbridge should be constructed near Koderma Railway Station at the earliest.

**(xviii) Need to complete the construction of BR
09-10 road at Masharakh, district Saran,
Bihar under Pradhan Mantri Gram Sadak
Yojana**

SHRI PRABHUNATH SINGH (Maharajganj, Bihar) : Sir, only 3 km. of 6 km. long Kumhaila-Semri road under package no BR0910 under Pradhan Mantri Gram Sadak Yojana in Saran district of Bihar has been completed but the said road has been shown completed in the record. The construction of the said road has not been completed so far. The said road goes upto Semri via Kumhaila-danimod-Sikti-Godna-Samaspura and its total length is km. In course of field inspection it was found that only 3 km. of the road has been constructed but the project has been shown completed.

From the record it is evident that the core network of the road is erroneous. The length of Semri road is shown as 4 km. at route link no. AL-039 of Sikti Bhikam of CN-6 of Masharakh block of core network. At the time when the list of route link was prepared, Sikti Bhikam was treated as the beginning of Masharakh block. However, from the field inspection it was found that the length of the road upto the last village Kumhaila Semri of Isuwayiur block is 6 km.

For the construction of the road under the Pradhan Mantri Gram Sadak Yojana Sikti Bhikam Semri road has been shown as included in core network. Instead of constructing the said road as per the Plan, the road has been constructed only from the beginning of the boundary of Masharakh block Kumhaila to Semri and it is on account of this that the remaining 3 km. length of the road has been left unmetalled. It is also to be noted that it is very important road as the road passes through Godna village having a population of 1846, a high school and a market and Samaspur village having the population of 671.

[Shri Prabhunath Singh]

Alongwith this, the population of Semri village is 3919. Thus, if the said road is not completed, nearly 7000 population of three villages will be deprived of road facility.

Through you, I would like to demand the from Government that remaining 3 km. of 6 km. long road from Kumhaila to Semri under Masharakh block of Sara-District, Bihar should be constructed to complete the construction of the said road.

[English]

(xix) Need to make the radio station at Dharamपुरi town in Tamil Nadu operational

DR. R. SENTHIL (Dharmapuri) : Dharmapuri town in Tamil Nadu has a radio station built few years ago. There is staff working there. But this station is neither broadcast nor relay programmes. This is a rural area. People of the district will greatly benefit if steps were taken to start broadcasting from radio station. If that is not feasible it may at least relay programs from either Chennai or Coimbatore radio station.

I have so far made seven representations to the Union Ministry of Information and Broadcasting but the position of the radio station has not changed and it is still not functioning.

Hence, I urge upon the Minister for Information and Broadcasting to take urgent steps to make the radio station operational.

(xx) Need to provide stoppage of all important express trains at Shadnagar Railway Station in Mahboobnagar district, Andhra Pradesh

DR. M. JAGANNATH (Nagar Kurnool) : Shadnagar town is Mahboobnagar district of Andhra Pradesh is an important satellite town which is located just 50 km. from

Hyderabad. Shadnagar railway station comes under Secunderabad division in South Central Railways. The Farooq nagar Mandal in Shadnagar town is included in the Metropolitan Authority of Hyderabad. Thus the purview of Hyderabad has been extended upto Shadnagar. Owing to its proximity to hyderabad city and various locational advantages, lot of industries have come up in this town and the business activities have increased manifold. Many corporate offices have come up in this fast upcoming town. Many people working in these industries and corporate offices are required to frequently commute to cities like Chennai and Bangalore for business purpose. Besides several students and youth who have taken up jobs or studying in Chennai and Bangalore Software companies have to frequently undertake journey to these places. In view of this, stoppage may be provided at Shadnagar Railway station for all important Express trains especially Yeshwantpur Express and Chennai Egmore.

[English]

SHRI ANANTH KUMAR (Bangalore South) : Sir, the Leader of the House is here...(Interruptions)

MR. DEPUTY SPEAKER : I know that he is here.

...(Interruptions)

SHRI BASU DEB ACHARIA (Bankura) : We have submitted a privilege motion against India's Ambassador to the United States Shri Ronen Sen for making derogatory remarks against the Members of Parliament...(Interruptions)

SHRI GURUDAS DASGUPTA (Panskura) : Sir, have also given a notice of privilege against the India's Ambassador to the United States...(Interruptions)

SHRI VARAKALA RADHAKRISHNAN (Chirayinkil) : have also given a privilege notice...(Interruptions)

MR. DEPUTY SPEAKER : Please sit down. The Leader of the House is on his legs.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : The leader of the House is speaking first let him speak.

...(Interruptions)

[English]

SHRI VARKALA RADHAKRISHNAN : I have already given a privilege notice....(Interruptions)

MR. DEPUTY SPEAKER : Nothing is going to be recorded. Only the speech of the Minister of External Affairs should be recorded. Nothing else should be recorded.

...(Interruptions)*

SHRI VARKALA RADHAKRISHNAN : ...(Interruptions) Prima facie, he has committed a breach of privilege, and a notice has been given by me....(Interruptions)

MR. DEPUTY SPEAKER : No, please sit down. Your notice is under consideration.

...(Interruptions)

****STATEMENT BY MINISTER — Contd.**

(iii) Clarification given by the Indian Ambassador about his interview

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : Mr. Deputy Speaker, Sir, most respectfully I would like to submit that in the morning I shared the information with the hon. Members, and I am

*Not recorded.

**Also placed in Library. See No. LT 6747.

grateful to them that they allowed me to make my observations. Of course, the hon. Members have their own view as this is a matter on which every individual Member has his views, and they can express it. Every hon. Member is entitled to resort to even the Parliamentary course of redressal like privilege or other things whatever they like to do. I am not going to interfere with that. Most respectfully I am sharing with the House whatever information that I am having with me.

I have received another communication from Ambassador Sen. With your permission, I would like to share that information with hon. Members. This is the observation, which Ambassador Sen has sent to me. It reads as follows:

"I have received several queries about a report datelined Washington DC, August 20, 2007 by Mr. Aziz Hanifa of Rediff India Abroad, which quoted me extensively on the India-US Civil Nuclear Agreement.

I had an off-the-record conversation with the correspondent giving some assessments on this subject. A number of the comments were, however, either misunderstood or misquoted or quoted out of context. For instance, I did not say that the Hyde Act could not be renegotiated, but said that the bilateral agreement could not, in my view, be renegotiated. With reference to the Hyde Act, I had expressed my assessment it would not be amended in the foreseeable future..."

"Some of the comments attributed to me in this off-the-record conversation were made by me in my personal capacity and do not reflect the positions of the Government". ...(Interruptions)

SEVERAL HON. MEMBERS : No.

SHRI PRANAB MUKHERJEE : Please let me complete. You do whatever you like, but let me complete. It will not take even one minute. Please listen to me.

[Shri Pranab Mukherjee]

"I fully recognize that such personal views, even in a private conversation, should have been expressed with better judgment and due decorum. For instance, my comment about "running around like a headless chicken looking for a comment here or a comment there" was a tactless observation on some of my media friends and most certainly not with reference to any hon. Member of Parliament. It was certainly not my intention to cast aspersions on any individual or organization.

However, if I have unwittingly hurt any sentiments, I offer my unqualified apologies."

 ...*(Interruptions)*"

[English]

MR. DEPUTY SPEAKER : Nothing will go on record.

...*(Interruptions)*

MR. DEPUTY SPEAKER : Please sit down.

...*(Interruptions)*

MR. DEPUTY-SPEAKER : The House stands adjourned to meet tomorrow, the 22nd of August, 2007.

14.14 hrs.

*The Lok Sabha then adjourned till Eleven of the
 Clock on Wednesday, August 22, 2007/
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